

## C O N T E N T S

**Sixteenth Series, Vol. XXXIII, Fifteenth Session, 2018/1940 (Saka)  
No. 16, Thursday, August 9, 2018/Shravana 18, 1940 (Saka)**

<u>S U B J E C T</u>	<u>P A G E S</u>
<b>REFERENCE BY THE SPEAKER</b>	
76 <sup>th</sup> Anniversary of Quit India Movement	18-19
<b>ORAL ANSWERS TO QUESTIONS</b>	
* Starred Question Nos.321 to 324	22-74
<b>WRITTEN ANSWERS TO QUESTIONS</b>	
Starred Question Nos. 325 to 340	75-125
Unstarred Question Nos. 3681 to 3910	126-588

---

\* The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

**ANNOUNCEMENT BY THE SPEAKER**

Extension of simultaneous interpretation service in  
five more languages listed in the Eighth Schedule  
to the Constitution

589

**PAPERS LAID ON THE TABLE**

591-599

**MESSAGES FROM RAJYA SABHA  
BILL AS AMENDED BY RAJYA SABHA  
AND  
BILL AS PASSED BY RAJYA SABHA**

600-604

**COMMITTEE ON PUBLIC ACCOUNTS**

(i) 107<sup>th</sup> to 111<sup>th</sup> Reports

605

(ii) Statements

606

**COMMITTEE ON ABSENCE OF MEMBERS FROM  
THE SITTINGS OF THE HOUSE**

Minutes

607

**COMMITTEE ON SUBORDINATE LEGISLATION**

34<sup>th</sup> to 36<sup>th</sup> Reports

607

**JOINT COMMITTEE ON OFFICES OF PROFIT**

28<sup>th</sup> Report

608

**COMMITTEE ON PAPERS LAID ON THE TABLE**

22<sup>nd</sup> to 24<sup>th</sup> Reports

608-609

**COMMITTEE ON THE WELFARE OF SCHEDULED CASTES  
AND SCHEDULED TRIBES**

(i) 24<sup>th</sup> to 26<sup>th</sup> Reports

610

(ii) Statements

611-612

**COMMITTEE ON WELFARE OF OTHER  
BACKWARD CLASSES**13<sup>th</sup> to 16<sup>th</sup> Reports 613**COMMITTEE ON GOVERNMENT ASSURANCES**77<sup>th</sup> to 82<sup>nd</sup> Reports 614**COMMITTEE ON EMPOWERMENT OF WOMEN**(i) 12<sup>th</sup> and 13<sup>th</sup> Reports 615

(ii) Statements 615

**STANDING COMMITTEE ON AGRICULTURE**60<sup>th</sup> and 61<sup>st</sup> Reports 616**STANDING COMMITTEE ON INFORMATION TECHNOLOGY**53<sup>rd</sup> and 54<sup>th</sup> Reports 617**STANDING COMMITTEE ON FINANCE**62<sup>nd</sup> to 67<sup>th</sup> Reports 618-619**STANDING COMMITTEE ON LABOUR**(i) 40<sup>th</sup> to 42<sup>nd</sup> Reports 620

(ii) Statements 621

**STANDING COMMITTEE ON PETROLEUM AND  
NATURAL GAS**(i) 25<sup>th</sup> Report 622

(ii) Statements 622-623

**STANDING COMMITTEE ON WATER RESOURCES**22<sup>nd</sup> and 23<sup>rd</sup> Reports 624**STANDING COMMITTEE ON SOCIAL JUSTICE AND  
EMPOWERMENT**54<sup>th</sup> to 62<sup>nd</sup> Reports 625-626

**STANDING COMMITTEE ON HUMAN RESOURCE  
DEVELOPMENT**

306<sup>th</sup> Report 627

**STANDING COMMITTEE ON INDUSTRY**

289<sup>th</sup> and 290<sup>th</sup> Reports 627

**STANDING COMMITTEE ON HEALTH AND FAMILY  
WELFARE**

110<sup>th</sup> Report 628

**STATEMENT CORRECTING REPLY TO UNSTARRED  
QUESTION NO. 446 DATED 19.07.2018 REGARDING  
INCREASE IN FLEET SIZE OF AIRLINES ALONGWITH  
REASONS FOR DELAY**

629-632

**STATEMENTS BY MINISTERS**

- (i) Status of implementation of the recommendations contained in the 311<sup>th</sup> Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2018-19), pertaining to the Department of Scientific and Industrial Research (DSIR), Ministry of Science and Technology

**Dr. Harsh Vardhan**

633

- (ii)(a) Status of implementation of the recommendations contained in the 26<sup>th</sup> Report of the Standing Committee on Labour on 'Exempted Organisations/Trusts/Establishments from EPFO : Performance, issues and challenges', pertaining to the Ministry of Labour and Employment

634

- (b) Status of implementation of the recommendations contained in the 28<sup>th</sup> Report of the Standing Committee on Labour on 'Cess Funds and their Utilisation for Workers' Welfare', pertaining to the Ministry of Labour and Employment 635
- (c) Status of implementation of the recommendations contained in the 34<sup>th</sup> Report of the Standing Committee on Labour on Demands for Grants (2018-19), pertaining to the Ministry of Labour and Employment
- Shri Santosh Kumar Gangwar** 636
- (iii) Status of implementation of the recommendations contained in the 95<sup>th</sup> Report of the Standing Committee on Personnel, Public Grievances and Pensions on Demands for Grants (2018-19), pertaining to the Ministry of Personnel, Public Grievances and Pensions
- Shri Arjun Ram Meghwal** 637
- (iv)(a) Status of implementation of the recommendations contained in the 44<sup>th</sup> Report of the Standing Committee on Information Technology on 'Status of cable TV Digitization and Interoperability of Set Top Boxes', pertaining to the Ministry of Information and Broadcasting 638

- (b) Status of implementation of the recommendations contained in the 49<sup>th</sup> Report of the Standing Committee on Information Technology on 'Review of the functioning of Song and Drama Division', pertaining to the Ministry of Information and Broadcasting

**Col. Rajyavardhan Rathore (Retd.)**

639

- (v) Status of implementation of the recommendations contained in the 19<sup>th</sup> Report of the Standing Committee on Railways on Demands for Grants (2018-19), pertaining to the Ministry of Railways

**Shri Rajen Gohain**

640

- (vi)(a) Status of implementation of the recommendations contained in the 12<sup>th</sup> Report of the Standing Committee on External Affairs on 'Recruitment, Structure and Capacity-Building of IFS Cadre, including need for a separate UPSC Examination for Cadre, Mid-Career Entry and In-Service Training and Orientation, pertaining to the Ministry of External Affairs

641

- (b) Status of implementation of the recommendations contained in the 15<sup>th</sup> Report of the Standing Committee on External Affairs on Demands for Grants (2017-18), pertaining to the Ministry of External Affairs

642

- (c) Status of implementation of the recommendations contained in the 16<sup>th</sup> Report of the Standing Committee on External Affairs on 'IndoPak Relations, pertaining to the Ministry of External Affairs

**Gen. Vijay Kumar Singh (Retd.)**

643

- (vii)(a) Status of implementation of the recommendations contained in the 32nd Report of the Standing Committee on Labour on Action Taken by the Government on the recommendations contained in 25th Report of the Committee on Demands for Grants (2017-18), pertaining to the Ministry of Skill Development and Entrepreneurship (MSDE)

644

- (b) Status of implementation of the recommendations contained in the 33rd Report of the Standing Committee on Labour on 'ITIs and Skill Development Initiative Scheme', pertaining to the Ministry of Skill Development and Entrepreneurship (MSDE)

**Shri Anantkumar Hegde**

645

- (viii) Status of implementation of the recommendations contained in the 257th Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2018-19), pertaining to the Ministry of Civil Aviation

**Shri Jayant Sinha**

646

- (ix) Status of implementation of the recommendations contained in the 35th Report of the Standing Committee on Labour on Demands for Grants (2018-19), pertaining to the Ministry of Textiles

**Shri Ajay Tamta**

647

- (x)(a) Status of implementation of the recommendations contained in the 19th Report of the Standing Committee on Defence on Demands for Grants (2016-17) on 'General Defence Budget, Civil Expenditure of Ministry of Defence (Demand No. 20) and Defence Pension (Demand No. 21), pertaining to the Ministry of Defence

648

- (b) Status of implementation of the recommendations contained in the 20th Report of the Standing Committee on Defence on Demands for Grants (2016-17) on Army, Navy and Air Force (Demand No. 22), pertaining to the Ministry of Defence

**Dr. Subhash Ramrao Bhamre**

649

**GOVERNMENT BILLS- Introduced**

- (i) DNA Technology (Use and Application) Regulation Bill, 2018

650-652

- (ii) Protection of Human Rights (Amendment) Bill, 2018

653



**MATTERS UNDER RULE 377**

669-693

- (i) Need to extend services of Udaipur - Khajurao Express upto Manikpur junction and Saryu Express upto Chitrakoot Dham or Banda in Uttar Pradesh

Shri Bhairon Prasad Mishra

670

- (ii) Need to provide Rajasthan its due share of Sutluj river water

Shri Nihal Chand

671

- (iii) Regarding alleged irregularities in mining activities in Metabodeli village in Kanker district of Chhattisgarh

Shri Vikram Usendi

672

- (iv) Need to include Chhattisgarhi language in the Eighth Schedule to the Constitution

Shri Lakhan Lal Sahu

673

- (v) Regarding load carrying capacity of heavy vehicles

Shri Bidyut Baran Mahato

674

- (vi) Regarding shortage of water in the country

Shri Dharambir

675

- (vii) Regarding providing civic amenities in Mumbai slums
- Shri Gopal Shetty 676
- (viii) Regarding banning of plastic carry bags.
- Shri Ramen Deka 677
- (ix) Need to expedite land acquisition work for Wardha-Yavatmal-Nanded railway line in Maharashtra
- Shri Ramdas C. Tadas 678
- (x) Regarding encroachments around places of historical importance associated with Sant Kabir in Uttar Pradesh
- Shri Sharad Tripathi 679
- (xi) Regarding pending railway projects in Jharkhand
- Shri Nishikant Dubey 680-681
- (xii) Need to introduce a weekly train from Dibrugarh to Mumbai
- Shri Rameshwar Teli 682
- (xiii) Need to introduce Toy Train between Mussoorie and Dehradun
- Shrimati Mala Rajyalaxmi Shah 683

- (xiv) Regarding problems faced by mango growers in Karnataka
- Shri D. K. Suresh 684
- (xv) Regarding banning of confession in Church
- Shri M. I. Shanavas 685
- (xvi) Regarding establishment of National Institute of Pharmaceutical Education and Research at Madurai
- Shri R. Gopalakrishnan 686
- (xvii) Regarding supply of safe drinking water in the country
- Shri K. Ashok Kumar 687
- (xviii) Regarding salt farming in Balasore Parliamentary Constituency of Odisha
- Shri Rabindra Kumar Jena 688
- (xix) Regarding Pradhan Mantri Gram Sadak Yojana phase III in Maharashtra
- Shri Vinayak Bhaurao Raut 689
- (xx) Regarding renaming of International Airport at Chandigarh/Mohali after Shaheed Bhagat Singh
- Shri Prem Singh Chandumajra 690-691

(xxi) Regarding the condition of Sikh community in Meghalaya

Shri Dharam Vira Gandhi 692

(xxii) Need to ensure peace in BTC areas in Assam

Shri Naba Kumar Sarnia 693

**STATUTORY RESOLUTIONS RE: INCREASE IN TARIFF RATE OF BASIC CUSTOMS DUTY**

**Shri Piyush Goyal 694-69**

**CENTRAL GOODS AND SERVICES TAX (AMENDMENT)**

**BILL, 2018;**

**INTEGRATED GOODS AND SERVICES TAX (AMENDMENT)**

**BILL, 2018;**

**UNION TERRITORY GOODS AND SERVICES TAX**

**(AMENDMENT) BILL, 2018;**

**AND**

**GOODS AND SERVICES TAX (COMPENSATION TO STATES)**

**AMENDMENT BILL, 2018**

Motions to consider	697
Shri Piyush Goyal	697-698, 700- 722, 822-827
Shri Mallikarjun Kharge	724-725, 733-739
Shri Subhash Chandra Baheria	740-742
Dr. J. Jayavardhan	745-753
Prof. Saugata Roy	754-766
Shri Kalikesh N. Singh Deo	767-773

Shri Anandrao Adsul	774-778
Shri Jayadev Galla	779-788
Shri Konda Vishweshwar Reddy	789-795
Shri P. Karunakaran	796-804
Shrimati Butta Renuka	805-807
Shri Prem Singh Chandumajra	808-809
Shri Dharam Vira Gandhi	810-811
Kunwar Haribansh Singh	812-813
Shri Rajesh Ranjan	814-815
Shri Ravindra Kumar Ray	816-817
Shri Kaushalendra Kumar	818-819
Shrimati Aparupa Poddar	820-821
Central Goods And Services Tax (Amendment) Bill, 2018	
Clauses 2 to 32 and 1	828
Motion to Pass	828
Integrated Goods And Services Tax (Amendment) Bill 2018	
Clauses 2 to 8 and 1	829
Motion to Pass	829
Union Territory Goods And Services Tax (Amendment) Bill, 2018	
Clauses 2 to 4 and 1	830
Motion to Pass	830

Goods And Services Tax (Compensation  
To States) Amendment Bill, 2018

Clauses 2, 3 and 1	831
Motion to Pass	831

**NATIONAL COMMISSION FOR BACKWARD  
CLASSES (REPEAL) BILL, 2017**

<i>Amendments made by Rajya Sabha</i>	832
Motion to Consider	832
Amendments Agreed to	834

**BANNING OF UNREGULATED DEPOSIT SCHEMES  
BILL, 2018 - Deferred**

Shri Shiv Pratap Shukla	835
-------------------------	-----

**REPRESENTATION OF THE PEOPLE (AMENDMENT)  
BILL, 2017**

Motion to Consider	837
Shri Ravi Shankar Prasad	837-838, 874-884
Shri R. Gopalkrishnan	839-842
Shri Rajiv Pratap Rudy	843-847
Dr. Mamta Sanghamita	848-849
Shri Anandrao Adsul	850
Shri Kalikesh N. Singh Deo	851-853B
Shri Jayadev Galla	854-856
Shri Konda Vishveshwar Reddy	857-859
Shri Mohammad Salim	860-866

Shri Dharam Vira Gandhi	867-868
Shri Prem Singh Chandumajra	869-870
Shri Dushyant Chautala	871-872
Kunwar Haribansh Singh	873
Clauses 2, 3 and 1	885
Motion to Pass	885

**ANNEXURE – I**

Member-wise Index to Starred Questions	966
Member-wise Index to Unstarred Questions	967-972

**ANNEXURE – II**

Ministry-wise Index to Starred Questions	973
Ministry-wise Index to Unstarred Questions	974-975

**OFFICERS OF LOK SABHA**

**THE SPEAKER**

Shrimati Sumitra Mahajan

**THE DEPUTY SPEAKER**

Dr. M. Thambidurai

**PANEL OF CHAIRPERSONS**

Shri Arjun Charan Sethi

Shri Hukmdeo Narayan Yadav

Shri Anandrao Adsul

Shri Pralhad Joshi

Dr. Ratna De (Nag)

Shri Ramen Deka

Shri Konakalla Narayana Rao

Shri K.H. Muniyappa

Dr. P. Venugopal

Dr. Kalraj Mishra

**SECRETARY GENERAL**

Shrimati Snehlata Shrivastava



**LOK SABHA DEBATES**

---

---

LOK SABHA

-----

Thursday, August 9, 2018/Shravana 18, 1940 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]

**REFERENCE BY THE SPEAKER**  
**76<sup>th</sup> Anniversary of Quit India Movement**

**माननीय अध्यक्ष :** आप सभी बैठिए। आज 9 अगस्त है।

माननीय सदस्यगण, आज 9 अगस्त है। यह तारीख हमारे देश के इतिहास में विशिष्ट स्थान रखती है। 76 वर्ष पूर्व 1942 में इसी दिन महात्मा गांधी ने “भारत छोड़ो” आन्दोलन का शंखनाद कर देश को ब्रिटिश शासन की बेड़ियों से मुक्त कराने के लिए समस्त देशवासियों को एकजुट होने का आह्वान किया था।

“भारत छोड़ो” आन्दोलन हमारे स्वाधीनता संग्राम के सबसे महत्वपूर्ण क्षणों में से एक था, जिसने हमारे राष्ट्र की स्वाधीनता के स्वप्निल लक्ष्य को हासिल करने में निर्णायक योगदान दिया था।

इस अवसर पर, हम राष्ट्रपिता और उन सभी शहीदों, जिन्होंने स्वतंत्रता संग्राम में अपने प्राणों की आहुति दी, अनेक स्वतंत्रता संग्राम सेनानियों, जिनमें महिलाएं एवं पुरुष सभी सम्मिलित थे, उन्होंने मातृभूमि के लिए अपना सर्वस्व न्यौछावर किया, समर्पित भी हो गए, उन सभी को अपनी ओर से और सभा की ओर से आदरांजलि अर्पित करते हैं। उनके उच्च आदर्शों के प्रति हम स्वयं को पुनः समर्पित करते हैं, जिन पर वे अडिग रहे। स्वराज्य मिलने के बाद हम अपनी स्वतंत्रता, सम्प्रभुता, सुरक्षा और एकता के लिए भी आज के दिन संकल्प लेते हैं।

अब यह सभा स्वाधीनता संग्राम के शहीदों की पुण्य स्मृति में थोड़ी देर मौन खड़ी रहेगी।

**11 03 hrs**

*The Members then stood in silence for a short while.*

---

...(व्यवधान)

**श्री कांति लाल भूरिया (रतलाम):** महोदया, आज आदिवासी विश्व दिवस है।...(व्यवधान)

HON. SPEAKER: Notices for Adjournment Motion and everything, in Zero Hour.

खड़गे जी, मैं आपको जीरो ऑवर में मौका दूँगी।

...(व्यवधान)

**माननीय अध्यक्ष :** आज आदिवासी दिवस है, यह मेरे ध्यान में है। जीरो ऑवर में बोलने के लिए एक-दो लोगों ने निवेदन किया है। उस विषय को भी शून्यकाल में लेंगे। अभी कुछ नहीं कहिए।

...(व्यवधान)

**माननीय अध्यक्ष :** यह क्या हो रहा है? एकदम से क्या हो गया है?

...(व्यवधान)

### **11 04 hrs**

*At this stage, Dr. Boora Narsaiah Goud and some other Hon. Members came and stood on the floor near the Table.*

...(व्यवधान)

**माननीय अध्यक्ष :** आप अपना विषय जीरो ऑवर में उठाइएगा। ऐसे बीच में नहीं आते हैं।

**श्री ए.पी.जितेन्द्र रेड्डी (महबूबनगर) :** महोदया, हमें बहुत प्रॉब्लम हो रही है।...(व्यवधान)

HON. SPEAKER: I know. Please go to your seats.

...(व्यवधान)

HON. SPEAKER: Reddy-ji, you are always cooperative. I will allow you to speak during Zero Hour.

**श्री ए.पी.जितेन्द्र रेड्डी :** महोदया, हम लोग चार दिन से हर मंत्रालय में घूम रहे हैं, प्रधान मंत्री जी के पीछे घूम रहे हैं। हम राजनाथ सिंह जी के पास गए थे, रक्षा मंत्री जी के पास गए थे।...( व्यवधान)

महोदया, कहीं भी हमारी सुनवाई नहीं हुई है। आज हम यह चाहते हैं कि जिस तरीके से कर्नाटक को दिया गया है।...( व्यवधान)

HON. SPEAKER: I will allow you during Zero Hour.

...(व्यवधान)

श्री ए.पी.जितेन्द्र रेड्डी : ऑलरेडी 210 एकड़ डिफेंस लैंड उनको दी गई है...( व्यवधान)

HON. SPEAKER: I will allow you. Please go to your seats.

...(व्यवधान)

श्री ए.पी.जितेन्द्र रेड्डी : महोदया, हमारे साथ पक्षपात हो रहा है...(व्यवधान)

माननीय अध्यक्ष :रेड्डी जी, ऐसा नहीं होता है।

...(व्यवधान)

श्री ए.पी.जितेन्द्र रेड्डी : महोदया, हम लोग डिफेंस लैंड के सम्बन्ध में तीन साल से सरकार से आग्रह कर रहे हैं। हमने हर शर्त को माना है...( व्यवधान)

HON. SPEAKER: I am not saying no. I will allow you. Please go to your seats.

... (Interruptions)

HON. SPEAKER: Question no. 321. Shri Rahul Shewale.

... (Interruptions)

HON. SPEAKER: Please go to your seats. I will allow you to give the name of whosoever wants to speak. Shri A.P. Jithender Reddy, please go to your seat.

... (Interruptions)

HON. SPEAKER: I will not allow any Minister also, except the ones whose question is there. The Minister may reply after Question Hour; I have no objection.

... (Interruptions)

**11 05 hrs**

**ORAL ANSWERS TO QUESTIONS**

HON. SPEAKER: Question no. 321. Shri Rahul Shewale.

**(Q. 321)**

SHRI RAHUL SHEWALE : Hon. Speaker Madam, the major hurdle in achieving the targets set by the Government for generation of solar power in the country by 2022 is the high cost of solar power. ... (*Interruptions*) It is believed that the per unit cost of power generated by solar plants is about Rs. 10. So, the State Electricity Boards, the largest distributors of electricity, like to buy and pay for relatively cheap conventional energy. ... (*Interruptions*) So, I would like to know from the hon. Minister as to what steps are taken to pursue these Boards to go in for large scale purchase of green energy without hurting their finances.

SHRI R.K. SINGH: Hon. Speaker Madam, the per unit price of electricity generated by solar plants has come down. ... (*Interruptions*) The prices which we have achieved are in the range of Rs. 2.44 to Rs. 2.90. So, the prices of solar power today are lower than the prices of power generated by coal and every distribution company wants to buy solar power. ... (*Interruptions*) So, that difficulty is no longer there. The price of renewable power is very competitive. ... (*Interruptions*)

HON. SPEAKER: I am again requesting all of you to go to your seats. I will allow you to raise your matters after Question Hour. At that time, if the Minister wants to reply, I have no objection, but not now. So, please go to your seats.

... (*Interruptions*)

SHRI RAHUL SHEWALE : Madam, the Government set a target to raise the solar power generation capacity of 48 gigawatts by 2019 and 100 gigawatts by 2022. On the other hand, it has been reported that the Government has downscaled its target for generation of solar power from 5,000 megawatts to 1,000 megawatts in the year 2017-18. So, I would like to know from the hon. Minister what the reasons are for such downscaling of the set targets in the year 2017 and what corrective steps are being taken to avoid such down-scale of target in future so that the target of 100 gigawatts can be achieved by 2022.

SHRI R.K. SINGH: Madam, we will achieve our target quite comfortably. The current situation is that we already have 23,000 megawatts of solar generation capacity established. Apart from that, 9,990 megawatts of solar power are under establishment. Besides, we have bid out 23,000 megawatts of solar power which is under various stages of finalisation. So, all this totals up to 56,000 megawatts. We will achieve our targets very comfortably. In the year 2017-18, we established 9,900 megawatts. This was a record and this was much higher than in any previous year.

**श्री उदय प्रताप सिंह :** माननीय अध्यक्ष जी, धन्यवाद।

माननीय मंत्री जी ने बहुत विस्तार से जवाब दिया है...(व्यवधान) पिछले दिनों सौर ऊर्जा के क्षेत्र में हमारी सरकार ने, ऊर्जा मंत्रालय ने जो काम किया है, उसके लिए मैं बहुत बधाई देना चाहता हूँ...(व्यवधान) जो जवाब आया है, उसमें वर्ष 2015-16 से वर्ष 2018-19 तक राज्यवार कितना पैसा और कहां खर्च किया गया, उसकी विस्तार से जानकारी दी गयी है...(व्यवधान)

महोदया, अगर हम आंध्र प्रदेश, गुजरात, कर्नाटक और दूसरे राज्यों के मुकाबले मध्य प्रदेश में सौर ऊर्जा के क्षेत्र में जो राशि है, उसे देखें तो वहां पर कम राशि खर्च की गई है या कम राशि प्रदान की गई है...(व्यवधान) मेरा आपके माध्यम से माननीय मंत्री जी से अनुरोध है कि सौर ऊर्जा के क्षेत्र में

मध्य प्रदेश में बहुत स्कोप है...(व्यवधान) क्या हमारी सरकार और ऊर्जा मंत्रालय आगे आने वाले समय में मध्य प्रदेश में सौर ऊर्जा के क्षेत्र में और राशि व्यय करेगा या वहां के लिए नए प्रोजेक्ट्स को सैंक्शन करेगा? ...(व्यवधान) यह मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूँ...(व्यवधान)

**श्री आर. के. सिंह** :माननीय अध्यक्ष महोदया, पूर्ववर्ती वर्षों में जो योजनाएं लगायी गईं, उनके आधार पर राशि का व्यय हो रहा है...(व्यवधान) हमारी योजनाएं अभी भी चल रही हैं, जिसमें से 'सोलर पार्क्स स्कीम' हमारी प्रमुख योजना है...(व्यवधान) इसके बाद हम और भी योजनाएं ला रहे हैं, जैसे 'कुसुम योजना'।...(व्यवधान) उसके अन्तर्गत अगर मध्य प्रदेश ज्यादा से ज्यादा योजनाएं लगाता है तो हम मध्य प्रदेश को और राशि देंगे...(व्यवधान) हम लोग इसको ध्यान में रखेंगे...(व्यवधान)

**SHRIMATI APARUPA PODDAR** : Thank you, Speaker Madam, for allowing me to ask a question.

What is the progress in solar power made by the Government of India during the long period since Independence? ... (*Interruptions*) The apex institutions of higher studies like IITs, IIMs and NLUs have not been covered under the ambit of generation of solar power. Regarding this aspect, the hon. Prime Minister once announced that the Government is going to make an agreement with foreign countries like Germany and other European countries for endorsing solar power. ... (*Interruptions*) Has it been done? If yes, how far has it been implemented and how far has it progressed? ... (*Interruptions*) This may be informed in the House.

**SHRI R.K. SINGH**: We involve the IITs and other research institutions in the work of research. ... (*Interruptions*) They are involved in the work of research but insofar as establishment of solar generation capacity is concerned, IITs are meant

for educational research and not for establishment of solar generation capacity. ...

*(Interruptions)*

As far as establishment of solar generation capacity is concerned, our progress is one of the fastest in the world. We have already established 23,000 megawatts capacity in solar power and 71,000 megawatts in all renewable sources; 10,000 megawatts are under establishment; and 23,000 megawatts have been bid out. ... *(Interruptions)* We propose to bid out another award of 15,000 megawatts this year. So, the rate at which we are adding capacity is not matched by any other country. ... *(Interruptions)* We are adding capacity faster than any other country.

PROF. K.V. THOMAS : Madam, Kerala has made a quantum jump in the production of solar power. At the CIAL, the Nedumbassery Airport has one of the largest solar parks in the country. ... *(Interruptions)* It is producing solar energy to meet the entire needs of the airport. My question to the hon. Minister is this. ... *(Interruptions)* What assistance will be given to similar parks in Kerala and other parks in the country, especially in the airports?

SHRI R.K. SINGH: For solar parks, we have a scheme under which we give an assistance of Rs. 20 lakh per megawatt. ... *(Interruptions)* We are giving that assistance to Kerala also for the solar parks which are under establishment in that State.



**(Q. 322)**

SHRI T.G. VENKATESH BABU : Thank you, Madam Speaker. ... (*Interruptions*)

The hon. Supreme Court said that third-party insurance of two-wheelers and four-wheelers should be made mandatory so that victims of road accidents can get compensation. ... (*Interruptions*) Besides, a Committee headed by former apex court judge Justice K.S. Radhakrishnan also recommended that at the time of sale of two-wheelers and four-wheelers third-party insurance should be mandatory for a period of five years and three years respectively, instead of one year. ... (*Interruptions*)

The Committee also noted that around 18 crore vehicles are plying on the road and only 6 crore vehicles have third-party insurance. Hon. Supreme Court termed the deaths in accidents caused due to potholes on roads across the country as 'frightening' and said that the number of fatalities in such incidents was more than those in terror attacks.... (*Interruptions*)

In this connection, I would like to know from the hon. Minister, through you, Madam, whether the Government has taken any concrete steps on the directives of the Supreme Court on third-party insurance and also the steps taken by the Government on the accidents taking place in the country due to potholes....(*Interruptions*)

SHRI NITIN GADKARI: Madam Speaker, the third-party insurance is already mandatory. हमारे सम्मानीय सदस्य ने जो कहा, उसको मैन्डेटरी किया गया है...(व्यवधान) देश में बहुत गंभीर समस्या है, क्योंकि हर साल पांच लाख ऐक्सिडेंट्स होते हैं और करीब डेढ़ लाख लोगों की मौत हो जाती है...(व्यवधान) तमिलनाडु तथा तेलंगाना में भी काफी बड़े पैमाने पर ऐक्सिडेंट्स होते हैं...(व्यवधान) इसके लिए हमने नए मोटर व्हीकल अमेंडमेंट में काफी बातों का प्रोविजन किया

है... (व्यवधान) परंतु, मैडम आपको पता होगा कि आपके द्वारा पास किया हुआ जो एक्ट है, वह राज्य सभा में पिछले एक साल से अटका हुआ है... (व्यवधान) अभी हम लोग नो-फॉल्ट लाइबिलिटी का जो कॉम्पेन्सेशन देते हैं, वह 50,000 रुपये है और हिट एंड रन केस में 25,000 रुपये है ... (व्यवधान) हमने एम.वी. अमेंडमेंट बिल के आधार पर उस एक्ट में सुधार करके मिनिमम कॉम्पेन्सेशन पाँच लाख रुपये तथा हिट एंड रन केस के लिए दो लाख रुपये प्रपोज किया है ।... (व्यवधान) हम लगातार प्रयास कर रहे हैं कि ऐक्सिडेंट्स कैसे कम हों... (व्यवधान) ब्लैक स्पोर्ट्स आइडेन्टिफाइ किए गए हैं, पॉटहोल्स के लिए भी हम मेकनाइज्ड सिस्टम से कन्ट्रैक्ट बेसिस पर काम करने की योजना तैयार कर रहे हैं... (व्यवधान) यह एक सीवियर विषय है... (व्यवधान) हमें रोड इन्जरी में भी सुधार करना पड़ेगा, इसके कानून में सुधार करना पड़ेगा... (व्यवधान) ब्लैक स्पोर्ट्स को आइडेन्टिफाइ करके सुधार करना पड़ेगा और कानून को इम्प्लीमेंट करना होगा... (व्यवधान) अगर वह एक्ट मंजूर हो जाएगा तो उससे आसानी होगी... (व्यवधान) मैं सभी पार्टियों से बार-बार आह्वान करता हूँ कि आप इसमें मदद कीजिए, क्योंकि लोगों की जान बचानी है... (व्यवधान) अगर वह राज्य सभा में पास होगा तो बहुत सी प्रॉब्लम्स सॉल्व हो जाएंगी ।... (व्यवधान)

HON. SPEAKER: I am requesting all of you to please go back to your seats. I will allow you to speak after the Question Hour. I am not saying, 'No'. Please go back to your seats.

... (Interruptions)

HON. SPEAKER: Do not behave like this.

... (Interruptions)

HON. SPEAKER: I am giving you five minutes time.

The House stands adjourned to meet again at 1125 hours.

**11 18 hrs**

*The Lok Sabha then adjourned till Twenty-Five Minutes past Eleven of the Clock.*

\_\_\_\_\_

**11 25 hrs**

*The Lok Sabha re-assembled at Twenty-Five Minutes past  
Eleven of the Clock.*

*(Hon. Speaker in the Chair)*

**ORAL ANSWERS TO QUESTIONS- Contd.**

HON. SPEAKER: Shri T.G. Venkatesh Babu, please ask your second supplementary.

SHRI T.G. VENKATESH BABU : Madam, India has only about two per cent of world's motor vehicles, but it accounts for over 12 per cent of its traffic casualty deaths, making the road network most unsafe in the world.

According to the World Road Statistics – 2015-16, brought out by the International Road Federation, Geneva, the highest number of fatalities in road accidents in the world for the year 2014-15, was reported to be in India, followed by China and USA and their numbers are far less.

The total number of persons killed in road accidents in the country during 2016 is 1,50,785 and in 2017, it was 1,47,913, as reported by police department of various States and UTs. Among road users, two-wheelers are the most vulnerable, followed by pedestrians.

Madam, through you, I would like to know from the hon. Minister whether the implementing agencies of the National Highway work or not. Do they give instructions for a regular monitoring and upkeep of highways in a safe and traffic-worthy condition, as also two-wheelers and pedestrians friendly? In this regard, I would like to know the details.

**श्री नितिन गडकरी:** स्पीकर महोदया, रोड इंजीनियरिंग के बारे में हमारी रोड मिनिस्ट्री की जिम्मेदारी है। 786 ब्लैक स्पॉट्स हमने आइडेंटिफाई किए हैं और उन्हें इंप्रूव करने के लिए 12 हजार करोड़ रुपये का प्रोविजन किया है। कुछ स्पॉट्स ऐसे हैं कि एक-एक जगह पर 50 लोग मरे हैं। उन पर काम तेजी से हो रहा है।

दूसरा, जो हमारे रीजनल मैनेजर्स हैं, रीजनल आफिसर्स हैं, उनको यह पॉवर दी है कि जहां भी ऐसे एक्सीडेंट्स होते हैं और स्पॉट्स आइडेंटिफाई होते हैं, उनको आप तुरंत इंप्रूव करिए। हमने बाद में एक और अच्छा निर्णय किया है। मैंने घोषित किया है और कुछ सांसदों ने इसमें काम किया है कि हमारे सांसद जिस लोक सभा क्षेत्र से आते हैं, उस जिले में उनकी अध्यक्षता में हमने एक्सीडेंट के निवारण करने के लिए एक कमेटी बनाई है। ... (व्यवधान) हमारी सरकार की ओर से इसका गैजेट नोटिफिकेशन निकाला है और बहुत से सांसदों ने इसकी मीटिंग भी बुलाई है। ... (व्यवधान) आप इंटरैस्ट नहीं लेंगे तो कैसे होगा? ... (व्यवधान) मुझे लगता है कि आपके ... (व्यवधान)

सर, मेरी बात सुन लीजिए। ... (व्यवधान) आप अपने कलेक्टर के पास जाकर इतना कहिए कि मेरी अध्यक्षता की कमेटी को तुरन्त गठित करिए। आप उसके अध्यक्ष हैं। नोटिफिकेशन में आपको अधिकार दिया गया है। ... (व्यवधान) आप वहां कमेटी की मीटिंग बुलाइए। ... (व्यवधान) आपकी मीटिंग का काम चालू हो जाएगा। ... (व्यवधान)

स्पीकर महोदया, मैं सभाग्रह को आश्चस्त करना चाहता हूं कि इसमें स्टेट गवर्नमेंट की कुछ रोड्स हैं, कुछ डिस्ट्रिक्ट रोड्स हैं, कुछ शहरों के अंदर आती हैं और इस कमेटी को यह अधिकार दिया गया है कि वह ऐसे एक्सीडेंट वाले स्पॉट्स पर विजिट करे और विजिट करने के बाद कंसर्निंग एजेंसी को अपनी रिपोर्ट भेजे। उन्होंने अगर काम नहीं किया, तो उसके बारे में मुझे जानकारी भेजें, ताकि हम उसके ऊपर कार्रवाई कर सकें, आग्रह कर सकें, क्योंकि लोगों की जान बचाना हमारी सबसे बड़ी प्राथमिकता है।

दूसरी बात, हेलमेट लगाना, मोबाइल फोन पर बात करते हुए गाड़ी नहीं चलाना, ड्रिक्स लेकर गाड़ी नहीं चलाना। मुझे बताते हुए संकोच हो रहा है, मैं बता चुका हूं कि 30 हजार बोगस लाइसेंसेज हैं। एक आदमी आंध्र प्रदेश में लाइसेंस लेता है, वही महाराष्ट्र में लेता है और वही गुजरात में जाकर लेता

है, एक सरेंडर करता है। सम्मानित सदस्य जो कह रहे हैं, वह सही है कि पूरी दुनिया में सबसे आसानी से ड्राइविंग लाइसेंस किसी देश में मिलता है, तो उसका नाम हिंदुस्तान है। सबको सुधार कर, पहले 20 राज्यों के ट्रांसपोर्ट मिनिस्टर्स ने हमारे मोटर व्हीकल एक्ट का ड्राफ्ट दिया, वह हमने लिया।

ज्वाइंट सलैक्शन कमेटी बनी, स्टैंडिंग कमेटी बनी। यह तो कोई पोलिटिकल सब्जेक्ट नहीं है, न ही यह बीजेपी का एजेंडा है और न ही सरकार का एजेंडा है। आप कह रहे हैं कि लोगों की जान बचानी है। इसमें सुधार करते हुए सभी पार्टियों ने युनेनिमिटी दी है, लेकिन राज्य सभा में बिल एक साल से पड़ा हुआ है। इसमें चार ऑब्जेक्शन्स आए हैं, आरटीओ अफसरों की एसोसिएशन यहां घूमती है, मुझे भी निवेदन देती है। जैसे आपने नई गाड़ी खरीदी, डीलर से गाड़ी उठाकर आरटीओ ऑफिस में लेकर जाना पड़ता है, आरटीओ से रजिस्ट्रेशन होकर फिर वापस डीलर के पास आना पड़ता है, नंबर लिखकर डिलीवरी मिलती है। यह काम करने के लिए आरटीओ में बहुत पैसे देने पड़ते हैं, रेट फिक्स है। हमने एक्ट में कहा कि डीलर के पास गाड़ी होगी, वहीं रजिस्ट्रेशन होगा, राज्य सरकार तय करेगी, उतना एमाउंट उसके एकाउंट में जमा हो जाएगा और नंबर वहीं लग जाएगा। इस तरह से करप्शन खत्म हो जाएगा। एक अमेंडमेंट आया है कि यह राज्य के अधिकारों पर अतिक्रमण है।

नई गाड़ी का टेक्नीकल इंस्पेक्शन होता है, अगर इसमें कोई गड़बड़ होती है तो पूरा लॉट वापस लेते हैं। टेक्नीकल इंस्पेक्शन के लिए फिर आरटीओ वाला फीस लेता है। ये सब खत्म हो, करप्शन न हो, इसके लिए सुधार किया गया है। मैं सभी पार्टियों से अनुरोध करता हूं, यहां माननीय सोनिया जी उपस्थित हैं, मैं उनसे भी अनुरोध करता हूं कि लोगों की जान बचानी है, एक्सीडेंट्स कम करने हैं। यह कोई पोलिटिकल एजेंडा नहीं है, कोई सरकारी कार्यक्रम नहीं है। आप लोग ही मुझसे सवाल पूछ रहे हैं। वर्ल्ड स्टैंडर्ड के एक्ट में सुधार करके राज्य सभा में दिया है। मेरा खुद का एक्सीडेंट हुआ है, मेरा पैर चार जगह से टूटा हुआ है इसलिए मैं इसके लिए संवेदनशील हूं। इसमें मरने वाले 18-35 साल के 65 प्रतिशत लोग हैं। जवान लोग मर रहे हैं, डेढ़ लाख लोग मर रहे हैं, कई लोगों के हाथ-पैर टूट रहे हैं। इन सबको बचाने के लिए यह एक्ट है।

मैं आप सबसे अनुरोध करता हूं कि आप इसे सपोर्ट कीजिए। मैंने माननीय डिप्टी स्पीकर जी से भी अनुरोध किया था, आप सपोर्ट कीजिए, अगर यह हो जाएगा तो आप जितनी बातें कह रहे हैं,

उन्हें इम्प्लीमेंट करने का अधिकार मिलेगा। हम राज्य सरकार का कोई अधिकार नहीं लेंगे, उनके अधिकार में कोई हस्तक्षेप नहीं करेंगे। आपको जो चाहिए, मैं लिखित रूप में देने को तैयार हूँ। आप इसमें सहयोग करेंगे, एक्ट पास होगा, आपकी पूरी समस्या सुलझाई जाएगी, यह मेरा विश्वास है।

DR. M. THAMBIDURAI : Madam, the hon. Minister has mentioned my name, that is why, I want to give a clarification.

As regards RTO, it is an organisation of the State Government. What these associations are doing, we are not concerned about it. There are so many associations. But it is an organisation of the State Government. Therefore, we cannot criticise RTOs. We cannot say that RTOs are corrupt. That is not a fact. If at all there is anything and if they are corrupt, we have to take action against them. But the dealers may also indulge in corruption. If we give the power to the private parties to register a vehicle, what will happen? We cannot control them. But an RTO is a State Government organisation. You are taking away the powers of the State. Already many powers have been taken away and you are taking away this power of the RTOs also. You are turning the State Governments into municipalities or even less than municipalities. This is what is going on.

Your idea maybe a noble idea and I appreciate your efforts. But at the same time, we will not compromise in giving the State powers to anyone. We cannot give power to register a vehicle to the private parties. It will create a bad precedent. Therefore, I would request the hon. Minister not to blame the RTOs. If the dealers go corrupt, you will not be able to control them. It is high time you did not give powers to the private dealers. Therefore, we should not give this power to the private dealers.

**श्री नितिन गडकरी:** माननीय अध्यक्ष जी, पहली बात बहुत स्पष्ट है कि हम राज्य सरकारों के अधिकार नहीं लेना चाहते हैं। एक चीज बहुत सिम्पल है, एक नई गाड़ी पर दस हजार, बीस हजार या तीस हजार टैक्स होता है। It is the right of the State Governments. हमारी इसमें कोई डिस्क्रीशन नहीं है। उस गाड़ी पर जो भी टैक्स होगा, डीलर वही टैक्स उनके एकाउंट में जमा कर देगा। हम उनकी कोई पावर नहीं ले रहे हैं। प्रेजेंट लॉ है कि गाड़ी को आरटीओ आफिस में ले जाना पड़ता, आरटीओ को टैक्स भरना पड़ता है, फिर वह नंबर देता है, गाड़ी वापस आती है और फिर डिलीवरी मिलती है। आरटीओ अफसर ऑनेस्ट है या डिसऑनेस्ट हैं, मैं इस पर नहीं जाना चाहता हूँ। इस पर मेरे सामने सांसदों की तकरार आई, उन्होंने कहा है कि गाड़ी की रजिस्ट्रेशन की फीस आरटीओ आफिस में जितनी होती है, उतनी देनी पड़ती है। मैं आरटीओ अफसरों के विरोध में नहीं हूँ, लेकिन मुझे इस प्रकार के अनेक राज्यों ने पत्र दिए हैं कि यह ठीक नहीं है, आप इसे ट्रांसपेरेंट कीजिए।

माननीय अध्यक्ष जी, कितना टैक्स लेना है, बढ़ाना है या नहीं बढ़ाना है, इसका कोई अधिकार केंद्र सरकार के पास नहीं है, यह राज्य सरकार के पास है। हमारे एकाउंट में कोई पैसा नहीं आएगा, हम कुछ नहीं ले रहे हैं। अगर कर्नाटक सरकार कहती है, इस मॉडल पर 10,000 रुपये टैक्स लेना है, 15,000 रुपये लेना तो ले सकते हैं। बैंक में जो डिपोजिट करना है, उतना टैक्स उनके एकाउंट में जमा करना होता है। अब गाड़ी लेना, लेकर जाना और फिर रजिस्ट्रेशन के लिए जाना पड़ता है। इस प्रकार की मेरे पास लोगों की तकरार आई कि हर बार फीस लगती है, इसके कारण भ्रष्टाचार होता है, नहीं होना चाहिए।

आप मुझे बताएं कि हमने राज्य सरकार का इसमें कौन सा अधिकार छीना है? मुझे नहीं पता कि किस राज्य में किसका क्या अनुभव है। मैं खुले रूप से कहता हूँ कि अगर आप सब पार्टियों को लगता है कि आरटीओ अफसर ईमानदार है और राज्य सरकार का अधिकार है, यह होना चाहिए तो मुझे कोई अड़चन नहीं है, हम उसके साथ चले जाएंगे। आप लोगों ने ही इस तकलीफ के लिए मुझे पत्र भेजे हैं, आप बताएं कि क्या करना चाहिए?

**SHRI ASADUDDIN OWAISI :** Madam Speaker, this is a question of pothole fatalities. We had a short discussion on RTO and all. Thank you for that.

My question to the hon. Minister is this. Last year in all the terrorist and naxal attacks, the security personnel and civilians who have died was 803. In pothole fatalities it is 3597. My pointed question to the hon. Minister is whether the Government has framed any guidelines for standardised road construction and maintenance. Has the Government reviewed any quality of terms in proportion of the material that has to be used, thickness of road, its sustainability? What action has the Ministry taken against all these contractors who are responsible for creating such roads which have led to the loss of 3597 human lives? I would like know from the hon. Minister whether these officials would be booked for culpable homicide not amounting to murder under IPC. It is because the fatalities are 3597.

This is under the domain of this Ministry. At least with regard to construction of roads in the National Highways, the Government can bring in this provision. Has the Government taken any action against the contractors? Has the Government reviewed the quality and thickness of road? Why do only in monsoon people die? This is a question related to the lives of the people of the nation and the hon. Minister should answer this.

**श्री नितिन गडकरी:** माननीय अध्यक्ष, 3500 के लगभग नेशनल हाईवे की फैटेलिटीज़ नहीं हैं। The issue of Pothole fatality is related to the State roads, district roads, urban roads, different types of roads and for that different agencies are responsible. यह कुछ राज्य सरकारों के साथ हैं और नेशनल हाईवे की बहुत छोटी संख्या है। आपको पता होगा कि अब हम सीमेंट कन्क्रीट के रोड बना रहे हैं। आप दिल्ली के रिंग रोड पर जाइए, यह नया बना है। सीमेंट कन्क्रीट के रोड के ऐसे डिजाइन तैयार किए हैं जिसमें कोई पोटहोल नहीं है। रोड बहुत अच्छे हैं। बिटुमेन के रोड में पोटहोल आते हैं, रोड खराब होता है इसीलिए हमने कन्क्रीट रोड बनाने का निर्णय किया है। पुराने रोड्स के साथ यह प्रॉब्लम है, इसलिए हम नेशनल हाईवे के पास पुरानी स्ट्रैथ को धीरे-



धीरे कन्क्रीट में कन्वर्ट कर रहे हैं। हमारे यहां पुराने बिटुमेन रोड्स हैं। इसमें जो कांटेक्टर काम करता है, उसका डिफेक्ट लाएबिलिटी का पीरियड पांच साल होता है। उसकी पांच साल बैंक गारंटी हमारे पास होती है, उसे पूरा मेन्टेन करना होता है। अगर आपके पास ऐसा कोई उदाहरण है, जहां पांच साल की डिफेक्ट लाएबिलिटी है, जहां पोटहोल हैं और सुधार नहीं किया गया, तो मुझे बताएं।

मेरे पास बहुत से एमपीज़ आए और कहने लगे कि इन रोड्स को एनएच बना दो। अब ट्रैफिक डैन्सिटी बढ़ रही है, मैंने रोड्स को एनएच बनाया। एनएच बनाने के बाद राज्य सरकार हमसे मेन्टेनेंस मांगती है और प्रोजेक्ट शुरू करने के लिए तीन-चार साल लगते हैं। इसलिए हमने इसे प्रिंसिपल एनएच के रूप में स्वीकार किया और डीपीआर बनाने के आदेश दिए। हम मेन्टेनेंस कॉस्ट नहीं दे सकते, यह राज्य सरकार की जिम्मेदारी है। जब तक एनएच जाहिर नहीं होता, तब तक वे मेन्टेन करें। प्रिंसिपल एनएच में हमारी जिम्मेदारी नहीं होती है, अगर एनएच जाहिर करते हैं तो हमारी होती है। फिर भी हमने आउट ऑफ द वे जाकर सब राज्यों के मेन्टेनेंस के लिए 200, 300, 500 करोड़ रुपए दिए। इसमें अच्छा सॉल्यूशन आया है, आजकल टेक्नोलॉजी बदली है, हॉट बिटुमेन के बजाय कोल्ड के लिए ट्रक मोल्डिड मशीनें आई हैं। 200, 300 किलोमीटर के लिए बेरोजगार इंजीनियर्स पांच साल मेन्टेन करने के लिए हों, अगर इसमें पोटहोल निकलेंगे तो उनका पैसा कम होगा, हमने इस आधार पर योजना तैयार की है।

उसमें मेकनिज्म इक्वूपमेंट का उपयोग करके हम लोग टार रोड को सुधारने की कोशिश करेंगे, पर मेरा अधिकार केवल नेशनल हाइवे तक है। स्टेट हाइवे, डिस्ट्रिक्ट हाइवे, बाद में हैदराबाद सिटी के रोड या जो दूसरे म्यूनिसिपल रोड हैं, मैं सबके लिए जिम्मेदार नहीं हूँ। मैं आपसे अनुरोध करूंगा कि आपकी अध्यक्षता में आपके जिले में जो कमेटी बनाई जाएगी, वह उसकी मॉनिटरिंग करके, उनके साथ बातचीत करके इसको रोकने का प्रयास कर सकती है।

**माननीय अध्यक्ष:** इस प्रश्न पर बहुत डिटेल में बात हो गयी। धर्म वीर जी आप थोड़ा छोटा प्रश्न पूछें।

**श्री धर्म वीर गांधी :** अध्यक्ष महोदया, मैं मंत्री जी का ध्यान इस बात पर दिलाना चाहता हूँ कि देश में 70 लाख की जनसंख्या वाले ट्रक और टैक्सी ड्राइवरों का एक ऐसा वर्ग है, जो हमारे देश के सड़क की ढुलाई और हमारे देश के पर्यटन के लिए रीढ़ की हड्डी है। यह एक ऐसा वंचित वर्ग है कि जब हम

किसी बस में जाते हैं, एक्सीडेंट होता है, मौत हो जाती है, तो सरकार की तरफ से उनको सहायता करने के लिए कोई प्रावधान नहीं है। वे बेचारे परिवार के सहारे छोड़ दिये जाते हैं। मैं मंत्री जी से विनती करता हूँ कि जो ट्रक और टैक्सी ड्राइवर हैं, उनके पेंशन या काम्पेंसेशन का प्रावधान किया जाए, जिससे देश की 70 लाख आबादी को फायदा मिल सके।

मैं एक बात इंटरनेशनल प्रोटोकॉल के बारे में कहना चाहता हूँ। जब कहीं सड़क जाम होता है या जहां टोल प्लाजा है, वहां से सबसे पहले एम्बूलेंस निकलती है, लेकिन हमारे देश में, हम देखते हैं कि एम्बूलेंस के लिए कोई सड़क नहीं छोड़ता, कोई टोल प्लाजा खाली नहीं होता। आप अमेरिका या कनाडा कहीं भी जाएं, वहां सारी ट्रैफिक एक साइड हो जाती है। हमारे यहां एम्बूलेंस दो-दो घंटे तक गंभीर मरीजों को लेकर सड़कों पर खड़ी रहती है, कोई रास्ता नहीं देता है, न टोल प्लाजा और न ही आम नागरिक इसकी परवाह करते हैं। इसके लिए सरकार को सख्त कदम उठाने चाहिए कि जब कभी एम्बूलेंस आए तो सारा ट्रैफिक एक साइड खड़ा हो जाए और एम्बूलेंस को निकलने दें।

**श्री नितिन गडकरी:** अध्यक्ष महोदया, एम्बूलेंस को प्राइऑरिटी तो मिलती है, हार्न बजने पर लोग तुरंत साइड दे देते हैं, लेकिन जितना विदेशों में अच्छा है, उतना हमारे यहां नहीं है। हम उसको अच्छा करने का प्रयास कर रहे हैं।

अभी ट्रक ट्रांसपोर्ट की स्ट्राइक हुई थी, आपको पता होगा कि दस टन की कैपिसिटी के ट्रक के लिए, पहले लोग ज्यादा भरते थे और फिर वसूली होती थी। मैं किसी आर.टी.ओ. पर आक्षेप नहीं कर रहा हूँ। हमने कहा कि 10 टन के ट्रक में साढ़े बारह टन का माल ले जा सकते हैं। हमने मैनुफैक्चरिंग कंपनी से बात करके वर्जन बढ़ा दिया, फिर 16 तथा 40 टन का भी बढ़ा दिया, ताकि उसका फायदा ट्रक वाले को मिल सकेगा।

दूसरा, हम लोग कंक्रीट रोड बना रहे हैं, सिम्बलेस टोल नाका कर रहे हैं। छह महीने में करने के लिए हमने उनको आश्वासन किया है। ड्राइवर और को-वर्कर के लिए ट्रांसपोर्ट के बारे में, जो अभी स्ट्राइक हुई थी, वित्त मंत्री पीयूष गोयल जी ने चर्चा करके इसके बारे में एक योजना बनाने का निर्णय किया है और योजना के बारे में मुझसे डिस्कस किया है। ड्राइवर के एक्सीडेंट होने के बाद, उनको क्या

रिलीफ मिले, उसकी घोषणा वे उचित समय पर करेंगे। ड्राइवर के अधिकारों की, उनके मेडिकल इंश्योरेंस, उनके कम्पेंशेसन का विचार हम आने वाले समय में निश्चित रूप से करेंगे।

**SHRI VINCENT H. PALA :** Madam, in a State like Meghalaya, there is heaviest rainfall in the world and thus potholes are very common. In the last four to five months, there is heavy rainfall in the North-East, especially in the State of Meghalaya. So, the highways become a canal and it becomes difficult to drive also. What action will the hon. Minister take against the contractor or the consultant who has made the road with a faulty design and fix the responsibility on them?

**श्री नितिन गडकरी:** यह प्रश्न इससे रिलेटेड नहीं है और इसकी पूरी इन्क्वायरी हुई है। मेघालय और नार्थ ईस्ट में ऐसी स्थिति है कि वहां काफी स्कोप है, लेकिन वहां पहाड़ गिर जाते हैं। उसके लिए अभी कोई सोलूशन नहीं मिले हैं, फॉरेन कंसल्टेंट भी लाए गए, सॉइल एस्टैबलिश टेक्नोलॉजी का उपयोग किया गया, कंक्रीट का पेवमेंट करनी की भी कोशिश की गई, लेकिन फिर से अड़चनें आई हैं। नागालैंड और मेघालय में इस प्रकार के प्राब्लम हैं, पर इसके लिए इन्क्वायरी भी हुई है। स्पेन और दूसरी जगह से फॉरेन कंसलटेंट्स की सलाह लेकर पहाड़ काटे गये हैं, जिससे खर्च भी बहुत बढ़ गया है, फिर भी मार्ग ढूँढ़ने का प्रयास किया जा रहा है।

## (Q. 323)

**श्री सदाशिव लोखंडे :** अध्यक्ष महोदया, मुझे खुशी है कि जब से आदरणीय श्री नितिन गडकरी मंत्री बने, महाराष्ट्र में जो डैम्स के प्रोजेक्ट्स थे, उनको मंजूरी दी गई थी। 108 में से 91 प्रोजेक्ट्स को मंजूरी दी गई। मेरे संसदीय क्षेत्र शिर्डी में 182 गांव हैं। वहां के प्रोजेक्ट को 47 साल पहले मंजूरी मिली थी और उस समय उसका खर्च सात करोड़ रुपये होना था। आज केन्द्रीय जल आयोग ने उसके लिए 2223 करोड़ रुपये की मंजूरी दी है। शिर्डी में साईं बाबा के दर्शन के लिए देश-विदेश से लोग आते हैं। वहां अगल-बगल के गांवों में पीने के लिए पानी नहीं है और खेती के लिए पानी है, इसलिए उन 182 गांवों के लिए पानी का प्रबंध करने के लिए, इस शताब्दी वर्ष में, मेरा गडकरी साहब से निवेदन है कि आप एक महाराष्ट्री हैं, महाराष्ट्र के 108 प्रकल्पों को आपने मंजूरी दी है। वहां कैनाल बनाने के लिए मंजूरी दी गई है, उस पर तुरंत काम शुरू करना चाहिए। मेरा एक प्रश्न ऐसा है कि...(व्यवधान)

**माननीय अध्यक्ष :** अभी एक प्रश्न पूछिए, बाद में दूसरा प्रश्न पूछना।

**श्री सदाशिव लोखंडे :** अध्यक्ष महोदया, अकोला तालुका में 128 किलोमीटर जमीन के लिए सरकार ने किसानों को पैसा दिया, वह जमीन सरकार के नाम दर्ज हो गई है, लेकिन वहां पर काम चालू नहीं हुआ। मेरा पहला प्रश्न यह है कि सिंचाई के लिए जो काम किए गए हैं, महाराष्ट्र सरकार ने 108 प्रकल्प भेजे थे, इनकी प्रधानमंत्री सिंचाई योजना के अंतर्गत तुरंत मंजूरी कराने के लिए क्या मंत्री जी कोशिश करेंगे? यही मेरा पहला प्रश्न है।

**श्री नितिन गडकरी:** अध्यक्ष महोदया, महाराष्ट्र सरकार ने 108 प्रकल्प भेजे थे, जिनमें प्रवरा-निवंडे प्रकल्प भी था। टेक्नो-इकोनॉमिकल एडवाइजरी कमेटी में इसका एप्रूवल नहीं मिला था। 108 में से 91 प्रोजेक्ट्स ही कैबिनेट के पास गए और उनको मंजूरी मिली। माननीय सदस्य जो बात कह रहे हैं, वह सही है, वहां भी समस्या है और मुख्यमंत्री जी ने भी पत्र लिखकर कहा है, लेकिन यह मेरे हाथ में नहीं है। आपके आग्रह पर मैं इन प्रोजेक्ट्स को लेकर, फिर एक बार कैबिनेट में जाकर स्वीकृति लेने के लिए जरूर प्रयास करूंगा। वहां से स्वीकृति मिलेगी, तभी यह काम हो पाएगा।

दूसरी बात, वहां जो कैनाल बनानी है, इसमें इनके जिले में बहुत झगड़े हैं। एक पार्टी कहती है कि अंडर ग्राउण्ड पाइप डालिए और दूसरी पार्टी कहती है कि कैनाल बनाएं। इनका कहना सही है।

कल मुझे एनसीपी के नेता भी मिले थे, उन्होंने मुझसे कहा कि वहां पाइपलाइन डालिए। फिर कांग्रेस के नेता बोलते हैं कि वहां कैनाल बनाओ। अब मैंने इसके बारे में एक निर्णय किया है कि महाराष्ट्र सरकार को अधिकार दिए गए हैं। वहां लैण्ड एक्वीजिशन हुई है, अब महाराष्ट्र सरकार चाहे तो लैण्ड एक्वीजिशन करके कैनाल बनाएया वहां पाइपलाइन डाले। जो करना है, वह महाराष्ट्र सरकार निर्णय करे। इसके बारे में तुरंत कार्रवाई करने का निर्देश देने का काम मैं करूंगा और निर्णय महाराष्ट्र सरकार करे।

**श्री सदाशिव लोखंडे :** अध्यक्ष महोदया, मेरा सवाल यही है कि 128 किलोमीटर का भूसंपादन हुआ और सरकार का नाम भी उसके ऊपर लिखा गया। वहां 45 साल हो गए, उन 182 गांवों के लोग पानी की राह देख रहे हैं। गडकरी साहब के आने से लोगों में एक आशा पल्लवित हो गई कि हमारे अच्छे दिन अब आएंगे। अभी हमारे क्षेत्र में अच्छे दिन आने के लिए, प्रधानमंत्री कृषि सिंचाई योजना में प्रोजेक्ट को लेकर, वहां काम शुरू करें। यह बाबा का 'शताब्दी वर्ष' है, इसलिए उसके लिए खास प्रकल्प मंजूर करके, एक-डेढ़ साल में ही किसानों को पानी उपलब्ध कराने के लिए क्या मंत्री जी प्रयत्न करेंगे ? मेरे क्षेत्र में यह बाबा का 'शताब्दी वर्ष' है, 'शताब्दी वर्ष' में खास बात करके, कैनाल के द्वारा लोगों को पानी दिलाने के लिए क्या मंत्री महोदय प्रयत्न करेंगे ?

**माननीय अध्यक्ष :** माननीय सदस्य प्रश्न के प्रति बहुत सिंसियर हैं, वहां पीड़ित हो गए तो प्रश्न पूछने के लिए दूसरी सीट पर चले गए।

**श्री नितिन गडकरी:** अध्यक्ष महोदया, मैं उस क्षेत्र के माननीय सदस्य का सम्मान करता हूं। यह बात सही है कि वहां लैण्ड एक्वीजिशन हुआ है, सरकार के नाम पर जमीन दर्ज हुई है, इसलिए वहां कैनाल बन सकती है और अब पाइपलाइन डालने की आवश्यकता नहीं है। आज उन्होंने बाबा के आर्शीवाद की बात कही है तो मुझे भी आर्शीवाद मिलेगा। मैं आज यह निर्णय जाहिर करता हूं कि जो जगह एक्वायर की गई है, वहां तुरंत कैनाल बनाने का काम शुरू करके, इनकी मांग को पूरा किया जाए और इनको पानी दिलाया जाए।

**माननीय अध्यक्ष :** आपको मिल गया।

...(व्यवधान)

HON. SPEAKER: Now, Shri Sanjay Kaka Patil.

... (Interruptions)

HON. SPEAKER: Have you got the answer?

**श्री संजय काका पाटील :** अध्यक्ष महोदया, मेरा एक प्रश्न है। गडकरी साहब ने कहा है कि बलिराजा जल संजीवनी योजना अंतर्गत 108 प्रकल्प आए थे, उनमें से 91 स्वीकृत कर दिए गए हैं। इसके लिए गडकरी साहब ने और मंत्रिमंडल ने 16551 करोड़ रुपये की मंजूरी दी है। उसमें कई प्रकल्प ऐसे हैं, जो अकाल में काम करने वाली लिफ्ट ड्रिगेशन स्कीम अभी बची है। टेक्निकल सैंक्शन का प्रपोजल आया था, लेकिन टेक्निकल सैंक्शन की वजह से वह सीडब्ल्यूसी के यहां पड़ा है। ऐसी कई स्कीम्स हैं, गडकरी साहब ने जिन 91 प्रकल्पों को मंजूरी दी है।

उसमें सातारा जिले की स्कीम है और शोलापुर की भी एक स्कीम है, वह भी डालनी चाहिए मैं आपके माध्यम से माननीय मंत्री जी से यह रिकवैस्ट करना चाहता हूं।

**श्री नितिन गडकरी :** माननीय अध्यक्ष महोदया, 108 प्रकल्पों की लिस्ट महाराष्ट्र सरकार से आई थी। यह एक टेक्निकल प्रॉब्लम है। जैसे बताया गया है कि उसमें करीब 17 प्रकल्प रह गये हैं, इन 17 प्रकल्पों के बारे में मुख्य मंत्री जी ने फिर से मेरे पास मांग भेजी है और माननीय सदस्य ने भी मांग की है। अब यह मेरे हाथ में नहीं है कि उनको कैबिनेट एप्रूवल नहीं मिला था, परंतु उन 17 प्रकल्पों के लिए फिर से कैबिनेट नोट तैयार करके मैं कैबिनेट के पास जाऊंगा और उनके लिए अनुमति लेने की कोशिश करूंगा।

**श्री मोहम्मद सलीम :** माननीय अध्यक्ष महोदया, मैं माननीय मंत्री जी से कहना चाहता हूं कि Teesta Project is a classic example of incomplete irrigation project and it is of national importance, जब इसी सदन में लड़कर तीस्ता प्रोजेक्ट को हमने नेशनल प्रोजेक्ट के अंदर करवाया था। आज सवाल के जवाब में, पोलावरम के बारे में आपने बताया कि एक नेशनल प्रोजेक्ट लिया गया है, लेकिन तीस्ता के बारे में सरकार बिल्कुल साइलेंट है। भाखड़ा नांगल एक महत्वाकांक्षी परियोजना थी, जो उत्तर बंगाल, उत्तर बिहार तक के लिए थी। यह अन्तर्राष्ट्रीय नदी है। भूटान से लेकर बंगलादेश तक जाती है। मैं समझता हूं कि खामोशी से इसको आपने क्लोज कर दिया है। एक राष्ट्रीय और

महत्वाकांक्षी परियोजना को आज क्यों बंद कर दिया गया है? हजारों एकड़ जमीन किसानों से ली गई थी और खेती के लिए तथा बाढ़ रोकने के लिए यह एक बड़ी परियोजना थी। लेकिन सरकार इस बारे में बिल्कुल खामोश है। मैं चाहता हूँ कि सरकार इस बारे में स्पष्टीकरण दे। ... (व्यवधान)

**माननीय अध्यक्ष :** अब हो गया। अभी वह जवाब दे रहे हैं।

... (व्यवधान)

**श्री नितिन गडकरी :** माननीय अध्यक्ष महोदया, जब पोलावरम के बारे में पार्लियामेंट में आन्ध्र और तेलंगाना राज्य का निर्माण हुआ, तब पार्लियामेंट में आन्ध्र और तेलंगाना के बीच में जो बिल पास हुआ, उसके आधार पर पोलावरम को राष्ट्रीय प्रकल्प के रूप में लेकर हम लोग काम कर रहे हैं। लेकिन उसके बाद यह बात तय हुई है कि इसके बाद भारत सरकार की ओर से राष्ट्रीय प्रकल्पों की कोई घोषणा नहीं होगी। हमारी जो स्कीम है, उसमें कुछ जगह पर हमने हिल एरियाज के लिए, जैसे नॉर्थ-ईस्ट और हिल स्टेट के लिए नब्बे प्रतिशत पैसा हम देते हैं और दस प्रतिशत राज्य सरकार देती है। एआईबीपी के ऐसे 9 प्रोजेक्ट हैं। डॉट-प्रोन एरिया में 60 प्रतिशत राशि केन्द्र सरकार देती है और 40 प्रतिशत राज्य सरकार देती है। ... (व्यवधान) आपको अगर जवाब चाहिए तो मैं बताना चाहता हूँ कि संविधान के अनुसार इरीगेशन राज्य सरकार की जिम्मेदारी है। नेशनल प्रोजेक्ट डिक्लेअर करने के बाद जो पॉलिसी थी, वह अभी अस्तित्व में नहीं है। अगर आपको करना है तो इसी प्रप्रोर्शन में आएगा। लेकिन अब राष्ट्रीय प्रकल्पों की घोषणा नहीं हो सकती।

**SHRI G. HARI :** Madam Speaker, I would like to know from the hon. Minister about the status of proposals submitted by the Government of Tamil Nadu, particularly the Grand Anicut Irrigation Project, Cauvery-Gundar Scheme, Athikkadavu-Avinashi Irrigation Scheme and also the steps taken by the Government to stop construction of new dam projects in Andhra Pradesh and Karnataka.

SHRI NITIN GADKARI: Madam, I do not have information relating to all these projects. There are 360 projects in the country and this question is related to a specific project. So, I will get the information and give it to the hon. Member.

**श्री दीपेन्द्र सिंह हुड्डा** :माननीय अध्यक्ष महोदया, सवाल यह है कि दस साल से अधिक पुराने कौन से इरीगेशन प्रोजेक्ट्स हैं? मैं माननीय मंत्री जी का ध्यान एक ऐसे प्रोजेक्ट की तरफ दिलाना चाहूंगा जो 36 साल पहले शुरू हुआ था। जब पंजाब हरियाणा का बंटवारा हुआ, हरियाणा को उसके हक का पानी दिलाने के लिए श्रीमती इंदिरा गांधी जी ने 8 अप्रैल 1982 को कर्पूरी पटियाला में सतलुज-यमुना लिंक कैनाल का प्रोजेक्ट रखा था। उसके बाद पहले अकाली दल ने विरोध किया। राजीव गांधी जी ने उसमें नेतृत्व दिखाते हुए, राजीव-लॉगोवाल अकार्ड के माध्यम से हरियाणा वासियों के लिए उसका समाधान किया, जिसमें पंजाब की भी सहमति थी। मगर फिर इंडियन नेशनल लोक दल ने उसका विरोध किया। ...(व्यवधान)

**माननीय अध्यक्ष** :आप अपना प्रश्न पूछिये।

**श्री दीपेन्द्र सिंह हुड्डा** :महोदया, उसके बाद मामला कोर्ट में चला गया। अब सुप्रीम कोर्ट ने राजीव-लॉगोवाल अकार्ड को आधार मानकर अपना फैसला सुनाया है। ...(व्यवधान) मेरा माननीय मंत्री जी से सवाल है कि कब तक इस फैसले पर अमल होगा? यह हरियाणा का हिस्सा बन चुका है। पंजाब का हिस्सा कब तक बनेगा और कौन सी एजेंसी इस पंजाब के हिस्से को बनाने का काम करेगी?

**श्री नितिन गडकरी** :मैडम, अभी भी यह मैटर सुप्रीम कोर्ट में सबज्युडिस है।...(व्यवधान) पंजाब की सरकार ने बहुत सी बातें सुप्रीम कोर्ट में कहीं हैं। यह मामला सुप्रीम कोर्ट में लम्बित है, इस पर यहां बोलना उचित नहीं है। ...(व्यवधान)

**श्री निहाल चन्द** : माननीय अध्यक्ष महोदया, सबसे पहले मैं माननीय मंत्री जी को धन्यवाद देना चाहूंगा कि उन्होंने राजस्थान में लम्बित परियोजना में एक बहुत बड़ा सहयोग दिया है। ...(व्यवधान) मैं आपके माध्यम से माननीय मंत्री जी से कहना चाहूंगा कि राजस्थान प्रदेश को पानी नहीं मिल रहा है। दूसरे, इसमें राजस्थान प्रदेश का आज तक कोई सदस्य नामित नहीं हुआ। मैं माननीय मंत्री जी से जानना चाहूंगा कि राजस्थान के सात ऑनगोइंग प्रोजेक्ट जिनकी डीपीआर सीडब्ल्यूसी ने क्लियर



कर दी है, उसका जो पहले सीआईटी नाम था, उसका नाम बदलकर एसबी रख दिया है। माननीय मंत्री जी ने मुझे आश्वासन दिया है। मैं माननीय मंत्री जी से जानना चाहूंगा कि सात प्रोजेक्ट्स जिनकी कीमत 4423 करोड़ रुपये है, यह राशि सरकार कब तक जारी करेगी?

**श्री नितिन गडकरी :** माननीय अध्यक्ष महोदया, हमारी सरकार आने के पहले भारत सरकार से कोई पैसा ही नहीं मिलता था। यह प्रधान मंत्री नरेन्द्र मोदी जी की सोच है कि उन्होंने हमारी सरकार आने के बाद प्रधान मंत्री सिंचाई योजना बनाई। इस योजना में 99 प्रोजेक्ट्स लिये। मुझे बताते हुए खुशी हो रही है कि एआरडीपी में ...(व्यवधान) मैं बताना चाहता हूं, पुराने समय में ढाई हजार करोड़ रुपये नहीं मिलते थे। अभी हमने 11800 करोड़ रुपये दिये हैं। 99 प्रोजेक्ट्स में से हमने लगभग 17 प्रोजेक्ट्स पूरे किये हैं और आने वाले मार्च तक करीब 47 प्रोजेक्ट्स पूरे हो जाएंगे। मैं सदन बताना देना चाहता हूं कि केवल इसके कारण राज्य सरकार का पचास प्रतिशत से ज्यादा काम हुआ था, उसके प्रोजेक्ट बंद पड़े थे और महाराष्ट्र में 10-10, 12-12 साल से प्रोजेक्ट बंद पड़े हैं। ये यहां बैठे हुए हैं, इनसे पूछिये। वे प्रोजेक्ट्स इसमें लिये हैं और उसके लिए नाबार्ड से कर्जा दे रहे हैं। हम पैसा दे रहे हैं। पहली बार हिन्दुस्तान के इतिहास में प्रधान मंत्री नरेन्द्र मोदी जी ने राज्य सरकार की जिम्मेदारी होने के बाद भी प्रधान मंत्री सिंचाई योजना लाकर राजस्थान में भी ये प्रोजेक्ट्स लिये हैं। यह योजना कैबिनेट में भेज रहे हैं। हम लोग इस पर जरूर विचार करेंगे। ईएफसी का एप्रूवल इसको मिला है। 30000 करोड़ रुपये की यह योजना है, जिसमें कैबिनेट का एप्रूवल होने के बाद हम लोग जरूर इसके बारे में विचार करेंगे।

**(Q. 324)**

**श्री जुगल किशोर :** माननीय अध्यक्ष महोदया, मैं केन्द्र सरकार का आभार व्यक्त करना चाहता हूँ कि बेसिक सुविधाएँ जो भारत के नागरिकों को मिलनी चाहिए, उस पर केन्द्र सरकार कार्यरत है। मैं इस प्रश्न के माध्यम से माननीय मंत्री जी से निवेदन करना चाहता हूँ कि जम्मू शहर और उसके आसपास के क्षेत्रों के लिए पीने का पानी उपलब्ध कराया जाए। इसके लिए एक बड़ी स्कीम थी। जम्मू शहर के साथ एक दरिया चेनाब बहता है, वहां से पानी लेकर जम्मू शहर और उसके आसपास के क्षेत्रों को दिया जाए। इसके लिए एक योजना बनी थी। वह योजना जम्मू-कश्मीर सरकार ने केन्द्र सरकार के पास भेजी है। मैं मंत्री जी से पूछना चाहता हूँ कि उस योजना को कब तक स्वीकृति मिलेगी और जम्मू जो कई सालों से पीने के पानी से वंचित है, जम्मू शहर और उसके आसपास के क्षेत्रों को कब तक पीने का पानी उपलब्ध होगा?

**श्री राम कृपाल यादव :** माननीय अध्यक्ष महोदया, मैं आपके माध्यम से माननीय सदस्य को यह बताना चाहूंगा कि इन्होंने जम्मू के शहरी इलाकों और जम्मू से जुड़े हुए ग्रामीण इलाकों के संदर्भ में पीने के पानी की आपूर्ति की चिन्ता की है। मैं संतोष के साथ माननीय सदस्य को कह सकता हूँ कि अभी जो जम्मू जिले की वास्तविक स्थिति है, उसमें कुल बसावट 1049 है, जिसमें पूर्ण रूप से बसावट जो कवर हो रही है, वह प्रतिशत 73.66 है। कुल मिलाकर बसावटों की संख्या 777 है और जो आंशिक रूप से पानी की सप्लाई हम ग्रामीण इलाकों में कर रहे हैं, वह 26.54 प्रतिशत है। यानी कुल मिलाकर 262 बसावटों को हम आंशिक रूप से जल की सप्लाई कर रहे हैं।

**12 00 hrs**

हम उसी तरह से शहरी इलाकों में भी पानी की सप्लाई कर रहे हैं। हम एडीबी स्कीम के माध्यम से, कुल मिला कर पांच स्कीम्स के माध्यम से योजना चला रहे हैं। उनके लिए 180 करोड़ रुपये की राशि का आवंटन किया गया है। एक-दो योजनाओं को छोड़ कर लगभग सभी योजनाएं पूरी होने की स्थिति में हैं। मैं समझता हूँ कि वहां पर्याप्त मात्रा में पानी उपलब्ध कराया जा रहा है। माननीय सदस्य ने नई स्कीम के संबंध में जो चिंता व्यक्त की है, उसका जवाब उनको दे दिया गया है। प्रश्न के जवाब में यह

बताया गया है कि वहां शहरी इलाके में पानी की आपूर्ति पर्याप्त मात्रा में हो, उसके लिए चिनाब नदी से संबंधित एक योजना की स्वीकृति के संदर्भ में माननीय सदस्य ने चिंता जताई है। मैं बताना चाहता हूं कि राज्य सरकार के माध्यम से चिनाब नदी से भविष्य के लिए जलापूर्ति हो, राज्य सरकार का वह प्रस्ताव भारत सरकार के पास 01 फरवरी को आया था, कुल मिला कर उसके लिए 624 करोड़ रुपये का आबंटन किया गया है। शहरी मंत्रालय ने इस पर अपनी सहमति व्यक्त कर दी है। एक विदेशी संस्था 'जैका' है, जिसके माध्यम से लोन के रूप में पैसे दिए जाते हैं। केन्द्र सरकार ने प्रॉसेस करके 'जैका' को 02 अगस्त को प्रस्ताव दे दिया है। 'जैका' उस पर आगे की कार्रवाई कर रही है। निकट भविष्य में चिनाब नदी से पानी की आपूर्ति हो, हम लोगों ने उसके लिए 'जैका' से निवेदन किया है कि इस पर यथाशीघ्र कार्रवाई करके जम्मू के शहरी इलाकों में पर्याप्त मात्रा में आपूर्ति के लिए व्यवस्था करे।  
...(व्यवधान)

---

**12 02 hrs****ANNOUNCEMENT BY THE SPEAKER****Extension of simultaneous interpretation service in five more languages listed in the Eighth Schedule to the Constitution**

**माननीय अध्यक्ष:** मैं आप सभी को एक सूचना देना चाहती हूँ। आप सूचना सुनिए।

...(व्यवधान)

**माननीय अध्यक्ष :** माननीय सदस्यगण, भारत के संविधान के आर्टिकल 120 (1) द्वारा प्रदत्त शक्तियों के तहत मुझे यह सूचना देते हुए प्रसन्नता हो रही है कि संविधान की आठवीं सूची में सूचीबद्ध 22 भाषाओं में से किसी भी भाषा में अब सदस्यगण अपने विचार सभा में रख सकेंगे। अब तक हमारे लिए हमारे पास केवल 17 भाषाओं में साइमलटेनियस इंटरप्रेटेशन की सुविधा उपलब्ध थी। अब लोक सभा सचिवालय ने सभा में शेष पांच भाषाएं अर्थात् डोगरी, कश्मीरी, कोकणी, संथाली और सिंधी में दिए जाने वाले भाषणों की साइमलटेनियस इंटरप्रेटेशन की व्यवस्था राज्य सभा के सहयोग से की है। बात केवल इतनी है कि हमने यह व्यवस्था तो की है लेकिन इन पांच भाषाओं के लिए 24 घंटे पूर्व सूचना देना आवश्यक होगा, तब हम राज्य सभा के सहयोग से यहां इंटरप्रेटर उपलब्ध करा देंगे। यह सूचना आपको देनी है।

...(व्यवधान)

**श्री राजीव प्रताप रूडी (सारण):** अध्यक्ष महोदया, दुनिया में 10 करोड़ लोग भोजपुरी भाषा बोलते हैं, लेकिन अभी तक भोजपुरी के लिए कोई सहमति नहीं बनी है। यह बात वर्षों से चली आ रही है।

...(व्यवधान)

**माननीय अध्यक्ष:** नहीं, मैंने केवल उन भाषाओं के लिए कहा है।

---

...(व्यवधान)

**माननीय अध्यक्ष:** माननीय सदस्यगण मुझे विभिन्न विषयों पर कुछ सदस्यों से स्थगन प्रस्ताव की सूचनाएं प्राप्त हुई हैं। यद्यपि ये मामले महत्वपूर्ण हैं तथापि इनके लिए आज की कार्रवाई में व्यवधान डालना आवश्यक नहीं है। इनको अन्य अवसरों पर उठाया जा सकता है, इसलिए स्थगन प्रस्ताव की किसी सूचना को अनुमति प्रदान नहीं किया है।

...(व्यवधान)

**12 05 hrs**

**PAPERS LAID ON THE TABLE**

HON. SPEAKER: Now, Papers to be laid. Shri Manoj Sinha.

संचार मंत्रालय के राज्य मंत्री तथा रेल मंत्रालय में राज्य मंत्री (श्री मनोज सिन्हा): अध्यक्ष महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:

(1) भारत संचार निगम लिमिटेड तथा दूरसंचार विभाग, संचार और सूचना प्रौद्योगिकी मंत्रालय के बीच वर्ष 2018-2019 के लिए हुए समझौता ज्ञापन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 9691/16/18]

(2) भारतीय डाकघर अधिनियम, 1898 की धारा 74 की उप-धारा (4) के अंतर्गत भारतीय डाकघर (दूसरा संशोधन) नियम, 2018 जो 13 जून, 2018 के भारत के राजपत्र में अधिसूचना संख्या साकानि 548(अ) में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 9692/16/18]

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI R.K. SINGH): I beg to lay on the Table:-

(i) A copy of the Annual Accounts (Hindi and English versions) of the Joint Electricity Regulatory Commission (for the State of Goa & Union Territories), Gurgaon, for the years 2015-2016 and 2016-2017, together with Audit Report thereon.

(ii) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 9693/16/18]

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 59 of the Energy Conservation Act, 2001:-

1. The Bureau of Energy Efficiency (Particulars and Manner of their Display on Labels of Room Air Conditioners) Regulations, 2017 published in Notification No. BEE/S&L/AC/37/2017-18 in Gazette of India dated 29<sup>th</sup> November, 2017.

2. The Bureau of Energy Efficiency (Particulars and Manner of their Display on Labels of Self-ballasted LED Lamps) Regulations, 2017 published in Notification No. BEE/S&LED/52/2017-18 in Gazette of India dated 28<sup>th</sup> December, 2017.

[Placed in Library, See No. LT 9694/16/18]

THE MINISTER OF STATE IN THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI S.S. AHLUWALIA): I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 55 of the Aadhaar (targeted Delivery of Financial and other Subsidies, Benefits and Services) Act, 2016:-

(i) The Unique Identification Authority of India (Returns and Annual Report) Rules, 2018 published in Notification No. G.S.R.441(E) in Gazette of India dated 10<sup>th</sup> May, 2018.

(ii) The Aadhaar (Enrolment and Update)(Fourth Amendment) Regulations, 2017 (No.5 of 2017) (Hindi and English versions) published in Notification No. 13012/79/2017/Legal-UIDAI(13)(No.5 of 2018) in Gazette of India dated 31<sup>st</sup> July, 2017.

(iii) The Aadhaar (Enrolment and Update) (Fifth Amendment) Regulations, 2018 (No.1 of 2018) (Hindi and English versions) published in Notification No. 13012/79/2017/Legal-UIDAI(13)(No.1 of 2018) in Gazette of India dated 12<sup>th</sup> January, 2018.

[Placed in Library, See No. LT 9695/16/18]

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 87 of the Information Technology Act, 2000:-

(i) The Information Technology (Information Security Practices and Procedures for Protected System) Rules, 2018 published in Notification No. S.O.2235(E) in Gazette of India dated 1<sup>st</sup> June, 2018.

(ii) S.O.1411(E) published in Gazette of India dated 28<sup>th</sup> March, 2018 notifying Central Forensic Science Laboratory, Hyderabad under Directorate of Forensic Science Services, Ministry of Home Affairs as Examiner of Electronic Evidence within India with the scopes, mentioned therein.

(iii) S.O.1412(E) published in Gazette of India dated 28<sup>th</sup> March, 2018 notifying Directorate of Forensic Science, Gandhi Nagar (Gujarat) in the State of Gujarat as Examiner of Electronic Evidence within India with the scopes, mentioned therein.

(iv) S.O.1413(E) published in Gazette of India dated 28<sup>th</sup> March, 2018 notifying Computer Central Forensic and Data Mining Laboratory under Serious Fraud Investigation Office, Ministry of Corporate Affairs, New Delhi as Examiner of Electronic Evidence within India with the scopes, mentioned therein.



(v) S.O.1635(E) published in Gazette of India dated 17<sup>th</sup> April, 2018 notifying Forensic Science Laboratory, Sector 14, Rohini, New Delhi under Government of National Capital Territory of Delhi, as Examiner of Electronic Evidence within India with the scopes, mentioned therein.

[Placed in Library, See No. LT 9696/16/18]

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAJEN GOHAIN): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the National High Speed Rail Corporation Limited, New Delhi, for the year 2016-2017.

(ii) Annual Report of the National High Speed Rail Corporation Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 9697/16/18]

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (GEN. VIJAY KUMAR SINGH (RETD.)): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Nalanda University, Nalanda, for the years 2015-2016 and 2016-2017.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Nalanda University, Nalanda, for the years 2015-2016 and 2016-2017, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nalanda University, Nalanda, for the years 2015-2016 and 2016-2017.

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 9698/16/18]

**महिला और बाल विकास मंत्रालय में राज्य मंत्री तथा अल्पसंख्यक कार्य मंत्रालय में राज्य मंत्री**

**(डॉ. वीरेन्द्र कुमार):** अध्यक्ष महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:

(1) (एक) मौलाना आजाद शिक्षा फाँउंडेशन, नई दिल्ली के वर्ष 2016-2017 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) मौलाना आजाद शिक्षा फाँउंडेशन, नई दिल्ली के वर्ष 2016-2017 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 9699/16/18]

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): I beg to lay on the Table a copy of the Aircraft (Fifth Amendment) Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.490(E) in Gazette of India dated 23<sup>rd</sup> May, 2017 under Section 14A of the Aircraft Act, 1934, together with an explanatory note.

[Placed in Library, See No. LT 9700/16/18]

**वस्त्र मंत्रालय में राज्य मंत्री (श्री अजय टम्टा):** अध्यक्ष महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:

(1) (एक) वस्त्र समिति, मुंबई के वर्ष 2016-2017 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) वस्त्र समिति, मुंबई के वर्ष 2016-2017 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 9701/16/18]

(3) निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)

(एक) सेंट्रल कॉटेज इंडस्ट्रीज कॉर्पोरेशन ऑफ इंडिया लिमिटेड तथा वस्त्र मंत्रालय के बीच वर्ष 2018-2019 के लिए हुआ समझौता ज्ञापन।

[Placed in Library, See No. LT 9702/16/18]

(दो) हैंडीक्रॉफ्ट्स एण्ड हैण्डलूम एक्सपोर्ट्स कॉर्पोरेशन ऑफ इंडिया लिमिटेड तथा वस्त्र मंत्रालय के बीच वर्ष 2018-2019 के लिए हुआ समझौता ज्ञापन।

[Placed in Library, See No. LT 9703/16/18]

---

**12 05 ½ hrs**

**MESSAGES FROM RAJYA SABHA  
BILL AS AMENDED BY RAJYA SABHA  
AND  
BILL AS PASSED BY RAJYA SABHA \***

SECRETARY GENERAL: Madam Speaker, I have to report the following messages received from the Secretary General of Rajya Sabha:-

(i) In accordance with the provisions of rule 132 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 6<sup>th</sup> August, 2018, agreed to the following alternative amendments and further amendments made by the Lok Sabha at its sitting held on the 2<sup>nd</sup> August, 2018, in the Constitution (One Hundred and Twenty-third Amendment) Bill, '2017 in accordance with the provisions of article 368 of the Constitution of India:-

1. That at pages 2 and 3, the following be *inserted* namely:-

"3. After article 338A of the Constitution, the following article shall be inserted, namely:-

"338B.(1) There shall be a Commission for the socially and educationally backward classes to be known as the National Commission for Backward Classes.

(2) Subject to the provisions of any law made in this behalf by Parliament, the Commission shall consist of Chairperson, Vice-Chairperson and three other Members and the conditions of service and tenure of office of the Chairperson, Vice-Chairperson and other Members so appointed shall be such as the President may by rule determine.

(3) The Chairperson, Vice-Chairperson and other Members of the Commission shall be appointed by the President by warrant under his hand and seal.

---

\* Laid on the Table.

(4) The Commission shall have the power to regulate its own procedure.

(5) It shall be the duty of the Commission-

(a) to investigate and monitor all matters relating to the safeguards provided for the socially and educationally backward classes under this Constitution or under any other law for the time being in force or under any order of the Government and to evaluate the working of such safeguards;

(b) to inquire into specific complaints with respect to the deprivation of rights and safeguards of the socially and educationally backward classes;

(c) to participate and advise on the socio-economic development of the socially and educationally backward classes and to evaluate the progress of their development under the Union and any State;

(d) to present to the President, annually and at such other times as the Commission may deem fit, reports upon the working of those safeguards;

(e) to make in such reports the recommendations as to the measures that should be taken by the Union or any State for the effective implementation of those safeguards and other measures for the protection, welfare and socio-economic development of the socially and educationally backward classes; and

(f) to discharge such other functions in relation to the protection, welfare and development and advancement of the socially and educationally backward classes as the President may, subject to the provisions of any law made by Parliament, by rule specify.

(6) The President shall cause all such reports to be laid before each House of Parliament along with a memorandum explaining the action taken or proposed to be taken on the recommendations relating to the Union and the reasons for the non-acceptance, if any, of any of such recommendations.

(7) Where any such report, or any part thereof, relates to any matter with which any State Government is concerned, a copy of such report shall be forwarded to the State Government which shall cause it to be laid before the Legislature of the State along with a memorandum explaining the action taken or proposed to be taken on the recommendations relating to the State and the reasons for the non-acceptance, if any, of any of such recommendations.

(8) The Commission shall, while investigating any matter referred to in sub-clause (a) or inquiring into any complaint referred to in sub-clause (b) of clause (5), have all the powers of a civil court trying a suit and in particular in respect of the following matters, namely:-

(a) summoning and enforcing the attendance of any person from any part of India and examining him on oath;

(b) requiring the discovery and production of any document;

(c) receiving evidence on affidavits;

(d) requisitioning any public record or copy thereof from any court or office;

(e) issuing commissions for the examination of witnesses and documents;  
and

(f) any other matter which the President may, by rule, determine.

(9) The Union and every State Government shall consult the Commission on all major policy matters affecting socially and educationally backward classes."

### **ENACTING FORMULA**

2. That at page 1, line 1, **for** the word "Sixty- eighth", the word "Sixty-ninth" be **substituted**.

### **CLAUSE 1**

3. That at page 1, line 3, **for** the figure "2017", the figure "2018" be **substituted**.

(ii) 'I am directed to inform the Lok Sabha that the National Commission for Backward Classes (Repeal) Bill, 2017, which was passed by the Lok Sabha at its sitting held on the 10th April, 2017, has been passed by the Rajya Sabha at its sitting held on the 6<sup>th</sup> August, 2018, with the following amendments:-

**ENACTING FORMULA**

1. That at page 1, line 1, **for** the word "Sixty-eighth", the word "Sixty-ninth" be **substituted**.

**CLAUSE 1**

2. That at page 1, line 4, **for** the figure "2017", the figure "2018" be **substituted**.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this this House.

(iii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business *in* the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 6<sup>th</sup> August, 2018 agreed without any amendment to the Criminal Law (Amendment) Bill, 2018 which was passed by the Lok Sabha at its sitting held on the 30<sup>th</sup> July, 2018."

Madam Speaker, I lay on the Table the National Commission for Backward Classes (Repeal) Bill, 2017, as returned by Rajya Sabha with amendments.

---

**12 06 hrs**

**COMMITTEE ON PUBLIC ACCOUNTS**

**(i) 107<sup>th</sup> to 111<sup>th</sup> Reports**

SHRI MALLIKARJUN KHARGE(GULBARGA): I beg to present the following Reports (Hindi and English versions) of the Public Accounts Committee (2018-19):-

- (1) 107<sup>th</sup> Report on Action taken by the Government on the Recommendations/Observations of the Committee contained in their 33<sup>rd</sup> Report (16<sup>th</sup> Lok Sabha) on 'Untruthful Expenditure on Establishment of Specific Pathogen Free Shrimp Seed Multiplication Centre (NFDB)'.
- (2) 108<sup>th</sup> Report on Action taken by the Government on the Recommendations/Observations of the Committee contained in their 93<sup>rd</sup> Report (16<sup>th</sup> Lok Sabha) on 'Management of Vacant Land in Indian Railways'.
- (3) 109<sup>th</sup> Report on the subject 'Accounting of Projects in Indian Railways'.
- (4) 110<sup>th</sup> Report on the subject 'Examination of Accounts of ICAR', 'Non achievement of Stated Objective' and 'Blocking of Funds of Coconut Development Board'.
- (5) 111<sup>th</sup> Report on Action taken by the Government on the Recommendations/Observations of the Committee contained in their 65<sup>th</sup> Report (16<sup>th</sup> Lok Sabha) on 'Nutrient Based Subsidy Policy for Decontrolled Phosphatic and Potassic Fertilizers'.



**(ii) Statements**

SHRI MALLIKARJUN KHARGE : I beg to lay on the Table the Statements (Hindi and English versions) showing Action Taken by Government on the Observations /Recommendations contained in the following Action Taken Reports of the Public Accounts Committee:-

- (1) 35<sup>th</sup> Action Taken Report (16<sup>th</sup> Lok Sabha) on 'Integrated Child Development Services (ICDS) Scheme' by Ministry of Women and Child Development.
  - (2) 61<sup>st</sup> Action Taken Report (16<sup>th</sup> Lok Sabha) on 'Global Estate Management' by the Ministry of External Affairs.
  - (3) 71<sup>st</sup> Action Taken Report (16<sup>th</sup> Lok Sabha) on 'Management of Satellite Capacity for DTH Services' by Department of Space.
  - (4) 77<sup>th</sup> Action Taken Report (16<sup>th</sup> Lok Sabha) on 'Administration of Prosecution and Penalties in Central Excise and Service Tax' by Ministry of Finance.
-

**12 06 ½ hrs**

**COMMITTEE ON ABSENCE OF MEMBERS FROM**  
**THE SITTINGS OF THE HOUSE**  
**Minutes**

SHRI P. KARUNAKARAN (KASARGOD): I beg to lay on the Table the minutes (Hindi and English versions) of the Twelfth sitting of the Committee on Absence of Members from the Sittings of the House held on 2 August, 2018.

**12 06 ¾ hrs**

**COMMITTEE ON SUBORDINATE LEGISLATION**  
**34<sup>th</sup> to 36<sup>th</sup> Reports**

श्री दिलीपकुमार मनसुखलाल गांधी (अहमदनगर): अध्यक्ष महोदया, मैं अधीनस्थ विधान संबंधी समिति के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ:

- (1) सिगरेट और अन्य तंबाकू उत्पाद (पैकेजिंग और लेबलिंग) संशोधन नियम, 2014 के बारे में समिति (16वीं लोक सभा) के 11वें प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर की-गई-कार्रवाई संबंधी 34वां प्रतिवेदन।
- (2) सांविधिक आदेशों की जांच के बारे में समिति के 5वें प्रतिवेदन 16वीं लोक सभा में अंतर्विष्ट सिफारिशों/टिप्पणियों पर की-गई-कार्रवाई संबंधी 35वां प्रतिवेदन।
- (3) सांविधिक आदेशों की जांच के बारे में समिति के 9वें प्रतिवेदन 16वीं लोक सभा में अंतर्विष्ट सिफारिशों/टिप्पणियों पर की-गई-कार्रवाई संबंधी 36वां प्रतिवेदन।

**12 07 hrs**

**JOINT COMMITTEE ON OFFICES OF PROFIT**

**28<sup>th</sup> Report**

श्री कलराज मिश्र (देवरिया): अध्यक्ष महोदया, मैं लाभ के पदों संबंधी संयुक्त समिति का 28वां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर प्रस्तुत करता हूँ।

---

**12 07 ½ hrs**

**COMMITTEE ON PAPERS LAID ON THE TABLE**

**22<sup>nd</sup> to 24<sup>th</sup> Reports**

SHRI CHANDRAKANT KHAIRE (AURANGABAD): I beg to present the Twenty-second, Twenty-third and Twenty-fourth Reports (Hindi and English versions) of the Committee on Papers Laid on the Table (2017-18).

---

**12 08 hrs**

**COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND**  
**SCHEDULED TRIBES**  
**(i) 24<sup>th</sup> to 26<sup>th</sup> Reports**

DR. KIRIT P. SOLANKI(AHMEDABAD): I beg to present the following Reports (Hindi and English versions) of the Committee on the Welfare of the Scheduled Castes and Scheduled Tribes (2018-19):-

- (1) Twenty-fourth Report on Action taken by the Government on the recommendations contained in the Twenty-eighth Report (Fifteenth Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the subject 'Examination of Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) with particular reference to Scheduled Castes and Scheduled Tribes' pertaining to the Ministry of Rural Development.
- (2) Twenty-fifth Report (Sixteenth Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the subject 'Monitoring of Scheduled Castes Sub Plan (SCSP) by the Ministry of Social Justice and its implementation for development and welfare of Scheduled Castes' pertaining to the Ministry of Social Justice & Empowerment.
- (3) Twenty-sixth Report (Sixteenth Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the subject 'Monitoring of Scheduled Tribes Sub Plan (TSP) by the Ministry of Tribal Affairs and its implementation for development and welfare of Scheduled Tribes' pertaining to the Ministry of Tribal Affairs.

**(ii) Statements**

DR. KIRIT P. SOLANKI : I beg to lay on the Table the followings statements (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:-

- (1) Final Action Taken Statement of the Government on the recommendations contained in Chapter I of the Fourteenth Report (16<sup>th</sup> Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes regarding Action Taken by the Government on the Ninth Report (16<sup>th</sup> Lok Sabha) on 'Implementation of Reservation Policy and working of liaison Officers to safeguard the interest of scheduled castes and scheduled tribes employees in various attached/subordinate offices/organisations under the Ministry of Home Affairs'.
  - (2) Final Action Taken Statement (Hindi and English versions) of the Government on the recommendations contained in Chapter I of the Seventeenth Report (16<sup>th</sup> Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes regarding Action Taken by the Government on the Thirty-fourth Report (15<sup>th</sup> Lok Sabha) on 'Reservation for and Employment of Scheduled Castes and Scheduled Tribes in United Bank of India and credit facilities provided by the bank to them' pertaining to the Ministry of Finance (Department of Financial Services).
-

**12 08 ½ hrs****COMMITTEE ON WELFARE OF OTHER BACKWARD CLASSES****13<sup>th</sup> to 16<sup>th</sup> Reports**

**श्री गणेश सिंह (सतना):** अध्यक्ष महोदया, मैं अन्य पिछड़े वर्गों के कल्याण संबंधी समिति के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ:-

- (1) स्वास्थ्य और परिवार कल्याण मंत्रालय से संबंधित चिकित्सा संस्थाओं में ओबीसी के लिए कार्यान्वित की जा रही आरक्षण नीति की समीक्षा के बारे में समिति के तीसरे प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी 13वां प्रतिवेदन।
  - (2) पेट्रोलियम और प्राकृतिक गैस मंत्रालय से संबंधित 'तेल और प्राकृतिक गैस निगम में रोजगार में ओबीसी का प्रतिनिधित्व सुनिश्चित करने और उनके कल्याण के लिए किए गए उपाय' के बारे में समिति के नौवें प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी 14वां प्रतिवेदन।
  - (3) उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय से संबंधित 'भारतीय खाद्य निगम में रोजगार में ओबीसी का प्रतिनिधित्व सुनिश्चित करने और उनके कल्याण के लिए किए गए उपाय' के बारे में समिति के 11वें प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी 15वां प्रतिवेदन।
  - (4) विद्युत मंत्रालय से संबंधित 'एनटीपीसी लिमिटेड में रोजगार में ओबीसी का प्रतिनिधित्व सुनिश्चित करने और उनके कल्याण के लिए किए गए उपाय' संबंधी 16वां प्रतिवेदन।
-

**12 09 hrs**

**COMMITTEE ON GOVERNMENT ASSURANCES**

**77<sup>th</sup> to 82<sup>nd</sup> Reports**

**डॉ. रमेश पोखरियाल निशंक (हरिद्वार):** अध्यक्ष महोदया, मैं सरकारी आश्वासनों संबंधी समिति के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ:

- (1) कार्पोरेट कार्य मंत्रालय से संबंधित लंबित आश्वासनों की समीक्षा के बारे में 77वां प्रतिवेदन ।
  - (2) कोयला मंत्रालय से संबंधित लंबित आश्वासनों की समीक्षा के बारे में 78वां प्रतिवेदन ।
  - (3) उत्तर-पूर्वी क्षेत्र विकास मंत्रालय से संबंधित लंबित आश्वासनों की समीक्षा के बारे में 79वां प्रतिवेदन ।
  - (4) खाद्य प्रसंस्करण उद्योग मंत्रालय से संबंधित लंबित आश्वासनों की समीक्षा के बारे में 80वां प्रतिवेदन ।
  - (5) आश्वासनों को छोड़ दिए जाने के अनुरोधों के बारे में 81वां प्रतिवेदन (माने गए)।
  - (6) आश्वासनों को छोड़ दिए जाने के अनुरोधों के बारे में 82वां प्रतिवेदन (न माने गए)।
-

**12 10 hrs**

**COMMITTEE ON EMPOWERMENT OF WOMEN**

**(i) 12<sup>th</sup> and 13<sup>th</sup> Reports**

SHRIMATI BIJOYA CHAKRAVARTY (GUWAHATI): I beg to present the following Action Taken Reports (Hindi and English versions) of the Committee on Empowerment of Women:-

- (1) Twelfth Report on the Action Taken by the Government on the recommendations contained in their Eighth Report on the subject 'Empowering Women through Self Help Groups.'
- (2) Thirteenth Report on the Action Taken by the Government on the recommendations contained in their Tenth Report on the subject 'Women in Detention and Access to Justice'.

**(ii) Statement**

SHRIMATI BIJOYA CHAKRAVARTY : I beg to lay on the Table the Statement (Hindi and English versions) showing final action taken by the Government on the recommendations contained in Chapter I of the Ninth Report (16th Lok Sabha) of the Committee on Empowerment of Women (2016-2017) on action taken by the Government on the recommendations contained in the Sixth Report (2015-2016) on the subject 'Empowerment of Tribal Women'.

---



**12 11 hrs**

**STANDING COMMITTEE ON AGRICULTURE**  
**60<sup>th</sup> and 61<sup>st</sup> Reports**

**श्री मुकेश राजपूत (फर्रुखाबाद):** माननीय अध्यक्ष महोदया, मैं श्री हुक्मदेव नारायण यादव जी की ओर से कृषि संबंधी स्थायी समिति (16वीं लोक सभा) के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ:-

- (1) खाद्य प्रसंस्करण उद्योग मंत्रालय की 'अनुदानों की मांगों (2018-2019)' के बारे में कृषि संबंधी स्थायी समिति (2017-18) के 50वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी 60वां प्रतिवेदन।
  - (2) कृषि और किसान कल्याण मंत्रालय (पशुपालन, डेयरी और मत्स्यकी विभाग) की 'अनुदानों की मांगों (2018-2019)' के बारे में कृषि संबंधी स्थायी समिति (2017-18) के 49वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी 61वां प्रतिवेदन।
-

**12 11 ½ hrs**

**STANDING COMMITTEE ON INFORMATION TECHNOLOGY**

**53<sup>rd</sup> and 54<sup>th</sup> Reports**

SHRI ANURAG SINGH THAKUR (HAMIRPUR): I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Information Technology (2017-18):-

1. Fifty-third Report on the subject 'Expansion of rural BPOs and Challenges faced by them' relating to the Ministry of Electronics and Information Technology.
  2. Fifty-fourth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Forty-ninth Report (Sixteenth Lok Sabha) on 'Review of the functioning of Song and Drama Division' relating to the Ministry of Information and Broadcasting.
-

**12 12 hrs**

**STANDING COMMITTEE ON FINANCE**

**62<sup>nd</sup> to 67<sup>th</sup> Reports**

SHRI M. VEERAPPA MOILY (CHIKKABALLAPUR): I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Finance:-

- (1) Sixty-second Report on 'The Chit Funds (Amendment) Bill, 2018'.
  - (2) Sixty-third Report on Action Taken by the Government on the Recommendations contained in the 57th Report on Demands For Grants (2018-19) of the Ministry of Finance (Departments of Economics Affairs, Expenditure, Financial Services and Investment and Public Asset Management.
  - (3) Sixty-fourth Report on Action Taken by the Government on the Recommendations contained in the 58th Report on Demands For Grants (2018-19) of the Ministry of Finance (Department of Revenue).
  - (4) Sixty-fifth Report on Action Taken by the Government on the Recommendations contained in the 59th Report on Demands For Grants (2018-19) of the Ministry of Corporate Affairs.
  - (5) Sixty-sixth Report on Action Taken by the Government on the Recommendations contained in the 60th Report on Demands For Grants (2018-19) of the Ministry of Planning.
  - (6) Sixty-seventh Report on Action Taken by the Government on the Recommendations contained in the 61st Report on Demands For Grants (2018-19) of the Ministry of Statistics and Programme Implementation.
-

**12 12 ½ hrs**

**STANDING COMMITTEE ON LABOUR**

**(i) 40<sup>th</sup> to 42<sup>nd</sup> Reports**

**डॉ. किरीट सोमैया (मुम्बई उत्तर पूर्व):** माननीय अध्यक्ष महोदया, मैं श्रम संबंधी स्थायी समिति का 40वां, 41वां और 42वां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ:-

- (1) विदेश मंत्रालय से संबंधित 'परिचारिकाओं और सेविकाओं सहित महिला कामगारों का विदेश में नियोजन, मुद्दे तथा विनियामक ढांचा' के बारे में 40वां प्रतिवेदन।
- (2) कौशल विकास और उद्यमिता मंत्रालय से संबंधित 'जन शिक्षण संस्थान स्कीम' के बारे में 41वां प्रतिवेदन।
- (3) श्रम और रोजगार मंत्रालय से संबंधित विभिन्न पीएफ अधिनियमों के कार्यान्वयन की तुलना में अपवर्जित श्रेणी पर ईपीएफओ का विनियामक ढांचा के बारे में 42वां प्रतिवेदन।

**(ii) Statements**

**डॉ. किरीट सोमैया** : माननीय अध्यक्ष महोदया, मैं श्रम संबंधी स्थायी समिति के निम्नलिखित विवरण (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ:-

- (1) श्रम और रोजगार मंत्रालय की 'अनुदानों की मांगों (2017-18)' के बारे में श्रम स्थायी समिति के 23वें प्रतिवेदन में अंतर्विष्ट सिफारिशों के बारे में समिति के 29वें प्रतिवेदन में अंतर्विष्ट सिफारिशों पर सरकार द्वारा आगे की-गई-कार्रवाई को दर्शाने वाला विवरण।
  - (2) कौशल विकास और उद्यमिता मंत्रालय की 'अनुदानों की मांगों (2017-18)' के बारे में श्रम संबंधी स्थायी समिति के 25वें प्रतिवेदन में अंतर्विष्ट सिफारिशों के बारे में समिति के 32वें प्रतिवेदन में अंतर्विष्ट सिफारिशों पर सरकार द्वारा आगे की-गई-कार्रवाई को दर्शाने वाला विवरण।
-

**12 13 hrs**

**STANDING COMMITTEE ON PETROLEUM AND NATURAL GAS**

**(i) 25<sup>th</sup> Report**

SHRI PRALHAD JOSHI (DHARWAD): I beg to present the Twenty-fifth Report on Action Taken by the Government on the recommendations contained in the Twenty-Third Report (Sixteenth Lok Sabha) of the Standing Committee on Petroleum and Natural Gas (2017-18) on 'Demands for Grants (2018-19)' of Ministry of Petroleum and Natural Gas.

**(ii) Statements**

SHRI PRALHAD JOSHI : I beg to lay the following Statements (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas:

- (1) Statement showing final action taken by the Government on the recommendations contained in Chapters I and V of the 21st Report (16th Lok Sabha) of the Standing Committee on Petroleum and Natural Gas (2017-18) on action taken by the Government on the recommendations contained in the 18th Report (16th Lok Sabha) of the Committee on 'Demands for Grants (2017-18)' of the Ministry of Petroleum and Natural Gas.
  - (2) Statement showing final action taken by the Government on the recommendations contained in Chapters I and V of the 22nd Report (16th Lok Sabha) of the Standing Committee on Petroleum and Natural Gas (2017-18) on action taken by the Government on the recommendations contained in the 20th Report (16th Lok Sabha) of the Committee on the subject 'Centre for High Technology'.
-

**12 13 ½ hrs**

**STANDING COMMITTEE ON WATER RESOURCES**

**22<sup>nd</sup> and 23<sup>rd</sup> Reports**

SHRI ABHIJIT MUKHERJEE (JANGIPUR): I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Water Resources (2017-2018):-

- (1) Twenty-second Report on Action Taken by the Government on the Observations / Recommendations contained in the Twentieth Report (16th Lok Sabha) on Demands for Grants (2018-19) of the Ministry of Water Resources, River Development & Ganga Rejuvenation.
  - (2) Twenty-third Report on the subject 'Socio-economic impact of commercial exploitation of water by Industries'.
-

**12 13 ¾ hrs**

**STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT**

**54<sup>th</sup> to 62<sup>nd</sup> Reports**

**श्री रमेश बैस (रायपुर):** माननीय अध्यक्ष महोदया, मैं सामाजिक न्याय और अधिकारिता संबंधी स्थायी समिति (2017-18) के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ:-

- (1) सामाजिक न्याय और अधिकारिता मंत्रालय (सामाजिक न्याय और अधिकारिता विभाग) से संबंधित 'राष्ट्रीय अनुसूचित जाति वित्त और विकास निगम (एनएसएफडीसी) की सूक्ष्म-साख वित्त योजनाओं का प्रभाव विश्लेषण' के बारे में 54वां प्रतिवेदन।
- (2) सामाजिक न्याय और अधिकारिता मंत्रालय (दिव्यांगजन सशक्तिकरण विभाग) के 'सहायक उपकरण/साधनों (एडीआईपी) की खरीद/फिटिंग के लिए निःशक्त व्यक्तियों को सहायता स्कीम का कार्यान्वयन' के बारे में 48वें प्रतिवेदन पर की-गई-कार्रवाई संबंधी 55वां प्रतिवेदन।
- (3) जनजातीय कार्य मंत्रालय की 'जनजातियों के लिए शैक्षणिक योजनाएं' के बारे में 49वें प्रतिवेदन पर की-गई-कार्रवाई संबंधी 56वां प्रतिवेदन।
- (4) सामाजिक न्याय और अधिकारिता मंत्रालय (सामाजिक न्याय और अधिकारिता विभाग) की 'अनुदानों की मांगों (2018-2019)' के बारे में 50वें प्रतिवेदन पर की-गई-कार्रवाई संबंधी 57वां प्रतिवेदन।
- (5) सामाजिक न्याय और अधिकारिता मंत्रालय (दिव्यांगजन सशक्तिकरण विभाग) की 'अनुदानों की मांगों (2018-2019)' के बारे में 51वें प्रतिवेदन पर की-गई-कार्रवाई संबंधी 58वां प्रतिवेदन।
- (6) जनजातीय कार्य मंत्रालय की 'अनुदानों की मांगों (2018-2019)' के बारे में 52वें प्रतिवेदन पर की-गई-कार्रवाई संबंधी 59वां प्रतिवेदन।
- (7) अल्पसंख्यक कार्य मंत्रालय की 'अनुदानों की मांगों (2018-19)' के बारे में 53वें प्रतिवेदन पर की-गई-कार्रवाई संबंधी 60वां प्रतिवेदन।



- (8) सामाजिक न्याय और अधिकारिता मंत्रालय (दिव्यांगजन सशक्तिकरण विभाग) 'भारतीय कृत्रिम अंग विनिर्माण निगम (एलिम्को) के कार्यकरण की समीक्षा' संबंधी 61वां प्रतिवेदन।
- (9) अल्पसंख्यक कार्य मंत्रालय 'बहु-बहुक्षेत्रीय विकास कार्यक्रम (एमएसडीपी) स्कीम/प्रधानमंत्री जनविकास कार्यक्रम (पीएमजेवीके) का कार्यान्वयन' संबंधी 62वां प्रतिवेदन।
-

**12 14 hrs**

**STANDING COMMITTEE ON HUMAN RESOURCE DEVELOPMENT**

**306<sup>th</sup> Report**

श्री भैरों प्रसाद मिश्र (बांदा): माननीय अध्यक्ष महोदया, मैं युवा कार्यक्रम और खेल मंत्रालय की अनुदानों की मांगों (2018-19) के बारे में मानव संसाधन विकास संबंधी स्थायी समिति के 303वें प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी 306वां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ

---

**12 14 ½ hrs**

**STANDING COMMITTEE ON INDUSTRY**

**289<sup>th</sup> and 290<sup>th</sup> Reports**

SHRI RABINDRA KUMAR JENA (BALASORE): I beg to lay on the table the following Reports (Hindi and English versions) of the Standing Committee on Industry:-

1. 289th Report on Credit Linked Capital Subsidy Scheme (CLCSS) pertaining to the Ministry of Micro, Small and Medium Enterprises.
  2. 290th Report on Professionalization of Boards of CPSEs pertaining to the Department of Public Enterprises (Ministry of Heavy Industries and Public Enterprises).
-

**12 14 ¾ hrs**

**STANDING COMMITTEE ON HEALTH AND FAMILY WELFARE**

**110<sup>th</sup> Report**

**डॉ. संजय जायसवाल (पश्चिम चम्पारण):** माननीय अध्यक्ष महोदया, मैं भारतीय खाद्य सुरक्षा और मानक प्राधिकरण (एफएसएसएआई) के कार्यकरण पर स्वास्थ्य और परिवार कल्याण संबंधी स्थायी समिति का 110वां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ

---

**12 15 hrs**

**STATEMENT CORRECTING REPLY TO UNSTRRED QUESTION NO. 446  
DATED 19<sup>TH</sup> JULY, 2018 REGARDING INCREASE IN FLEET SIZE OF  
AIRLINES ALONGWITH REASONS FOR DELAY**

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): Madam, I beg to lay a Statement (Hindi and English versions) (i) correcting the reply given on 19 July, 2018 to Unstarred Question No. 446 by Shri S. P. Muddahanume Gowda and Shri Rajeshbhai Chudasama, MPs regarding 'Increase in Fleet Size of Airlines' and (ii) giving reasons for delay in correcting the reply.

I beg to correct the Annexure-1 of Part (a) & (b) given in the answer to Unstarred question no. 446 in the Lok Sabha on the 19<sup>th</sup> July 2018 regarding 'Increase in Fleet Size of Airlines' as follows:

Part of the Question	For	Read																																																																				
<p>(a) Whether most of the top airlines in the country are preparing to increase their fleet size in the next few years;</p> <p>(b) if so, the details thereof;</p> <p>(c) whether the six airports which attract almost 70 per cent of domestic traffic may not be able to accommodate further new aircrafts due to capacity constraints, if so, the details thereof; and</p> <p>(d) Whether due to huge delay in arrival and departure, fuel consumption increases and takes a toll on the utilisation of the aircrafts and if so, the details thereof and the steps taken by the Government in this regard?</p>	<p>(a) and (b) : Yes Madam. Induction plan of the scheduled airlines for next few years is attached at annexure-1;</p> <p style="text-align: center;">ANNEXRE-1</p> <p style="text-align: center;"><b>FLEET EXPANSION PLAN AS RECEIVED FROM RESPECTIVE SCHEDULED AIRLINES</b></p> <table border="1"> <thead> <tr> <th rowspan="2">S.No</th> <th rowspan="2">Name of Operator</th> <th rowspan="2">Existing Fleet</th> <th colspan="2">Expansion Plan</th> </tr> <tr> <th>Type of Aircraft</th> <th>Numbers</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Air India Limited</td> <td>159</td> <td>Airbus 320</td> <td>9 Aircrafts will be inducted between June 2018 and February 2019.</td> </tr> <tr> <td>2.</td> <td>AirAsia(India) Ltd. (Air Asia)</td> <td>18</td> <td>Airbus 320</td> <td>60 Aircrafts will be inducted in next 5 years</td> </tr> <tr> <td>3.</td> <td>Blue dart Aviation Ltd. (Cargo)</td> <td>6</td> <td>Boeing 757-200</td> <td>01 aircraft in the year 2018</td> </tr> <tr> <td>4.</td> <td>Go Airlines (India) Ltd. (Go Air)</td> <td>36</td> <td>Airbus 320</td> <td>119 aircrafts will be inducted during the period of 2018-22.</td> </tr> <tr> <td rowspan="2">5.</td> <td rowspan="2">Inter Globe Aviation Ltd. (Indigo)</td> <td rowspan="2">168</td> <td>Airbus 320</td> <td>399 aircrafts will be inducted during next 7 to 8 years.</td> </tr> <tr> <td>ATR72-600</td> <td>49 aircrafts will be inducted during next 7 to 7 years.</td> </tr> </tbody> </table>	S.No	Name of Operator	Existing Fleet	Expansion Plan		Type of Aircraft	Numbers	1.	Air India Limited	159	Airbus 320	9 Aircrafts will be inducted between June 2018 and February 2019.	2.	AirAsia(India) Ltd. (Air Asia)	18	Airbus 320	60 Aircrafts will be inducted in next 5 years	3.	Blue dart Aviation Ltd. (Cargo)	6	Boeing 757-200	01 aircraft in the year 2018	4.	Go Airlines (India) Ltd. (Go Air)	36	Airbus 320	119 aircrafts will be inducted during the period of 2018-22.	5.	Inter Globe Aviation Ltd. (Indigo)	168	Airbus 320	399 aircrafts will be inducted during next 7 to 8 years.	ATR72-600	49 aircrafts will be inducted during next 7 to 7 years.	<p>(a) and (b) : Yes Madam. Induction plan of the scheduled airlines for next few years is attached at annexure-1;</p> <p style="text-align: center;">ANNEXRE-1</p> <p style="text-align: center;"><b>FLEET EXPANSION PLAN AS RECEIVED FROM RESPECTIVE SCHEDULED AIRLINES</b></p> <table border="1"> <thead> <tr> <th rowspan="2">S.No</th> <th rowspan="2">Name of Operator</th> <th rowspan="2">Existing Fleet</th> <th colspan="2">Expansion Plan</th> </tr> <tr> <th>Type of Aircraft</th> <th>Numbers</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Air India Limited</td> <td>159</td> <td>Airbus 320</td> <td>9 Aircrafts will be inducted between June 2018 and February 2019.</td> </tr> <tr> <td>2.</td> <td>AirAsia(India) Ltd. (Air Asia)</td> <td>18</td> <td>Airbus 320</td> <td>60 Aircrafts will be inducted in next 5 years</td> </tr> <tr> <td>3.</td> <td>Blue dart Aviation Ltd. (Cargo)</td> <td>6</td> <td>Boeing 757-200</td> <td>01 aircrafts in the year 2018</td> </tr> <tr> <td>4.</td> <td>Go Airlines (India) Ltd. (Go Air)</td> <td>36</td> <td>Airbus 320</td> <td>119 aircrafts will be inducted during the period of 2018-22.</td> </tr> <tr> <td rowspan="2">5.</td> <td rowspan="2">Inter Globe Aviation Ltd. (Indigo)</td> <td rowspan="2">168</td> <td>Airbus 320</td> <td>399 aircrafts will be inducted during next 7 to 8 years.</td> </tr> <tr> <td>ATR72-600</td> <td>49 aircrafts will be inducted during next 7 to 8years.</td> </tr> </tbody> </table>	S.No	Name of Operator	Existing Fleet	Expansion Plan		Type of Aircraft	Numbers	1.	Air India Limited	159	Airbus 320	9 Aircrafts will be inducted between June 2018 and February 2019.	2.	AirAsia(India) Ltd. (Air Asia)	18	Airbus 320	60 Aircrafts will be inducted in next 5 years	3.	Blue dart Aviation Ltd. (Cargo)	6	Boeing 757-200	01 aircrafts in the year 2018	4.	Go Airlines (India) Ltd. (Go Air)	36	Airbus 320	119 aircrafts will be inducted during the period of 2018-22.	5.	Inter Globe Aviation Ltd. (Indigo)	168	Airbus 320	399 aircrafts will be inducted during next 7 to 8 years.	ATR72-600	49 aircrafts will be inducted during next 7 to 8years.
	S.No				Name of Operator	Existing Fleet	Expansion Plan																																																															
Type of Aircraft		Numbers																																																																				
1.	Air India Limited	159	Airbus 320	9 Aircrafts will be inducted between June 2018 and February 2019.																																																																		
2.	AirAsia(India) Ltd. (Air Asia)	18	Airbus 320	60 Aircrafts will be inducted in next 5 years																																																																		
3.	Blue dart Aviation Ltd. (Cargo)	6	Boeing 757-200	01 aircraft in the year 2018																																																																		
4.	Go Airlines (India) Ltd. (Go Air)	36	Airbus 320	119 aircrafts will be inducted during the period of 2018-22.																																																																		
5.	Inter Globe Aviation Ltd. (Indigo)	168	Airbus 320	399 aircrafts will be inducted during next 7 to 8 years.																																																																		
			ATR72-600	49 aircrafts will be inducted during next 7 to 7 years.																																																																		
S.No	Name of Operator	Existing Fleet	Expansion Plan																																																																			
			Type of Aircraft	Numbers																																																																		
1.	Air India Limited	159	Airbus 320	9 Aircrafts will be inducted between June 2018 and February 2019.																																																																		
2.	AirAsia(India) Ltd. (Air Asia)	18	Airbus 320	60 Aircrafts will be inducted in next 5 years																																																																		
3.	Blue dart Aviation Ltd. (Cargo)	6	Boeing 757-200	01 aircrafts in the year 2018																																																																		
4.	Go Airlines (India) Ltd. (Go Air)	36	Airbus 320	119 aircrafts will be inducted during the period of 2018-22.																																																																		
5.	Inter Globe Aviation Ltd. (Indigo)	168	Airbus 320	399 aircrafts will be inducted during next 7 to 8 years.																																																																		
			ATR72-600	49 aircrafts will be inducted during next 7 to 8years.																																																																		

	6.	Jet Airways (India) Ltd. (Jet Airways)	113	Boeing 737-800	05 aircrafts during the period of 2017-18.	6.	Jet Airways (India) Ltd. (Jet Airways)	113	Boeing 737-800	05 aircrafts will be inducted during the period of 2017-18.
				Boeing 737-8(Max)	156 aircrafts will be inducted during the period of 2018-25.				Boeing 737-800(Max)	156 aircrafts will be inducted during the period of 2018-25.
	7.	Jetlite(India) Ltd. (Jet Airways konnect)	7	Nil		7.	Jetlite(India) Ltd. (Jet Airways konnect)	7	Nil	
	8.	Spice Jet Ltd. (Spice Jet)	58	Boeing 737-800	107 aircrafts will be inducted during the period of 2018-23.	8.	Spice Jet Ltd. (Spice Jet)	58	Boeing 737-800	107 aircrafts will be inducted during the period of 2018-23.
				Bombardier Q 400	50 aircrafts will be inducted during the period of 2018-23.				Bombardier Q 400	50 aircrafts will be inducted during the period of 2018-23.
	9.	Tata SIA Airlines Ltd (Vistara)	21	Airbus 320 Series	62 aircrafts will be inducted in year 2018.	9.	Tata SIA Airlines Ltd (Vistara)	21	Airbus 320 Series	<b>62 aircrafts will be inducted during the period of 2018-24.</b>
				B787 Series	10 aircrafts will be inducted in the year 2019-23				B787 Series	10 aircrafts will be inducted in the year 2019-23
	10.	Turbo Megha Airways Pvt. Ltd. (Tru Jet)	5	ATR72-500/600	06 aircraft each year will be inducte	10.	Turbo Megha Airways Pvt. Ltd. (Tru Jet)	5	ATR72-500/600	06 aircrafts each year will be inducte

					d during the period of 2018-22.					d during the period of 2018-22.	
11.	Zexus Air Services Pvt. Ltd. (Zoom Air)	3	CRJ-200	Order Placed-05 will be inducted during the period of 2018-19.		11.	Zexus Air Services Pvt. Ltd. (Zoom Air)	3	CRJ-200	Order Placed-05 will be inducted during the period of 2018-19.	
			CRJ-900	Order Placed-14 will be inducted during the period of 2019-20.					CRJ-900	Order Placed-14 will be inducted during the period of 2019-20.	
<p>(c) &amp;(d): No such study has been conducted. However, Government and Airport operators take various steps from time to time keeping in view to meet the future demand arising out of the increase in the fleet size and passenger traffic like runway expansion, increase in runways, revisions of master plan, construction of new airports, modernization of airports etc.</p>						<p>((c) &amp;(d): No such study has been conducted. However, Government and Airport operators take various steps from time to time keeping in view to meet the future demand arising out of the increase in the fleet size and passenger traffic like runway expansion, increase in runways, revisions of master plan, construction of new airports, modernization of airports etc.</p>					

The inconvenience caused is regretted.

Jayant Sinha  
 Minister of State  
 for Civil Aviation

[Placed in Library, See No. LT 9704/16/18]

**12 16 hrs**

**STATEMENTS BY MINISTERS**

**(i) Status of implementation of the recommendations contained in the 311<sup>th</sup> Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2018-19), pertaining to the Department of Scientific and Industrial Research (DSIR), Ministry of Science and Technology\***

THE MINISTER OF SCIENCE AND TECHNOLOGY, MINISTER OF EARTH SCIENCES AND MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. HARSH VARDHAN): Madam, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 311<sup>th</sup> Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2018-19), pertaining to the Department of Scientific and Industrial Research (DSIR), Ministry of Science and Technology.

---

---

\* Laid on the Table and also placed in Library, See No. LT 9705/16/18.



**12 16 ½ hrs**

**(ii)(a) Status of implementation of the recommendations contained in the 26<sup>th</sup> Report of the Standing Committee on Labour on 'Exempted Organisations/Trusts/Establishments from EPFO : Performance, issues and challenges', pertaining to the Ministry of Labour and Employment\***

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): I beg to lay the following statement regarding the status of implementation of the recommendations contained in the 26<sup>th</sup> Report of the Standing Committee on Labour on 'Exempted Organisations/Trusts/Establishments from EPFO: Performance, issues and challenges', pertaining to the Ministry of Labour and Employment.

---

\* Laid on the Table and also placed in Library, See No. LT 9706/16/18

**(b) Status of implementation of the recommendations contained in the 28<sup>th</sup> Report of the Standing Committee on Labour on 'Cess Funds and their Utilisation for Workers' Welfare', pertaining to the Ministry of Labour and Employment\***

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): I beg to lay the following statement regarding the status of implementation of the recommendations contained in the 28<sup>th</sup> Report of the Standing Committee on Labour on 'Cess Funds and their Utilisation for Workers' Welfare', pertaining to the Ministry of Labour and Employment.

---

\* Laid on the Table and also placed in Library, See No LT 9707/16/18

**(c) Status of implementation of the recommendations contained in the 34<sup>th</sup> Report of the Standing Committee on Labour on Demands for Grants (2018-19), pertaining to the Ministry of Labour and Employment\***

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): I beg to lay the following statement regarding the status of implementation of the recommendations contained in the 34<sup>th</sup> Report of the Standing Committee on Labour on Demands for Grants (2018-19), pertaining to the Ministry of Labour and Employment.

---

---

\* Laid on the Table and also placed in Library , See No. LT 9708/16/18

**12 17 hrs**

**(iii) Status of implementation of the recommendations contained in the 95<sup>th</sup> Report of the Standing Committee on Personnel, Public Grievances and Pensions on Demands for Grants (2018-19), pertaining to the Ministry of Personnel, Public Grievances and Pensions\***

संसदीय कार्य मंत्रालय में राज्य मंत्री तथा जल संसाधन, नदी विकास और गंगा संरक्षण मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल) : महोदया, मैं आपकी अनुमति से अपने सहयोगी डॉ. जितेन्द्र सिंह की ओर से कार्मिक, लोक शिकायत और पेंशन मंत्रालय से संबंधित अनुदानों की मांगों (2018-19) के बारे में कार्मिक, लोक शिकायत और पेंशन संबंधी स्थायी समिति के 95वें प्रतिवेदन में अतिविष्ट सिफारिशों के कार्यान्वयन की स्थिति के बारे में वक्तव्य सभा पटल पर रखता हूँ।

---

\* Laid on the Table and also placed in Library , See No. LT 9709/16/18

**12 17 ½ hrs**

**(iv) (a) Status of implementation of the recommendations contained in the 44<sup>th</sup> Report of the Standing Committee on Information Technology on 'Status of cable TV Digitization and Interoperability of Set Top Boxes', pertaining to the Ministry of Information and Broadcasting\***

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN RATHORE (RETD.)): I beg to lay the following statements regarding the status of implementation of the recommendations contained in the 44<sup>th</sup> Report of the Standing Committee on Information Technology on 'Status of cable TV Digitization and Interoperability of Set Top Boxes', pertaining to the Ministry of Information and Broadcasting.

---

\* Laid on the Table and also placed in Library, See No. LT 9710/16/18

**(b) Status of implementation of the recommendations contained in the 49<sup>th</sup> Report of the Standing Committee on Information Technology on 'Review of the functioning of Song and Drama Division', pertaining to the Ministry of Information and Broadcasting\***

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN RATHORE (RETD.)): I beg to lay the following statements regarding the status of implementation of the recommendations contained in the 49<sup>th</sup> Report of the Standing Committee on Information Technology on 'Review of the functioning of Song and Drama Division', pertaining to the Ministry of Information and Broadcasting.

---

---

\* Laid on the Table and also placed in Library , See No. LT 9711/16/18

**12 18 hrs****(v) Status of implementation of the recommendations contained in the 19<sup>th</sup> Report of the Standing Committee on Railways on Demands for Grants (2018-19), pertaining to the Ministry of Railways\***

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAJEN GOHAIN): Madam, I rise to lay a statement regarding the status of implementation of the recommendations contained in the 19th Report of the Standing Committee on Railways on Demands for Grants (2018-19), pertaining to the Ministry of Railways.

---

---

\* Laid on the Table and also placed in Library , See No. LT 9712/16/18

**12 18 ½ hrs**

**(vi)(a) Status of implementation of the recommendations contained in the 12<sup>th</sup> Report of the Standing Committee on External Affairs on 'Recruitment, Structure and Capacity-Building of IFS Cadre, including need for a separate UPSC Examination for Cadre, Mid-Career Entry and In-Service Training and Orientation, pertaining to the Ministry of External Affairs'**\*

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (GEN. VIJAY KUMAR SINGH (RETD.)): Madam, I beg to lay the following statements regarding the status of implementation of the recommendations contained in the 12th Report of the Standing Committee on External Affairs on 'Recruitment, Structure and Capacity Building of IFS Cadre, including need for a separate UPSC Examination for Cadre, Mid-Career Entry and In-Service Training and Orientation, pertaining to the Ministry of External Affairs.

---

\* Laid on the Table and also placed in Library , See No. LT 9713/16/18



**(b) Status of implementation of the recommendations contained in the 15<sup>th</sup> Report of the Standing Committee on External Affairs on Demands for Grants (2017-18), pertaining to the Ministry of External Affairs\***

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (GEN. VIJAY KUMAR SINGH (RETD.)): Madam, I beg to lay the following statements regarding the status of implementation of the recommendations contained in the 15<sup>th</sup> Report of the Standing Committee on External Affairs on Demands for Grants (2017-18), pertaining to the Ministry of External Affairs.

---

\* Laid on the Table and also placed in Library , See No. LT 9714/16/18

**(c) Status of implementation of the recommendations contained in the 16<sup>th</sup> Report of the Standing Committee on External Affairs on 'IndoPak Relations, pertaining to the Ministry of External Affairs \***

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (GEN. VIJAY KUMAR SINGH (RETD.): Madam, I beg to lay the following statements regarding the status of implementation of the recommendations contained in the 16<sup>th</sup> Report of the Standing Committee on External Affairs on 'Indo-Pak Relations, pertaining to the Ministry of External Affairs.

---

---

\* Laid on the Table and also placed in Library , See No. LT 9715/16/18

**12 19 hrs**

**(vii)(a) Status of implementation of the recommendations contained in the 32<sup>nd</sup> Report of the Standing Committee on Labour on Action Taken by the Government on the recommendations contained in 25<sup>th</sup> Report of the Committee on Demands for Grants (2017-18), pertaining to the Ministry of Skill Development and Entrepreneurship (MSDE) \***

THE MINISTER OF STATE IN THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP (SHRI ANANTKUMAR HEGDE): I beg to lay the following statement regarding the status of implementation of the recommendations contained in the 32<sup>nd</sup> Report of the Standing Committee on Labour on Action Taken by the Government on the recommendations contained in 25<sup>th</sup> Report of the Committee on Demands for Grants (2017-18), pertaining to the Ministry of Skill Development and Entrepreneurship (MSDE).

---

\* Laid on the Table and also placed in Library , See No. LT 9716/16/18

**(b) Status of implementation of the recommendations contained in the 33<sup>rd</sup> Report of the Standing Committee on Labour on 'ITIs and Skill Development Initiative Scheme', pertaining to the Ministry of Skill Development and Entrepreneurship (MSDE) \***

THE MINISTER OF STATE IN THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP (SHRI ANANTKUMAR HEGDE): I beg to lay the following statement regarding the status of implementation of the recommendations contained in the 33<sup>rd</sup> Report of the Standing Committee on Labour on 'ITIs and Skill Development Initiative Scheme', pertaining to the Ministry of Skill Development and Entrepreneurship (MSDE).

---

---

\* Laid on the Table and also placed in Library, See No. LT 9717/16/18

**12 19 ½ hrs**

**(viii) Status of implementation of the recommendations contained in the 257<sup>th</sup> Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2018-19), pertaining to the Ministry of Civil Aviation\***

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): Madam, I rise to lay a statement regarding the status of implementation of the recommendations contained in the 257<sup>th</sup> Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2018-19), pertaining to the Ministry of Civil Aviation.

---

---

\* Laid on the Table and also placed in Library, See No. LT 9718/16/18

**12 20 hrs**

**(ix) Status of implementation of the recommendations contained in the 35<sup>th</sup> Report of the Standing Committee on Labour on Demands for Grants (2018-19), pertaining to the Ministry of Textiles\***

वस्त्र मंत्रालय में राज्य मंत्री (श्री अजय टम्टा) : महोदया, मैं आपकी अनुमति से वस्त्र मंत्रालय से संबंधित अनुदानों की मांगों (2018-19) के बारे में श्रम संबंधी स्थायी समिति के 35वें प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति के बारे में वक्तव्य प्रस्तुत करता हूँ

---

---

\* Laid on the Table and also placed in Library , See No. LT 9719/16/18

**12 20 ½ hrs**

**(x)(a)Status of implementation of the recommendations contained in the 19<sup>th</sup> Report of the Standing Committee on Defence on Demands for Grants (2016-17) on 'General Defence Budget, Civil Expenditure of Ministry of Defence (Demand No. 20) and Defence Pension (Demand No. 21), pertaining to the Ministry of Defence \***

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): Madam, with your kind permission, I rise to lay the following statement regarding the status of implementation of the recommendations contained in the 19<sup>th</sup> Report of the Standing Committee on Defence on Demands for Grants (2016-17) on 'General Defence Budget, Civil Expenditure of Ministry of Defence (Demand No. 20) and Defence Pension (Demand No. 21), pertaining to the Ministry of Defence.

---

\* Laid on the Table and also placed in Library, See No. LT 9720/16/18

**(b) Status of implementation of the recommendations contained in the 20<sup>th</sup> Report of the Standing Committee on Defence on Demands for Grants (2016-17) on Army, Navy and Air Force (Demand No. 22), pertaining to the Ministry of Defence \***

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): Madam, with your kind permission, I rise to lay the following statement regarding the status of implementation of the recommendations contained in the 20<sup>th</sup> Report of the Standing Committee on Defence on Demands for Grants (2016-17) on Army, Navy and Air Force (Demand No. 22), pertaining to the Ministry of Defence.

---

---

\* Laid on the Table and also placed in Library , See No. LT 9721/16/18



**12 21 hrs**

**GOVERNMENT BILLS- Introduced**

**(i) DNA Technology (Use and Application) Regulation Bill, 2018\***

THE MINISTER OF SCIENCE AND TECHNOLOGY, MINISTER OF EARTH SCIENCES AND MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. HARSH VARDHAN): Respected Madam, with your kind permission, I rise to move for leave to introduce a Bill to provide for the regulation of use and application of Deoxyribonucleic Acid (DNA) technology for the purposes of establishing the identity of certain categories of persons including the victims, offenders, suspects, undertrials, missing persons and unknown deceased persons and for matters connected therewith or incidental thereto.

HON. SPEAKER: Motion moved:

“That leave be granted to introduce a Bill to provide for the regulation of use and application of Deoxyribonucleic Acid (DNA) technology for the purposes of establishing the identity of certain categories of persons including the victims, offenders, suspects, undertrials, missing persons and unknown deceased persons and for matters connected therewith or incidental thereto.”

SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR): Madam, I do vehemently oppose the introduction of the Bill under the nomenclature ‘DNA Technology (Use and Application) Regulation Bill, 2018’ as the Bill provides that the DNA samples can be collected from any accused, whether he has given it voluntarily or is compelled to give his DNA under direction of the court. Secondly, this is a gross violation of the provision of the Constitution and against the

---

\* Published in the Gazette of India, Extraordinary, Part II, Section 2, dated 9.8.2018.

Fundamental Right to Life. The collection of DNA can be misused by police officials to create evidence against the accused.

So, I would suggest to the hon. Minister that this Bill should not be introduced in such a supercilious manner and there is a need of more scrutiny to be done by experts. The Bill should also take into consideration the holistic and comprehensive nature of this legislation. So, I would suggest that the Bill should be sent to the competent authority for further scrutiny so that the hon. Minister can bring the legislation in a befitting manner, suggest to send to Standing Committee.

DR. HARSH VARDHAN: Respected Madam, let me inform the hon. Member that this Bill has gone through scrutiny of every possible expert, every possible Ministry and even a committee headed by hon. Home Minister himself in which the Law Minister was there, the Finance Minister was there and I was also there.

I think, this Bill started its journey at the time of the NDA Government led by Shri Atal Bihari Vajpayeeji and all these years, it has gone through so many scrutinies and this Government has also ensured that all these privacy concerns etc. are 100 per cent addressed in the Bill. I think, if you read the Bill meticulously, you will yourself be convinced that after so many years and such a long journey by the Bill, it is the need of the hour to bring this Bill for this country to ensure that there is a regulation for the DNA testing laboratories and DNA data bank. I can assure this House that all the privacy concerns have been adequately addressed in this Bill. If the Member wants details, I can read those details also.

HON. SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for the regulation of use and application of Deoxyribonucleic Acid (DNA) technology for the purposes of

establishing the identity of certain categories of persons including the victims, offenders, suspects, undertrials, missing persons and unknown deceased persons and for matters connected therewith or incidental thereto.”

*The motion was adopted.*

DR. HARSH VARDHAN: Madam, I introduce the Bill.

---

**12 24hrs.****(ii) Protection of Human Rights (Amendment) Bill, 2018\***

गृह मंत्रालय में राज्य मंत्री (श्री हंसराज गंगाराम अहीर) : अध्यक्ष महोदया, श्री राजनाथ सिंह जी की ओर से, मैं प्रस्ताव करता हूँ:

“कि मानव अधिकार संरक्षण अधिनियम, 1993 का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति प्रदान की जाये”

HON. SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Protection of Human Rights Act, 1993. ”

*The motion was adopted.*

श्री हंसराज गंगाराम अहीर : अध्यक्ष महोदया, मैं विधेयक को पुरःस्थापित करता हूँ

---

\* Published in the Gazette of India, Extraordinary, Part II, Section 2, dated 9.8.2018.

HON. SPEAKER: Now, the House will take up 'Zero Hour'. Shri A.P. Jithender Reddy.

... (*Interruptions*)

HON. SPEAKER: Hon. Members, please sit down. This is not the way to raise any matter.

... (*Interruptions*)

HON. SPEAKER: Shri Jithender Reddy, first ask all your Members to sit down.

... (*Interruptions*)

SHRI A.P. JITHENDER REDDY (MAHABUBNAGAR): Madam Speaker, our Chief Minister, Shri K. Chandrashekar Rao has urged the Defence Minister many times and also met our hon. Prime Minister for transfer of defence land, that is Bison Polo Grounds and Gymkhana Grounds in Secunderabad and Hyderabad to the Government of Telangana for constructing a new Secretariat building because the old Secretariat building is like a pigeon hole. So, our State is a new State, as it is a newly born State, we wanted to have a new Secretariat built, and also the defence land for constructing strategic road development projects on NH 44 and SH 1 requires totally about 200.58 acres. In Hyderabad there is a bottleneck at Secunderabad area where the roads cannot go on to the Rajiv Marg and the Karim Nagar Road is also blocked. So, we have made a lot of requests. After many meetings and negotiations, we were told by the then Defence Minister, Shri Arun Jaitley to transfer 596 acres of land and pay the differential cost of Rs. 95 crore for the exchange of Bison land for which the Government of Telangana had agreed. But even after three years, no steps have been taken.

The Cantonment Board wanted the State Government to pay on annual basis Rs. 31 crore as compensation towards loss of annual revenue from property

tax, etc. The State Government represented to waive off this compensation as the land we require is for traffic improvement which is a public purpose and for widening the highways. Since then the proposal is still pending.

It is very saddening to note that recently 210 acres of defence land was transferred to the Karnataka Government within a short span of time. We have been running from pillar to post since last three years for the transfer of land with no result.

We would like to know why this step-motherly treatment is being meted out to Telangana when the then Defence Minister, Shri Arun Jaitley had brought this to a conclusion? But, now the Defence Minister is not finalising the same and delaying it. We would like to know why it is so. It is seen that the ...<sup>\*</sup>  
(Interruptions)

HON. SPEAKER: No allegations will go on record.

...(Interruptions)...<sup>\*</sup>

SHRI A.P. JITHENDER REDDY : The history of lands in Hyderabad is that, during the Nizam period, the Government lands were given to the British Army only for the purpose of camping and, therefore, it is very unreasonable that developmental projects in Telangana, including the construction of new Secretariat building have been kept pending by the unreasonable policy of the Government of India. It is total ...<sup>\*</sup> (Interruptions)

HON. SPEAKER: This will not go on record.

...(Interruptions)...<sup>\*</sup>

---

<sup>\*</sup> Not recorded

HON. SPEAKER: No allegation will go on record.

...(Interruptions)... \*

SHRI A.P. JITHENDER REDDY: ... \* So, we request that the hon. Home Minister should give a statement and give an assurance regarding this. We are also going to meet the Prime Minister today and we are going to take an assurance from him. So, I request that this has to be taken up on priority basis. We have been begging since long. But now it is a demand. We want the Bison Ground and land for traffic.

So, we are still protesting on this.

**श्री मल्लिकार्जुन खड़गे (गुलबर्गा):** महोदया, यह देश की सुरक्षा का प्रश्न है।

HON. SPEAKER: He is not the concerned Minister. How can he say something on this?

**श्री मल्लिकार्जुन खड़गे :** यू.पी.ए. के समय रफाल फाईटर विमान का मूल्य 526 करोड़ रुपये निर्धारित हुए थे। मोदी जी की सरकार आने के बाद इसकी कीमत करीब तीन गुना बढ़कर 1,600 करोड़ हो गयी। दुर्भाग्य से राष्ट्रीय सुरक्षा और राष्ट्रीय हितों पर सरेआम समझौता हो रहा है। राष्ट्रीय सुरक्षा और राष्ट्रीय हित के इस मामले को ये सरकार गुप्त रखना चाहती है। पूरे देश को गुमराह करना चाह रही है।

HON. SPEAKER: I cannot understand, what is happening.

... (Interruptions)

**श्री मल्लिकार्जुन खड़गे :** आजादी के बाद इस तरह का सबसे बड़ा घोटाला कभी नहीं हुआ। ... (व्यवधान) कम से कम इसमें 45,000 करोड़ रुपये का घोटाला हुआ है। जो टैक्नोलॉजी एच.ए.एल. को ट्रांसफर करना था। वह एक प्राइवेट पार्टी को ट्रांसफर करके और खासकर उस कंपनी के मालिक को... (व्यवधान)

HON. SPEAKER: Shri P. Karunakaran, Dr. A. Sampath, Dr. P.K. Biju, Shrimati P.K. Shreemathi Teacher, Shri C.N. Jayadevan are permitted to associate with the issue raised by Shri Mallikarjun Kharge.

**12 31 hrs**

*At this stage, Shri Balka Suman and some other hon. Members came and stood on the floor near the Table.*

**माननीय अध्यक्ष:** प्लीज बैठिए। I have allowed you. Nothing is going on record.

... (Interruptions) ... \*

HON. SPEAKER: Today is Adivasi Day. That is why I am allowing Dr. Heena Gavit and then I will allow Prof. Seetaram Naik also.

**\*\* DR. HEENA VIJAYKUMAR GAVIT (NANDURBAR) :** Madam Speaker, I would like to greet and congratulate all the tribals on the occasion of 'Vishwa Adivasi Gaurav Din. Government has formulated many schemes for the tribals in Maharashtra.

Earlier, food was served to tribal students in tribal hostels; uniforms and other educational and sports material was also supplied to tribal students in Ashram Shala. Many schemes were also brought by the Government for the welfare of tribal farmers. But, now the Government has made a significant change in these schemes and all these schemes have now been covered under DBT scheme. So, instead of providing cooked food to students, they have been provided cash under cash transfer system. The tribal students in hostels do not

---

\* Not recorded

\*\* English translation of the speech originally delivered in Marathi.



receive this cash well within time and that is why they have to face boarding problems.

Hon. Speaker Madam, the same practice is also applied in Adivasi Ashram Shala. Earlier the students used to get educational and other material from the Government, but now money is being transferred directly to the guardian's bank account. The guardians use that money to fulfill their household needs and not for their wards.

Hon. Speaker, the schemes to provide oil engines and pipes to tribal farmers, have also been changed now. Now, these farmers have to procure these agricultural equipments on their own and after submitting the bill they receive the money. This is the reason why they are deprived of the benefits of these welfare scheme. Hence, through you Madam, I would like to request Central Government to withdraw this DBT scheme and the old schemes should be restored. On this occasion of 'Vishwa Adivasi Gaurav Din', I would also like to request Government to declare this day as a National holiday.

Thank you.

**12 32 hrs**

*At this stage, Shrimati Ranjeet Ranjan and some other hon. Members came and stood on the floor near the Table.*

HON. SPEAKER: Shri Rahul Shewale, Shri Arjun Lal Meena, Dr. Kulmani Samal, Shri Lakhan Lal Sahu, Shri Rabindra Kumar Jena and Shri Bhairon Prasad Mishra are permitted to associate with the issue raised by Dr. Heena Vijaykumar Gavit.

Prof. Seetaram Natic – *not present*

SHRIMATI KOTHAPALLI GEETHA (ARAKU): Madam, Speaker, I thank you for giving me this opportunity to speak.

Madam, Today is the International Tribal Day. After 70 years of Independence, tribals still remain the vulnerable population of the country. I thank the Government for protecting the tribal people against the atrocities by passing the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Amendment Bill, 2018.

I wish that this Act will be implemented in true spirit. ... (*Interruptions*) Even today, the Government is doing many welfare activities for the tribals. ... (*Interruptions*) I wish that the Tribal Sub-Plan grants are being utilized for the purpose for which they have been granted. ... (*Interruptions*) These funds should not be diverted, and end-point delivery mechanism should be ensured so that it reaches the vulnerable masses. ... (*Interruptions*)

On this day, Madam, through you, I would like to greet all the tribal fraternity across the globe a Happy International Tribal Day. ... (*Interruptions*) Thank you so much, Madam. . . . (*Interruptions*)

**माननीय अध्यक्ष:** डा. कुलमणि सामल को श्रीमती के.गीता द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

\*SHRI HARISHCHANDRA CHAVAN (DINDORI) : Hon. Speaker Madam, today we are celebrating 'Vishwa Adivasi Gaurav Din' and on this occasion I would like to greet all my fellow citizens on behalf of 1.25 crore tribals in Maharashtra and 10 crore tribals all over India from the core of my heart. We are of the opinion that without hampering the provisions of reservation for SC, ST and OBCs, reservation should also be given to the Maratha community. This is our open and clear stand about Maratha reservation. But inspite of it, our Hon. MP Heena Gavit was attacked by the agitators and hence I condemn it strongly and publicly.

Hon. Speaker Madam, I would like to draw your attention towards a very serious issue. We have Caste Validation Committees all over Maharashtra, but Hon. Bombay High Court is mounting pressure to issue caste validity certificates to fake ST certificate holders. The castes like, Pardeshi Thakur, Bhat Thakur, Bramhin Thakur and Kshatriya Thakur are not real adivasis. The High Court has issued orders in their favour to issue caste validity certificates to them.

But, Caste Validation Committee, Nashik refused to issue caste validity certificates to these bogus adivasis and hence the High Court ordered to close down this committee and a fine of Rs. 1 lac was also imposed on it.

Lastly, through you Madam, I would like to request and warn the Government that if this kind of decisions are delivered by the Court, the tribals would definitely become naxalites.

Thank you.

---

\* English translation of the speech originally delivered in Marathi.

**माननीय अध्यक्ष:** डा. कुलमणि सामल, डा.हिना विजयकुमार गावीत को श्री हरिश्चन्द्र चव्हाण द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

**कुँवर पुष्पेन्द्र सिंह चन्देल (हमीरपुर):** अध्यक्ष महोदया, मैं आज एक बहुत गम्भीर विषय आपके संज्ञान में लाना चाहता हूँ, मुझे आपके संरक्षण की आवश्यकता है। 6 तारीख को सदन में जब एस.सी.,एस.टी. बिल पास हो रहा था तो मैं यहां सदन में उपस्थित था।...(व्यवधान) ठीक साढ़े आठ बजे रात्रि जब मैं सदन से बाहर निकलकर गया तो मेरी जानकारी में आया कि कुछ चैनलों में मेरे खिलाफ यह दुष्प्रचार किया जा रहा था कि हमीरपुर के दबंग सांसद कुँवर पुष्पेन्द्र सिंह चन्देल महोबा में पत्रकारों पर फायरिंग कर रहे हैं। ...(व्यवधान)

मैं अपनी बात केवल एक प्रश्न से शुरू करना चाहता हूँ। क्या ईमानदारी से काम करना पाप है? ...(व्यवधान) कुछ तथाकथित मीडियाकर्मी, जो आजकल सोशल मीडिया में खास तौर से जो यू ट्यूब चैनल हैं, उस पर ये लोग जिस प्रकार का काम कर रहे हैं, वह निंदनीय है। आजादी की लड़ाई में मीडिया का बहुत योगदान था, आज भी मीडिया बहुत अच्छा है, लेकिन मीडिया के कुछ ऐसे लोग, जिन्हें अध्यक्ष महोदया आप संसद में भी एंट्री नहीं देती हैं, ऐसे सैकड़ों-हजारों लोगों ने यू ट्यूब चैनल बना लिए हैं और वे ऐसे चैनल बनाकर लोगों की छवि धूमिल करने का काम करते हैं। ...(व्यवधान)

महोदया, जब मैं सदन में मौजूद था, ठीक उसी समय मेरे संसदीय क्षेत्र में मुझ पर फायरिंग करने का असत्य आरोप लगाया गया है। मैं आपको इसका कारण बताना चाहता हूँ। मेरे संसदीय क्षेत्र में खनन का कारोबार बहुत ज्यादा होता है। प्रदेश में जब-जब भारतीय जनता पार्टी की सरकार रही है, वहां कभी भी अवैध खनन नहीं हुआ, हमेशा बंद रहा।...(व्यवधान) जब माननीय कल्याण सिंह जी मुख्य मंत्री थे, माननीय राजनाथ सिंह जी मुख्य मंत्री थे और आज योगी आदित्यनाथ जी मुख्य मंत्री हैं। इसी वजह से जितने अवैध काम करने वाले लोग हैं, वे प्रदेश की सीमाओं के बाहर भाग गए हैं।...(व्यवधान) लेकिन कुछ लोग बाहर से आकर संरक्षण चाहते हैं। मैं वहां का जनप्रतिनिधि हूँ।...(व्यवधान) सब काम ईमानदारी से करता हूँ। वे लोग मेरे पार्टी कार्यकर्ताओं के पास आए थे, जब मैं बिका नहीं, डरा नहीं और झुका नहीं तो मेरे खिलाफ टी.वी. चैनल पर दुष्प्रचार करके ईमानदार जनप्रतिनिधि की मेरी छवि धूमिल करने का प्रयास कर रहे हैं। मेरे परिवार पर भी कई बार हमले हुए,

मेरे ऊपर जानलेवा हमला हुआ। मेरे माताजी-पिताजी का ट्रक से एक्सिडेंट किया गया...(व्यवधान)  
 अनेकों बार ऐसे काम किए गए, लेकिन मैं कभी इन बातों को आपके संज्ञान में नहीं लाया और न कुछ किया। मैं जनप्रतिनिधि हूँ, ईमानदारी से काम करता हूँ। मेरे साथ पूरे क्षेत्र की जनता का समर्थन है।  
 ...(व्यवधान)

महोदया, मैं एक मांग के साथ अपनी बात समाप्त करूँगा। हम सब लोगों को यहां दो भूमिकाएं निभानी पड़ती हैं – एक हम यहां लॉ मेकर (कानून निर्माता) की भूमिका में बैठते हैं और दूसरा क्षेत्र में जनता की सेवा करने का काम करते हैं।...(व्यवधान) हम जब पीड़ित, गरीब की सेवा करते हैं तो किसी न किसी का नुकसान होता होगा, क्योंकि हम ईमानदारी से काम करते हैं। किसी भी दबाव में काम नहीं करते। मेरा आपसे निवेदन है कि ऐसा सोशल मीडिया जो असत्य, निराधार एवं मनगढ़ंत आरोप लगाकर एक शुचिता की राजनीति करने वाले मेरे जैसे जनप्रतिनिधि की छवि खराब करे और हमारी सेवा, सत्यनिष्ठा, ईमानदारी एवं समर्पण को धूमिल करने का असफल प्रयास करे। ऐसे जो यू ट्यूब चैनल हैं, जिन्होंने मेरे खिलाफ झूठे, निराधार आरोप लगाए हैं, उन पर प्रतिबंध लगाया जाए और ऐसे चैनलों के खिलाफ जो हमेशा ऐसे काम करते हैं, एक कानून लाकर उन पर रोक लगाई जाए जिससे सत्यनिष्ठा व ईमानदारी की राह पर चलने वाले जनप्रतिनिधियों को देश के लिए अपना योगदान देने में कोई बाधा न उत्पन्न हो। धन्यवाद।...(व्यवधान)

**माननीय अध्यक्ष:** डा. कुलमणि सामल, श्री नारणभाई काछड़िया, श्री भैरों प्रसाद मिश्र तथा श्री शरद त्रिपाठी को कुंवर पुष्पेन्द्र सिंह चन्देल द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

PROF. A.S.R. NAIK (MAHABUBABAD): Madam, thank you so much for giving me this opportunity to speak on an auspicious day, that is, 9<sup>th</sup> August is known as the *Vishwa Adivasi Diwas*, the International Day of the World's Indigenous People. ... (Interruptions) आज विश्व भर में ...(व्यवधान) मैडम, मैं आपसे विनती करना चाहता हूँ कि last year also, we had requested the Government to celebrate the *Adivasi Diwas* officially. . . . (Interruptions).

Most of the States are not observing this day as `Adivasi Day` because they are the protectors of our nation and its environment. ... (*Interruptions*) So, there should be an award instituted in honour of them. Recognition should be given to the tribal people who work in the field. ... (*Interruptions*) That is why I am requesting the Government to establish more Eklavya Schools in the tribal areas of our country. ... (*Interruptions*) A State and National level Folk and Art Academy should also be established so that they would benefit out of it. ... (*Interruptions*)

SHRI JITENDRA CHAUDHURY (TRIPURA EAST): Madam, the people of Tripura, under the leadership of CPI(M) and Gana Mukti Parishad, has been demanding for a long time for a total review of the provisions of the Sixth Schedule of the Constitution of India. The Sixth Schedule provisions of the Constitution promises holistic development of tribal people. Sixth Schedule is now enforced in four States of the North East, namely, Tripura, Assam, Meghalaya and Mizoram. It assures protection of land to the tribals for further preservation and development of ethnic language, culture and its age-old heritage, enhancement of livelihood and income of its people by optimal utilisation of its natural resources and ensuring overall development.

In the course of its existence for the last 36 years in Tripura in the shape of Tripura Tribal Areas Autonomous District Council (TTA-ADC), and more than six decades in Assam and Meghalaya, it is found that the existing provisions are inadequate to cope up with the call of the day. ... (*Interruptions*)

HON. SPEAKER: Dr. Kulamani Samal is allowed to associate with the issue raised by Shri Jitendra Chaudhury.

The House stands adjourned to meet again at 1300 hours.

**12 43 hrs**

*The Lok Sabha then adjourned till Thirteen of the Clock.*

---

**13 02 hrs**

*The Lok Sabha reassembled at Thirteen of the Clock*

(Hon. Speaker in the Chair)

**श्री मल्लिकार्जुन खड़गे (गुलबर्गा):** महोदया, मैं कुछ कहना चाहता हूँ।

**माननीय अध्यक्ष:** नहीं-नहीं, अभी कुछ नहीं। जो जीरो ऑवर है, उसे शाम को 6 बजे के बाद ले लेंगे। मैं यह सोच रही हूँ कि अभी हम जीएसटी वाला बिल शुरू करें।

**श्री मल्लिकार्जुन खड़गे :** महोदया, आप जीएसटी बिल पर चर्चा शुरू कराइए, लेकिन...( व्यवधान)

**माननीय अध्यक्ष:** अब क्या हो गया है?

**श्री मल्लिकार्जुन खड़गे :** मेरा विषय राफेल डील के बारे में है।

...( व्यवधान)

**माननीय अध्यक्ष:** अभी जीएसटी बिल पर चर्चा शुरू करनी है। अभी राफेल डील आदि कुछ नहीं होगा।

...(व्यवधान)

**श्री मल्लिकार्जुन खड़गे :** महोदया, आप हमें इस पर बोलने के लिए अलाऊ कीजिए। ...( व्यवधान)

**माननीय अध्यक्ष:** नहीं-नहीं, ऐसे निर्णय नहीं होता है।

...(व्यवधान)



**13 03 hrs**

**MATTERS UNDER RULE 377\***

HON. SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Members, who have been permitted to raise matters under Rule 377 today and are desirous of laying them, may personally handover the text of the matter on the Table of the House within twenty minutes.

... (*Interruptions*)

Only those matters shall be treated as laid for which the text of the matter has been received at the Table within the stipulated time and the rest will be treated as lapsed.

... (*Interruptions*)

---

\* Treated as laid on the Table

**(i) Need to extend services of Udaipur-Khajurao Express upto Manikpur junction and Saryu Express upto Chitrakoot Dham or Banda in Uttar Pradesh.**

**श्री भैरों प्रसाद मिश्र (बांदा):** उदयपुर खजुराहो एक्सप्रेस प्रतिदिन चलती है। यह महोबा तक आधे से ज्यादा खाली हो जाती है। खजुराहो जाने में यात्रियों की संख्या बहुत ही कम रहती है। अस्तु इसे महोबा से उ.प्र .सम्पर्क क्रांति की तरह विभाजित कर एक हिस्सा मानिकपुर जंक्शन तक बढ़ा दिया जाए तो यात्रियों को बहुत ही सुविधा होगी और राजस्व भी बढ़ेगा। इसी तरह से अयोध्या से इलाहाबाद तक चलने वाली सरयू एक्सप्रेस को चित्रकूट धाम या बाँदा तक बढ़ा दिया जाए तो जनहित में बहुत ही अच्छा रहेगा। सरकार से अनुरोध है कि यथाशीघ्र उक्त कार्यवाही करने की कृपा करें।

**(ii) Need to provide Rajasthan its due share of Sutlej river water**

श्री निहाल चन्द (गंगानगर) में केन्द्र सरकार का ध्यान भाखड़ा व्यास प्रबंधन बोर्ड की तरफ दिलाने का आग्रह करूँगा। इसका पहला अंतर्राज्यीय जल समझौता 29 जनवरी, 1955 को हुआ और राजस्थान प्रदेश को अपने हिस्से का पानी 8.6 MAF मिलना तय हुआ। हरियाणा व पंजाब के पृथक राज्य बनने के बाद पंजाब से राजस्थान को अपने हिस्से का पूरा पानी नहीं मिला। 13 जनवरी, 1959 को राजस्थान व पंजाब के बीच सतलुज नदी के पानी को लेकर समझौता हुआ, फिर भी राजस्थान को हिस्से का पूरा पानी नहीं मिला। 31 दिसम्बर, 1981 को तत्कालीन प्रधानमंत्री श्रीमती इंदिरा गाँधी की अध्यक्षता में राजस्थान व पंजाब के मुख्य मंत्रियों के बीच समझौता हुआ, जिसमें सतलुज नदी का पानी राजस्थान को देने का समझौता हुआ। आज भी पंजाब, राजस्थान को पूरा पानी नहीं दे रहा है। अंतर्राज्यीय जल समझौते के अनुसार राजस्थान को 8.6 MAF पानी आवंटित हुआ था, परंतु पंजाब आज भी 8.6 MAF पूरा पानी भी राजस्थान को नहीं दे रहा है। 24 जून, 1985को तत्कालीन प्रधानमंत्री श्री राजीव गाँधी ने तीनों (राजस्थान, पंजाब व हरियाणा) राज्यों के मुख्यमंत्रियों की बैठक में राजस्थान को पूरा पानी (8.6MAF) देने का आश्वासन दिया था, परंतु आज तक पूरा पानी नहीं दिया गया।

मेरा केन्द्र सरकार से अनुरोध है कि इस मामले में मध्यस्तता कर पंजाब से पूरा पानी राजस्थान प्रदेश को दिलवाने में मदद करे एवं आज तक भाखड़ा व्यास प्रबंधन बोर्ड में पंजाब व हरियाणा का सदस्य ही नामित हुआ है, राजस्थान से एक बार भी सदस्य नामित नहीं हुआ, जबकि समझौते के अनुसार ऐसा होना चाहिए था। राजस्थान का सदस्य भी भाखड़ा-व्यास प्रबंधन बोर्ड (BBMB) में नामित हो, ऐसा केन्द्र सरकार से आग्रह करूँगा।

**(iii) Regarding alleged irregularities in mining activities in Metabodeli village in Kanker district of Chattisgarh**

**श्री विक्रम उसेंडी (कांकेर):** छत्तीसगढ़ राज्य के कांकेर जिले के उप-तहसील कोयलीबेड़ा के ग्राम मेटाबोदेली में एक खदान खनन हेतु एक कंपनी को वर्ष 2006-07 में लीज पर दी गयी थी। यह खदान कोयलीबेड़ा के फॉरेस्ट रेंज में स्थित है। कुल लीज का क्षेत्र 25 हेक्टेयर हैं जिसमें से 23 हेक्टेयर क्षेत्र खदान के लिए एवं 2 हेक्टेयर पहुँच मार्ग के लिए है। इस खदान का सम्पूर्ण क्षेत्र संरक्षित वन के अंतर्गत आता है। लीज के निष्पादन के समय क्षेत्र का सीमांकन किया गया एवं 23 हेक्टेयर क्षेत्र पर स्थित वृक्षों को काट दिया गया। सर्वे के दौरान कंपनी के द्वारा वास्तविक लीज के स्थान पर 150 मीटर एवं 25 हेक्टेयर क्षेत्र में मूल पट्टे की सीमा को स्थानांतरित कर दिया है। यह एक प्रश्न चिन्ह है कि किन परिस्थितियों में निष्पादित लीज क्षेत्र को 23 हेक्टेयर के स्थान पर 25 हेक्टेयर में परिवर्तित कर दिया गया। राज्य वन विभाग एवं माईनिंग विभाग की जांच के बावजूद कंपनी की इस भारी चूक को नजर अंदाज किया गया। किस तरह से इतने अधिक अंतर के बावजूद पूरक लीज अनुबंध को स्वीकृति दी गयी। एमएमडीआर के अनुसार अवैध खनन के तहत लीज को रद्द किया जाना चाहिए जबकि सरकार द्वारा बिना किसी अनुमोदन के लीज क्षेत्र को 23 हेक्टेयर के स्थान पर 25 हेक्टेयर कर दिया गया और 2015 के संशोधन के उपरांत लीज की अवधि को 50 वर्षों के लिए बढ़ा दिया गया। कंपनी द्वारा कार्यस्थल पर रासायनिक प्रयोगशाला भी स्थापित नहीं की गई है। बिना किसी परीक्षण के उत्पादन किया जा रहा है और बिना किसी ग्रेड के आधार पर रॉयल्टी निर्धारित की जा रही है। इस तरह सरकार को प्रतिवर्ष 20 करोड़ से ज्यादा की रॉयल्टी की हानि हो रही है। इसके साथ ही कांकेर जिला के ग्राम-बरबसपुर में भी सन् 2015 से खदान का परिचालन किया जा रहा है। इन दोनों खदानों में पर्यावरण संशोधन से संबंधित शर्तों का भी पालन नहीं किया जा रहा है। लीज क्षेत्र से बाहर वृक्षों की अत्यधिक कटाई की गयी है। कंपनी की क्षमता में वृद्धि एवं सरकार के द्वारा पूरक लीज के निष्पादन के बावजूद पंजीयक शुल्क एवं स्टाम्प शुल्क एवं स्टाम्प ड्यूटी को राज्य एमआरडी के द्वारा नजर अंदाज किया गया। इस तरह करीब 45 करोड़ रुपए की हानि हुई है।

अतः सरकार से अनुरोध है कि दोनों स्थानों में चल रहे खदानों की अनियमितता की उच्चस्तरीय जांच कर कार्यवाही की जाये।

**(iv) Need to include Chhattisgarhi language in the Eighth Schedule to the Constitution**

**श्री लखन लाल साहू (बिलासपुर):** छत्तीसगढ़ राज्य बनने के बाद 28 नवम्बर 2007 को राज्य शासन की ओर से विधानसभा में हिन्दी के बाद छत्तीसगढ़ी भाषा को राजभाषा के रूप में स्वीकृत कर 11 जुलाई 2008 को छत्तीसगढ़ राजभाषा (संशोधन अधिनियम 2007) का विधिवत प्रकाशन किया गया है। 3 दिसम्बर 2010 को छत्तीसगढ़ी राजभाषा आयोग गठन किया गया, अधिसूचना छत्तीसगढ़ राजपत्र में प्रकाशित हुई है। छत्तीसगढ़ी छत्तीसगढ़ राज्य के अधिकतर भू-भाग में लगभग 34 उपबोलियों के साथ बोली जाती है, तथा अपने पड़ोसी राज्यों में भी प्रभाव बनाए हुए है। साहित्य लेखन के समृद्ध भंडार है। इसकी 5000 से भी ज्यादा पुस्तकें प्रकाशित हैं।

वर्तमान में छत्तीसगढ़ी राजभाषा अपने उपबोलियों के साथ राज्य के 82 प्रतिशत लोगों के बीच संवाद की भाषा है। संविधान की सूची में आने के पश्चात छत्तीसगढ़ी भाषा प्रशासन के कार्यों में और सम्पादन के लिए सहायक सिद्ध होगी। छत्तीसगढ़ी भाषा को संविधान की आठवीं अनुसूची में शामिल करने की अत्यंत आवश्यकता है। जिसकी मांग पूर्व में भी लोक सभा और राज्यसभा दोनों सदनों के माध्यम से सरकार के संज्ञान में लाई गई है।

अतः छत्तीसगढ़ राज्य की वर्तमान आवश्यकता को ध्यान में रखते हुए छत्तीसगढ़ी राजभाषा को संविधान की आठवीं अनुसूची में सम्मिलित करने हेतु सरकार से स्वीकृति प्रदान करने के लिए अपनी मांग रखता हूँ।

**(v) Regarding load carrying capacity of heavy vehicles**

**श्री विद्युत वरण महतो (जमशेदपुर) :** भारत सरकार के सड़क परिवहन एवं राजमार्ग मंत्रालय द्वारा पिछले सप्ताह एक वैधानिक आदेश दिनांक 16.07.2018 को पत्रांक सं. 503467 द्वारा निर्गत हुआ था, जिससे कि 20 से 25 प्रतिशत तक वाहन क्षमता में बढ़ोत्तरी की गई है। अकस्मात् इस आदेश के आने से देश की सबसे बड़ी वाहन निर्माता कंपनी मैसर्स टाटा मोटर्स की जमशेदपुर एवं लखनऊ स्थित इकाइयों के उत्पादन में भारी कमी आई है। फलस्वरूप मैसर्स टाटा मोटर्स पर आश्रित आदित्यपुर (जमशेदपुर) एवं उसके आसपास अवस्थित छोटे व मझोली इकाइयों पर इसका बहुत बड़ा कुप्रभाव पड़ा है। इसके फलस्वरूप लगभग 1.5 लाख कामगार बेरोजगार हो गए हैं व 5 लाख लोगों पर प्रत्यक्ष और अप्रत्यक्ष रूप से इसका असर पड़ा है।

इस प्रकार के आदेश आने के बाद जिस प्रकार के तकनीकी बदलाव की जरूरत होती है उसे कार्यान्वित करने में 6 से 8 महीने का समय वाहन निर्माता कंपनी व कल-पुर्जा बनाने वाली इकाइयों/कंपनियों को लगता है। तकनीकी बदलाव के साथ-साथ इकाइयों को सरकारी संस्थानों से अनापत्ति प्रमाण पत्र भी लेना होता है जैसे ए.आर.ए.आई.।

अतः मेरा सरकार से अनुरोध है कि स्थानीय इकाइयों को बदहाली से बचाने एवं उससे जुड़े कामगारों व उनके परिवारों के भविष्य को ध्यान में रखते हुए प्रेषित वैधानिक आदेश पर पुनर्विचार करने का कष्ट करें ताकि औद्योगिक व सामाजिक समरसता बनी रहे।

**(vi) Regarding shortage of water in the country**

**श्री धर्मवीर (भिवानी-महेन्द्रगढ़):** देश के सामने पानी की बहुत बड़ी समस्या खड़ी है। अगर यही हाल रहा तो भविष्य में यह समस्या और भी विकराल रूप धारण करने वाली है। आज देश में सिंचाई और धुलाई तो छोड़ो, पीने के पानी के भी लाले पड़े हुए हैं। हमने फिजूलखर्च करके मात्र 60 साल में कई लाख वर्षों का पानी बर्बाद कर दिया है। अगर इसी गति से पानी बर्बाद होता रहा तो आने वाले 100 साल बाद लोग पीने के पानी न मिलने से मरने लगेंगे। लगातार हो रही पानी की किल्लत के कई मुख्य कारण हैं।

पहला कारण लगातार जनसंख्या वृद्धि है। हमारे देश की जनसंख्या 135 करोड़ है और क्षेत्रफल 32,87,263 वर्ग कि.मी. है, जो कि आबादी के हिसाब से बहुत कम है। ईमानदारी से देखा जाये तो हमारे देश की क्षमता कुल 35 करोड़ आबादी को झेलने की है क्योंकि छोटे से क्षेत्रफल में इतनी जनसंख्या के लिए पीने, नहाने, कपड़े धोने, गाड़ियों को धोने और सिंचाई के लिए बहुत ज्यादा पानी चाहिए। इसलिए मेरा सरकार से निवेदन है कि जनसंख्या वृद्धि को रोकने हेतु कोई ठोस कानून बनाया जाये।

दूसरा कारण मानसून का रुख बदलना है। पिछले लगभग 42 साल से मानसून ने भी अपना रुख बदल दिया है। जो बारिश पहले अरब सागर से चलकर उत्तर पूर्व की ओर आती थी, वह पिछले कुछ सालों से दक्षिण-पश्चिम से दक्षिण पूर्व की ओर आने वाली मानसून गुजरात-सिंध (पाकिस्तान), राजस्थान से निकल कर हिमाचल जाते-जाते कमजोर पड़ जाती है, जिसकी वजह से बारिश कम हो रही है और उसी की वजह से गंगा पर टिहरी बांध, सतलुज पर गोविंद सागर बांध व रावी पर रणजीत सागर बांध भी मानसून के दिनों में भी खाली रहते हैं। बारिश कम होने और नदी-नहरों और बांधों में पानी न होने की वजह से भारत का बहुत बड़ा हिस्सा डार्क जोन घोषित हो चुका है। आज हम नदियों, नहरों का 35 प्रतिशत पानी पीने के लिए सप्लाई करते हैं। जब 60 साल में इतना पानी घटा है तो अगले 100 वर्षों में क्या हालात होंगे, अंदाजा लगाया जा सकता है। लाखों साल तक प्रयोग होने वाले पानी को हमने जमीन के अंदर से मात्र 60 साल में निकाल लिया, जिसकी वजह से देश के बहुत से खंड डार्क जोन में आ चुके हैं। देश का ज्यादातर हिस्सा ऐसा भी बन चुका है जहां जमीनी पानी 2000 फुट तक



नहीं मिलता। पानी की फिजूल खर्ची को रोकने हेतु भी कोई ठोस कदम उठाया जाये। चीन की तरह जनसंख्या को कंट्रोल करने हेतु सिर्फ दो बच्चों का सख्त कानून बनाया जाये ।

**(vii) Regarding providing civic amenities in Mumbai slums**

**श्री गोपाल शेटी (मुम्बई उत्तर):** देश में विशेषतः महाराष्ट्र राज्य के मुंबई और उसके निकटवर्ती क्षेत्रों में भारत सरकार या भारत सरकार के प्राधिकरणों के स्वामित्व वाली नमक क्षेत्र भूमि या रेलवे, पोत न्यास और रक्षा के स्वामित्व वाली जमीन के साथ-साथ राज्य सरकार के स्वामित्व वाली भूमि पर मलिन बस्तियां विगत काफी लंबे समय से स्थापित हैं। इन मलिन बस्तियों में शौचालय, मल-जल, जल पाईपलाईन और पेयजल जन-सुविधाओं का भारी अभाव है, जिनके कारण इनमें रहने वाले लोग नारकीय जीवन व्यतीत कर रहे हैं।

मेरा सरकार से अनुरोध है कि केन्द्र सरकार इन मलिन बस्तियों के लिए महाराष्ट्र सरकार द्वारा कार्यान्वित समरूप योजनाओं की तर्ज पर एक मलिन बस्ती पुनर्विकास और पुनर्वास योजना का निर्माण तत्काल किए जाने के साथ-साथ इन मलिन बस्तियों में शौचालय, मल-जल, जल-पाईपलाईन और पेयजल जन-सुविधाओं की उपलब्धता तत्काल प्रभाव से सुनिश्चित किए जाने हेतु आवश्यक पहल करें। ऐसा करने से न केवल गरीबों को स्थायी आवास और जरूरी मूलभूत नागरिक सुविधायें मिल सकेगी, बल्कि हमारे लोकप्रिय प्रधानमंत्री जी द्वारा देश और विदेश की धरती से गरीबों के प्रति व्यक्त किए गए विचार और भावना तथा उनकी वर्ष 2022 तक सभी को पक्के घर उपलब्ध कराए जाने की महत्वाकांक्षी योजना को भी साकार करने में पूर्णतः सफलता मिलेगी।

**(viii)Regarding banning of plastic carry bags**

SHRI RAMEN DEKA (MANGALDAI): The large scale use of plastic carry bags and other plastic consumables are the major cause of pollution. Plastic carry bags are blocking the drains. Due to blockage of drains, water-logging occurred during rainy season in different cities which created flash flood. Now this problem has spread to all cities and towns of our country. In view of this, I earnestly request the government to enact a law to ban the plastic carry bags at the earliest.

**(ix) Need to expedite land acquisition work for Wardha-Yavatmal-Nanded railway line in Maharashtra**

**श्री रामदास सी .तडस (वर्धा):** मैं माननीय रेल मंत्री जी को बधाई देना चाहता हूँ कि 'वर्धा-यावतमल-नांदेड' नई स्वीकृत रेल लाइन को प्रधानमंत्री कार्यालय के प्रगति पोर्टल पर लिया है, यह रेल लाइन विदर्भ एवं मराठवाड़ा की जीवन रेखा है तथा इस योजना के पूरा होने से यहाँ के नागरिक, बुद्धिजीवी, व्यवसायी वर्ग को काफी सहूलियत होगी एवं व्यापार भी आगे बढ़ेगा। इस योजना के कार्य हेतु जो जमीन अधिग्रहण का कार्य चल रहा है वह बहुत ही धीमी गति से है, यदि इस तरह से कार्य चला तो जो समय सीमा सरकार ने रेल लाइन को बनाने के लिए तय की है उसमें यह कार्य पूरा नहीं हो पाएगा।

अतः : माननीय मंत्री जी से आग्रह है कि इस परियोजना को त्वरित गति प्रदान करने हेतु महाराष्ट्र सरकार से वार्ता कर जल्द ही जमीन अधिग्रहण का कार्य पूरा कर रेल लाइन का कार्य प्रारंभ करवाया जाए।

**(x) Regarding encroachments around places of historical importance associated with Sant Kabir in Uttar Pradesh**

श्री शरद त्रिपाठी (संत कबीर नगर): देश भर में पुरातात्विक महत्व के स्थल अवैध कब्जे के बुरी तरह से शिकार हो रहे हैं। इसमें विशेष तौर पर महान संत कबीर से जुड़े स्थल बहुत ही बुरी हालत में हैं और कई जगहों पर तो असामाजिक तत्वों के रहने की शिकायतें मिलती रहती हैं। इस संदर्भ में मैं सरकार से माँग करता हूँ कि एक विस्तृत सर्वे कराकर इन पुरातात्विक स्थल, खासकर संत कबीर से जुड़े हुए स्थल, जो उत्तर प्रदेश में स्थित हैं, कि सूची बनाकर उनके रख-रखाव की व्यवस्था सुनिश्चित करें। जिससे इस बड़ी और महत्वपूर्ण विरासत को बचाया जा सके।

**(xi) Regarding pending railway projects in Jharkhand**

SHRI NISHIKANT DUBEY (GODDA): I had highlighted that many railway projects, which had already been sanctioned are stuck in red-tapism and needless delays at various levels — Ministry, government of Jharkhand and district administration. Less than one year is left now to undertake development works for the benefit of people, I would request you to please intervene personally.

The projects are:

- (1) Hansdiha - Godda
- (2) Pirpanti - Jasidih
- (3) Vikramshila - Kateriah bridge at Bateshwarsthan
- (4) Godda - Pakur
- (5) Chitra - Basukinath
- (6) Upliftment of Jasidih station
  - (a) Washing Pit
  - (b) Second entry
  - (c) By-pass
- (7) New Halts :-
  - (a) Arjun Nagar
  - (b) Saliya
  - (c) Dhawatand
- (8) Madhupur Railway Station development
- (9) New Trains :-
  - (a) Deoghar — Howrah
  - (b) Deoghar - Delhi
  - (c) Poorva - Daily
  - (d) Three days —Rajdhani —via-Jasidih
  - (e) Duranto via Jasidih — Daily
  - (f) Bhagalpur — Howrah via Dumka
  - (g) Deoghar — Sultanganj via Banka

- (h) Bhagalpur — Ranchi via Banka
- (i) ROB at Santhali Village — Deoghar

I, therefore, urge the government to take immediate steps in this regard.

**(xii) Need to introduce a weekly train from Dibrugarh to Mumbai**

SHRI RAMESHWAR TELI (DIBRUGARH): Dibrugarh in Assam is one of the most prominent cities in the North Eastern region. It is famous for lush green tea estates, oil refinery and a number of oil fields. The Operational Headquarters of Oil India Limited (OIL) is also located in the district of Dibrugarh. Hundreds of people visit this commercial hub of the North East every day from different parts of the country. Over the years, people of my constituency, Dibrugarh have been demanding a weekly direct train from Dibrugarh to Mumbai and from Mumbai to Dibrugarh. I, therefore, would like to urge upon the Hon'ble Minister for Railways to take appropriate steps to introduce a Weekly Express train between Dibrugarh and Mumbai as early as possible.



**(xiii) Need to introduce Toy Train between Mussoorie and Dehradun**

**श्रीमती माला राज्यलक्ष्मी शाह (टिहरी गढ़वाल):** मैं, केन्द्र सरकार का ध्यान अपने संसदीय क्षेत्र के टिहरी गढ़वाल, उत्तराखण्ड की ओर दिलाना चाहती हूँ। मसूरी उत्तराखण्ड सहित देश का एक प्रमुख पर्यटन स्थल है। यहाँ पूरे वर्ष देश-विदेश के लाखों पर्यटकों का आना-जाना लगा रहता है। मसूरी को पहाड़ों की रानी भी कहा जाता है। देहरादून-मसूरी के बीच टॉय ट्रेन चलाने की मांग यहाँ के स्थानीय निवासी तथा व्यापारी पिछले कई वर्षों से मांग कर रहे हैं। अभी देश के पाँच प्रमुख पर्यटन स्थलों में टॉय ट्रेन चलती है। विशेषकर उत्तराखण्ड के पड़ोसी राज्य हिमाचल के प्रमुख पर्यटन स्थल शिमला-कालका के बीच टॉय ट्रेन चलती है। मसूरी-देहरादून के बीच टॉय ट्रेन चलाने से स्थानीय लोगों तथा व्यापारियों को इसका लाभ मिलेगा। इससे देश-विदेश के और अधिक पर्यटक मसूरी घूमने आएंगे।

अतः मेरा केन्द्र सरकार से आग्रह है कि उत्तराखण्ड के पर्यटन स्थलों को बढ़ावा देने के लिए मसूरी-देहरादून के बीच टॉय ट्रेन चलाने की कार्ययोजना तैयार कर स्वीकृति देने का कष्ट करें।

**(xiv) Regarding Problems faced by mango growers in Karnataka**

SHRI D.K. SURESH (BANGALORE RURAL): I wish to raise the problems faced by Mango farmers in the state of Karnataka. The untimely rainfall and hailstorm across the state of Karnataka has resulted in massive crop damage this year. The new fruits get infected by hailstorm and drop from the tree. The affected fruits do not grow. In some cases, black spot develops on mango fruits. Slowly it gets rotten. As a result, mango fruits cannot be sold, and farmers suffer huge losses. This is the condition of most of the mango growers of my state and particularly in my Lok Sabha constituency this year. In my home district Ramanagara, mango crop is grown in about 23,500 hectares. The price of some varieties of mango which was between Rs. 60 and Rs. 100 has now dropped to Rs. 10 and Rs. 15. Therefore, I urge upon the Government for compensation from NDRF and fix an MSP for Mango.

**(xv) Regarding banning of confession in Church**

SHRI M.I. SHANAVAS (WAYANAD): I want to raise a very important matter concerning right to freedom of religion of the Christian community especially the Catholics. For centuries, Christians have been observing a very important ritual in their church. Faithful Christians make confessions in the church before the priest. The priest is considered to be personification of God. Recently the Women's Commission came to Kerala and the Chairperson told the press that confessions should be banned in Church. It is learned that the Commission has given a report to Central Government for banning confession.

This is an intrusion into the freedom of the Christian minorities which is guaranteed by the Constitution of India.

I call upon the Central Government to intervene in the matter and issue directions to the Women's Commission in this regard.

**(xvi) Regarding establishment of National Institute of Pharmaceutical Education and Research at Madurai**

SHRI R. GOPALAKRISHNAN (MADURAI): I would like to place on record the long-pending promise from the Ministry of Chemicals and Fertilizers that NIPER- National Institute of Pharmaceutical Education & Research would be established at Madurai. To that effect, land measuring about 100 acres had been acquired for NIPER, near a place called Thirumugur, Idyapatti in Madurai and permission had been issued by the Government of Tamil Nadu to construct the building. The CPWD is waiting for funds from Government to start the construction.

Assurances were given that the academic activities will be started for conducting PG/PhD courses from 2017-18. However, there is no such development.

Therefore, on behalf of the people of Madurai, I would like to urge the Government to consider starting the admission and related academic activities at the earliest.

**(xvii) Regarding supply of safe drinking water in the country**

SHRI K. ASHOK KUMAR (KRISHNAGIRI): India has the world's largest number of people without access to safe drinking water. About 5% of the India's total population are yet to be provided with safe drinking water. The country registers many deaths annually due to diarrhoea and other water borne diseases. Several parts of the country are facing acute water crisis and even in urban areas people are often forced to drink contaminated water. Mismanagement including misappropriation in planning and execution of water supply projects is another key factor. Because of this water crisis, communities fall back on a single or distant source of drinking water, often leading to disputes and increased discrimination against the main water fetchers, particularly women. In the developed world, a standard water bill is merely 0.1% of the total income. But in India, anyone dependent on a water vendor would end up spending around 17% of their daily income for the drinking water needs of the families.

Therefore, I urge upon the Union Government to take an appropriate step to provide safe drinking water to each and every person in this country.

**(xviii) Regarding salt farming in Balasore Parliamentary Constituency of Odisha**

SHRI RABINDRA KUMAR JENA (BALASORE): Odisha has a history of salt farming which goes back as early as 17th Century. In my Constituency Balasore, Bolanga village used to have a thriving cottage industry of salt farming. A co-operative society set up in 1970 with 330 hectares of land provided a living for over 500 families in the area which produced 300MT salt per annum. In 1996, packed iodised salt gained ground in the market and the industry in Bolanga has been facing crisis. The government had provided machines and laboratory to iodize salt, but they broke down and no help was given by the administration to make the machines and the laboratory functional. There is indeed a lot of potential for setting up a salt production unit in this area a move which could provide occupation and increase economic status of all farmers in the region.

**(xix) Regarding Pradhan Mantri Gram Sadak Yojana phase III in Maharashtra**

SHRI VINAYAK BHAURAO RAUT (RATNAGIRI-SINDHUDURG): Pradhan Mantri Gramin Sadak Yojana (PMGSY) is an ambitious scheme of the Govt. of India. The primary objective of the PMGSY is to provide road connectivity to the unconnected villages in the rural areas. PMGSY Phase I and Phase II has been successfully completed.

Maximum budgetary provision has been made in the budget for the current financial year for PMGSY Phase III. However, the work under PMGSY Phase III has not been started so far in the coastal and hilly Districts of Sindhudurg and Ratnagiri in Maharashtra.

I would, therefore, urge upon the Hon'ble Minister of Rural Development to kindly impress upon the Govt. of Maharashtra for allocation of funds under PMGSY III for construction of rural roads in Sindhudurg and Ratnagiri Districts of Maharashtra.

**(xx) Regarding renaming of International Airport at Chandigarh/Mohali after Shaheed Bhagat Singh**

SHRI PREM SINGH CHANDUMAJRA (ANANDPUR SAHIB): The International airport at Mohali which is known as International Airport, Chandigarh may be named with the name after great freedom fighter Shaheed Bhagat Singh who played a great role in the Indian freedom struggle. To unite and nurture the feeling of nationalism he got himself arrested and hanged only for the sake of creating the feeling of patriotism in the country. As a result, people in large numbers joined the freedom struggle and started protesting against the Britishers. Some people stopped paying the land tax. All generations memorize Shaheed Bhagat Singh as their hero but find that nation has not yet recognised his contribution. People of all the communities have great respect for Shaheed Bhagat Singh specially youngsters acknowledge him as his Role Model. The International Airport, Chandigarh is frequently used by the people of Punjab, Haryana and Chandigarh. The Punjab Government had already recommended for rechristening the airport and Chandigarh has no objection while Haryana Government which had some objections has now agreed to name it as Shaheed Bhagat Singh International Airport.

Keeping in view the above, I would request the Central Government to name the International Airport, Chandigarh as Shaheed Bhagat Singh International Airport, Mohali. Mohali should also be attached in the last because headquarters falls in the Mohali land.



**(xxi) Regarding the condition of Sikh Community in Meghalaya**

SHRI DHARAM VIRA GANDHI (PATIALA): The Sikh Community is living in Shillong, Meghalaya for the last more than 100 years. But unfortunately for the last couple of months, they are being subjected to discrimination and communal violence, as a result of which they are living in constant fear, uncertainty and sense of insecurity. I call upon the Government of India to take urgent and decisive steps in order to allay the fears of Sikh Community and instill confidence in them in terms of security, dignity and livelihood.

**(xxii) Need to ensure peace in BTC areas in Assam**

**श्री नव कुमार सरनीया (कोकराझार):** मैं अपने लोक सभा निर्वाचन क्षेत्र कोकराझार के एक बहुत ही जरूरी मामले पर सरकार का ध्यान आकर्षित करना चाहता हूँ। भारत का संविधान संशोधित कर 6 वीं अनुसूची के तहत 2003 में बीटीसी का गठन किया गया था।

लेकिन दुर्भाग्य का विषय यह है कि बीटीसी गठन होने के बाद भी हत्या, संघर्ष और धन वसूली व्यापक रूप से जारी रही। इसमें कई राजनीतिक नेताओं के शामिल होने की भी शिकायतें आई थीं। लोगों का मानना है बीटीसी में हजारों की संख्या में अवैध ए.के-47 और अवैध ऑटोमेटिक पिस्तौल मौजूद हैं। पिछले दो महीने में 7-8 से ज्यादा ए.के.- 47 बरामद हुई हैं, इन अवैध हथियारों से ही हिंसक वारदातें अंजाम दी जाती हैं। इसलिए हमारा , बीटीसी और असम के संगठनों और आम जनता की यही मांग है कि जब तक यह अवैध हथियार बीटीसी से रिकवरी नहीं होंगे तब तक यह सिलसिला खत्म नहीं होगा। यहाँ मैं यह बताना चाहूंगा कि पहली मई 2014 को कोकराझार जिले के बालापारा और बाकसा जिले के खगरीबारी (एनके), नरसिंगबारी में नरसंहार हुआ था जिसमें 49 लोगों की जानें गयी थीं। 24 जुलाई, 2014 को छात्र नेता मनोज दास की हत्या हुई थी। बालाजान तिनिआली में 5 अगस्त, 2016 को 16 लोगों को मार दिया गया था, वहीं 23 दिसम्बर को 80 से ज्यादा बेगुनाह आदिवासी लोगों को जान से मार दिया गया। अन्य और लफिकुल इस्लाम को 1 अगस्त, 2017 को गोली से मार दिया गया।

इसलिए मैं भारत सरकार और असम सरकार से मांग करता हूँ कि जल्द से जल्द इन अवैध हथियारों को जब्त करें और बीटीसी के लोगों की सुरक्षा और स्थाई तौर पर शान्ति सुनिश्चित करें।

---

**13 04 hrs**

**STATUTORY RESOLUTIONS RE: INCREASE IN  
TARIFF RATE OF BASIC CUSTOMS DUTY**

HON. SPEAKER: Shri Piyush Goyal ji, please take up item nos. 49 and 50.

... (*Interruptions*)

**13 04 ½ hrs**

*At this stage, Shri Gaurav Gogoi and some other hon. Members came and stood on the floor near the Table.*

THE MINISTER OF RAILWAYS, MINISTER OF COAL, MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS (SHRI PIYUSH GOYAL): I beg to move:

“In pursuance of section 8A(1) of the Customs Tariff Act, 1975, read with sub-section (3) of section 7 of the said Act, this House hereby approves of notification No. 43/2018-Customs, dated 10th April, 2018 which seeks to increase tariff rate of basic customs duty (BCD) on three tariff items covered under tariff sub head 0404 10 (Whey and modified Whey, whether or not concentrated or containing added sugar or other sweetening matter) and under tariff item 0404 90 00 (Other Whey) from 30% to 40%.”

“In pursuance of section 8A(1) of the Customs Tariff Act, 1975, read with sub-section (3) of section 7 of the said Act, this House hereby approves of notification No. 45/2018-Customs, dated 23rd May, 2018 which seeks to increase tariff rate of basic customs duty (BCD) on Walnuts in shell from 30% to 100% and increase tariff rate of basic customs duty (BCD) on Protein concentrates and textured protein substances from 30% to 40%.”

HON. SPEAKER: The question is:

“In pursuance of section 8A(1) of the Customs Tariff Act, 1975, read with sub-section (3) of section 7 of the said Act, this House hereby approves of notification No. 43/2018-Customs, dated 10th April, 2018 which seeks to increase tariff rate of basic customs duty (BCD) on three tariff items covered under tariff sub head 0404 10 (Whey and modified Whey, whether or not concentrated or containing added sugar or other sweetening matter) and under tariff item 0404 90 00 (Other Whey) from 30% to 40%.”

“In pursuance of section 8A(1) of the Customs Tariff Act, 1975, read with sub-section (3) of section 7 of the said Act, this House hereby approves of notification No. 45/2018-Customs, dated 23rd May, 2018 which seeks to increase tariff rate of basic customs duty (BCD) on Walnuts in shell from 30% to 100% and increase tariff rate of basic customs duty (BCD) on Protein concentrates and textured protein substances from 30% to 40%.”

*The motions were adopted.*

---

**13 06 hrs**

**CENTRAL GOODS AND SERVICES TAX (AMENDMENT)  
BILL, 2018;  
INTEGRATED GOODS AND SERVICES TAX (AMENDMENT)  
BILL, 2018;  
UNION TERRITORY GOODS AND SERVICES TAX  
(AMENDMENT) BILL, 2018;  
AND  
GOODS AND SERVICES TAX (COMPENSATION TO STATES)  
AMENDMENT BILL, 2018**

HON. SPEAKER: Now the House shall take up Item Nos. 51, 52, 53 and 54 together. Hon. Minister Piyush Goyal.

... (*Interruptions*)

HON. SPEAKER: You do not want to discuss GST or what?

... (*Interruptions*)

SHRI PIYUSH GOYAL: I beg to move:

“That the Bill further to amend the Central Goods and Services Tax Act, 2017, be taken into consideration.”

“That the Bill further to amend the Integrated Goods and Services Tax Act, 2017, be taken into consideration.”

“That the Bill to amend the Union Territory Goods and Services Tax Act, 2017, be taken into consideration.”

And

" That the Bill further to amend the Goods and Services Tax (Compensation to States) Act, 2017, be taken into considerations."

Madam Speaker, I would like to submit before the hon. House the amendments in the various GST Acts – the Central GST Act, the Integrated GST Act, the Union Territory GST Act, and the GST (Compensation to States) Act.

Madam Speaker, hon. Shri Arun Jaitley-ji who has piloted the entire GST system in the country has today come back to the House. He was in the Rajya Sabha. ... (*Interruptions*) I would like to inform the House that he is in good health and he shall be with us actively very soon. I wish him well on behalf of all the Members. ... (*Interruptions*)

HON. SPEAKER: The House stands adjourned to meet again at 2 o'clock.

**13 08 hrs**

*The Lok Sabha then adjourned till Fourteen of the Clock.*

---

**14 00 hrs**

*The Lok Sabha re-assembled at Fourteen of the Clock.*

(Hon. Deputy Speaker *in the Chair*)

... (*Interruptions*)

SHRI K.C. VENUGOPAL (ALAPPUZHA): Hon. Deputy Speaker Sir, Shri Mallikarjun Kharge wants to say something. ... (*Interruptions*)

HON. DEPUTY SPEAKER: You have already raised the matter and the hon. Speaker has not allowed it.

... (*Interruptions*)

**14 03 hrs**

**CENTRAL GOODS AND SERVICES TAX (AMENDMENT)  
BILL, 2018;  
INTEGRATED GOODS AND SERVICES TAX (AMENDMENT)  
BILL, 2018;  
UNION TERRITORY GOODS AND SERVICES TAX  
(AMENDMENT) BILL, 2018;  
AND  
GOODS AND SERVICES TAX (COMPENSATION TO STATES)  
AMENDMENT BILL, 2018 - Contd.**

THE MINISTER OF RAILWAYS, MINISTER OF COAL, MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS (SHRI PIYUSH GOYAL): Hon. Deputy Speaker, Sir, I have already moved the Motions for consideration and passing of Bills mentioned at Items no. 51 to 54 in today's Revised List of Business.

Sir, the GST has been passed with the unanimous support and cooperation of all the State Governments and the Union Government and is truly an example of cooperative and collaborative federalism at its very best. भारत में संघीय ढांचे की कई बार चर्चा होती है, ...(व्यवधान) कई बार ऐसे विषय निकलते हैं कि भारत में संघीय ढांचे को और मजबूत किया जाए, परंतु मैं समझता हूँ कि भारत के इतिहास में शायद ही कोई ऐसा मौका आया हो, जब संभवतः संघीय ढांचे का टैस्ट किया गया हो...(व्यवधान) जीएसटी को जिस खूबसूरत तरीके एवं सरलता से पूरे देश ने स्वीकार किया और जिस प्रकार से जीएसटी काउंसिल ने अभी तक काम किया, मैं समझता हूँ कि यह पूरे देश के लिए एक मापदंड बना है...(व्यवधान)

HON. DEPUTY SPEAKER: Shri Mallikarjun Kharge, the Minister is speaking more or less on finance matters. GST is also a finance matter.

... (*Interruptions*)



HON. DEPUTY SPEAKER: When you participate in the debate, you can raise the issue of loss of Rs. 40,000 crore or whatever you want to say. At that time, the Minister will also reply.

... (*Interruptions*)

HON. DEPUTY SPEAKER: I have no objection in allowing you to speak after the Minister concludes his speech. After that, I will call you.

... (*Interruptions*)

SHRI PIYUSH GOYAL: For the first time ever, the Union Government and all the 36 Governments of States and Union Territories have come on the same page and approved all the processes and procedures, the laws and the rates. ...  
(*Interruptions*)

HON. DEPUTY SPEAKER: When your turn comes, you can speak.

... (*Interruptions*)

SHRI PIYUSH GOYAL: The entire framework of GST has been finalised collectively and collaboratively with the unanimous approval of the Central Government and all the State Governments and Union Territory Administrations. To my mind, this is a watershed moment in India's economic history. ...  
(*Interruptions*)

**14 06 hrs**

*At this stage, Shri Rajiv Satav and some other hon. Members came and stood on the floor near the Table.*

**श्री पीयूष गोयल** :भारत में इनडायरेक्ट टैक्सेज कई वर्षों से लग रहे हैं। एक्साइज ड्यूटी, सर्विस टैक्स, सेल्स टैक्स, जिसको बाद में वैट बोला जाता था, अलग-अलग ड्यूटीज, सेस, कई प्रकार के टैक्सेज देश में इनडायरेक्ट टैक्सेज के रूप में कलेक्ट होते थे...(व्यवधान)

HON. DEPUTY SPEAKER: You have already raised the issue.

... *(Interruptions)*

**श्री पीयूष गोयल** :ऐसे 40 इनडायरेक्ट टैक्सेज सेस और टैक्स को सम्मिलित करके एक कानून बनाने का जो काम माननीय प्रधान मंत्री श्री नरेन्द्र मोदी जी के नेतृत्व में और अरुण जेटली जी के नेतृत्व में जीएसटी काउंसिल ने किया है, वह वास्तव में सराहनीय है।...(व्यवधान) कई बार विषय निकला कि जीएसटी के कानून में परिवर्तन क्यों किया जा रहा है? मैं समझता हूं कि जब इतना बड़ा कानून देश में पहली बार इंट्रोड्यूस हुआ और देश के सभी राज्यों के साथ मिल-जुलकर और लगभग सभी ने सबमिट किया कि जीएसटी काउंसिल की प्राथमिता रहनी चाहिए। ...(व्यवधान) जीएसटी काउंसिल जो-जो निर्णय ले, वे सर्वसम्मति से लिए जाएं, उन निर्णयों को कार्यान्वित करने का काम पार्लियामेंट का है और सभी स्टेट लेजिस्लेचर्स का है। मिल-जुलकर कैसे यह गुड एंड सिम्पल टैक्स बन सके, इसके लिए हम सबने प्रयत्न किया है और आगे भी करते रहेंगे। ...(व्यवधान) कोशिश यह रही है कि उपभोक्ताओं के ऊपर बोझ कम हो।...(व्यवधान) कोशिश यह रही है कि जो व्यापार करते हैं, जो उद्योग चलाते हैं, उनका भी कम्प्लायंस बर्डन कम हो, सरलता से वे अपना काम कर सकें। इस दिशा में लगातार लोगों से फीड बैक लेना, लोगों की बातें सुनना-समझना, लोगों के कहने के हिसाब से अपने पूरे सिस्टम पर पुनर्विचार करना और फिर जीएसटी काउंसिल में पेश करके, इसमें क्या परिवर्तन किया जा सकता है, जिससे देश के अप्रत्यक्ष कर के जो सिस्टम्स हैं, लॉज एंड प्रोसेस हैं, ये सरल हों, उपभोक्ता और व्यापार के हित में हों। पिछली 28वीं जीएसटी काउंसिल की मीटिंग नई दिल्ली में हुई। उसमें कई सारे महत्वपूर्ण निर्णय एक प्रकार से ऐतिहासिक रूप में इसका कम्प्लायंस सुधारना, सरलता लाना, कई रेट्स में टैक्स घटाना, ये सब निर्णय 28वीं मीटिंग में लिए गए। ...(व्यवधान) मैं सदन को यह भी आपके माध्यम से बताना चाहूंगा कि 29वीं मीटिंग में हमने लघु और मध्यमवर्गीय इंडस्ट्री, जो

एमएसएमई इंडस्ट्री है, उसके लिए खास तौर पर चिंता करते हुए देश भर से जो भी एमएसएमई के विषय आए, उनके ऊपर एक विशेष बैठक की।...(व्यवधान)

HON. DEPUTY SPEAKER: I will call you after the Minister. Go back to your seat.

... *(Interruptions)*

**श्री पीयूष गोयल** :उस विशेष बैठक में एमएसएमई से संबंधित जो-जो जीएसटी विषय हैं, वे सभी के समक्ष रखे गए।...(व्यवधान) उन पर बहुत विस्तार से चर्चा की गई। उन पर सबने अपने-अपने विचार रखे। उसके बाद एक कमेटी का गठन किया गया। ...(व्यवधान) जो आगे एमएसएमई के क्षेत्र में भी और अधिक किस प्रकार से रेट्स हों, किस प्रकार से प्रोसेस हो, प्रोसीजर हो, इन सब पर चिंता करने वाली बैठक हमने की।

सभी माननीय सदस्यों को जानकर खुशी होगी और मैं समझता हूं कि मेरे विपक्ष के मित्रों को भी खुशी होगी, क्योंकि वे भी उसमें समक्ष थे। एक वर्ष में लगभग 384 वस्तुओं में और 68 सर्विसेज की दरों में कमी की गई है। यह अपने आप में जीएसटी का पहला वर्ष है। लोगों को चिंता थी कि टैक्स कलेक्ट होगा, पर्याप्त होगा या कमी पड़ेगी, सब चिंतायें थीं।

केंद्र और राज्य सरकारों ने मिलकर समझदारी से जीएसटी काउंसिल में रेट्स का फिटमेंट किया और फिटमेंट करने के बाद जीएसटी सिस्टम को देश भर में लागू किया। इसके साथ हम जिस सरलता से टैक्स की दरें कम करने के बावजूद पर्याप्त मात्रा में टैक्स कलेक्ट कर पाए, यह अपने आप में ऐतिहासिक है।...(व्यवधान)

महोदय, लगभग 450-452 गुड्स और सर्विसिस में टैक्स कम किया गया है, मैं समझता हूं कि किसी देश में किसी ने यह सोचा नहीं होगा। अभी पिछली मीटिंग में खास तौर पर लघु उद्योग पर ध्यान दिया गया। इसमें शिल्पकारों की चिंता की गई।...(व्यवधान) मूर्ति बनाने वाले जो वुड, क्ले और स्टोन की मूर्तियां बनाते हैं, उनके प्रोडक्ट को करमुक्त किया गया। कोटा स्टोन के विषय में राजस्थान में लोगों को काफी चिंता थी, परेशानी थी। हमने कोटा स्टोन को क्लेरिफाई कर दिया कि जब तक प्रोडक्ट पूरा प्रॉसेस होकर पालिश नहीं होता है, तब तक वह सिर्फ पांच परसेंट टैक्स रेट पर रहेगा। इस विषय पर राजस्थान में बहुत वर्षों से चिंता चल रही थी।

देश भर में टैक्सटाइल के क्षेत्र में लोगों में उत्साह था कि जीएसटी आ रहा है, देश भर में सामान्य दर पर सामान बन रहा है, लेकिन लोगों को कुछ चिंता भी थी। टैक्सटाइल क्षेत्र में शत प्रतिशत चिंता को जीएसटी काउंसिल ने रिजॉल्व किया, सॉल्व किया और उनकी सहमति से सॉल्व किया। केंद्र सरकार और सभी प्रदेश की सरकारों ने टैक्सटाइल इंडस्ट्री को मैसेज दिया है कि अब आप तेज गति से प्रगति कीजिए, देश में नए रोजगार के अवसर बनेंगे, देश तेज गति से टैक्सटाइल के क्षेत्र में एक्सपोर्ट कर पाएगा। छोटे व्यापारियों का जो भी इनपुट टैक्स क्रेडिट बच जाता है, पूर्ण रूप से 1 अगस्त के बाद रिफंड की सुविधा भी कर दी गई।

मैं समझता हूँ कि घरों में सिर्फ कमी करने का काम जीएसटी काउंसिल ने नहीं किया, लेकिन पिछले एक वर्ष में लगभग 186 वस्तुओं और 99 सर्विसिस को पूर्ण रूप से कर मुक्त कर दिया यानी 285 गुड्स और सर्विसिस को पूर्ण रूप से जीएसटी मुक्त कर दिया, जीरो टैक्स कर दिया। महिलाओं को खास तौर से सैनेट्री पैड्स की चिंता रहती थी। मुझे सदन को बताते हुए खुशी है कि सैनेट्री पैड्स को पूर्ण रूप से जीएसटी शून्य कर दिया।

इसमें और भी बहुत इंटरस्टिंग इश्यूज हैं, जिन्हें कर मुक्त किया गया है। इस वर्ष हम महात्मा गांधी जी के जन्म दिवस का 150वां समारोह मनाने जा रहे हैं। आप सबको जानकर खुशी होगी कि हमने चरखे तक को कर मुक्त कर दिया है, जीरो टैक्स कर दिया है। हस्तशिल्पकार जो हैंडीक्राफ्ट क्षेत्र से जुड़े हैं, उनको भी बहुत सहूलियतें जीएसटी काउंसिल ने दी हैं।

हाल ही में राखी का त्योहार आने वाला है, आपको जानकर खुशी होगी कि हमने राखी को भी टोटली टैक्स फ्री कर दिया है। राखी भी कर मुक्त हो गई है, जीरो टैक्स हो गया है।

यहां प्रोसीजर्स के बारे में काफी चिंता की जाती थी। मैं सदन को पढ़कर सुनाना चाहता हूँ। माननीय अरुण जेटली जी ने 1 जुलाई को ब्लॉग पोस्ट किया था। उन्होंने जीएसटी काउंसिल के सब सदस्य, जो राज्य और केंद्र से हैं, को संदेश दिया। उन्होंने 1 जुलाई को कहा -

“There is always scope for improvement. Key areas of future action will include further simplifying and rationalizing the rate structure and bringing more products

into the GST. I am confident that once revenue stabilizes and the GST settles, the GST Council will look into these carefully and act judiciously.”

I repeat, the GST Council will look into these issues carefully and act judiciously. मैं समझता हूँ कि यह उनका मार्गदर्शन और उनका दिखाया हुआ रास्ता कि कैसे जी.एस.टी. काउंसिल को काम करना चाहिए। इन सब विषयों पर गंभीरता से, गहराई में जाकर सोचो, विचार करो और जो देश हित, जन-हित, उपभोक्ता हित और व्यापारी हित में है, उन निर्णयों को जल्दी से जल्दी करो और उसमें विलम्ब मत करो।

मैं समझता हूँ कि जो 21 जुलाई को मीटिंग में निर्णय हुए, श्री अरुण जेटली जी के मार्गदर्शन और सान्निध्य में जो निर्णय किये गए, जिसमें राज्य सरकार, केन्द्र सरकार सबने मिलकर पूर्ण रूप से सहमति के साथ निर्णय लिये, एक प्रकार से आगे के लिए भी देश को जीएसटी में जुड़ने के लिए और ज्यादा उत्साहित करते हैं। मीटिंग खत्म होने के बाद 27 जुलाई को अरुण जेटली जी ने एक और ब्लॉग लिखा था। वह भी मैं सदन के समक्ष पेश करना चाहूँगा: I quote: “The other items outside the luxury–sin goods category are cement, air-conditioners, large screen televisions and a handful of others. Hopefully, with further expansion of revenues, these few items may also witness a change of category.”

मैं समझता हूँ कि एक बहुत बड़ा संदेश माननीय अरुण जी ने दिया। जो बात प्रधान मंत्री मोदी जी कई बार रख चुके हैं कि जितना ज्यादा कम्प्लायेंस होगा, जितने ज्यादा लोग ईमानदार व्यवस्था से जुड़ेंगे, जितनी ज्यादा भारत की अर्थ-व्यवस्था फॉर्मैलाइज होगी, उतने ज्यादा हमारे हाथ मजबूत होंगे। उतनी ज्यादा संभावना होगी कि टैक्स के रेट कम किये जाएं। जो-जो चीजें सामान्य आदमी और मध्यम वर्ग के लोगों के काम की हैं, उन पर टैक्स के रेट कम करने की हमारी सहूलियत बढ़ेगी। जो 21 जुलाई को कई सारे मध्यम वर्ग के आइटम्स को कम किया गया- वॉशिंग मशीन, ड्रॉयर्स, छोटे स्क्रीन के टेलीविजन्स और घरों में जो पेन्ट करते हैं, ऐसी कई सारी वस्तुओं पर जो 28 प्रतिशत से 18 प्रतिशत किया गया। हमने सिर्फ रेवेन्यू मैक्सिमाइजेशन को उद्देश्य नहीं रखा। रेवेन्यू मैक्सिमाइजेशन का उद्देश्य शायद एक-दो सरकारों का हो सकता है, लेकिन केन्द्र सरकार और लगभग सभी सरकारें इस बात पर

सहमत थीं कि हमें उपभोक्ता की चिन्ता करनी है। जहां-जहां कम दर होंगी, वहां कम्प्लायेंस सुधरेगा। लोग ज्यादा टैक्स देने में उत्साहित होंगे। हमारा विश्वास है कि आगे चलकर जैसे-जैसे इकोनॉमी देश में फॉर्मलाइज होती है, वैसे-वैसे जी.एस.टी. भी बढ़ेगा और देश के आगे का जी.एस.टी. का सिस्टम और सिम्पल होगा। रेट्स रेशनेलाइज्ड हो जाएंगे।

जो थोड़े-बहुत आइटम्स अभी भी 28 प्रतिशत के अंदर रहते हैं, जो सामान्य आदमी को ज्यादा लगते हैं, उनको भी कम करने की हमारी इच्छा है। उसी दिशा में हम कोशिश कर रहे हैं कि जी.एस.टी. का सिस्टम स्टेबिलाइज्ड हो और आगे चलकर टैक्स कलैक्शन बढ़े।

मैं और एक बात की ओर सदन का ध्यान आकर्षित करना चाहता हूं और वह प्रोसीजर है। ... (व्यवधान) देश भर में छोटे व्यापारियों और छोटे उद्योगों को फील होता था कि जी.एस.टी. का प्रोसीजर और सरल हो जाए ताकि उन्हें और सहूलियत मिले। The GST Council is very responsive to the demands of the people of India. जो-जो फीड बैक आते हैं और मुझे स्वयं को मौका मिला, मैंने लगभग 19 देशों के प्रमुख सेन्टर्स में व्यापारियों, उपभोक्ताओं, उद्योगों, ट्रेड, इंडस्ट्री, कॉमर्स और फेडरेशन के साथ जुड़े हुए लोगों के साथ बातचीत की है और चर्चा करके 7 जगहों में मैं स्वयं गया हूं। मैं जयपुर, रायपुर, मुम्बई, भोपाल, कोलकाता और नागपुर गया हूं। 12 जगहों पर मैंने वीडियो कांफ्रेंसिंग से चर्चा की। इन 19 स्थानों से जो-जो फीडबैक आया, उन सबको मैंने जी.एस.टी. काउंसिल के समक्ष रखा। मुझे बताते हुए खुशी है कि माननीय प्रधान मंत्री मोदी जी के आदेश और उनके मार्गदर्शन से तथा माननीय अरुण जेटली जी के मार्गदर्शन से हमने गेम-चेंजिंग रिफॉर्म्स प्रोसीजर में भी करने में जी.एस.टी. काउंसिल में सफलता पाई।

आप सबको ध्यान होगा कि रिफंड के बारे में काफी लोगों को चिन्ता रहती थी। हमने अभी तक 15-15 दिन के तीन पखवाड़े किये। आज देश में किसी को रिफंड की समस्या लगभग नहीं है। यहां तक कि जो एक्सपोर्टर्स हैं, उनको हमने कहा कि आपका रिफंड यदि दस लाख से कम है तो आप सैल्फ सर्टिफाइ कर दो, आपको रिफंड मिल जाएगा। जिन एक्सपोर्टर्स का रिफंड दस लाख से अधिक है, हमने कहा कि अभी आप चार्टर्ड एकाउंटेंट का सर्टिफिकेट दे दो, आपको रिफंड मिल जाएगा। फिर ऑडिट के समय उसको देख लेंगे। एक प्रकार से पूरे तरीके से प्रक्रियाओं को सरल बनाना है और लोगों

को तकलीफ न हो, यह करने का काम इस सरकार ने माननीय प्रधान मंत्री नरेन्द्र मोदी जी और अरुण जेटली जी के आदेश और मार्गदर्शन पर सभी राज्यों को साथ में सम्मिलित करके जी.एस.टी. काउंसिल द्वारा किया है। उसमें कई बार यह विषय निकलता था कि रिफॉर्म्स की प्रक्रिया को भी और सरल किया जाए।

उसके बदले जीएसटीआर 3बी इंट्रोड्यूस किया है और उसके तहत बहुत कम डिटेल देने से लोगों को सहूलियत मिलेगी। जो कम्पोजिट डीलर्स हैं, एक करोड़ रुपये तक का जो व्यापार करते हैं या जिनका टर्नओवर एक करोड़ रुपये से कम है, उन सभी के लिए हमने क्वार्टरली रिटर्न कर दिया। उनको अपने टर्नओवर की टैक्स की पेमेंट एक परसेंट ही करनी है, लेकिन क्वार्टरली रिटर्न कर दिया है। फिर भी लोगों के मन इच्छा थी कि इसको और सरल किया जाए। इसके ऊपर एक कमेटी बैठी, हमने डीटेल्स में सभी फॉर्म्स के सिस्टम्स की स्टडी की। सदन के सभी माननीय सदस्यों को यह जान कर खुशी होगी कि अब एक सिंगल पेज फॉर्म बना दिया गया है, पब्लिक कंसल्टेशन के लिए वेबसाइट पर डाल दिया है। हम ने कुछ महत्वपूर्ण बदलाव जी.एस.टी. रिटर्न में किए हैं। सबसे पहले जो व्यापारी जीरो सेल्स और जीरो परचेज करता है, शायद जीएसटीआर लिया है लेकिन उनका कोई टर्नओवर नहीं है, सेल-परचेज नहीं है, उनको मात्र फोन से एसएमएस भेज कर अपना रिटर्न भर दें। फोन के एसएमएस भेजने से ही उनका रिटर्न मान लिया जाएगा। उनको एक भी कागज नहीं भरना होगा। इसी प्रकार से एक ट्रेड एसोसिएशन की एक डिमांड थी कि डेढ़ करोड़ रुपये का टर्न ओवर करने वाले व्यापारियों को क्वार्टरली रिटर्न फाइल करने की सहूलियत दी जाए। हम ने अपने विभाग, सरकार और राज्यों से सलाह की है कि इसमें क्या किया जाए। क्या सभी डेढ़ करोड़ रुपये का टर्न ओवर वाले व्यापारियों को क्वार्टरली रिटर्न फाइल करने दिया जाए? आपको यह जान कर खुशी होगी। अब हम ने पांच करोड़ रुपये तक क्वार्टरली रिटर्न का प्रावधान किया है। उससे देश के 93 प्रतिशत जीएसटी पे करने वाले व्यापारी या उद्योग करने वाले लोग हैं, उन सभी को अब क्वार्टरली टैक्स रिटर्न भरना है। मैं बाद में कई ट्रेड एसोसिएशंस की मीटिंग्स में गया, वे कहते हैं कि हमने जो आपसे मांगा उससे भी अधिक दे दिया। Ninety-three per cent of the GST payers have to file a quarterly return. वे अपना टैक्स मंथली भरेंगे लेकिन रिटर्न सिर्फ क्वार्टरली भरेंगे। यह दर्शाता है कि कैसे

माननीय प्रधान मंत्री जी जो पहले दिन से कह रहे हैं, It is a good and simple tax. यह गुड एंड सिम्पल टैक्स बनने की दिशा में है। कानून में चार बदलाव लाए जा रहे हैं, वह उस दिशा में एक महत्वपूर्ण पड़ाव है। ... (व्यवधान) जो-जो निर्णय लिए गए हैं। ... (व्यवधान) इसी प्रकार से कम्पोजिट स्कीम कानून के हिसाब से एक करोड़ रुपये तक की हो सकती है, अब हम कानून में बदलाव ला रहे हैं कि इसे भी बढ़ा कर डेढ़ करोड़ रुपये तक ले कर जा सकें। डेढ़ करोड़ रुपये जब भी जीएसटी काउंसिल अप्रूव करे, कम्पोजिट डीलर्स की तरह उनको एक प्रतिशत टैक्स भरना पड़ेगा और उनके टैक्स देने की प्रक्रिया बहुत सरल हो जाएगी।

... (व्यवधान) इसी प्रकार से एक बहुत बड़ी डिमांड यह थी कि कम्पोजिट डीलर्स को सर्विस देनी पड़ती है। ... (व्यवधान) मान लीजिए कि वह पम्प बेचता है। पम्प के इंस्टॉलेशन करने को सर्विस माना जाता है। ऐसी जो छोटी-मोटी सर्विसेज हैं, उन्हें कम्पोजिट टैक्स का बेनिफिट नहीं मिल सकता है। उसके लिए भी हमने कानून में बदलाव किया है, जो आपके समक्ष है। यदि कोई छोटी-मोटी सर्विस प्रोवाइड करता है, चाहे वह मात्र 7, 8 या 10 प्रतिशत टर्नओवर की हो, उसे भी हम कम्पोजिट स्कीम में लें और छोटे-मोटे इंस्टालेशन या रिपेयर करने वाले को कम्पोजिट में लेने से रोका न जाए। इस प्रकार से अलग-अलग तरीके से बहुत-से महत्वपूर्ण बदलाव इस कानून के द्वारा करने जा रहे हैं। ... (व्यवधान)

महोदय, इसी प्रकार से एक और विषय है, जिसकी बहुत चिंता रहती है, वह रिवर्स चार्ज का विषय है। इसके लिए छोटे व्यापारी चिंतित थे कि रिवर्स चार्ज मैकेनिज्म में दिन-प्रतिदिन प्राब्लम्स आएंगी। रोज आप छोटा-मोटा सामान खरीदते हैं, उसमें रिवर्स चार्ज कैसे चार्ज करें? इसके लिए रोज एकाउंट रखना पड़ेगा, रिटर्न भरनी पड़ेगी और यदि समय पर टैक्स नहीं दिया तो कार्रवाई होगी। ... (व्यवधान) यदि सामने वाला टैक्स अदा नहीं करता है, तो वह भी हमारी जिम्मेदारी होगी। लोगों को सहूलियत देने के लिए और समझाने के लिए कानून में बदलाव लाया जाए और जीएसटी काउंसिल भविष्य में निर्णय कर सकती है कि किस रूप में और कब रिवर्स चार्ज मैकेनिज्म लाना है और कब नहीं लाना है, इसका प्रावधान भी इसमें किया गया है और काउंसिल को और अधिकृत किया गया है। ... (व्यवधान) जब तक सभी को जीएसटी पूरी तरह से समझ न आ जाए, सितम्बर 2019 तक



15 महीनों के लिए रिवर्स चार्ज मैकेनिज्म को रोक दिया है, अबेयंस में रखा है, डेफर कर दिया है।...(व्यवधान) इसी प्रकार से कई छोटे राज्यों में 10 लाख रुपये की लिमिट रखी थी, जिसके ऊपर टैक्स देना पड़ता है। ऐसे कुछ राज्यों में दस लाख रुपये से बढ़ाकर लिमिट 20 लाख रुपये की जा रही है, जिससे छोटे उद्यमियों को सहूलियत हो जाएगी। असम, अरुणाचल प्रदेश, हिमाचल प्रदेश, मेघालय, सिक्किम और उत्तराखंड आदि छह राज्यों से जो भी माननीय सदस्य आते हैं, वे अपने यहां बताएं कि दस लाख के बदले बीस लाख तक कोई टैक्स नहीं देना पड़ेगा।...(व्यवधान) इसी तरह कुछ आइटम्स में इनपुट टैक्स क्रेडिट नहीं मिलता था। मैंने अभी-अभी बताया कि टैक्सटाइल्स की आइटम्स में यह नहीं मिलता था, वह भी अब मिलने लगेगा और रिफंड भी मिलने लगेगा। इसी प्रकार से कुछ और आइटम्स हैं जो शेड्यूल-थ्री और जो सीजीएसटी एक्ट हैं, इनमें अधिकांश आइटम्स में ऑप्शन दिया है कि अब इनपुट टैक्स क्रेडिट के लिए दिया जा सकता है, ऐसा प्रावधान भी इसमें किया गया है।...(व्यवधान) अलग-अलग प्रकार से गाड़ियों की जनरल इंश्योरेंस, रिपेयरिंग, मेनटेनेंस और एयरक्राफ्ट के वैसल्स पर भी इनपुट क्रेडिट और अधिक मिल सके, इसके प्रावधान आज के कानून में लाए गए हैं।

महोदय, इसी प्रकार से एक और विषय भी है। मान लीजिए किसी का व्यापार उत्तर प्रदेश में चल रहा है, लखनऊ में भी है, मेरठ में भी है और बनारस में भी है और आगरा में भी है लेकिन रजिस्ट्रेशन एक ही जगह होता था।...(व्यवधान) इस वजह से व्यापारियों को तकलीफ होती थी। उन्हें रिकार्ड रखना है, कम्पाइल करना है, टैक्स भरना है।...(व्यवधान) हमने ऑप्शन दिया है कि एक कम्पनी मल्टिपल रजिस्ट्रेशन अलग-अलग जगह एक ही स्टेट में ले सकती है। अगर उत्तर प्रदेश में उनका छह जगह काम है या राजस्थान में आठ जगह काम है, तो वे अलग-अलग रजिस्ट्रेशन ले सकते हैं, लेकिन टर्नओवर के लिए और टैक्स के लिए सभी को सम्मिलित करके एकसाथ टैक्स कलेक्ट किया जाए।...(व्यवधान)

हमने एक पेज का 'सरल फॉर्म' बनाया है, उसको पब्लिक कंसलटेशन के लिए वेबसाइट पर डाला गया है। लेकिन, उसके लिए भी कांसिक्वेंसियल चेंजेज के प्रावधान, एक्ट और लॉ में करने हैं, वे इसमें किये गये हैं। उन चेंजेज को किये बगैर हम देश के व्यापारियों को यह सरलता नहीं दे पाएंगे।

इसलिए मैं समझता हूँ कि केन्द्र और सभी राज्यों ने सर्वसम्मति से मिलकर देश के उपभोक्ताओं को विभिन्न आइटम्स पर कम टैक्स देने के लिए, जैसे सैनिटरी आइटम्स, मूर्ति, राखी आदि आइटम्स पर जीरो टैक्स किया गया है और प्रोसीज़र्स को सिम्प्लिफाई किया गया है ताकि लोगों को आसानी हो।

मैं समझता हूँ कि इसमें मेरे विपक्ष के साथी ऑब्सट्रक्ट कर रहे हैं और कानून पास करवाने में विलम्ब करवा रहे हैं। वे इसे रोकने की कोशिश कर रहे हैं, जो बहुत ही दुर्भाग्यपूर्ण है। मैं आपसे अपील करूँगा कि देश-हित के काम में आप जिस प्रकार से बाधाएँ ला रहे हैं, इसे जनता देख रही है। आप किस प्रकार से अच्छे काम में बाधा ला रहे हैं, इसे जनता देख रही है। जनता आपका दोगला रूप देख रही है। जीएसटी काउंसिल में आप कुछ और कहते हैं और बाहर कुछ और कहते हैं। यह जो दोगलापन है, इसे जनता कभी माफ नहीं करेगी, इसे जनता कभी सहन नहीं करेगी। उनके टैक्स कम हो रहे हैं, प्रोसीज़र सिम्पल हो रहा है और आप उसमें बाधाएँ डाल रहे हैं। यह देश के साथ किस प्रकार का न्याय है? आप सोचिए, आप जनता को किस प्रकार का मैसेज देना चाहते हैं, जनता को आप क्या बताना चाहते हैं। क्या आप ज्यादा टैक्सेज चाहते हैं, क्या आप चाहते हैं कि गरीबों को ज्यादा टैक्स देना पड़े, क्या आप चाहते हैं कि अमीर लोगों के टैक्स कम हों और गरीबों के टैक्स बढ़ें? आज आपके द्वारा डाली गई इस प्रकार की बाधा से मैं आपकी मंशा नहीं समझ पा रहा हूँ। आप देश को क्या बताना चाहते हैं?

मैं समझता हूँ कि जीएसटी सिर्फ एक निर्णायक नेतृत्व ही ला सकता था। उसका परिणाम है कि जिस टैक्स की बात श्री यशवंत सिंह जी ने लगभग 15 वर्ष पहले की थी, सर आप भी जब श्री अटल बिहारी वाजपेयी जी की सरकार में मंत्री थे, उस समय जो गुड्स एंड सर्विसेज टैक्स की कल्पना की गई थी, उसे लाने के बाद आपकी सरकार आठ वर्षों तक पास नहीं कर पायी। वर्ष 2006 से आपने कोशिश शुरू की थी, लेकिन देश को आपके ऊपर विश्वास नहीं था कि आपकी नीयत कैसी है? देश को भरोसा नहीं था कि वास्तव में आप राज्यों के हित को प्रोटेक्ट करेंगे या नहीं? इसलिए आप उसे पारित नहीं करा पाए। लेकिन, भारतीय जनता पार्टी-एनडीए की सरकार ने वह विश्वास दिलाया है और सभी राज्यों को साथ लेकर सर्वसम्मति से हर कानून को पारित किया है, सर्वसम्मति से कानून में बदलाव लाए गए हैं, टैक्स के रेट्स कम किये हैं, प्रोसीज़र्स सिम्प्लिफाई किए गए। आज हमारे साथ ही उसका श्रेय

आपको भी लेने का मौका है, हम उस श्रेय में आपको सम्मिलित करना चाहते हैं। हम यह नहीं चाहते हैं कि देश यह सोचे कि सिर्फ हमने अच्छा काम किया है। हम तो आपको भी अच्छे काम में सम्मिलित करना चाहते हैं। लेकिन अगर आपकी इच्छा है कि आप अच्छे काम में सम्मिलित नहीं होना चाहते हैं, तो समय पर जनता आपको जवाब देगी।

मुझे लगता है कि सिर्फ एक निर्णायक नेतृत्व ही जीएसटी को इसलिए पारित कर सका क्योंकि उनकी नीयत साफ थी, प्रदेशों को नुकसान न हो, इसके लिए वे जिम्मेदारी लेने को तैयार थे, उनका सीना चौड़ा था, यह सोचकर कि देश का व्यापारी और उपभोक्ता ईमानदार है। हमारा दृढ़ विश्वास था कि हमारे उपभोक्ता और व्यापारी पूर्ण रूप से इस टैक्स को स्वीकार करेंगे, पूर्ण रूप से हमारे साथ रहेंगे और पूर्ण रूप में इसको सफल बनाएंगे।

आज प्रधान मंत्री मोदी जी और वित्त मंत्री अरुण जेटली जी ने जो इतना परिश्रम कर के इस देश को एक सरल और अच्छा टैक्स देने का प्रयास किया है, उसी के फलस्वरूप आज जी.एस.टी. रेवेन्यूज अच्छे हैं, ये रेवेन्यूज पर्याप्त मात्रा में हैं। ... (व्यवधान) हर राज्य के लिए आज 14 प्रतिशत गारंटीड इयर ऑफ इयर ग्रोथ सुनिश्चित की गई है। ... (व्यवधान) यानी उनके इनडायरैक्ट टैक्स में सी.ए.जी.आर. 14 परसेंट तय किया गया है। ... (व्यवधान) सर, कई राज्यों में तो इतना आता भी नहीं था। ... (व्यवधान) कई राज्यों की ग्रोथ चार, पांच, छह या सात परसेंट ही होती थी। ... (व्यवधान) इसके बावजूद मोदी सरकार को यह कॉन्फिडेंस था कि देश के व्यापारी, देश का उद्योग और देश के उपभोक्ता इस ईमानदार और सरल व्यवस्था की सराहना करेंगे और हमारे साथ रहेंगे। ... (व्यवधान) इस विश्वास को आज हमारे देशवासियों ने सिद्ध किया है, सच साबित किया है। ... (व्यवधान)

मैं आज इस सदन से पूरे देश तक देना चाहता हूँ। ... (व्यवधान) मैं समझता हूँ कि सभी माननीय सदस्य मेरे साथ भारत के 125 करोड़ देशवासियों को धन्यवाद देना चाहेंगे। ... (व्यवधान) हम भारत के उन उपभोक्ताओं को धन्यवाद करना चाहेंगे, जिन्होंने जी.एस.टी. को अपनाया, जिन्होंने हमें मदद की जिससे हम टैक्स के रेट और कम करें, जिन्होंने इस टैक्स को कलैक्ट करने में हमें सहूलियत दी। ... (व्यवधान) हर छोटे व्यापारी और हर लघु उद्योग को हम धन्यवाद करना चाहते हैं। ... (व्यवधान) जो एम.एस.एम.ई. सैक्टर इस नई व्यवस्था के साथ जुड़ा, इस नई व्यवस्था को

अपनाया और टैक्स की कलैक्शन पूर्ण रूप से पर्याप्त हुई, जिसके कारण आज देश को कोई चिंता करने की ज़रूरत नहीं है। ... (व्यवधान) हमने पहले जो फिस्कल डेफिसिट तय किया था, उस फिस्कल डेफिसिट के अंतर्गत ही टैक्स के अच्छे कलैक्शन हो रहे हैं। ... (व्यवधान) मुझे पूरा विश्वास है कि आगे चलकर जी.एस.टी. का यह जो उदाहरण है, पूरे विश्व में इतने बड़े किसी और देश ने इस प्रकार से जी.एस.टी. लागू करने का साहस नहीं किया है। ... (व्यवधान) यह सिर्फ भारत है और भारत के 125 करोड़ लोग हैं, ये भारत के एक करोड़ व्यापारी और उद्योग जगत के लोग हैं, जो यह काम करने का साहस रखते हैं। ... (व्यवधान) मैं समझता हूँ कि पूरा विश्व देख रहा है कि कैसे भारत ने इसे सफल बनाया है। ... (व्यवधान)

मैं कल के अखबार में पढ़ रहा था कि आई.एम.एफ. ने जो अभी-अभी अपनी नई रिपोर्ट निकाली है, उसमें उसने कहा है कि "India's Economy is an elephant that is starting to run." भारत की अर्थव्यवस्था तेज गति से दौड़ रही है। ... (व्यवधान) इसके बाद आई.एम.एफ. कहता है कि - "India's Economy is on track to hold its position as one of the world's fastest growing economies" according to the International Monetary Fund."

हम आज जो यह जी.एस.टी. में परिवर्तन लाने का काम कर रहे हैं, जिसे आज यह सदन पारित करेगा, उसकी भी आई.एम.एफ. ने बड़े रूप से सराहना की है। ... (व्यवधान) आई.एम.एफ. कहता है कि भारत ने अपने आप को इतना सक्षम बनाया है कि आज भारत पूरे विश्व की अर्थव्यवस्थाओं को नेतृत्व दे रहा है। ... (व्यवधान) भारत की वजह से पूरे विश्व की अर्थव्यवस्थाएं तेज गति से प्रगति कर रही हैं। ... (व्यवधान) इस देश की अर्थव्यवस्था में इस वर्ष 7.3 प्रतिशत की बढ़ोतरी होने का अनुमान है। ... (व्यवधान) अगले वर्ष इसके बढ़कर 7.5 होने का अनुमान है। ... (व्यवधान) ये आई.एम.एफ. के प्रोजेक्शंस हैं, हमारे नहीं हैं। ... (व्यवधान) मेरा तो मानना है कि हम इससे भी अच्छा करेंगे। ... (व्यवधान) लेकिन आई.एम.एफ. के प्रोजेक्शंस यह कहते हैं कि पूरे विश्व की आर्थिक ग्रोथ का पंद्रह प्रतिशत सिर्फ भारत से आता है। ... (व्यवधान) एक ज़माना था जब हम सुनते थे कि भारत को पूरे विश्व में सोने की चिड़िया माना जाता था। ... (व्यवधान) मैं समझता हूँ कि प्रधान मंत्री मोदी जी के नेतृत्व में

पूरा विश्व इस बात को स्वीकार कर रहा है कि फिर एक बार भारत सोने की चिड़िया बनने जा रहा है।...(व्यवधान)

जब आई.एम.एफ. की रिपोर्ट आई, तो आई.एम.एफ. की रिपोर्ट ने एक बात पूरे विश्व को बताई है कि प्रधान मंत्री मोदी जी के निर्णयों की सराहना आई.एम.एफ. करता है कि और चार वर्ष में भारतीय जनता पार्टी और एन.डी.ए. की सरकार ने जो महत्वपूर्ण फैसले किये हैं, भारत की अर्थव्यवस्था में जो आधारभूत परिवर्तन लाये हैं, नये-नये कानूनों से भारत को भ्रष्टाचार मुक्त बनाया है। ... (व्यवधान) काले धन पर प्रहार के बारे में आई.एम.एफ. कहता है कि "Stability-oriented macroeconomic policies and progress of structural reforms continue to bear fruit". आई.एम.एफ. कहता है कि उन्होंने भारत को मजबूत बनाने का काम किया है, भारत को स्टेबल बनाया है और भारत की अर्थव्यवस्था में बल दिया है, जिस प्रकार से भारत की अर्थव्यवस्था सुनियोजित तरीके से, बड़े ऑर्गेनाइज फैशन से ग्रो कर रही है। ... (व्यवधान) हम जो पॉलिसीज लाए हैं, जो कानून लाए हैं, उनसे तेज गति से आधारभूत परिवर्तन रिफॉर्म हो रहा है, उससे भारत तथा पूरे विश्व की अर्थव्यवस्था को फायदा हो रहा है। आप सब जानते हैं कि माननीय प्रधान मंत्री जी ने कहा है कि ट्रांसफॉर्म, रिफॉर्म एण्ड परफॉर्म। हम भारत को ट्रांसफॉर्म भी कर रहे हैं, हम भारत का रिफॉर्म भी कर रहे हैं और हम परफॉर्म भी करके दिखा रहे हैं, लेकिन ऐसा आप कभी नहीं कर पाये। ... (व्यवधान) आपने 65 साल में देश को गरीबी में डाला है, आपने 65 साल में देश की अर्थव्यवस्था खराब की है, आपके समय में भारत में महंगाई सबसे ज्यादा थी, आपके समय में विकास की दर घटकर 4 से 5 प्रतिशत आ गई थी, आपके समय में देश में वित्तीय घाटा 6.5 प्रतिशत हो गया था, आपके समय में भारत की विदेशी मुद्रा घटकर कम हो गयी थी। इस सबको सुधारने का काम भारतीय जनता पार्टी और एन.डी.ए. की सरकार प्रधान मंत्री मोदी जी के नेतृत्व में कर रही है। आप सबको भारत की जनता ने देखा है कि किस प्रकार से आप इस देश को विकास से रोकना चाहते हैं? ... (व्यवधान) किस प्रकार से आप देश को अस्थिर बनाना चाहते हैं? किस प्रकार से आप देश की सुरक्षा के साथ खिलवाड़ करते हैं? मैं समझता हूँ कि यह आपकी विफलता रही है कि जो निर्णय आप इतने वर्षों में नहीं कर पाये, वह निर्णय करने का साहस मोदी सरकार में था, मोदी जी में था, जो आपकी निहत्थी सरकार में कभी हो ही नहीं सकता था।

आई.एम.एफ. की रिपोर्ट बताती है कि जो Medium Term Macroeconomic Outlook है वह बहुत फेवरेबल है। ... (व्यवधान) आज के दिन भारत की अर्थव्यवस्था में जो काम चल रहा है वह देश के लिए बहुत अच्छा है, फेवरेबल है और इसमें हम किसानों की भी बात करते हैं। आज के समय में भारतीय जनता पार्टी ने किसानों के लिए काम किया है। इतने वर्षों से किसान त्रस्त था। किसान चाहता था कि हमें सही मूल्य मिले, सही दाम मिले। वह काम सिर्फ भारतीय जनता पार्टी ही कर सकती थी और किया भी। पहली बार एक सरकार ने डेढ़ गुना लागत मूल्य देने का वादा भारत के किसानों से किया, उस वादे को पूरा करने का काम प्रधान मंत्री मोदी जी ने किया है। ... (व्यवधान) मैंने परसों हाउस में स्वामीनाथन जी की रिपोर्ट पढ़ी थी। माननीय एम.एस. स्वामीनाथन जी ने एन.आर.सी., जो फार्मर्स की नेशनल कमीशन बनी थी, उसने 2006 में यह सुझाव दिया था कि किसानों को उनकी लागत का डेढ़ गुना मिलना चाहिए। कांग्रेस की सरकार और उसके मित्र दलों ने वर्ष 2006 से 2014 तक आठ साल से किसानों को वंचित रखा है। इन्होंने किसानों के साथ छल किया है, किसानों के साथ बेवफाई की है।

लेकिन मोदी जी की सरकार ने स्वामीनाथन कमिशन की रिक्मण्डेशन को इम्प्लीमेंट किया। ... (व्यवधान) इसका सर्टिफिकेट हमें इनसे नहीं चाहिए। हमें स्वयं स्वामीनाथन जी ने सोमवार को टाइम्स ऑफ इण्डिया में लिखे गए अपने लेख में दे दिया है। उन्होंने अपने लेख में कहा है कि मुझे दुख है कि सिर्फ पिछले चार साल में ही अच्छा काम हुआ। ... (व्यवधान) आठ साल खराब कर दिए गए। पिछले चार साल में जो काम हुए हैं, वे किसान, देश और उद्योग के हित में थे। स्वामीनाथन जी को अब यह विश्वास है कि देश सही रास्ते पर चल रहा है, किसानों के हित में चल रहा है। ... (व्यवधान)

उपाध्यक्ष महोदय, मुझे याद है कि एक दिन सेन्ट्रल हॉल में स्वामीनाथन जी से मेरी मुलाकात हो गयी। वे पूर्व सांसद हैं और मेरे साथ हाउस में भी रह चुके हैं। मैंने स्वामीनाथन जी को बड़ी विनम्रता से पूछा कि मैं आपसे मिलना चाहता हूँ। ... (व्यवधान) आप मार्गदर्शन दीजिए कि हम कैसे इस देश के किसानों का हित कर सकते हैं। उन्होंने कहा कि बेटा, आप सिर्फ मेरी रिपोर्ट पढ़ लो, उसमें सब कुछ लिखा है। आज मैं हर्ष से कह सकता हूँ कि प्रधान मंत्री मोदी जी ने उस रिपोर्ट को लागू करके देश के किसानों का हित किया है। ... (व्यवधान) इनके बड़े-बड़े नेता बेल पर हैं। उनके पास कोई चारा नहीं

है।...(व्यवधान) इनके कितने नेता बेल पर हैं, अब तो गिनना मुश्किल हो गया है। अब तो पता ही नहीं चलता है कि कौन अंदर है और कौन बाहर है? ...(व्यवधान) देश के पास अब कोई चारा नहीं है। हम चारे की बात भी नहीं कर सकते हैं, क्योंकि फिर इनके ऊपर बात आ जाएगी।...(व्यवधान)

मैं कहना चाह रहा था कि इस समय देश के पास इसके अलावा कोई चारा ही नहीं है, इनसे मुक्ति पाना और इनको सही जगह बैठाना...(व्यवधान) पिछले चुनाव में तो ये 44 पर आ गए थे, लेकिन अगली बार देश की जनता इन्हें 4 या 6 पर लाए, मुझे नहीं मालूम, क्योंकि अलग-अलग आंकड़े हो सकते हैं। जिस प्रकार से देश के साथ कांग्रेस ने बेवफाई की है और बार-बार करती है। कांग्रेस के मंत्रियों का भी इस कानून को बनाने में योगदान है, फिर भी इस प्रकार का व्यवहार बहुत ही दुर्भाग्यपूर्ण है।...( व्यवधान) मैं फिर एक बार आपसे विनम्र विनती करूंगा कि आप देश हित के काम में बाधा न डालें। देश हित के कामों में सरकार के साथ खड़े होकर उसका श्रेय लें, अन्यथा ये जनता, भारत की जनता आपको कभी माफ नहीं करेगी।

HON. DEPUTY-SPEAKER: Motions moved:

“That the Bill further to amend the Central Goods and Services Tax Act, 2017, be taken into consideration. ”

“That the Bill further to amend the Integrated Goods and Services Tax Act, 2017, be taken into consideration. ”

“That the Bill to amend the Union Territory Goods and Services Tax Act, 2017, be taken into consideration. ”

and

“That the Bill further to amend the Goods and Services Tax (Compensation to States) Act, 2017, be taken into consideration. ”

... (*Interruptions*)

HON. DEPUTY-SPEAKER: Yes, Shri Kharge.

... (*Interruptions*)

HON. DEPUTY-SPEAKER :Hon. Members, please go back to your seats.

**14 48 hrs**

*At this stage, Shri Ravneet Singh and some other hon. Members went back to their seats.*

... (*Interruptions*)



**श्री मल्लिकार्जुन खड़गे (गुलबर्गा) :** महोदय, जो जीएसटी बिल लाया गया है...(व्यवधान) इस बिल को हम सबने मिलकर बनाया है...(व्यवधान) यूपीए की सरकार ने इस बिल को बनाया था...(व्यवधान) उस वक्त जीएसटी, फूड सिक्योरिटी एक्ट, मनरेगा, महात्मा गांधी गारण्टी स्कीम को हम लेकर आए थे...(व्यवधान) इनको लागू करने का काम ये लोग कर रहे हैं। हमने यह कभी नहीं कहा कि जीएसटी ठीक नहीं है...(व्यवधान) हर कानून अच्छा होता है, लेकिन उस कानून को अमल में लाने वाले लोग अगर ठीक नहीं हैं तो कानून भी ठीक नहीं होता है...(व्यवधान)

Sir, even, the Constitution makers said: "However good a Constitution may be, it is sure to turn out bad because those who are called to work it, happen to be a bad lot. ... (*Interruptions*) यह ऐसाही है। यह जी.एस.टी. बिल देश और सबके हित के लिए लाया गया है। लेकिन इन्होंने इस बिल को तोड़-मोड़कर, जिससे जनता को इससे फायदा होना चाहिए था और स्माल स्केल इंडस्ट्रीज को भी इससे फायदा होना था, गरीब लोगों को इससे फायदा होना था। आज वह सब और स्माल स्केल इंडस्ट्रीज रस्ते पर पड़े हुए हैं। आपको तो यह मालूम है कि तमिलनाडु में 50,000 स्माल स्केल इंडस्ट्रीज क्लोज हैं। 5,00,000 लोग बेकार हो गए हैं और सारे देश में कम से कम तीन करोड़ लोग इसकी वजह से परेशान थे। आप एक तरफ जी.एस.टी की बात करते हैं, लेकिन इसको लागू करने का तरीका आपको मालूम नहीं है। सिर्फ भाषण करने और बोलने का मालूम है। बोलने से किसी का पेट नहीं भरता है। एम.एस.एम.ई. बोर्ड, आज जिन छोटे-मोटे लोगों को लोन दिया जाता था, वह भी बंद हो गया क्योंकि हर एक बैंक का पैसा सब आपके बड़े-बड़े फ्रेंड्स लेकर बाहर चले गए हैं। जितने भी मोदीज हैं, ये सभी लोग बैंक का पैसा लेकर चले गए हैं। इंडस्ट्री में इनवेस्टमेंट कहां से आता है? अगर पैसा बैंकों में नहीं है, लोन एडवांस नहीं करते हैं तो कौन-सी इंडस्ट्री आती है? कौन-सा इनवेस्टमेंट होता है? आज यह पूरे देश के राजकांड की भी बात है। He spoke on politics. He asked: "For 60 years, what have you done? For 70 years, what have you done?" ... (*Interruptions*) We have replied several times. Even, in this House, their own people have admitted that something has been done and that is why, today, India

is strong. ... (*Interruptions*) Our democracy is strong because we have safeguarded the democracy and the Constitution. That is why, today, you are talking like that. ... (*Interruptions*) I am a man who is speaking here. I have to ask him one thing because he always challenge us. ... (*Interruptions*) ... \* हमको बोलते हैं कि चालीस के चार ... (व्यवधान)

HON. DEPUTY SPEAKER: No.

... (*Interruptions*)

SHRI MALLIKARJUN KHARGE : What is this? ... \* and he is advising us; he is advising me; and he is advising my people. कल आप चार लोग भी नहीं रहेंगे। यह तो 125 करोड़ जनता तय करेगी। कौन- कितने आएं, क्या है? लेकिन आप हमको ह्यूमलेट करने के लिए, चार लोग नहीं आएं, आप कैसे चुनकर आएं, दो आएं। आप यह याद कर लीजिए कि तुम्हारी पार्टी के सिर्फ दो लोग थे। गाय और बछड़े के जैसे सिर्फ दो थे, तीसरा आदमी नहीं था। प्रपोजर नहीं था, सेकेंडर नहीं था, तो आप हमारी बात करते हैं। इसलिए मैं यह कहना चाहता हूँ कि all the taxes and revenues are going to the States and the Centre. Whatever we collect under GST, that is going to the States. ... (*Interruptions*) Only with that money, they are going to purchase Rafale and other things.... (*Interruptions*) Then, why should I not speak on Rafale? ... (*Interruptions*) I am going to ask you one thing. ... (*Interruptions*)

HON. DEPUTY SPEAKER: Hon. Member, he has a point of order.

THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI ANANTHKUMAR): Sir, I always thought Kharge Ji is a veteran legislator and an experienced person. But unfortunately, he is ignorant of Rules of Procedure of this House. He is ignorant. He has no

---

\* Expunged as ordered by the Chair

business to insult an hon. Member of the other House – Rajya Sabha. What does 352(iii) says? I will read it for you. ... (*Interruptions*)

“use offensive expressions about the conduct of proceedings of Parliament or any State Legislature; (iv) reflect on any determination of the House except on a Motion for rescinding it; (v) reflect upon the conduct of persons in high authority unless the discussion is based on it substantive motion drawn in that proper terms; ”

He should understand this. Piyush Goyal Ji is righteously elected to the other House of the Parliament. He has been elected by the States. He knows that, in the constitutional scheme made by Dr. Baba Saheb Ambedkar, anybody can be elected to both the Houses of Parliament and they also can be elected to the Legislative Assembly and to the Legislative Council. Therefore, if this basic knowledge is not with Kharge Ji, then, he should apologize to the entire House. He should apologize to Piyush Goyal Ji. Sir, not only that, day in day out, Shri Mallikharjun Kharge has made reference to the great Bharat Ratna Baba Saheb Ambedkar Ji but Congress should remember that if anybody has betrayed Dr. Ambedkar, it is Kharge Ji's and Congress Party. When the maker of the Constitution of India wanted to contest Lok Sabha, what did Pandit Nehru do? What did Congress party do? They put a candidate. They should have sent Dr. Baba Saheb Ambedkar unanimously to this House. And ultimately, our founder President Dr. Shyama Prasad Mookherjee and all of them brought Dr. Ambedkar with great respect and dignity to the House of States, that is, Rajya Sabha. That being the legacy, that being the history, ... \* upon them, ... \* on the Congress Party! Lastly Sir, he speaks everyday about Dr. Baba Saheb Ambedkar. I want

---

\* Expunged as ordered by the Chair

to ask them one thing. Why did they not give Bharat Ratna to Ambedkar? Why did they give Bharat Ratna to Indira Gandhi first? Why did they give Bharat Ratna to Rajiv Gandhi? It was V.P.Singh Government supported by Bharatiya Janata Party – Atal Ji and Advani Ji who accorded Bharat Ratna to Baba Saheb Ambedkar. They also should remember Dr. Manmohan Singh who was six times MP from Assam. He is still in the other House. We respect him he became the Prime Minister of this country twice. The same question which Mallikarjun Kharge Ji is asking to our beloved friend, esteemed friend Piyush Goyal should be posed to Dr. Manmohan Singh also.

**15 00 hrs**

Should we ask this question to Dr. Manmohan Singh?... (*Interruptions*) He should know the dignity of the House. ... (*Interruptions*) He should have maintained the dignity of the Rajya Sabha... (*Interruptions*) He should not be speaking anything. ... (*Interruptions*) Whatever aspersions have been made by Shri Kharge against the hon. Minister, Shri Piyush Goyal should be expunged. ... (*Interruptions*) He should apologize for it.... (*Interruptions*)

SHRI K.C. VENUGOPAL (ALAPPUZHA): Sir, I have a Point of Order. ... (*Interruptions*)

HON. DEPUTY SPEAKER: I will go through that.

... (*Interruptions*)

HON. DEPUTY SPEAKER: That is already expunged.

... (*Interruptions*)

SHRI K.C. VENUGOPAL : Sir, let me allow to speak. I have a Point of Order. ... (*Interruptions*) Sir, I am quoting Rule no.353, the same Rule quoted by the hon.

Parliamentary Affairs Minister. While moving the Bill on GST, the hon. Finance Minister has taken 45 minutes for an introductory speech. In an introductory speech no political remarks should be made. But he tried to abuse the Indian National Congress throughout his speech. He tried to actually criticize the Indian National Congress while moving the Bill. He has delivered most of the speech only on political basis. That is why, Kharge ji talked about it in his reply.

Mr. Minister, you know that in 1984 you had only two Members, namely, Shri Atal Bihari Vajpayee and Shri Lal Krishna Advani. Both of them are now in the *Margdarshak Mandal*. ... (*Interruptions*) You have sidelined them.... (*Interruptions*) Let me complete.... (*Interruptions*) Every time you ask, 'Is this democracy?' ... (*Interruptions*) That democracy is created by the Indian National Congress only. That is why you people are sitting there. At the time of freedom struggle, you were not there. ... (*Interruptions*) At the time of freedom struggle, your party was not there. ... (*Interruptions*) It was only because of the Congress Party ... (*Interruptions*)

Shri Ananthkumar ji raised a Point of Order. ... (*Interruptions*) I know it. ... (*Interruptions*) Sir, if you are going to expunge the speech of Mallikarjun Kharge ji, you should first expunge the speech of the hon. Minister. ... (*Interruptions*) Then, you can do it. ... (*Interruptions*) While moving the Bill, making political remarks and trying to damage the image of parties, is not the worth. Therefore, you should do like that. ... (*Interruptions*)

SHRI PIYUSH GOYAL : Hon. Deputy-Speaker, Sir, first of all, throughout my speech, I was moving four Bills. ... (*Interruptions*)

Sir, there are four Bills. I spoke on all the four Bills. ... (*Interruptions*) I spoke about compensation to the States; I spoke about compensation to the Union Territories; I talked about the Integrated Goods and Services, whether Central Government is involved; I talked about compensation to the States and the CGST. I was moving four Bills, a subject as important as GST. It is a subject in which the federal structure of India has been tested and has come out honourably and has come out creditably. It is a subject on which the whole nation is directly affected. Around 125 crore people are paying Indirect Taxes in one form or the other. We are making it simple for them. We are making it good for them. We are making it cheaper for them. Should we not, while moving such important four Bills, bring out the facts. ... (*Interruptions*)

Sir, throughout my speech, at least on four occasions, I appealed to the hon. Members on the other side that they are a part of the GST Council. All these decisions are unanimous. Congress representatives are there. Let them take the credit. At least four times I requested them to take the credit.

Why are they showing the people these kinds of colours? ... (*Interruptions*) You are a part of it... (*Interruptions*) Why are you opposing it now? ... (*Interruptions*) Why are you disturbing the House and exposing yourselves? ... (*Interruptions*) Throughout the speech I did not say anything, which is derogatory. ... (*Interruptions*) It is only Shri Mallikarjun Kharge who brought the level of debate to the level where he started making personal attacks on me. ... (*Interruptions*) I am extremely sorry. He is a very senior leader. We all respect him. But I never imagined that he would be so frustrated that he would go down to such a level that he would start making personal allegations.... (*Interruptions*)

If he is very keen, I challenge him to come to Mumbai and stand in an election against me. ... (*Interruptions*) Khargeji, you come to Mumbai and we will fight an election. ... (*Interruptions*)

**श्री निशिकान्त दुबे (गोड्डा)** :महोदय, मेरा प्वाइंट ऑफ आर्डर है।

महोदय, इन लोगों ने यह कहा कि मंत्री जी ने इतनी लंबा बोला है। रिकॉर्ड स्ट्रेट होना चाहिए। सारे लोग 358(1) को पढ़िए। It says 'After the 'Member who moves a Motion has spoken ....' इसका मतलब यह है कि जो मंत्री मोशन मूव करेगा, पहले वह बोलेगा और उसके बोलने के बाद ही दूसरे वक्ता बोलेंगे। यह रूल बुक कह रही है, तो मंत्री जी ने 45 मिनट बोलकर कौन सी गलती की है?

HON. DEPUTY SPEAKER: Anyway, I will go through all the things. Whatever allegations are there, I will expunge them.

**श्री मल्लिकार्जुन खड़गे** :महोदय, मेरा किसी के खिलाफ पर्सनल ऐलीगेशन नहीं है, लेकिन आपने जब यह कहा कि आप दो-चार भी नहीं आएंगे और आपने यह भी कहा कि हम जनता के हित में काम नहीं कर रहे हैं। आपने यह भी कहा कि 50-60 साल में कुछ नहीं हुआ, अब हम ही कर रहे हैं, तब मुझे जवाब देना पड़ता है। ... (*Interruptions*)

I would also like to make an appeal to Shri Ananthkumarji because it is often and often being raised in this House. Everybody should know that Dr. Babasaheb Ambedkar had formed his own party. First, he formed the Independent Labour Party. Then, he formed the Scheduled Caste Federation. He contested once from the Independent Labour Party. Then, he formed the Scheduled Caste Federation again and fought election. These people are always asking why he is defended and why he is coming. He is an independent man. He has got his own ideas. He did not always compromise with Congress or Mahatma Gandhiji. He had got his own ideas on social problems. When nobody accepted

those social problems, including the Hindu Maha Sabha, naturally he wanted to keep his separate identity. So, do not tell us often and often that one thing.

There is another thing which is said 'we have given Bharat Ratna. We have put the photo.' I want to tell you. I was studying in PUC. At that time, an agitation started throughout the country to instal the statue of Dr. Babasaheb Ambedkar inside the Parliament premises. At that time, from Gulberga alone, from my area, 2,000 people went to jail on this issue. It also happened even in Maharashtra, a part of Madhya Pradesh and a part of Andhra Pradesh. We all did all these things and ultimately, the Congress installed the statue of Dr. Babasaheb Ambedkar here. ... (*Interruptions*)

Not only that, when I got elected, the first thing I did was that I got the statue of Dr. Babasaheb Ambedkar installed in my constituency. Do not teach us regarding Dr. Babasaheb Ambedkar's philosophy and regarding Dr. Babasaheb Ambedkar himself.

Thirdly, I want to clarify one thing. I wish to tell Shri Ananthkumarji that if he goes through the ten speeches of Shri Atal Bihari Vajpayeeji, he will get to know what he had said about Pandit Jawaharlal Nehruji, his foreign policy and his love for democracy and secularism. I would request him to read those ten speeches. Then, he will come to know how he has been praised by Shri Atal Bihari Vajpayeeji, while you people always criticize.

HON. DEPUTY SPEAKER: All right. You come to the point.

SHRI MALLIKARJUN KHARGE : I just want to bring this to his notice. If they want to read them, I will place all those records here.



HON. DEPUTY SPEAKER: Your Leader is speaking. Please take your seat. Do not disturb.

SHRI MALLIKARJUN KHARGE : Sir, we are always raising this issue of Rafale deal because ultimately ... (*Interruptions*)The Finance Minister will give thereply. ... (*Interruptions*)

If they have the courage let them constitute a Joint Parliamentary Committee. This is my first demand. Secondly, you disclose the actual price. Thirdly, in the name of secrecy why are you not disclosing the price? When the UPA Government was in power, for 126 fighter planes, the price fixed was nearly Rs. 54,000 crore. 18 विमानों को तैयार स्थिति में और 108 विमानों को भारत में अपनी Public Undertaking, the Hindustan Aeronautics Limited को देने का था। लेकिन, यह सब एग्रीमेंट रहते हुए भी इसे जब मान लिया गया था, Why have they changed the agreement? What interest have they got? ... (*Interruptions*)

HON. DEPUTY-SPEAKER: That is all right.

SHRI MALLIKARJUN KHARGE : This is very important. Nearly for 36 Rafale, they are giving the contract to one individual. उसमें जो डिफरेंस हैं, वह आज कम से कम 41,000 करोड़ रुपये का है...(व्यवधान) वह पैसा कहां जाने वाला है, किसकी जेब में जाने वाला है और उन्होंने ऐसा क्यों किया?... (व्यवधान)

आप अपनी रिप्लाय दे दीजिए...(व्यवधान)

**श्रीअनन्तकुमार** : सर, जी.एस.टी. के साथ इसका कोई ताल्लुक नहीं है...(व्यवधान) यह देश के हित में किया हुआ भारत और फ्रांस के बीच में एक समझौता है...(व्यवधान) ...\* के जीप स्कैण्डल से लेकर, बोफोर्स, ऑगस्ता तक इन्होंने, कांग्रेस वालों ने एक के बाद एक स्कैम किया...(व्यवधान) इसलिए मैं आपसे गुजारिश करता हूँ कि यह रिकॉर्ड में नहीं जाना चाहिए...(व्यवधान) इस पर जे.पी.सी. का कोई प्रश्न ही नहीं उठता है...(व्यवधान) यह बेबुनियाद है...(व्यवधान)

HON. DEPUTY-SPEAKER: Shri Kharge, you come to the point and conclude.

... (*Interruptions*)

HON. DEPUTY-SPEAKER: I will go through it.

... (*Interruptions*)

---

\* Not recorded

HON. DEPUTY-SPEAKER: He is speaking. I appeal to the Members of the Congress Party that Shri Kharge will take care of himself. You need not intervene.

... (*Interruptions*)

SHRI MALLIKARJUN KHARGE : This has not gone to the CCEA. ... (*Interruptions*) Whatever agreement has been arrived at, transfer of technology is not included in that. Thousands of people could have got jobs had this technology been transferred to the HAL. Many Engineers would have got employment.

HON. DEPUTY-SPEAKER: All right. That is a different issue.

... (*Interruptions*)

**श्री निशिकान्त दुबे** : डिप्टी स्पीकर सर, ये बिल पर नहीं बोलेंगे । ... (व्यवधान)

SHRI MALLIKARJUN KHARGE : The man who has no experience in this field, ऐसे आदमी को आपने यह काम सौंपा है।... (व्यवधान) इससे देश को नुकसान है, सिक्योरिटी श्रेट है।... (व्यवधान) इससे सारे लोगों का बहुत बड़ा नुकसान होने वाला है और देश का भी नुकसान होने वाला है।... (व्यवधान) मोदी जी को किसने ऑथोरिटी दी थी कि उन्होंने कैबिनेट की एप्रूवल नहीं ली, सी.सी.एस. की एप्रूवल नहीं ली, फाइनेंस कमेटी की एप्रूवल नहीं ली ।... (व्यवधान)

**श्री सुभाष चन्द्र बहेड़िया (भीलवाड़ा)**: उपाध्यक्ष महोदय, धन्यवाद । जी.एस.टी. यानी 'गुड एण्ड सिम्पल टैक्स', जैसा कि प्रधान मंत्री मोदी जी ने कहा, इस पर यह अमेंडमेंट बिल आया है।... (व्यवधान)

HON. DEPUTY-SPEAKER: Shri Kharge, please wind up.

... (*Interruptions*)

HON. DEPUTY-SPEAKER: Hon. Members, please go to your seats. I know how to tackle. Otherwise, I cannot allow.

... (*Interruptions*)

SHRI MALLIKARJUN KHARGE : I want to tell you

पी.एम. की फ्रांस यात्रा के एक दिन पहले ही एस. जयशंकर, फॉरेन सेक्रेटरी ने कहा था – In terms of Rafale, my understanding is that there were discussions underway between the French Company, our Ministry of Defence. ... (*Interruptions*) इससे साफ पता चलता है कि विदेश मंत्रालय के सचिव को पता ही नहीं था कि प्रधानमंत्री राफेल डील अनाउन्स करने वाले हैं।

HON. DEPUTY SPEAKER: You have already made your point.

... (*Interruptions*)

**15 15 hrs**

*At this stage, Shri Kodikunnil Suresh and some other hon. Members came and stood on the floor near the Table.*

... (*Interruptions*)

**श्री सुभाष चन्द्र बहेड़िया** :उपाध्यक्ष महोदय, आपने मुझे गुड्स एंड सर्विसेज टैक्स (अमेंडमेंट) बिल पर बोलने का मौका दिया, इसके लिए मैं आपका आभारी हूँ। ...(व्यवधान)

महोदय, मैं आपके माध्यम से माननीय वित्त मंत्री जी का आभार व्यक्त करना चाहता हूँ कि वे इस अमेंडमेंट बिल को लाए हैं।...(व्यवधान) काफी लंबे समय से वस्त्र उद्योग में जो दिक्कत आ रही थी और छोटे उत्पादकों को ज्यादा टैक्स कंपोजिट यूनिट के मुकाबले देना पड़ रहा था, उसका आपने करैक्शन किया। छोटे उत्पादकों को रिफंड की एलिजिबिलिटी दी, इसके लिए मैं उनका बहुत-बहुत आभार व्यक्त करता हूँ।...(व्यवधान)

उपाध्यक्ष महोदय, अभी एक केस के बारे में जीएसटी काउंसिल ने जो अमेंडमेंट दिया, उसके लिए यह अमेंडमेंट बिल लाया गया है। इसमें पहले कुछ प्रॉब्लम थी।...(व्यवधान) माननीय प्रधानमंत्री जी ने कहा था कि जीएसटी का मतलब गुड एंड सिम्पल टैक्स है।...(व्यवधान) इसे सरलीकरण करने के लिए ही सरकार यह अमेंडमेंट बिल लेकर लायी है।...(व्यवधान)

उपाध्यक्ष महोदय, हमारे विपक्ष के साथी कह रहे हैं कि वे ही इस बिल को लाए थे।...(व्यवधान) टैक्स के संबंध में जब कोई नया सिस्टम शुरू किया जाता है, तो उसके लिए हिम्मत चाहिए।...(व्यवधान) हमारे प्रधानमंत्री जी की इच्छा है कि जीएसटी सिम्पल तथा गुड टैक्स बने।...(व्यवधान) इससे किसी को हैरसमेंट न हो और ज्यादा से ज्यादा कलैक्शन हो, इसी उद्देश्य से जीएसटी लाया गया है।...(व्यवधान) इस टैक्स को लागू हुए एक साल से ज्यादा का समय हो गया है।...(व्यवधान) इसके कारण उद्योगपतियों तथा व्यापारियों में हर्ष व्याप्त है, क्योंकि उनको भी रिफंड आना शुरू हो गया है।...(व्यवधान) शुरू में कुछ दिक्कतों की वजह से विलंब हुआ था, लेकिन सरकार के निर्णय के कारण ही आज एक्सपोर्टर्स को उनका टैक्स रिफंड 15 दिन के अंदर बिना किसी प्रॉब्लम के मिल रहा है।...(व्यवधान)

महोदय, आज इसमें अमेंडमेंट किया जा रहा है और जैसा कि माननीय वित्त मंत्री जी ने बताया था कि यदि कोई आदमी एक राज्य में पहले काम कर रहा था और उसकी अलग-अलग ब्रांचेज थे, तो उसको हर जगह एक ही नंबर से काम चलाना पड़ता था।...(व्यवधान) इसके कारण उसको प्रैक्टिकली दिक्कत हो रही थी।...(व्यवधान) उसमें ऐसी व्यवस्था थी कि अगर वह अलग-अलग

बिजनेस कर रहा है, तो वह अलग-अलग नंबर ले सकता था,...(व्यवधान) लेकिन एक ही बिजनेस को उसी राज्य में अलग-अलग जगह कर रहा हो तो उसे एक ही नंबर से काम करना पड़ता था ।...(व्यवधान) इस अमेंडमेंट के मार्फत उसे यह सुविधा दी जाएगी कि वह चाहे तो अपना काम करने के लिए अलग-अलग नंबर भी ले सकता है।...(व्यवधान)

इसके अलावा, पहले एक्सपोर्टर्स को काफी दिक्कत भी आ रही थी ।...(व्यवधान) माननीय मंत्री जी ने शेड्यूल-तीन में दो आइटम और जोड़े हैं। जीएसटी काउंसिल की सिफारिश के मार्फत जो व्यापारी भारत का है, अगर वह दूसरे देश से सामान खरीदकर तीसरे देश में बेचता है, तो उसको सेल्स नहीं माना जाएगा ।...(व्यवधान) जो एक्सपोर्टर्स बाहर से माल मंगा कर बाहर ही बेचते हैं, उनको जीएसटी से मुक्त रखा गया है। इसी तरह से बाहर से आया हुआ कोई माल यदि कस्टम हाउस में पड़ा होता है और उसे वहीं से बेचा जाता है तो उसको भी जीएसटी के लिए नहीं माना जाता है।...(व्यवधान)

उपाध्यक्ष महोदय, जीएसटी में एक्सपोर्ट की जो परिभाषा दी गई है, उसमें पहले एक ही चीज के बारे में लिखा हुआ था कि फॉरेन करेंसी से जो पैसा आएगा, उसको ही एक्सपोर्ट माना जाएगा, लेकिन इस अमेंडमेंट में आरबीआई जिसको अप्रूव करती है, अगर उस एक्सपोर्ट का पेमेंट रुपये में भी आएगा तो उसको एक्सपोर्ट माना जाएगा और उस पर भी कोई टैक्स लागू नहीं होगा ।...(व्यवधान)

उपाध्यक्ष महोदय, मैं आपके माध्यम से वित्त मंत्री जी से निवेदन करना चाहता हूँ। आप रिटर्न के सिम्प्लीफिकेशन की बात कर रहे हैं। जॉब पर जो माल जाता है, उसका जो आईटीसी-04 रिटर्न है, वह आज तक कपड़ा इंडस्ट्री में कोई भी व्यापारी नहीं भर सका है। मैंने आपसे व्यक्ति रूप से मिलकर भी निवेदन किया था और आपके माध्यम से भी यह निवेदन कर रहा हूँ कि आईटीसी-04 को टेक्सटाइल के लिए थोड़ा सा सिम्पल किया जाए। जो डिपार्टमेंट के अधिकारी हैं, वे भी इस फार्म को भरने में असमर्थ हैं।

मैं एक बात और कहना चाहता हूँ कि आप छोटे-छोटे व्यापारियों को रिफंड देने का काम कर रहे हैं। इसकी जगह आप अगर यह करें कि इनका जो इनपुट टैक्स रेट है, उसको आउट पुट टैक्स रेट

के बराबर ही कर दें, तो रिफंड का झगड़ा खत्म हो जाएगा और डिपार्टमेंट के ऊपर 90 लाख व्यापारियों को रिफंड देने का मामला हट जाएगा। आपका बहुत-बहुत धन्यवाद। ... (व्यवधान)

HON. DEPUTY SPEAKER: The next speaker is Dr. J. Jayavardhan.

... (*Interruptions*)

SHRI K.C. VENUGOPAL (ALAPPUZHA): Sir, kindly allow him to speak for a minute. ... (*Interruptions*)

HON. DEPUTY SPEAKER: Okay, what is it that you want to say?

... (*Interruptions*)

SHRI MALLIKARJUN KHARGE : Sir, I do not unnecessarily want to make allegations. ... (*Interruptions*) The only thing is that whatever allegations have been made are by their own friends ... (*Interruptions*)

HON. DEPUTY SPEAKER: No, that is not the thing. Friends or enemies is not the issue.

... (*Interruptions*)

SHRI MALLIKARJUN KHARGE : Sir, they have taken back nearly Rs. 35,000 crore, and they have not done anything. ... (*Interruptions*)

HON. DEPUTY SPEAKER: No. Now, Dr. Jayavardhan.

... (*Interruptions*)

SHRI MALLIKARJUN KHARGE : Sir, they are not allowing us to speak. ... (*Interruptions*) Hence, we are walking out of the House. ... (*Interruptions*)

**15 22 hrs**

*At this stage, Shri Mallikarjun Kharge and some other hon. Members left the House.*

DR. J. JAYAVARDHAN (CHENNAI SOUTH): Hon. Deputy-Speaker, Sir, there has been much politics talked about here from both the sides, but I am coming to the issue of GST. ... (*Interruptions*)

The Goods and Services Tax (GST) has been one of the most ambitious and path-breaking economic reforms ever undertaken in our country's history. ... (*Interruptions*) Among the few countries that have attempted such reforms, none can come near India in terms of the complexity of federal structure, size, population and the stupendous amount of diversity and asymmetry between its constituent parts. ... (*Interruptions*)

The Government has introduced four Bills to amend four Acts with regard to GST to ensure smooth transition of existing taxpayers to the new GST regime, and to overcome certain difficulties faced in the new tax regime. Some of these changes have been made in response to the earlier decisions taken by the GST Council while a few have been proposed on the basis of representations made by trade and industry.

In the Statement of Objects and Reasons, it has been mentioned about a major inconvenience caused to the taxpayers, which was the process of filing returns and payment of taxes under the GST law. We have repeatedly asked the Central Government, through our State Government and it has been the request of several Members of Parliament, that filing of returns is a cumbersome process to be undertaken monthly and hence it should be relaxed. We appreciate the Government's decision and the Bill, which proposes a new return filing system that envisages quarterly filing of returns and tax payments for small taxpayers along with minimal paperwork.



It is to be mentioned here about the problems being faced in the GSTN portal, which includes lack of robustness and volume handling capacity of the GST portal; delayed reflection of updated data as well as payments; absence of effective mechanism to resolve issues; and inability to make corrections after submission of returns in case of errors. These problems warrant improvement in the GSTN portal, and I would request the hon. Minister to take necessary action in this regard.

Coming to the issue of significant shortfall in the settlement of amounts due to Tamil Nadu in the new GST system, I would like to mention here that a large accumulation of IGST and the *ad hoc* settlement without being disbursed to the States coupled with an unpredictable schedule are making the fiscal management of States unnecessarily difficult.

It is to be noted here that a large amount of IGST remains unsettled even after the second provisional settlement of Rs. 50,000 crore made on 27 June 2018. I wish to state that by a rough estimate, our State would receive over Rs. 5,600 crore of additional revenue if the unsettled IGST credit is apportioned to our State. This unsettled IGST represent tax paid by the citizens but not useable by the Government for the welfare of the citizens since they are held in suspense. Sir, I request the hon. Minister to take necessary and immediate action in this regard as Tamil Nadu Government is facing considerable fiscal stress and it is important that our legitimate dues are paid to us. The Central Government's inaction on its part will lead to increase in unsettled IGST and will undermine the whole structure of GST.

Coming to the issues faced by the MSMEs sector, as we are well aware,

MSMEs play a pivotal role in giving fillip to economic growth. This sector is highly employment intensive and augments GDP besides contributing to balanced regional development. The Government of Tamil Nadu had convened a stakeholders meeting with various MSMEs to understand their difficulties under the GST regime.

It has come to the notice that the predominant request of MSMEs relate to jobwork. Prior to GST, they were out of the ambit of VAT. Now under GST, they are reportedly facing difficulties in blockage of working capital due to levy of GST at 18 per cent for jobwork. This is more so in the category of engineering sector where upfront payment of tax needs to be made while making supplies to big companies in the organized sector, whereas they normally pay to the jobworkers after a period of only three months. We feel that reduction in rates of tax on jobwork to 5 per cent would considerably mitigate their burden, without adverse effect on revenue, since it is an intermediate step.

We appreciate the Central Government's decision to take cognisance of the difficulties faced by the textile sector and reduce the rate of job works to five per cent.

Another issue is in regard to the auto industry. It is to be noted that the auto ancillary parts in Tamil Nadu are mainly supplied to the Original Equipment Manufacturers (OEM) for which the rate of tax under VAT was 5 per cent as industrial inputs and most of these ancillary units were earlier out of the purview of Central Excise. However, with the implementation of GST, these units have to pay highest rate of 28 per cent. It has now been brought to our notice that this has caused huge blockage of working capital. Further, the auto components, being

intermediate goods, need not be taxed at 28 per cent and may be reduced to 18 per cent. Further, the Replacement Market is intrinsically linked with the Services sector and can't subsist on its own. That being the case, the rate of tax would be 18 per cent in the case of bundled supplies. Hence, reducing the rates of tax on auto components to 18 per cent would not impinge on revenue collection. We, therefore, urge that the rate of automobile components may be reduced to 18 per cent.

Clause 17 of the Bill seeks to amend Section 39 of the principal Act relating to furnishing of returns so as to provide for prescribing the procedure for quarterly filing of returns with monthly payment of tax. The MSMEs sector has played a request for quarterly payment of tax as a normal practice as payments are received from buyers after a period of three months. This may not be feasible at this point in time.

However, as an alternative, we would, suggest that the rate of interest for belated payment of tax upto a quarter for taxpayers having turnover upto Rs.5 crore may be charged at a lower rate of 12 per cent. Parallely, the levy of late fee for belated payment of tax with delay of less than three months may also be dispensed with for this category of taxpayers. In this context, I would like to state that the present system of return filing does not facilitate self-filing by the taxpayer himself and rather he has to depend on the consultants or accountants for the purpose. We apprehend that this could be one of the reasons for lesser number of returns being filed. Hence, we request the hon. Minister to make sure that the GSTN come up with a very simple and user-friendly design that facilitates self-filing like in the case of IT returns without discrepancy and dependency on

others. Cost incurred for such revamp could be worth spending.

Another major issue faced by the MSME sector is delay in getting refunds on exports. As a major chunk of exporters are from this sector, GSTN should, on a priority basis, put in place a mechanism for hassle-free refund without intervention of tax authorities. Further, in order to avoid delay in sanction of SGST refund by dual authorities, I request the hon. Minister to explore the possibility of enabling the proper officer to whom the taxpayer is allotted to issue refunds under all the three Acts and at the end of the month the amount of refund may be reconciled and net balance may be apportioned to States and the Centre.

Timely refund to the MSME sector will remove blockage of working capital.

With regards to the MSME sector, it is to be noted that most of these tax payers belonging to the MSME sector are below the threshold limit for registration. As such, at the time of marketing their products, they face constraints from big manufacturers and retailers who, for the purpose of availing ITC, insist that such small suppliers get themselves registered. This puts the MSME sector at a disadvantageous position as registering under the Act entails discharge of tax liability without receipt of payments. This in turn leads to blockage of working capital. I request the hon. Minister to initiate the process required for reducing the tax on 72 goods and ten services put forth by the Government of Tamil Nadu to encourage MSME sector. The huge benefits accruing out of this gesture to the MSME sector would more than offset the minimal loss of revenue anticipated to the exchequer.

Sir, coming to the issue of exports. The GST has adversely impacted exports which was even mentioned by the Parliamentary Standing Committee on

Commerce. The refunds are not being transferred in the stipulated timeframe. Huge capital has been reportedly locked up thereby affecting the business of exports and affecting the ability to be competitive in the international market. A sharp liquidity crunch was primarily due to blocking of funds. Secondly, there was difficulty in filing of returns and non-availability of electronic refund application coupled with the fact of many discrepancies arising in the input tax credit.

Sir, our State Government is of the view that imposing of cess over and above the GST will defeat the principles of the GST which is 'One Nation One Tax'. The imposition of cess runs contrary to the spirit in which the States have abolished many levies for the sake of implementation of the GST. Also, we apprehend that this may lead to a situation where the States will also be tempted to impose cess on some of the goods in future for one reason or the other. Hence, I request the Central Government to refrain from imposing of cess over and above the GST.

I request the hon. Minister to rationalise the tax structure based on the recommendation of our State Government put forth in the GST Council so as to widen the tax base. No tax system could claim to be flawless and the GST indeed has its own shortcomings and drawbacks. But taking into consideration the individual States and multiple stakeholders' view and addressing them systematically and strengthening our enforcement agencies to check evasion will truly solve the purpose for which such a complex transformational tax reform with much strenuous efforts has been brought in our country.

PROF. SAUGATA ROY (DUM DUM): I rise to speak on the four GST-related Bills brought by the present caretaker, Finance Minister, Mr. Piyush Goyal. I am told

that Mr. Jaitley came to vote in the Rajya Sabha today. So, when the change in portfolio will take place, I do not know.

But let me, at the outset, mention two things which have been mentioned. There is much sound and fury in the House. The Parliamentary Affairs Minister objected to certain comments made by Shri Mallikarjun Kharge saying that the Finance Minister has never won an election. The Finance Minister responded to that.

HON. DEPUTY SPEAKER: You please do not open the Pandora's box. You come to the point. You speak on GST. You have already spoken about that and the matter is over now.

PROF. SAUGATA ROY : I have a book in my hand. This book is more important than what you speak.

HON. DEPUTY SPEAKER: That is important but do not come to this point unnecessarily.

PROF. SAUGATA ROY : Sir, please have the patience to listen to me. Read page 151 with me:

“Subject to the provisions of this Constitution and to the Rules and Standing Orders regulating the Procedure of Parliament, there shall be freedom of speech in Parliament.”

Please, when you are sitting on that Chair, remember that there is absolute freedom of speech. You cannot stand up and say, “352, such and such...he is not allowed”. No! There have been great Parliamentarians here and they have always spoken on all subjects. As long as we do not name anybody personally, as long as we do not make slanderous expressions, we can speak on any subject on earth without fear of rebuttal.

HON. DEPUTY SPEAKER: I know you are a well-read Professor.

... (*Interruptions*)

HON. DEPUTY SPEAKER: You have taken the Constitution Book and tried to explain your point to me and I am happy that you have done that. At the same time, we have formulated our rules and regulations on how to conduct the Business in the House and based on that I am running the House.

SHRI NISHIKANT DUBEY : Sir, I am on a point of order.

PROF. SAUGATA ROY : Sir, I have not completed, I am on my feet, I am not yielding.

Sir, why do you allow the ruling party people whenever they raise points of order? I am not yielding.

HON. DEPUTY SPEAKER: He wants to raise a point of order.

PROF. SAUGATA ROY : I raise points of order every day. Do you allow me?

HON. DEPUTY SPEAKER: You have not raised a point of order. You are only explaining something. He is raising a point of order.

**श्री निशिकान्त दुबे** : उपाध्यक्ष महोदय, हम इस पार्लियामेंट के सदस्य हैं। यह पार्लियामेंट कानून बनाती है और पार्लियामेंट को काँस्टीट्यूशन भी बदलने का अधिकार है। नियम 389 के अनुसार लोक सभा सुप्रीम है।

“All matters not specifically provided for in these rules and all questions relating to the detailed working of these rules shall be regulated in such manner as the Speaker may from to time direct.”

आपने काँस्टीट्यूशन निकाल कर सीधे स्पीकर के ऊपर क्वेश्चन कर दिया। यह माननीय सुप्रीम कोर्ट नहीं है कि यह कैसे चलेगा, इसका कोई मतलब नहीं है। पार्लियामेंट स्पीकर के हिसाब से

चलेगी और इस रूल बुक के हिसाब से चलेगी। इसका काँस्टीट्यूशन से कोई लेना-देना नहीं है। हम काँस्टीट्यूशन पर चर्चा कर सकते हैं। हम काँस्टीट्यूशन चेंज कर सकते हैं। हम उसका कानून चेंज कर सकते हैं। इसलिए उन्होंने जो कहा है – आर्टिकल 105, उसको एक्सपेंज कर दीजिए। ... (व्यवधान)

HON. DEPUTY SPEAKER: I have already given the ruling. My ruling is already given that it is subject to rules. You leave it.

PROF. SAUGATA ROY : Sir, I just want to point out the strange thing that I am noticing in this House in this present Lok Sabha that ruling party Members are using Rules 352, 349 of the Procedure to throttle the voice of the Opposition whenever any inconvenient question is raised. ... (*Interruptions*)

SEVERAL HON. MEMBERS: No, no.

SHRI NISHIKANT DUBEY : Again he is wrong. I quoted the Rule 389. ... (*Interruptions*)

PROF. SAUGATA ROY : I need not learn the Rules of Procedure from Mr. Nishikant Dubey or from Mr. Ananthkumar. Sir, I have sufficient knowledge of the same and I respect the Parliamentary procedure. This is a bad practice that whenever somebody is speaking from the Opposition, they stand up and say under such and such Rule he cannot mention Rafale. What is wrong with Rafale? ... (*Interruptions*) If the Government buys Rafale at an exorbitant rate and that is paid from... (*Interruptions*)

HON. DEPUTY SPEAKER: You are taking the time given to you. If you go on like this, I cannot permit this.

PROF. SAUGATA ROY : Sir, secondly, I object to the Finance Minister speaking for 45 minutes.

HON. DEPUTY SPEAKER: That is his prerogative. You cannot stop it.



SHRI NISHIKANT DUBEY : He is a Member of the Parliament. ... (*Interruptions*)

PROF. SAUGATA ROY : I object. I have a right to object.

HON. DEPUTY SPEAKER: You have your objection, that is okay.

PROF. SAUGATA ROY : I am objecting by saying that this is not the convention of the House. The Minister who moves the motion speaks for a short time. ... (*Interruptions*) Then the Opposition starts, Members speak, and at the end he gives a detailed reply.

HON. DEPUTY SPEAKER: You come to the point, Professor. Otherwise, I will have to curtail your time.

PROF. SAUGATA ROY : I will come to the point, Sir. Because all these questions came up I thought in my conscience that unless I set the record straight with regard to the Constitution and with regard to the fundamental freedom of speech under the Constitution which Dr. Ambedkar has given us, I will be failing in my duty.

Now let me come to the four GST Bills. The four GST Bills have brought in certain changes. Those with an annual turnover up to Rs.15 million will be allowed to opt for the composition scheme. Now the threshold is Rs.10 million. The scheme provides for a flat and concessional GST rate but does not give input tax credit. The Bills, the Minister claims, are primarily aimed at helping the MSME sector and small traders. The Finance Minister has earlier said that simplified GST return forms Sahaj and Sugam will be introduced to bring about ease of doing business.

The Minister also said that the amendments will allow employers to claim input tax credit on facilities which is food, transport and insurances provided to

employees. It provides for separate registration of companies having different business verticals, cancellation of registration and issuance of consolidated debit or credit notes covering multiple invoices. According to the amendments, e-commerce companies will not have to seek registration under the GST if their annual turnover is less than Rs. 2 million. The Bill to amend the compensation Act will enable the Centre and States to distribute the unutilized compensation fund among themselves. Already, the Opposition has said that this Bill will hurt the small-scale sector. Now, what is happening is that the Government has opened up to the fact that now elections are on the way. So, suddenly the GST Council led by the Finance Minister has, in a pre-poll sop, slashed GST on 100 items of mass use. They have put zero tax on items like sanitary napkins, milk, rakhis etc. GST on white goods like refrigerators, washing machine etc. has been reduced to 18 per cent. So, naturally big South Korean companies like Samsung and LG will make a killing because they are dominating the market in the country. These tax sops will lead to the loss of a huge amount. Almost Rs. 12,000 crore of income will be gone. Now, the Minister has to explain from where that money will come.

One year of GST has been completed on 1<sup>st</sup> July 2018. I saw one article which says that one year of GST is a saga of failure. It says that contrary to the BJP claims, the GST has only encouraged malpractices, corruption and black money. It is so complicated that the small and medium sellers and shopkeepers shy away from it in every way. It is admitted by the ruling party that it is complicated. Its uniformity lies in the fact that shopkeepers must charge 18 to 20 per cent on sales. The arithmetic involved in the process is so difficult that it is better to avoid it altogether. As a result, many people are avoiding GST

altogether. They just keep a few items on GST list, show that they are following the GST regime and sell the rest of items as usual without paying the GST. In the process, they get a freedom to charge equivalent to or more than the GST. A new division between the existence and non-existence of GST has come into being. This leads to a practice where (i) the Government is deprived of genuine taxes, and (ii) the retailers and wholesalers charge arbitrarily more in the name of GST from the innocent buyers.

At the time of introduction of GST, our Chief Minister Mamta Banerjee had said, "Before your system is in order, don't introduce GST in a hurry." The GST network was not ready and our common small traders were not ready with the electronic wherewithal as to where they have to pay tax online and where they have to file their returns. They did not give the time to the country to prepare for it. Just because Mr. Modi wanted to announce it from the Central Hall at midnight of 31<sup>st</sup> July, they introduced it.

BJP's original base was small traders of Delhi. The small traders of Delhi formed the original base of BJP and RSS. Now, BJP is going for a Hindutva base. So, they are jettisoning these small traders. Even BJP members admit that the small entrepreneurs and exporters are facing the problem of refund. This is the amount spent in advance which takes time to return. As a result, their money is stuck and they cannot invest further.

GST has made the process far more difficult. For example, the small-scale commerce and industry in Tiruppur in Tamil Nadu faces serious difficulty on account of the technical and other problem of GST and are on the verge of

closure. Tiruppur, as you know, is close to Coimbatore which is the heart of the hosiery industry of the whole country. GST has hit Tiruppur very badly.

Everybody says in principle that 'one nation, one tax' is very good. We have one nation, but how many taxes do we have? There are five taxes: zero per cent, 12 per cent, 18 per cent, and so on.

HON. DEPUTY SPEAKER: Please conclude.

... (*Interruptions*)

PROF. SAUGATA ROY : I will wind up. Having come to the point, I will not while away the time of the House. I have certain queries to make to the Finance Minister who has obviously gone around the corner.... (*Interruptions*) Has he gone to Shri Modi? ... (*Interruptions*) Oh, he has gone for the voting?

HON. DEPUTY SPEAKER: He has already got the permission of the Chair.

... (*Interruptions*)

PROF. SAUGATA ROY : That is the problem if the Finance Minister is not from the Lok Sabha because the function of the Lok Sabha is Budget and Bills. ... (*Interruptions*)

आपने सही कहा और मैं मानता हूँ कि फाइनेंस मिनिस्टर लोक सभा से ही होना चाहिए। This is because Lok Sabha has exclusive power over finances.... (*Interruptions*)

HON. DEPUTY SPEAKER: Professor, you come to the point.

... (*Interruptions*)

PROF. SAUGATA ROY : Sir, you represent the Dravidian culture. Please hold up democracy. ... (*Interruptions*)

HON. DEPUTY SPEAKER: That is why I am allowing you.

... (*Interruptions*)

PROF. SAUGATA ROY: There are many anomalies with regard to GST. For instance, *Haj* subsidy for Muslims is five per cent for private operators and 18 per cent for the *Haj* Committees of the State; and football coaching attracts GST of 18 per cent. ... (*Interruptions*)

They say that there is an anti-profiteering authority. How does the Government monitor the anti-profiteering authority?

There are still different rates in different States. For instance, for solar equipment in Karnataka, it is five per cent; but in Maharashtra, it is 18 per cent. The authority of advance ruling has given that there are two different rates.

I am coming to the most important issue. Today, e-commerce has become a big business. You can sit at home and launch the application of Flipkart to buy anything from a pin to an elephant and that will be delivered at your doorstep. Who is monitoring the GST on e-commerce? This business is of \$ 27 billion; so, even if you get ten per cent on it, you should have got \$ 2.7 billion. How much is the Government getting? I ask a specific question to the Finance Minister. We have them one after the other. After Flipkart, there is Amazon now. You may have heard of the name, Jeff Bezos. He is the world's richest man now and he wants to enter the Indian market. This is very important.

Lastly, I want to mention this. If you look up today's newspaper *mint*, you will find that IMF has said that if the Government does not improve the slab rate, our rating would come down. If you do not improve GST, this Moody's rating will come down.

If you do not improve GST, the Moody's rating will come down and other rating agencies will rate you downwards.

Our Finance Secretary did a cut and paste job with GST. It was copied from Malaysia. Just like we do on computers, he did with GST. The new Government that has come to power in Malaysia is scrapping GST. They won the elections on that basis. So, people are going back from GST. You may know that Australia and New Zealand are going to withdraw GST. Sir, your Party has opposed the GST. If Puratchi Thalaivi Amma was there, GST would not have taken place. She is the one who resisted GST till the last.

One-nation-one-tax is a good concept but the way the Government is implementing it, the way the country has been ... (*Interruptions*)

HON. DEPUTY SPEAKER: Shri Kalikesh N. Singh Deo.

PROF. SAUGATA ROY : Sir, Kalikesh will speak. He is a very good speaker. I wish him all the best.

HON. DEPUTY SPEAKER: That is why I have called him.

PROF. SAUGATA ROY : With these words, I conclude my speech on GST.

SHRI KALIKESH N. SINGH DEO (BOLANGIR): Sir, as usual, Prof. Saugata Roy's charm has won the House. It always does.

Let me start by talking about the GST Bill introduced by the hon. Minister. Like this Government coins many things in different ways to have catchy phrases, the hon. Minister coined it as Good and Simple Tax. It is so good and simple that to make an amendment to one Bill he had to introduce four Bills to it. The same simplicity is reflected in the fact that India has something like seven rates; from 0 per cent, .25 per cent, 3 per cent on gold, 5 per cent, 18 per cent, 28 per cent and 12 per cent. This is the simplicity of the tax. It is so simple that every tax-payer, every small MSME sector which he speaks of well, have to file not one, two, five or ten but have to file almost 37 tax returns every year, three every month - one CGST, one IGST and one SGST. At the end of the year they file the annual return. This is the good and simplicity of this tax that we talk about.

Yes, when the concept came out, it was a one-tax-one-nation. Being a productive Member of the Opposition, I am proud to say that our Party, BJD supported both the UPA, when they brought that concept out and the NDA when it tabled the concept on the floor of this House. But, unfortunately, it has not met the objectives that we or the entire nation imagined it would. Does the House know that the effective tax rate of GST in India is the second highest in the world, only beaten by Chile, a country in Latin America? Is the House aware that we have the highest tax net in Asia with the maximum number of slabs? And, we are proud of ourselves that we have brought such a GST in.

While I agree with the hon. Minister that these particular amendments are necessary, changes have to be brought and we support the amendments but we

think that he is doing too little and taking too much time to do it. What we need is reform. What we need is to understand that the business community of India is suffering. We all are representatives of the people of our constituencies. Most of our voters are MSME, small time businessmen. That is the engine of growth for India. Sir, 80 per cent of our employment comes from there and we are stifling them with the GST, not because the GST makes things more complicated in terms of tax structure but there are compliance issues. Each of them spends from the first of every month to the 10<sup>th</sup> of every month with the Chartered Accountants. They cannot do business because they have to ensure GST compliance. The cost of compliance has gone up by five or six times. The only people who have benefited immensely from this are the Chartered Accountants. I think, the hon. Finance Minister is himself a Chartered Accountant. He will be able to tell us as to how much his colleagues, not Parliamentary colleagues but his Chartered Accountant colleagues, have been benefiting from this scheme.

Sir, the hon. Member from the TMC was speaking on the diversity of judgements on GST. Every law will have grey areas. We have seen that because grey areas exist in taxation, corruption comes in. It was a norm in the Income Tax. On the same law and on the same principle of taxation, different judgements came in from different States at different levels and then corruption came in. Why are there grey areas in taxation? I do not understand this thing. It is a simple black and white procedure. If something needs to be taxed, it needs to be taxed. There should be no grey areas left. If there are grey areas left in a taxation law, it is a fault with us, that is, the people who make these laws. We are not making them



clear enough. We are not making rules and guidelines clear enough. We need to amend that.

Similarly, in the GST Authority for Advance Rulings, which have been set up, Shri Roy spoke about the solar panels which have different tax rate as per judgements given in Karnataka and a different tax rate as per judgements given in Maharashtra. Sir, even in the Authority for Advance Rulings in Delhi, a judgement has been given which says that on duty-free products, which you buy from duty-free shops, GST has to be put. While it can take some time to understand the law, but, at least, with authorities, there has to be cohesiveness and there has to be one understandable wrong – may be right or wrong. You cannot have five different understandings from five different authorities of any law. ... *(Interruptions)* When authorities give different rulings, it means that the law itself is at fault. There is something wrong in the way we make the law and the people in those authorities giving those rulings should be sacked the next day. But, neither you have clarified the laws, nor have you sacked those people, if you think that the law is not clear enough.

Let us look at the complexity of the law itself. For the same service, there are different ways of taxation. If I am a restaurant owner and I have one restaurant without AC, I am charging five per cent GST on that. If I have a restaurant with AC, I am charging twelve per cent on that. If I have a restaurant which has a bar with AC, it is something like 18 per cent and if I have a five-star hotel, then I am charging 28 per cent. Are we making life easier for a restaurant entrepreneur or are we making it more difficult for him? Do I have to have a C.A. in every restaurant to ensure that compliance is met? The fact is that a lot more

needs to be done to ensure that compliance is easy. As long as compliance is not easy, I can assure you that you will not meet your income targets. We believe that in the taxation business of India, the Government believes that everybody is a ...\* and the tax authorities attack them with that bent of mind. That has to be changed, be it Income Tax or GST. We have to trust our tax payers. If compliance is easy, making taxes lower, people willing and voluntarily will come forward to pay the tax.

Sir, I know that you have given very short time to me. I am going to say one last thing before I close my discussion. In my own Constituency, there is a local flower called '*mahua*'. It is also there in Shri Nishikant Dubey's Constituency and in parts of Jharkhand and Chhattisgarh. These flowers are collected by tribal ladies in their off-work season, when agriculture is not done. Now, the GST has been put on that. Nobody minds a tax. But, I want to understand how will a village person, who is buying flowers from these tribal ladies, comply with the GST tax structure? It is the compliance and not a tax. You tell them that जी.एस.टी. का फार्म आप मत भरिए। आप इतना परसेंट टैक्स ले लीजिए, वे देने के लिए तैयार हैं, लेकिन आप आदिवासी लोगों को बोलते हैं कि आप हर महीने जी.एस.टी. का रिटर्न भरिये, which is seasonal forest produce. Even a forest and agricultural products are coming into this. There is a lot which needs to be done.

The Government has already paid, I think, something like Rs.60,000 crore as compensation to the States. It is not meeting its targets because it is too complex. The compliance is too strong and too straight. Sir, even now, this Rs. 34,000 crore is mismatched between the returns which have been filed. The

---

\* Not recorded.

Government has not been able to deal with that. Even now, the NIC, which has been given a responsibility of giving e-way bills, is not able to take the load of e-way bills. It planks to ramp up with its capacity from twenty-five lakh bills a day to seventy-five lakh bills a day. But, even that is not enough. So, what do we do to MSME? We stop the trucks on the way. We tell them do not send your goods. We will take it once the e-way bill comes.

I wish the hon. Minister was here so that he could have taken some suggestions. I am sure that the hon. Parliamentary Affairs Minister will convey it.

HON. DEPUTY SPEAKER: The hon. Finance Minister is also here.

SHRI KALIKESH N. SINGH DEO: I am very happy. I am sorry that I did not recognize him.

**16 00 hrs**

I am very happy that the Minister is here. I would like to press upon the Minister to make the tax simple, make the tax easy and make it easy for people to pay tax. People should not be scared of paying the tax and getting caught in the grips of these officials who will drive you round the bend. The Minister should assure that and I can assure him that this country will stand up and pay the tax. The moment they force those people by way of harassment, by way of a *danda* or by way of a threat to come and pay undue taxes or bribes, this country will not acquiesce to you.

With that I close my discussion.

**श्री आनंदराव अडसुल (अमरावती) :**उपाध्यक्ष महोदय, आज वित्त मंत्री जी जीएसटी के साथ कनेक्टेड चार बिल लेकर आए हैं। उन बिल्स पर अपनी बात रखने और सपोर्ट करने के लिए मैं खड़ा हुआ हूँ।

महोदय, वित्त मंत्री जी तो विद्वान हैं ही लेकिन प्रभारी वित्त मंत्री जी भी कुछ कम नहीं हैं। जब उन्होंने ये चार बिल सदन के सामने रखे तो बहुत अच्छे तरीके से अपना वक्तव्य भी दिया। लेकिन बाद का उनका कुछ भाषण मुझे पॉलिटिकल लगा। उसके जवाब में कांग्रेस के नेता खड़गे साहब ने भी वही बात दोहराई। हम से सीनियर प्रो० सौगत राय भी उसमें शामिल हुए। मेरी समझ में यह नहीं आ रहा था कि हम आज जीएसटी पर वक्तव्य दे रहे हैं या चुनावी प्रचार का माहौल बना हुआ है और सभी नेता अपनी-अपनी राय दे रहे हैं। हमारे सदन का एक अजेंडा होता है, कुछ रूल्स होते हैं, जिनके मुताबिक हमें अपना वक्तव्य देना होता है। कांग्रेस की जब सरकार थी तो उन्होंने केवल जीएसटी लाने का एलान किया था, कभी लेकर नहीं आए थे। जीएसटी देश की जरूरत थी। अलग-अलग टैक्स को इकट्ठा करके, हमारे प्रधान मंत्री जी की भाषा में 'एक कंट्री एक टैक्स' बनाया गया। इसकी संकल्पना बहुत अच्छी है और पिछले एक साल से उस पर अमल भी हो रहा है। मैं एक ही संदेश बोलना चाहता हूँ कि जिस तरह से एक कंट्री एक टैक्स है वैसे ही क्या एक कंट्री, एक लॉ भी बनेगा? ऐसी हमारे मन की अपेक्षा है जिसकी पूर्ति भी होगी। आज जीएसटी के कारण इंस्पेक्टर राज खत्म हो गया है, यह मानना चाहिए। यह एक उपलब्धि है। जब भी कोई नया कानून आता है या नया विचार होता है तो उसको स्थापित होने में थोड़ा समय लगता है। जैसे-जैसे अनुभव आते हैं, वैसे-वैसे उसमें बदलाव आते हैं। इन बदलावों का ही नतीजा है कि आज हम 46 बदलाव सेन्ट्रल जीएसटी अमेंडमेंट बिल, इंटीग्रेटेड जीएसटी अमेंडमेंट बिल, जीएसटी कम्पनसेशन टू द स्टेट बिल और यूनियन टेरिटरी जीएसटी अमेंडमेंट बिल के माध्यम से करने जा रहे हैं।

इस बदलाव में एक अनुभव है। जब ये हमारे आन्ट्रप्रेनर्स थे, छोटे आन्ट्रप्रेनर्स थे, उनको जो भी दिक्कतें आती थीं, इसलिए सरकार ने यहां एक कंपोजिशन स्कीम का इंटीडक्शन किया है। इसी कारण अगर मैं यह बोलूँ कि 25 प्रतिशत से अधिक बढ़ोतरी हमारे जी.एस.टी कलेक्शन में होगी और जो छोटे-छोटे आन्ट्रप्रेनर्स हैं, उनको भी राहत मिलेगी। आज एक और अच्छा बदलाव आया है, रिवर्स

चेंज मैकेनिज्म, अगर कोई ज्यादा जी.एस.टी. पे करता हो तो रिटर्न्स फाइल करने के बाद जो ज्यादा धनराशि पे की गई है, वह उसे वापस मिल सकती है। यह एक अच्छा बदलाव लाया है। ऑर्थेंटिकली आज उसमें बदलाव आने वाला है, इसलिए आगे मिलेगा, ऐसा हम उम्मीद कर सकते हैं। अगर नहीं मिलता है तो इस हाउस से और बहुत से माध्यमों से हम सरकार से पूछ भी सकते हैं। अतः उम्मीद यह करनी चाहिए कि जब कोई बदलाव आता है तो परिस्थिति के अनुसार आता है। कुछ ऐसे भी एरियाज हैं, जैसे विशेषकर पंजाब से अनुभव आया, छोटे उद्यमी जो होते हैं, उनको ज्यादा टैक्स पे करना पड़ता है। एक कंपोजिशन स्कीम आई और छोटे-छोटे उद्यमियों को राहत देने का प्रयास किया गया। देश में एक बहुत बड़ा माहौल बना था कि जो सैनेटरी नैपकिन्स हैं, उनको फ्री में बांटने का सिलसिला शुरू हो गया। अगर उसके ऊपर कोई टैक्स था तो वह टैक्स आज की सरकार ने खत्म किया है। यह भी एक स्वागत करने जैसी बात है। मिडिल क्लास व्यक्ति या जो कोई अपनी सर्विस शुरू करता है, यह हमारा खुद का भी अनुभव है कि हमारा एक छोटा सा घर होना चाहिए, घर में फ्रिज होना चाहिए, टी.वी. होना चाहिए, टू व्हीलर होना चाहिए, ऐसी मिडिल क्लास लोगों की एक अपेक्षा होती है। इसके ऊपर 28 प्रतिशत से सीधे 18 प्रतिशत पर टैक्स लाया गया, यह भी एक अच्छी राहत दी गयी है। यह बात मेरे मन में हमेशा उठती है, जब एन.डी.ए की बैठक में हमने प्रधान मंत्री जी का अभिनन्दन इसलिए किया कि हमारे देश की अर्थव्यवस्था विश्व में 8वें नंबर पर थी, 7वें नंबर पर फ्रांस की थी, उससे भी ऊपर उठकर हम पूरी दुनिया में छठे नंबर पर आए हैं। इस बात का हमें गर्व होना चाहिए कि जो बड़े-बड़े डेवलेप्ड कंट्रीज हैं, यूरोपियन कंट्रीज हैं, अमेरिका है, रशिया है, जापान है, जर्मनी है, फ्रांस है, इन सबके मुकाबले इतना बड़ा देश होने के बावजूद अगर हमारी इकोनामी छठे नंबर पर आती है, तो उसकी सराहना करनी चाहिए। तब भी मन में एक सवाल पैदा होता है कि यही एक फोरम है, जहां हमारे मन में जो भी पीड़ा होती है, उसको उठाया जा सकता है। अगर ऐसा है तो हमारे रुपये की वैल्यू डे बाई डे कम क्यों होती जा रही है? डालर के मुकाबले में हमारे रुपये की वैल्यू 69 रुपये प्रति डालर है। इसका कारण समझ में नहीं आता है। हमारे पेट्रोल-डीजल के रेट्स डे बाई डे बढ़ते जा रहे हैं। अगर हमारी अर्थव्यवस्था दुनिया की अर्थव्यवस्थाओं में छठे नंबर पर है, तो एक आम आदमी की यह अपेक्षा होती है कि मुझे राहत मिलनी चाहिए कि मेरी अर्थव्यवस्था बहुत ऊपर जा चुकी है। जब सामान्य

आदमी को उसका फायदा मिलता है, हम जरूर यहां पर बैठते हैं, इधर-उधर की बातें समझते हैं, फ्रांस से ऊपर हमारी इकोनामी है इसलिए हम सराहना करते हैं और अभिनंदन करते हैं, आम आदमी का इससे कोई भी लेनादेना नहीं है।

मेरे निजी व्यवहार में, निजी जीवन में मुझे जो भी चीजें चाहिए, वे कितनी सस्ती मिलती हैं, यह उसकी अपेक्षा होती है। लेकिन दुर्भाग्य यह है कि ऐसा नहीं हो रहा है। जी.एस.टी. के रेट्स कम किए गए, इसका नतीजा यह हुआ कि जिन चीजों के रेट्स कम किए जाते हैं, तुरंत उसका इम्पैक्ट दुकानों में होता है। जैसे फ्रीज या टी.वी. हो, आप देखिए, अगर उन्होंने आज का रेट दस हजार रुपये लगाया होगा और हम उसके जीएसटी रेट को 28 परसेंट से 18 परसेंट पर लाए होंगे तो 10 प्रतिशत उसकी वैल्यू कम होनी चाहिए। यदि हम किसी भी दुकान में जाएंगे तो देखेंगे कि रेट्स उतने कम बिल्कुल भी नहीं होंगे, दो, चार या पांच रुपये कम होंगे, क्योंकि जी.एस.टी. कम हुआ है, इसलिए कम हो गए। हमारी सरकार की जितनी भी नीतियां और योजनाएं आई हैं, वे बहुत अच्छी योजनाएं हैं, लेकिन वे ग्रास रूट तक नहीं पहुंची हैं, यह हमें स्वीकारना पड़ेगा। इसका कारण जो अमल होता है, ब्यूरोक्रेसी जिस तरीके से बर्ताव करती है, जब तक इनकी मानिट्रिंग नहीं होगी, तब तक यह ठीक नहीं होगा। उदाहरण के तौर पर मैं कहना चाहता हूं कि जैसे मुद्रा योजना है, यह बहुत बढ़िया योजना है। अगर कोई बेरोजगार नौजवान खुद का उद्योग स्टार्ट करना चाहता है तो बैंक से उसको कम से कम दस लाख रुपये बिना किसी सिक्योरिटी के लोन मिलना चाहिए। हम सब यहां बैठे हैं, यदि हम अपने चुनाव क्षेत्र के अलग-बगल के दो-चार लोगों का नाम बतायेंगे कि इनको-इनको मिला है और उन्होंने अपना उद्योग भी शुरू किया है, लेकिन ऐसा नहीं होता है। बैंक वाले उनको कहेंगे कि यह श्योरिटी दे दो, वह लाओ, यह लाओ, कहकर उसे भगाते रहते हैं। चूंकि उन्हें कोटा पूरा करना है तो जो अच्छा बॉरोअर उनके पास है, वह उसे बोल देते हैं कि अपने बीवी, भाई या अन्य किसी के नाम पर लोन ले लो, क्योंकि हमें कोटा पूरा करना है। यह हकीकत है, हमें इसे स्वीकार करना पड़ेगा। योजनाएं बहुत अच्छी हैं, लेकिन प्रधान मंत्री जी उनका अमल नहीं करेंगे। यदि अपने-अपने विभाग में मंत्री जी चाहें तो वे भी उनका अमल नहीं कर पाएंगे, जब तक इसमें मानिट्रिंग की व्यवस्था नहीं होती है कि कहां क्या हुआ है। केवल एडवरटाइजमेंट से काम नहीं होगा। हमें यह देखना पड़ेगा कि हम जो भी करना चाहते हैं, जैसे अभी

यह एमएसईबी के लिए बदलाव लाए हैं। एक करोड़ से डेढ़ करोड़ रुपये तक हमने उनकी रेंज बढ़ाई है, लेकिन क्या सही मायने में इसका फायदा होने वाला है, यह भी हमें देखना पड़ेगा।

उपाध्यक्ष जी, आपने मुझे सदन में इस विषय पर बोलने का अवसर दिया। कहने के लिए बहुत सी बातें होती हैं, जब मैं खड़ा होता हूँ तो मेरी भी अपेक्षा होती है, क्योंकि मैं हमेशा एक प्रैक्टिकल बात करना चाहता हूँ, मैं पोलिटिक्स में ज्यादा जाना नहीं चाहता हूँ, क्योंकि मुझे दर्द हो रहा था कि श्री पीयूष गोयल जी मेरे बहुत पुराने पारिवारिक मित्र भी हैं। उन्होंने इसके ऊपर बहुत लम्बा-चौड़ा भाषण दिया। खड़गे साहब को चांस मिला, उन्होंने इसके ऊपर भाषण किया। बीच में प्रो.सौगत रॉय ने भी उसको दोहराया। यह मुद्दे की बात होती है। यदि चुनाव जल्दी हैं तो यह जगह चुनाव का प्रचार करने की नहीं है, मैं ऐसा मानता हूँ। इसी के साथ मैं अपनी बात समाप्त करता हूँ। धन्यवाद।

SHRI JAYADEV GALLA (GUNTUR): Sir, once again, I am constrained to focus on my State's issues. Due to the non-implementation of the AP Reorganisation Act, an assurance was given to us. The range of non-implementation pertains to many Ministries with Ministry of Finance being the most important.

I rise to speak on the GST (Amendment) Bills placed before the House for its consideration. Out of these four Bills, amendments to UTGST, IGST and GST (Compensation to States) are minor ones but amendments to CGST are major. Hence, I would like to mainly focus my submissions on this Bill and on a few other issues.

Sir, it is not just the Finance Minister but the Home Minister, the Prime Minister and even the entire Cabinet had been trumpeting that the 14<sup>th</sup> Finance Commission has recommended not to confer special category status on any State or extend benefits to any of the special category States.

The fact of the matter is that nowhere the 14<sup>th</sup> Finance Commission has recommended this, I do not want to repeat the details, this has been made amply clear with evidence when I initiated the discussion on the No Confidence Motion in the first week of this Session. But, I do seek the attention of the House to what Clause 11 of CGST Bill says. It proposes to amend Section 22 of the CGST Act. Proviso to Clause 11 says and I quote: "Provided further that the Government may, at the request of a Special Category State and on the recommendations of the Council, enhance the aggregate turnover referred to in the first proviso, etc., subject to such conditions and limitations."



Mr. Finance Minister, what does it mean? Sir, on the one hand, you are saying that henceforth no benefits would be given to Special Category States once GST is implemented. But, on the other hand, this is what you are doing. Again, in the same Clause, you are further clarifying the Explanation (iii) to Sub-section (4) of Section 22, which talks about Special Category States. What are you doing, Sir? You are adding Special Category States to this explanation. It means, you are further categorically explaining, how benefits to Special Category States mentioned in Article 297A (4) (g) are given.

Mr. Finance Minister, the people of Andhra Pradesh are watching every move. Please do not think that the people of Andhra Pradesh are fools and political or legislative illiterates. They will give a befitting reply in the coming elections.

So, all I appeal to you is to please include AP also under Article 297A and, as promised by you, you should extend all benefits given to Special Category States to AP and support AP to the hilt. All we are asking you, Sir, is to give us the same benefits in the same manner that you are giving to all Special Category States.

Sir, it was only on this Monday, the Commerce Minister, in reply to a question in this very House had said that North-East Industrial and Investment Promotion Policy would be extended to the North-East till 2022. Not only this, the Government of India has extended Central Assistance Measures and Incentives to Special Category States in August, 2017 and the New Industrial Incentive Package to the North-Eastern States in March, 2018. When we are asking for the same, you are manoeuvring like snowboarders and trying to deny this to AP.

Please do not cheat the people of AP. So, all I would say is to please extend the benefits that you have given to Special Category States in the same manner to AP also.

Sir, Government of India has given nothing to AP post the GST implementation. If we look at the Tax incentives you have given prior to the GST implementation, they are not exclusive to AP alone. It has been given to all the 150 backward districts in the country. Nothing unique has been given to Andhra Pradesh. Secondly, if you look at Section 94(1) and (2), it clearly says that "Government of India should give Tax incentives to promote industrialisation and economic growth." But, what you have given is just 15 per cent higher additional depreciation and 15 per cent investment allowance, that too only to seven backward districts of Andhra Pradesh which you are giving to all the 150 backward districts in the entire country, Sir. There is nothing special for Andhra Pradesh in this. Sir, you have not even extended this to even backward Mandals of the remaining six districts of Andhra Pradesh. Secondly, you have turned your face away from what we have asked. We have been asking for tax incentives on the lines of North-Eastern States; 30 per cent of the investment in plant and machinery with an upper limit of Rs. 5 crores; 3 per cent on working capital credit advance; reimbursement of 100 per cent insurance premium; giving us Government of India's share of CGST and IGST as a refund, the way you are doing for the other Special Category States; reimbursement of Centre's share of IT for five years; financial support from national Infrastructure Investment Fund.

These are the incentives that are being given to all the 11 Special Category States and we demand the same incentives for Andhra Pradesh, Sir.

Sir, as per the Notification issued in July, 2017, in pursuance of Budgetary support of Rs. 27,000 crore to the existing 4,324 units in Special Category States, this is extended till the sunset period of March, 2027. Again, on 21<sup>st</sup> March, 2018, the Ministry of Commerce and Industry approved the North East Industrial Development Scheme with a financial outlay of Rs. 3,000 crore to the North Eastern States up to March, 2020. The incentives are given for capital investment, to access credit, interest incentive, GST reimbursement, IT reimbursement, transport, employment and other incentives. What have you done on all these, Mr. Minister? You have not given a single paisa to Andhra Pradesh and now you have come up with these amendments. How can we support the Bill when we are not included as part of your assurances? You want us to pass these amendments to support the rest of the country. But you are not supporting Andhra Pradesh. You are not meeting the commitments of the Andhra Pradesh Re-Organisation Act or the assurances given by the then Prime Minister Dr. Manmohan Singh.

Our State Andhra Pradesh is not a non-performing State. It has always been a performing State and we will be a performing State again. But today, we are in a financial mess and it is up to the Government of India, who created that mess, and this Parliament to correct that.

Andhra Pradesh is the loser due to GST to the tune of Rs. 2,600 crore per annum, because from a producing State, it has been reduced to a consuming State. Of course, the Union Government is compensating this, but not totally. Secondly, the Government of India compensates only for five years. So, what will be the fate of my State after five years? I am asking this because even after the Award period of the 14<sup>th</sup> Finance Commission, Andhra Pradesh will be the only

major State in the country still with a revenue deficit. Thirdly, how can you justify compensating Andhra Pradesh only for the first five years when it is reeling under severe financial crunch due to the undemocratic and unscientific bifurcation? So, I demand, and I am sure many hon. Members support me as their States are also in a similar position, to increase the period of compensating States from five years to 10 years. This is one part.

HON. DEPUTY SPEAKER: Please conclude.

SHRI JAYADEV GALLA : Sir, please give me a few minutes more and I will wrap up.

The second part is how Andhra Pradesh is deprived of the GST benefit. Let me explain this, Mr. Minister. There is no doubt that due to the dynamic leadership of our Chief Minister Shri Nara Chandrababu Naidu Garu, we have done well under GST. However, our average revenue is only Rs. 1,461 crore per month with a population share of 58 per cent in the undivided State. The average revenue of Telangana is Rs. 1,740 crore per month with a population of 42 per cent of the undivided State. Our revenues could have been higher had the Andhra Pradesh Re-Organisation Act been drafted in a fair and equitable manner. The Andhra Pradesh Re-Organisation Act says that arrears of revenue should go to the State where the dealers have been registered as on the date of bifurcation and most of the dealers were obviously registered in Hyderabad and refunds burden is to be shared by the successor States in the ratio of population. By this intentionally created anomaly, we have lost a minimum of Rs. 3,000 crore. We have lost the advantage of a well developed Capital like Hyderabad, which provided most of the tax revenues of the undivided Andhra Pradesh. Andhra

Pradesh does not have the advantage of high consumption in view of low per capita income and the absence of metro cities and, unfortunately, the GST compensation does not take care of all these issues into consideration. Hence, the revenue deficit issue of Andhra Pradesh should be taken care of specially since it is not possible through the GST route.

Sir, I just want to make one point on real estate and one point on agricultural items and I will wrap up.

HON. DEPUTY SPEAKER: Please be very brief.

SHRI JAYADEV GALLA : Yes Sir.

When the GST was introduced, a rosy picture was given that there would be a real estate boom, which would result in employment opportunities and increased economic activity. It proved to be a damp squib not just in Andhra Pradesh, but across the country. Here, I will give you an example of Andhra Pradesh. There is 12 per cent GST on the cost of an apartment and if you calculate registration charges, it comes to 20 per cent. If one takes an apartment for Rs. 50 lakh, the tax liability is Rs. 10 lakh. How can real estate revive with this huge tax liability? Hence, I request the hon. Minister to revisit this, take this to the GST Council, discuss it and bring it down to five per cent.

Sir, when it comes to agricultural items, I just want to make a couple of points. The Act says that agricultural items are removed from the purview of GST. But there are some commodities which are agricultural, but the GST Council for the reasons best known to it, is not considering them as agricultural commodities. Let me give a few examples.

Sir, five per cent GST is imposed on red chillies, whereas it is zero per cent on green chillies. Now, Guntur constituency, which I represent, is the world's leading producer of chillies. All they do is, they dry the green chillies under the sun to make them red chillies. There is no processing involved. But five per cent GST is there for red chillies. Earlier, there was no Sales Tax or VAT on red chillies. So, I request the hon. Minister to please remove this anomaly by removing the tax on red chillies.

Similarly, there is zero per cent GST on turmeric, but after drying turmeric under the Sun, which is a very natural process, five per cent GST is imposed. How is it justified? So, please remove GST on red chillies and turmeric powder at the earliest.

Sir, roasted red gram is also done through the natural process, and neither there is any value addition nor other process is involved, but 18 per cent GST is imposed on this. So, I would request that it should be treated like agriculture commodity and not as a processed food. I have no hesitation in saying that it is an irony that de-stemming is also considered as value addition under GST. It is ridiculous to say that by removing the stem from any vegetable, that becomes value addition and gets taxed as GST.

So, I would request the hon. Finance Minister to look into these, and remove GST on chillies, turmeric and other non-processed and naturally processed agriculture commodities.

With these words, I would request the hon Finance Minister to take these important issues before the GST Council and ensure that they are addressed positively without any further delay. Thank you very much.

SHRI KONDA VISHWESHWAR REDDY (CHEVELLA): Hon. Deputy-Speaker, Sir, I am thankful to you for giving me this opportunity to speak on this debate.

Sir, when the Finance Minister first introduced the GST, he talked about many advantages of the GST to the Centre, to the nation and to the States. He said many things viz., there would be reduction of frauds; evasion of tax would go away, compliant chains would come in; it would be simpler; there would be less paper work; it would be removing ambiguity; and it would translate into higher revenues for the States and for the nation, which would all result in the nation's growth.

However, there were many sceptics; and the sceptics included all the States. Many BJP ruled States themselves were sceptical. We, on the other hand, are from a party, which is in the centre of the House. We have many things on which we had complaints. We felt that we were cheated; we felt that that the Centre treated us unjust on Kaleshwaram, on Bayyaram Mines, on AIIMS. We have a whole list which includes coach factory and our own defence land for the purpose of construction of better road.

So, there are two things before us. Either we can complain and protest or we can cooperate and hope that the Central Government recognises and gives us these things.

Our Chief Minister had shown a great maturity. There is a saying in English that if you are angry with somebody, 'you can cut-off your nose to spite your face.' Our Chief Minister is not like that. He saw some of the long-term merits of the GST; and we were the very first State in the entire country to agree to it. Even before the BJP ruled States agreed, we passed it in our Assembly. We



were the first to sign it. So, we look forward to the Central Government to also assist us in various things.

Hon. Deputy-Speaker, Sir, I would just like to point out a few things. Let me start with our local things. You are the Chairman of the MPLADS. Two years back, there was a small rumour or talk in the Central Hall एम.पी. लैंड फंड्स बढ़ाएंगे। इसे बढ़ा कर 10 करोड़ रुपये करेंगे, 25 करोड़ रुपये करेंगे, and all that. While we were looking up hopefully that something would go up, the GST hit us in the stomach. They took off 18 per cent from our MPLADS. So, effectively, the GST reduced our Rs. 5 crore from the MPLADS to make it about Rs. 4.1 crore.

But Sir, that is not the only thing. If you look at the tax evasion, has the tax evasion stopped? No. It has not stopped. Have the frauds stopped? No. Is it more efficient? It is definitely not simpler as Shri Kalikeshji and Prof. Saugata Roy also pointed out. Is there less ambiguity? No, there is actually more ambiguity.

Let me share with you a few examples starting with what is affecting me in our Constituency. There is a place called Tandur, which is one of largest producers of the Bluestone or the *Naparayi* or the *Shahabadrayi* or *Tandurrayi* as we call it. It is the cheapest stone. A square foot of that flooring costs about Rs. 10. Initially, when the GST came in, they put it on equivalent to Italian marble, which is used in 5-star hotels at 28 per cent. We brought it to the notice of the Finance Minister; and he reduced it to 18 per cent. But it is no favour. It was four per cent. From 28 per cent it was brought down to 18 per cent. Then again, we made a representation to reduce it further. Recently, they reduced it to 12 per

cent. Is it doing justice? From four per cent, they increased it to 28 per cent; and now, they have reduced it to 12 per cent. So, a great injustice is being done.

Sir, on the other hand, there is the Kota stone, which is also a cheap stone from Rajasthan. It costs Rs. 30 per square foot. It is more expensive than ours. I do not know, maybe they say that because the elections are round the corner and that is why on Kota stone alone, they have reduced the GST by five per cent. But they have not done it in the case of Tandır stone.

Sir, what is just an injustice? But let us talk about ambiguity. We brought this to the notice of the Commissioners of State Tax of two-three States. These stones are not just there in our Telangana State, but they are there in other States also. One of them did this.

This is just to inform you that the commodity napa stone whether or not, roughly trimmed or merely cut, sawing or otherwise into blocks or slabs of a rectangular (including square) shape falls under heading 2515 to attract five per cent GST and all others fall under 28 per cent. All others are called tiles. This is the slab. If the Commercial Tax Officer is not treated well, it suddenly becomes a tile and same thing becomes a slab. So, he has introduced ambiguity. Once, you introduce ambiguity, it paves way for corruption and various other forms of malpractices in GST. There are various issues like this. So, it sounds from this whole GST business as to how this tandır stone is being treated. They neither simplify it or its ambiguities nor it reduces fraud.

Sir, we want to progress and we want the country also to progress and that is why, we are cooperating with the Government. We are, actually, happy about a few things like the exemption on sanitary napkins. I need to also state that, that

was the anomaly which the Government recognised not too quickly. They exempted it from GST but in the State of Telangana, not only, there is no tax but very soon there is no cost also because our CM is going to announce a scheme for free sanitary napkins.

Sir, there is one more thing which is about GST collection. The States, really, need to cooperate. There is a huge gap. We are a growing State. The hon. Minister promised to make up for any shortfall in GST collection but our State is a growing State. We cannot base on yesterday's collection, we have to be based on today's collection. So, we are short-changed. Also, Sir, the timing was, really, bad. We initiated one of the largest drinking water projects. We initiated irrigation projects. But the timing, really, hit us very badly.

HON. DEPUTY SPEAKER: Okay, please wind up.

... (*Interruptions*)

SHRI KONDA VISHWESHWAR REDDY : Sir, give me a few more minutes, I have quite a few things to cover. I will try to do it in a short while.

Our GST collections have come down or the difference in revenue gap came down to 2.4 per cent by March, 2018 whereas in rest of the country it stands currently at 17.5 per cent. At the same time, there are some contributing States and we are one of them. We are proud to say that we contribute not just for our growth but we contribute – every person from Telangana is proud that he is contributing – for the growth of the nation.

Sir, now, there is something about sports. The health equipment and all other things are falling under 28 per cent. How can it be justified when we are trying to make our nation healthy?

Now, this is very important. There is a talk about petrol. We are really worried about it. The petrol and alcohol should come under GST. You are trying to promote local self-governance and decentralise things. Now, the last frontier of GST is petrol and alcohol. On that, at least, the States should have control. We heard about this and we are extremely worried about this. If you are going to do this, definitely, it takes two to tango but it also takes two to fight. We are not the only State. All the States are going to fight for this.

There are a few more things, Sir. There is one thing about apartments which are under construction. Again, there is an ambiguity. If it is fully constructed, there is no GST and if it is under construction, there is GST. Who is going to be hit? It is only the middle-class people, who are taking loans and booking homes by paying in advance. They buy their apartments much before they are constructed so, they have to pay GST. There are many anomalies. I think, these need to be addressed very quickly.

Thank you, Sir.

SHRI P. KARUNAKARAN (KASARGOD): Thank you, Deputy Speaker, Sir. We are discussing the bills in connection with GST. One is with regard to compensation to the States. The other is related to sorting out inconvenience caused to the tax payers, especially, the small and medium enterprises. The third one is related to Union Territories and also integrated goods and services.

Sir, the Bill was introduced in this House, as we know, in 2017. When the Bill was introduced by the then Finance Minister Shri Arun Jaitley ji, it was promised that there would be a uniform tax system which would provide benefits to the consumers and also to the States. It was also argued that the State would get better financial benefits.

Sir, I remember the words used by Shri Arun Jaitley Ji. He said that the States should not come before the Centre with a begging bowl. The States will get sufficient funds and their financial capacity will be good when the Bill is passed.

In view of this argument, the Centre has also changed the funding pattern of the centrally sponsored schemes. Now, more and more financial burden is being thrown on the shoulders of the States. At the time of the discussions, there were apprehensions from all sections of the House with regard to the effects on the common man. It was completely negated by the Finance Minister in his reply. When the Government implemented demonetization followed by the GST, it come as a big blow to the common people and also for the economy. Even all the Ministers and leaders profoundly stood for this decision. I am sure that even from the Treasury Benches also, many of them are forced to admit the reality from the experiences of the people. How many times GST Council met and made suggestions? Now, we are discussing the Bill in connection with the GST. I do

agree with the small and medium sectors that were facing the problems and many of them really left their businesses because of the decisions that were taken in the Bill. It is true that the Government has realized and is making the changes. Who is responsible for this type of piece of legislation? Law makers have to apply their mind not merely on the paper but also on the reports of the bureaucrats. One has to see how it affects the common people and thereby the nation as a whole.

We have the same experience with regard to the FRDI Bill which now the Government is forced to withdraw. High level officers were proud to explain the financial issues, the melt down instances, which they have copied from the western countries. Our nation has its own problems and its own way out. This should not be a cut and paste method that we have to take from USA and from the European countries.

When we questioned this decision, the Government could not realize the facts but majority of the financial institutions either banks or the insurance companies even the RBI, SEBI expressed their different views. Now, the Government has decided to withdraw the Bill. I congratulate the Government.

When the Government commits such mistake, especially in the law making process, the actual sufferers are the common people, consumers and also, we bear big financial burden as a result of the unnecessary exercises.

Now, the Government have introduced the Bill to provide for simplifying returns and to rise the threshold of the compensation scheme under the indirect tax system. Of course, it is good.

Micro, small and medium enterprises that have an annual turnover of Rs. 50 million will be able to file quarterly returns once the Bills are passed. Of course, this is a welcome step.

We have to discuss all the four bills together. Those with the annual turnover of up to Rs. 50 million will be allowed to opt for the compensation scheme. Now the threshold is Rs. 10 million. The scheme provides for a flat and concessional GST rate.

The other aim is that the new tax regime has been facing certain difficulties in respect of matters relating to supply of taxable goods or services by a supplier. It is specially related to the Union Territory.

The other issue is about the distribution of revenues between the Centre and the States. I know the State of Kerala itself is waiting to get its share from the Centre because there was no clarity in the earlier Bill. That is why, there is undistributed fund with the Centre. Who is responsible for that? The States are experiencing difficulties. The fund is with the Centre but the States are not getting the fund.

The Government plans 46 changes with regard to the GST through these four bills. It includes redefining reverse charge mechanism and changes in the input tax credit norms.

It has proposed 38 changes in the Central GST in 2017, six changes and explanations in IGST Act, 2017 and two in GST Compensation Act.

It is said that the amendments are more friendly and supportive in ease of doing business. Some sections of the industry could be affected by the provisions relating to restrictions on transfer of credit balance especially on education cess, secondary and higher education cess, krishi kalyan cess, additional duties cess, especially on textile and textile articles.

Sir, this issue is the negative part of this Bill whereas, on the other hand, the Government says that it is a positive one.

Sir, the specific denial of transition of credit of cess, like education cess would be against the tax compensation that the tax payers have to take. On large number of items which faced 28% of levy such as refrigerators, washing machines, it has been reduced to 18 per cent. Of the 49 items in the slab, on 17 items it has been reduced to 18 per cent. Only three States – Manipur, Mizoram and Arunachal Pradesh – have surplus GST collection whereas all other States are facing a shortfall of up to 43 per cent.

In 2017-18, the average revenue trend has shown a shortfall of 13 per cent at all India level and there has been a revenue gap of nearly Rs.6000 crore every month. With the reduction in the rates of GST, the loss would range from Rs.8000 crore to Rs.10,000 crore.

One year has been completed after the introduction of the GST in the country. The experience is the best lesson to judge a legislation. The experience shows that after failure of demonetization, it has also been a failure.

A lot of efforts have been made to achieve uniformity in the taxes in the country. One Nation One Tax is the slogan of the BJP. There is no doubt that there should be a simple taxation system but it is also true that unnecessary complications should be removed. Though huge promises have been made by the Government and the Finance Minister but the experience of the common people has shown that it has proved to be a great disaster, which has adversely affected the normal transactions in trade and commerce throughout the country.



Sir, contrary to the BJP claims, GST has only encouraged malpractices in the last one year. We have seen no reduction in corruption and circulation of black money. It has also complicated the life of small and medium businessmen as well as shopkeepers. BJP itself has admitted this. As a result, in spite of the uniformity slogan, the shopkeepers and the businessmen engaged in small-scale sector have to pay taxes ranging from 18 per cent to 28 per cent on their sales. Now, you are revising it. But I want to know as to who is responsible for these changes.

As a result, a new difference between existence and non-existence of GST has come into force. This leads the Government being deprived of genuine taxes from the retailers and the wholesale, who are charging arbitrarily more in the name of GST from innocent buyers and consumers. Though it was promised that prices would be lowered, but introduction of the GST has allowed the prices grow steeply and officially they went up to 28 per cent and in some case more than that.

Sir, one issue that has been raised by almost all the hon. Members is with regard to price control, particularly when it comes to petrol and diesel. When prices in the country were high, it was said that crude oil prices were quite high. But when the crude oil prices came down in the international market, we could not see its impact on the prices of petrol and diesel. That has become a major issue. I want to know whether the Government is going to take any step with regard to petrol and diesel in terms of GST.

Sir, the Government has come out with certain changes through these four Bills because they have now realized that the people are against them. Whatever

your agenda may be, their livelihood is in a very, very difficult situation. There would be its reflection and retaliation in the coming Lok Sabha elections. The Government has really tested itself in the by-elections in nine assembly constituency seats and four parliamentary constituencies as well as in Karnataka elections.

You have come up with certain promises. But who is responsible for the situation which is prevailing for the last one year? It is the responsibility of the Government. That is why it is said that experience of the last one year, which you have also seen, has made it clear that this Bill has been a big blow to the aspirations of the people, as has been the case of demonetization.

HON. DEPUTY SPEAKER: I am requesting the hon. Members that now I will give only two minutes to each of the Members who want to speak because the hon. Minister has to reply and we have to pass the Bill. I would request all the hon. Members to cooperate.

SHRIMATI BUTTA RENUKA (KURNOOL): Hon. Deputy Speaker, Sir, I thank you for giving me this opportunity.

Goods and Service Tax is one of the toughest economic reforms that have been implemented in the country. The success of the implementation is yet not clearly visible as it still has not become a full-fledged one. The Government has been making many changes yet periodically, at intervals, since the introduction of GST.

The amendments are being brought in to provide clarifications and specifications to certain issues. The main provision is to enhance the limit of composition levy from one crore rupees to Rs. 1.5 crore. This, I hope, will help the medium and small enterprises. These amendments will also give clarity on reverse charge mechanism.

In this connection, I take this opportunity to highlight the very important concern of the handloom sector. This industry offers employment to more than 40 lakhs, next only to agriculture. This Government, realising the importance of the handloom sector, has declared 7<sup>th</sup> August as the National Handloom Day, which has just gone-by. Given the importance of this sector in providing employment and also in carrying on the legacy of our culture, there is a dire need to protect handloom sector by taking appropriate measures.

In view of the importance of the textile and handloom industry in our economy, I request the hon. Minister to exempt both the textile and handloom sectors from the GST. I would like to reiterate the demand of the weaving community from across the country to bring the handloom products and its raw material under zero per cent GST.

I wish to stress the importance of low GST rates which will stimulate economic growth. A higher GST rate will add to inflationary pressures. The highest slab of 28 per cent needs to be taken off and all the products in that bracket need to be adjusted in a lower slab. This will enhance the purchasing power of people, the volume will grow and the overall tax collection will not be impacted.

Sir, I just wanted to mention here that GST is supposed to be a good and simple tax, but there are many places in my constituency where many of small and medium entrepreneurs come to me and say that they are faced with a very complicated process of filing returns and at many places, they could not understand how to file the returns. In spite of that, they are not given any time-limit and they are being charged the fine also. I think for these people to understand the whole process, they need to be given a grace period. It is supposed to be a simple tax paying system, but it has become a very cumbersome process. I request the hon. Minister to make it simpler and prescribe a simpler process so that entrepreneurs can follow it easily.

Thank you.

**श्री प्रेम सिंह चन्दूमाजरा (आनंदपुर साहिब):** उपाध्यक्ष महोदय, यह सच है कि देश में जो जी.एस.टी टैक्स रिफार्म के रूप में आया है वह बड़ा महत्वपूर्ण है। इससे पहले परेशानियां आती थीं, कहा जाता था- देश एक भाषा अनेक, देश एक धर्म अनेक और देश एक टैक्स अनेक भी होते थे। मगर जी.एस.टी. के आने से, एक टैक्स होने से, एक तो परेशानियां खत्म हुईं, दूसरा लीकेज खत्म हुई। मैं समझता हूं कि अभी भी बहुत सारी परेशानियां हैं, जिसको सिम्प्लीफाई करने की जरूरत है। हर वक्ता ने कहा है कि रिटर्न भरने में बहुत तकलीफ थी और बहुत सारे लोग तो टैक्स ही नहीं देते थे। मैं सरकार को बधाई देना चाहता हूं कि 50 लाख लोग नए टैक्सपेयर बने हैं और एक लाख करोड़ रुपये रेवन्यू के रूप में कलेक्शन हुई है। इसके लिए भी सरकार बधाई की पात्र है। मगर, मैं चाहता हूं कि इसमें कुछ और रिफार्म करने की जरूरत है। जैसे सिन गुड्स और लकजरी गुड्स हैं, उनमें हाइएस्ट स्लैब रख लें, मगर आम लोगों की जो यूज करने की वस्तुएं हैं, उनके लिए 18 परसेंट से बड़ा टैक्स स्लैब नहीं होना चाहिए। बहुत-सारी ऐसी वस्तुएं हैं, जिनका टैक्स स्लैब 28 परसेंट है। आपने 186 वस्तुओं को एकजेंट कर दिया और 89 सर्विसेज को भी एकजेंट कर दिया है। मैं समझता हूं कि एकजेंटेशन की जो सबसे महत्वपूर्ण बात है, उसे एग्रीकल्चर में इम्प्लीमेंट करने की है। डिप्टी स्पीकर साहब आप भी इस बात को एग्री करेंगे कि 70 परसेंट लोग एग्रीकल्चर पर निर्भर करते हैं।

खेती की लागत बढ़ी हुई है, उसको कम करने के लिए खेती को इससे एग्जम्प्ट होना चाहिए। ऐसे ही, डीजल और पेट्रोल की प्राइस बहुत बढ़ी हुई है। हमने कई बार कहा है कि इसको भी जीएसटी में ले आएं, क्योंकि प्रदेश सरकारें अपने टैक्सेज लगाती जाती हैं। पेट्रोल और डीजल पर देश में सबसे ज्यादा टैक्स पंजाब में लगाया गया है। वहां इन पर 35 प्रतिशत टैक्स है। इससे लोगों को बहुत ज्यादा तकलीफ होती है। दूसरी बात है कि पंजाब का 43 प्रतिशत लॉस हुआ है। मैं चाहता हूं कि स्टेट शेयर टाइमली चला जाए, बहुत सारे स्टेट्स ऐसी मांग कर रहे हैं। जैसे रिफण्ड की बात है, रिफण्ड में भी परेशानी आती है।

मैं माननीय मंत्री जी से एक अन्य महत्वपूर्ण बात कहना चाहता हूं। जो ट्रक बॉडी बिल्डर्स हैं, जिनका कोड 8707 है, उनसे 28 प्रतिशत रिकवरी की जाती है और जो दूसरा कोड है 8716, वह भी सेम कैटेगरी है, उन लोगों से 18 प्रतिशत लिया जाता है। ट्रक बॉडी बिल्डिंग भी कृषि के साथ संबंधित

है। पंजाब में सरहिन्द एवं अन्य क्षेत्रों में ये ट्रक बॉडीबिल्डर्स काम करते हैं, उनको भी 18 प्रतिशत टैक्स की कैटेगरी में लिया जाए। जीएसटी रिटर्न भरने को सिम्प्लीफाई करने की बात है, इसको और सिम्प्लीफाई किया जाए तो मैं समझता हूँ देश और आगे बढ़ेगा, जीडीपी और आगे बढ़ेगी। धन्यवाद।

**श्री धर्म वीर गांधी (पटियाला):** माननीय उपाध्यक्ष जी, मैं सिर्फ तीन मिनट लूंगा।

सर, आज जीएसटी एक रियलिटी है और आज उसमें जो नए सुधार करने के प्रस्ताव मंत्री जी ने किए हैं, मैं उनका स्वागत करता हूँ। पिछले 70 साल से देश में जो टैक्सेशनरिजीम चल रही है, एक नए प्रोस्पेक्ट में उसकी बात करना चाहता हूँ। मैं समझता हूँ कि आज नहीं तो कल, कल नहीं तो परसों, हम सभी देशवासियों एवं हम सभी संसद सदस्यों को इसके बारे में सोचना होगा।

सर, हमारा देश एक संघीय देश है, जिसमें स्टेट्स और सेंटर हैं। सारी सम्पदा, सारे नेचुरल रिसोर्सेज स्टेट्स में हैं। सारा जीडीपी स्टेट्स में प्रोड्यूस होता है और सारी वेल्थ क्रिएशन स्टेट्स में होती है। राज्यों में सारी कल्याणकारी योजनाएं चाहे वह शिक्षा हो, रोजगार, हेल्थ, ट्रांसपोर्ट हो या कृषि का क्षेत्र हो, उन सभी की जिम्मेदारी राज्यों की है, परन्तु जब टैक्सेशन की बात आती है, आज की जो टैक्सेशनरिजीम है, इसकी स्प्रिट फेडरल नहीं है। लगातार 70 सालों से, बात कांग्रेस या बीजेपी की नहीं है, अभी मैंने कांग्रेस और बीजेपी के सदस्यों की बातें सुनी हैं, उसमें कुछ भी नहीं था। बुनियादी बात यह है कि संघीय ढांचे की भावना के अनुसार टैक्स राज्य वसूल करें और देश को चलाने के लिए जितना केन्द्र का हिस्सा बनता है, वह राज्य केन्द्र को दें। राज्यों को यह अधिकार हो कि कितना टैक्स लगाना है, किस तरह से लोगों के लिए जन सुविधाओं का इंतजाम करना है। The total gamut of taxation regime has to be re-looked at, has to be re-considered, may not be today but in the near future. This is my request to the entire House.

सर, केन्द्र की फिस्कल पोजीशन बहुत अच्छी है, लेकिन बहुत से राज्य वित्तीय घाटे में चल रहे हैं। पहले पंजाब की फिस्कल पोजीशन रेवेन्यू सरप्लस थी, आज वह रेवेन्यू डेफिसिट स्टेट है। वह राज्य 2,25,000 करोड़ रुपये के कर्ज में है, जिसके लिए हम सालाना 28,000 करोड़ रुपये ब्याज के रूप में देते हैं। यह हालत क्यों पैदा हुई है कि एक रेवेन्यू सरप्लस स्टेट आज रेवेन्यू डेफिसिट स्टेट बन गई है? इसका कारण एक ही है कि लगातार इकोनोमी और टैक्सेशनरिजीम का सेंट्रलाइजेशन हो रहा है और राज्य भिखमंगे बन गए हैं। वे हाथ फैलाए बैठे हैं और केन्द्र से जो पैसा जाता है, शर्तों के साथ जाता है कि इसमें राज्य इतना हिस्सा डालें। राज्य वह हिस्सा नहीं डाल सकते हैं, इसलिए पंजाब में हमारी बहुत सी योजनाएं रुकी हुई हैं। अभी मोहाली-चण्डीगढ़ रेललाइन परियोजना इसीलिए रुकी

पड़ी है कि राज्य सरकार के पास देने के लिए पैसा नहीं है । I want the Government to have a total re-look at the Centre-State relations and the taxation regime in this country.

Thank you.



**कुँवर हरिवंश सिंह (प्रतापगढ़):** उपाध्यक्ष महोदय, सर, जीएसटी के बारे में मेरा मानना है कि इससे बहुत फायदा देश को हुआ है। पहले मुंबई से लखनऊ एक ट्रक चलती थी, उसे वहां पहुंचने में 90 घण्टे लगते थे और अब वह 45 घण्टे में पहुंच जाती है। बॉर्डर पर गाड़ियां खड़ी रहती थीं, तमाम डीजल जलता था और तमाम परेशानियां होती थीं, अब वह सब बन्द हो गया है।

मेरा फाइनेंस मिनिस्टर से निवेदन है कि हाउसिंग सैक्टर में पहले 5.25 प्रतिशत टैक्स सर्विस टैक्स मिलाकर लगता था, वह अब 12 प्रतिशत कर दिया गया है।

हमारे माननीय प्रधान मंत्री जी चाहते हैं कि सबको मकान मिले। मैं चाहूंगा कि 5.25 प्रतिशत को ज्यादा से ज्यादा 8 प्रतिशत कर दिया जाए, क्योंकि 12 प्रतिशत बहुत हैवी एमाउंट हो रहा है। रोटी, कपड़ा और मकान सबका हक है। प्रधान मंत्री जी का सपना है कि सबको मकान मिले तो इसे कम करने से मदद मिलेगी।

पेट्रोलियम प्रोडक्ट पर भी कहीं-कहीं मैं देख रहा हूँ कि जितने का पेट्रोल है, उतना स्टेट और सेन्टर का जी.एस.टी. मिलाकर उतना टैक्स हो रहा है। मेरा निवेदन है कि वन नेशन, वन टैक्स के तहत जीएसटी में लाया जाए। मेरा फाइनेंस मिनिस्टर से निवेदन है कि जो किसान हमारे देश के हैं, इनको सहूलियतें दी जाएं। किसानों के लिए हमको बहुत कुछ करना चाहिए, जो नहीं हो पा रहा है।

फिर वही बात रोटी, कपड़ा और मकान की आ जाती है कि सीमेंट पर 28 प्रतिशत टैक्स जीएसटी में है। इसको 18 प्रतिशत पर लाया जाए क्योंकि कोई और आइटम ऐसा नहीं है जिस पर 28 प्रतिशत टैक्स जीएसटी में है।

उपाध्यक्ष महोदय, व्यापारी लोग कभी-कभी शिकायत करते हैं कि रिफंड बहुत देर से आता है। मेरा निवेदन है कि रिफंड टाइम से किया जाए। जो लोग बिल्स रोज करते हैं तो तुरंत जीएसटी भरना पड़ता है, लेकिन पेमेंट दो-दो, तीन-तीन महीने में आता है। इस बारे में भी कुछ विचार किया जाए। धन्यवाद।

**श्री राजेश रंजन (मधेपुरा) :** माननीय उपाध्यक्ष महोदय, मैं माननीय मंत्री जी से कहूंगा कि वन जीएसटी, वन हैल्थ एंड वन एजुकेशन क्यों नहीं है? जब आप वन जीएसटी की बात करते हैं तो आज दुनिया में सबसे ज्यादा लोगों की आवश्यकता हैल्थ और एजुकेशन है। आप उस पर कोई बात नहीं कर रहे हैं।

दूसरे, बिहार 10,000 करोड़ रुपये के घाटे में जाएगा। मात्र 54000 करोड़ रुपया बिहार को रिफंड होगा। बिहार जो 10000 करोड़ रुपये के घाटे में जाएगा और जिस बिहार में कुछ उद्योग नहीं है, कुछ भी नहीं है, वह इसकी कहां से भरपाई करेगा? आपने इस पर कुछ नहीं कहा।

तीसरे, जो आप किसानों की बात करते हैं, मुझे समझ में नहीं आता। किसानों को सबसे ज्यादा पेट्रोल, डीजल, बीज और खाद पर खर्च करना पड़ता है। आप देखिये कि इन पर जीएसटी के क्या हाल हैं और किसानों पर कितना बोझ पड़ेगा।

चौथे, जो मर्सिडीज कार पर आप टैक्स लगा रहे हैं, आपने स्लैब की क्या स्थिति कर दी है- 5, 18, 22, 24 और 28 है। दुनिया में दो स्लैब्स हैं। भारत और एक दो जगह छोड़कर कहीं भी दो के अलावा पांच स्लैब्स नहीं हैं। हमारे हिन्दुस्तान में पांच स्लैब्स हैं। इसके अलावा दूध जैसा उत्पाद जो किसानों से जुड़ा हुआ है, आप इसको भी 18 प्रतिशत टैक्स पर क्यों ले आए हैं? बच्चे जो ड्रेस पहनते हैं, बच्चों की जो किताबों की स्थिति है, बच्चों की ड्रेस और उनके एजुकेशन की चीजों पर टैक्स को कम करिये।

पांचवें, यह जो सी.टी.स्कैन है, एम.आर.आई. है, अल्ट्रासाउंड है, एक्सरे-मशीन है, ये जो रोजमर्रा की चीजें हैं, आप देख लीजिए कि आपने इन पर कितना टैक्स लगाया हुआ है। मेरा आपसे सिर्फ इतना कहना है कि जैसे हमारे मित्र ने ट्रैक्टर की बात कह दी। निश्चित रूप से ट्रक और किसान का संबंध जुड़ा हुआ है। एक बहुत बड़ी बात कही गई, लेकिन आपने जो बात कही है कि गाड़ियां नहीं रुकती हैं। आप भ्रष्टाचार की बात करते हैं। भ्रष्टाचार किस तरीके से पकड़ा जाता है, मैं उस पर नहीं कहूंगा। भ्रष्टाचार कैसे खत्म होगा, इसके लिए मोरल एजुकेशन की वैल्यू को महत्व देना पड़ेगा और व्यक्ति के जीवन का सही दिशा में निर्माण करना होगा।

सर, शराब जैसी चीजों पर आपने क्या किया? जो आप कहते हैं कि आपने आम आदमी को चार करोड़, पांच करोड़ गैस कनेक्शंस दिये हैं। आप सिर्फ 15 लीटर गैस देते हैं। 15 दिन गैस नहीं चलती है। हिन्दुस्तान में सबसे ज्यादा 75-80 प्रतिशत असंगठित मजदूर हैं। आप ने उनके लिए क्या किया है? छोटे-छोटे राज्यों में उद्योग खत्म हो गए। असंगठित मजदूर बेरोजगार हो गए और आपने बड़े व्यापारियों को बेनिफिट दे दिया। ... (व्यवधान)

**1700 hrs**

**श्री रवीन्द्र कुमार राय (कोडरमा):** उपाध्यक्ष महोदय, आज जीएसटी पर व्यापक रूप से चर्चा हो रही है। मैं आपके माध्यम से और सदन के माध्यम से इस देश की जनता से यह कहना चाहता हूँ कि हिन्दुस्तान के आजाद होने के बाद आर्थिक व्यवस्था में आमूलचूल परिवर्तन करने का प्रयास पहली बार हुआ है। किसी ने किया, किसी ने नहीं किया और किसी को कितना अवसर मिला है, मैं इस पर नहीं जाना चाहता हूँ। लेकिन मैं आपके माध्यम से एक बात का अनुरोध करना चाहता हूँ कि जिस जी.एस.टी. को हिन्दुस्तान की अर्थव्यवस्था में सुगमता से विकास करने के लिए बनाया गया है ... (व्यवधान)

**श्री राजेश रंजन :** अर्थव्यवस्था में क्या हुआ? ... (व्यवधान)

**श्री रवीन्द्र कुमार राय :** आपको उसकी जानकारी अलग से लेनी पड़ेगी।

उपाध्यक्ष महोदय, मैं यह कहना चाहता हूँ कि पप्पू जी जैसे हमारे माननीय सदस्य को 37 प्रकार के टैक्स देने में कभी असुविधा नहीं हुई, 40 प्रकार के टैक्स देने में इनको असुविधा नहीं हुई। जब 17 प्रतिशत गुड्स टैक्स और 23-24 प्रकार के सर्विस टैक्स और सेस देते थे, तब इन्हें कभी आपत्ति नहीं हुई। आज देश के सारे टैक्सों को एक जगह पर एकत्रित करके जी.एस.टी. का एक खाका बना है।

मुझे इस बात से बहुत कष्ट हो रहा है कि जिसको सुविधा के लिए बनाया गया है, जिसको पारदर्शिता के लिए बनाया गया है, जिस नीति को ईमानदारी के लिए बनाया गया है, उसको आज हमारे विरोधी दल के नेतागण और राजनीतिक दल के लोग देश में आतंकवादी नीति के रूप में प्रदर्शित करने की कोशिश कर रहे हैं, यह बड़ा दुर्भाग्यपूर्ण परिस्थिति है। इस देश की जनता को ठगने का काम नहीं करीए। ऐसा नहीं है कि सिर्फ यहां बैठने वाले लोग ही सारी बातों को समझते हैं और देश में जो कर्म कर रहे हैं, मेहनत कर रहे हैं, उनको कोई बात समझ में नहीं आती है। देश की जनता समझ रही है। जब हम लोग विधान सभा में थे, तब राज्यों की राजनीति को समझने की कोशिश करते थे। उस समय हर जगह व्यापारी यही कहते थे कि इंस्पैक्टर राज से मुक्ति दिलाओ। टैक्स पर टैक्स, एक जगह जब टैक्स मिलाने पर मूल्य बढ़ता था तो मूल्य में मिले हुए टैक्स पर टैक्स, यानी अंग्रेजों के द्वारा दी हुई मिक्स

इकोनॉमिक पॉलिसी के नाम पर इस देश को आर्थिक क्षेत्र में जो अराजकता दी गई, उसके सरलीकरण का काम किया गया है।

मैं आपको एक बात ध्यान दिलाना चाहूंगा कि एक वर्ष में 29 बैठकें हुईं कहीं भी राज्य के प्रतिनिधियों और भारत सरकार के प्रतिनिधियों के बीच किसी बैठक में कोई मतभेद नहीं हुआ, कहीं मतदान के अवसर नहीं आए। चूंकि बातें बहुत आई हैं, यदि राज्यों के हितों का अहित किया जाता, उनकी अनदेखी की जाती तो टकराव होता, लेकिन टकराव नहीं हुआ। मैं इतना ही कहना चाहता हूं कि देश में विकास की प्रक्रिया को बढ़ने का मौका मिलेगा। मैं झारखंड राज्य से चुन कर आया हूं। जहां छोटी-छोटी इंडस्ट्रीज की संभावनाएं हैं, वहां पर उन्हें बढ़ाने की कोशिश की जा रही है। यदि टैक्स को सिम्पलीफाई नहीं किया गया और देश-दुनिया के लोगों को संदेश नहीं दिया गया तो देश का विकास नहीं हो पाएगा।

**श्री कौशलेन्द्र कुमार (नालंदा):** उपाध्यक्ष महोदय, आपने मुझे जीएसटी संशोधन विधेयक, 2018 पर बोलने का मौका दिया, इसके लिए मैं आपको बहुत-बहुत धन्यवाद देता हूँ। माननीय वित्त मंत्री जी ने जीएसटी संशोधन विधेयक, 2018 में चार संबंधित विधेयक एक साथ पेश किए हैं, इसके लिए मैं वित्त मंत्री जी का स्वागत करता हूँ। इससे मुख्यतः जीएसटी की दरें कई वस्तुओं पर कम करने का काम किया जा रहा है। यह आम जनता को टैक्स से राहत देने के लिए जरूरी कदम है। जीएसटी कानून में केंद्रीय जीएसटी, राज्य जीएसटी, एकीकृत जीएसटी और राजस्व की क्षतिपूर्ति कानून में 46 संशोधन करने का प्रस्ताव है। इसमें कपड़ा उद्योग को भी काफी राहत दी जा रही है। रिटर्न भरने के फार्म को भी सरल किए जाने की बात कही है। व्यापारी वर्ग इस वजह से काफी कठिनाई महसूस कर रहे थे, परन्तु अब रिटर्न को फाइल करना उनके लिए आसान हो जाएगा। जीएसटी में कम्पोजिट स्कीम की सीमा एक करोड़ रुपये से बढ़ाकर डेढ़ करोड़ रुपये की गई है, जिससे कि व्यापारी वर्ग को लाभ होगा। आज ई-कॉमर्स की दुनिया है। इस क्षेत्र में भी कठिनाई हो रही थी। इसे दूर करने का काम सरकार करने जा रही है। अब सालाना बीस लाख रुपये से कम का कारोबार करने वाले व्यापारी को जीएसटी के रजिस्ट्रेशन की आवश्यकता नहीं है। आज एमएसएमई सैक्टर बहुत कठिनाई के दौर से गुजर रहा है। आज मुख्य समस्या आर-1 टैक्स को हर महीने जमा करना है। मेरा कहना है कि आपने रिटर्न भरने के लिए तिमाही का प्रावधान तो कर दिया है, किंतु आर-1 द्वारा प्रति महीने टैक्स भरने की अनिवार्यता कायम रखी है, उसे भी तिमाही करना चाहिए था, जिससे कि करीब 90 प्रतिशत जीएसटी टैक्स भरने वाले कारोबारियों को राहत मिल सके। सरकार इस बात से सहमत होगी कि एमएसएमई सैक्टर ही अधिक रोजगार पैदा करता है और इस सैक्टर में काम करने वाले व्यापारियों को अपने उत्पाद को बेचने के करीब दो-तीन महीने बाद ही पेमेंट मिलती है। इस सैक्टर में क्रेडिट का प्रचलन है। क्रेडिट के बिना इस क्षेत्र में काम भी नहीं हो सकता है। हर महीने रिटर्न भरने की वजह से उन्हें जो जीएसटी सरकार को जमा करना होता है, वह उन्हें दो से तीन महीने के बाद मिलता है, जिसके लिए उन्हें बैंक से उधार लेना पड़ता है और इसके लिए उन्हें इंटरेस्ट देना पड़ता है। इसका नुकसान एमएसएमई

सैक्टर को काफी परेशान करता है। अगर तिमाही रिटर्न का प्रावधान इस सैक्टर के लिए कर दिया जाए, तो यह सैक्टर काफी फलफूल सकता है।

SHRIMATI APARUPA PODDAR (ARAMBAG): Sir, I thank you for allowing me to speak on this Bill. The Bills that are moved by the hon. Minister, Shri Piyush Goyal, I am sure, would address all the problems that are experienced by the common people of this country, particularly the consumers.

I fail to understand as to why there is no GST in petrol, electricity and liquor. I would like to bring to the notice of the Union Government that even now many restaurants are charging Service Charges from the consumers over and above the GST. What action the Government has taken to check and control these offenders.

Everyone will agree that the way it has been framed and implemented, GST has proved to be a great disaster, and has affected the normal transaction in trade and commerce throughout the country. Earlier VAT was introduced throughout India. If there was a shortfall in the collection of GST, and when the same is compared with the VAT, if it is less, then, the Central Government have taken a policy decision for extending supplementary compensation. It was the policy decision taken by the Central Government that at the time of introduction of GST that different States can demand compensation if their revenue on account of GST is less than the earlier period.

My State Government is not getting adequate compensation as yet as was declared by the Central Government at the time of introduction of the GST. Is the Government providing adequate compensation to the States? If they are providing compensation, how much has been given to all the States?



The Central Government should continue to work in close coordination with the States and come up with a clear laid out roadmap.

With these words, I conclude. Thank you, Sir.

SHRI PIYUSH GOYAL: Deputy Speaker Sir, it is a very historic day today when the nation is celebrating in one sense the Quit India Movement and also paying homage to all the martyrs who laid down their lives for this country. We, in this august House, are making very significant changes to the various GST laws, procedures and policies which will have a very far-reaching impact on the economic story of India.

वैसे आज का दिन इसलिए भी ऐतिहासिक है क्योंकि राज्य सभा में अनुसूचित जातियाँ, अनुसूचित जनजातियाँ (अत्याचार निरोधक) संशोधन विधेयक, 2018 अभी-अभी पारित हुआ है। संसद के माध्यम से हमने अपने देश के दलित-आदिवासी भाइयों-बहनों को संदेश दिया है कि दोनों सदनों के सभी सदस्य, सभी दल उनके हितों की रक्षा के लिए उनकी चिन्ता करते हैं। कभी भी उनके हितों की रक्षा के बीच बाधा आए, तो उसे सुलझाने के लिए, उसे रोकने के लिए संसद के दोनों सदन सक्षम हैं और तैनात हैं। मेरा सौभाग्य है कि मुझे वहाँ इसे पारित करने के लिए वोटिंग का मौका मिला और आज ही के दिन यह बिल पारित किया गया।

आज आर्थिक व्यवस्था में जो आमूलचूल परिवर्तन होने जा रहा है, मुझे उसमें भी भाग लेने का मौका मिला। यदि इसी को और आगे बढ़ाएं, तो जैसे क्विट इंडिया मूवमेंट हुआ था, उसी तरह से आज के दिन को देखें, तो आज क्विट इनएफिशिएंसी डे माना जा सकता है। यह माना जा सकता है कि आज का दिन क्विट करप्शन डे भी है। भ्रष्टाचार मिटाने के लिए भी आज बहुत महत्वपूर्ण बदलाव किए जा रहे हैं। यह भी माना जा सकता है कि क्विट हैरीसमेंट डे की नींव भी आज रखी जा रही है।

मल्टिपल टैक्सेज से छुटकारा पाने के लिए जीएसटी लाया गया। अलग-अलग 40 प्रकार के टैक्सेज और सेस से कार्रकेडिंग इफेक्ट होता था। इसलिए आज क्विट मल्टिपल टैक्सेज का दिन भी मनाया जा रहा है। अलग-अलग कानूनों में जो कॉम्प्लिकेशंस थे, जो जीएसटी व्यवस्था में भी आ गए थे, उनसे भी छुटकारा पाने के लिए आज क्विट कॉम्प्लिकेटेड लॉज डे माना जा सकता है।

मैं समझता हूँ कि जीएसटी के माध्यम से आज पूरे देश में संघीय ढाँचे को मजबूत करने का संदेश गया है। वास्तव में जीएसटी सभी की सामूहिक धरोहर है। इसे केन्द्र सरकार ने अकेले नहीं कर लिया है। इसमें केन्द्र सरकार, राज्य सरकारें और यूनियन टेरिट्रीज सभी के हितों को रखा गया है।

This is also a 'Quit Discord Among Centre and States Day'.

हम यह भी संदेश दे रहे हैं कि केन्द्र सरकार और राज्य सरकारें मिल-जुलकर काम कर सकती हैं। सबसे महत्वपूर्ण संदेश है, जैसा कि मैंने शुरू में बताया, लगभग चार सौ से अधिक सामानों के टैक्स रेट कम किए गए, लगभग 68 सेवाओं में भी टैक्स रेट कम किए गए। इस प्रकार से, आज क्विट हार्ड टैक्सेज डे भी मनाया जा सकता है। एक प्रकार से, आज हम देश के 125 करोड़ नागरिकों को मजबूत बना रहे हैं, सक्षम बना रहे हैं, we are empowering 125 crore Indians through a good and simple tax.

कई माननीय सदस्यों ने विषय उठाया कि इसमें इतने बदलाव क्यों किए जा रहे हैं। एक मशहूर व्यक्ति ने कहा था कि जब परिस्थितियाँ बदलती हैं, तो आप क्या करते हो? आप वहीं बैठे रहते हो या आप परिस्थितियों के अनुसार बदलते हो, आगे बढ़ते हो और उनको पूरी तरह से समझने के बाद उनमें सुधार करते हो?

मैं समझता हूँ कि जब जी.एस.टी. लागू किया गया था, उसी दिन माननीय अरुण जेटली जी द्वारा यह स्पष्ट किया गया था कि इससे टैक्स स्ट्रक्चर में एक बड़ा बदलाव होगा, करों को कलैक्ट करने की व्यवस्था में एक आमूल चूल परिवर्तन होगा। यह स्वाभाविक है कि इतना बड़ा बदलाव, जो विश्व के किसी अन्य बड़े देश ने नहीं किया है, उसे करने का साहस भारत ने किया है। समय-समय पर हमें जैसा अनुभव मिलेगा, उसके हिसाब से बदलाव करने की हम में ताकत है।

मैं समझता हूँ कि लोगों के मन की बात सुनना, लोगों के मन में जो समस्याएं आती हैं, उनको समझना और उसके हिसाब से व्यवस्थाओं में सुधार करना, यह इस सरकार की विशेषता रही है। इसी कड़ी में आज जी.एस.टी. में कुछ बड़े महत्वपूर्ण परिवर्तन लेकर सरकार आप सब के सामने आई है। कुछ विषय सामने आए थे कि हैण्डलूम टैक्सटाइल को भी जीरो ड्यूटी कर दिया जाए।

इस संबंध में, मैं समझता हूँ कि आज अगर आप टैक्सटाइल सैक्टर में किसी को पूछेंगे, तो आप पाएंगे कि टैक्सटाइल सैक्टर की हर समस्या को जी.एस.टी. काउंसिल ने शत प्रतिशत हल कर दिया है। अब उनको आई.टी.सी. रिफंड मिलने के बाद वर्ष 2017 से पहले जो पुरानी व्यवस्था थी, टैक्सटाइल सैक्टर के लिए अब उससे ज्यादा बढ़िया व्यवस्था बन गई है। पहले भी टैक्सटाइल सैक्टर में टैक्स थे, ऐसा नहीं है कि पहले टैक्सटाइल सैक्टर जीरो टैक्स सैक्टर था। यह जरूर था कि उपभोक्ता को वह टैक्स दिखता नहीं था। एक्साइज ड्यूटी के नाम पर लूम के ऊपर प्रोडक्शन स्टेज पर टैक्स लगता था। उसके सेट-ऑफ का कोई साधन नहीं था और हमें यह भ्रम था कि टैक्सटाइल पर कोई टैक्स नहीं है। वास्तव स्थिति यह थी कि आज से अधिक टैक्स पहले लगता था। अब पांच परसेंट टैक्स लगाने से और पहली अगस्त से उस पर इनपुट टैक्स क्रेडिट रिफंड के रूप में देने से वास्तव में टैक्सटाइल क्षेत्र को लाभ पहुंचा है। इससे टैक्सटाइल वास्तव में पुराने जमाने के मुकाबले और सस्ते होंगे।

उपाध्यक्ष महोदय, कुछ राज्यों ने कंपेनसेशन का विषय उठाया है। मैं समझता हूँ कि यह जरूरी है कि मैं उसे यहां थोड़ा-बहुत स्पष्ट करूं। पिछले तीन वर्षों का अलग-अलग राज्यों का जो इनडायरेक्ट टैक्स कलैक्शन था, हमने उसको स्टडी किया। वर्ष 2013-14, 2014-15 और 2015-16, अगर आप इन तीनों वर्षों का आकलन करें, तो आप पाएंगे कि 22 राज्यों में केंद्र सरकार द्वारा जो 14 प्रतिशत बढ़ोतरी सुनिश्चित की जा रही है, उससे उन 22 राज्यों को लाभ होने जा रहा है। इसमें सब से अच्छी बात यह है कि भारतीय जनता पार्टी, एन.डी.ए. की सरकार होने के बावजूद हमने इसमें पक्षपात नहीं किया। जब हमने 14 प्रतिशत देने की अनुमति दी, तब हम भलीभांति जानते थे कि आंध्र प्रदेश के राजस्व में लगभग नौ प्रतिशत की हर वर्ष बढ़त होती थी। हम भलीभांति जानते थे कि ओडिशा में मात्र 7.5 प्रतिशत इनडायरेक्ट टैक्स कलैक्शन में बढ़त होती थी। हमारे सामने यह स्पष्ट था कि तमिलनाडु के राजस्व में इनडायरेक्ट टैक्स में हर वर्ष सिर्फ 5.5 प्रतिशत की वृद्धि होती थी। यहां तक कि कर्नाटक और केरल में भी 14 प्रतिशत सुनिश्चित करने से अधिक लाभ होगा। वैसे विपक्ष के पास बहुत कम प्रदेश रह गए हैं। उसकी जिम्मेदारी मेरी नहीं है। यह निर्णय तो जनता ने लिया है, लेकिन इसके बावजूद जितने प्रदेश रह गए हैं, उन सब में भी कम राजस्व होने के बावजूद हमने 14 प्रतिशत का गारंटीड ग्रोथ

कंपेनसेशन के रूप में देने का निर्णय लेकर सभी राज्यों को साथ में लिया और सर्वसम्मति से जी.एस.टी. को इस देश में सफलतापूर्वक लागू किया।

उपाध्यक्ष महोदय, माननीय राजेश रंजन जी चले गए हैं। मुझे पता नहीं उन्होंने क्या बातें कहीं। मुझे वास्तव में समझ में नहीं आया कि वे क्या कहना चाह रहे थे। हमने अलग-अलग रेट इसलिए रखे, क्योंकि हवाई चप्पल और मर्सिडीज़ के रेट्स में फर्क होना चाहिए। वे एक बार यह भी कह गए कि मर्सिडीज़ और गरीब की वस्तुओं पर सेम रेट है और यह भी कह गए कि अलग-अलग रेट क्यों हैं, इसमें एक ही रेट या दो रेट करो। मुझे लगता है कि वे आज बहुत ही कंप्यूज़्ड अवस्था में भाषण देकर गए हैं।

कई माननीय सांसदों ने जो विषय उठाये हैं, मैं समझता हूँ कि अगर वे उनका गहराई से अध्ययन करें, तो उनको ध्यान में आएगा कि कई विषय एकदम बेबुनियाद उठाये गये हैं। कहा गया है कि रिड्यूस् रेट से रेवेन्यू घटेगा। हमारा मानना है कि सरकार का दायित्व सिर्फ रेवेन्यू बढ़ाना नहीं है। हमें उपभोक्ता की भी चिन्ता है। हम एक ईमानदार व्यवस्था को प्रोत्साहन दे रहे हैं, जिसमें कम कर होंगे और उस व्यवस्था से और लोग भी जुड़ेंगे। मुझे लगता है कि कम्पलायंस और एक्सपेण्डिड टैक्स बेस से रेवेन्यू बढ़ेगा। हमें पूरा विश्वास है और जैसा मैंने शुरू में कहा था कि इस देश की जनता, इस देश के उद्यमी, इस देश के व्यापारी इस ईमानदार व्यवस्था को अपनेपन से अपना रहे हैं। वे देख रहे हैं कि उनकी समस्याओं को सरकार भी रिस्पोंड करती है। मुझे पूरा विश्वास है कि टैक्स के कलेक्शन में कोई कमी नहीं होगी और करप्शन भी कम होगा। आज हम जी.एस.टी. के प्रावधान में बदलाव ला रहे हैं। यह देशहित और जनहित के कार्य करने का सौभाग्य हम सबको मिला है। मैं पुनः एक बार फिर आप सबसे अनुरोध करूँगा कि इस कानून के अमेण्डमेंट को सर्वसम्मति से पास कर स्टेट्स को भेजें।

**HON. DEPUTY SPEAKER:** The question is:

“That the Bill further to amend the Central Goods and Services Tax Act, 2017, be taken into consideration.”

*The motion was adopted.*

HON. DEPUTY SPEAKER: The House shall now take up clause by clause consideration of the Bill.

**Clauses 2 to 32**

HON. DEPUTY SPEAKER: The question is:

“That clauses 2 to 32 stand part of the Bill.”

*The motion was adopted.*

*Clauses 2 to 32 were added to the Bill.*

*Clause 1, the Enacting Formula and the Long Title were added to the Bill.*

SHRI PIYUSH GOYAL: I beg to move:

“That the Bill be passed.”

HON. DEPUTY SPEAKER: The question is:

“That the Bill be passed.”

*The motion was adopted.*

HON. DEPUTY SPEAKER: Now we will take up item no. 52.

The question is:

“The Bill further to amend the Integrated Goods and Services Tax Act, 2017, be taken into consideration.”

*The motion was adopted.*

HON. DEPUTY SPEAKER: The House shall now take up clause by clause consideration of the Bill.

Since Shri N.K. Premachandran is not present in the House to move his amendments, I will put all the clauses together to the vote of the House.

The question is:

“That clauses 2 to 8 stand part of the Bill.”

*The motion was adopted.*

*Clauses 2 to 8 were added to the Bill.*

*Clause 1, the Enacting Formula and the Long Title were added to the Bill.*

SHRI PIYUSH GOYAL: I beg to move:

“That the Bill be passed.”

HON. DEPUTY SPEAKER: The question is:

“That the Bill be passed.”

*The motion was adopted.*

HON. DEPUTY SPEAKER: Now we will take up item no. 53.

The question is:

“That the Bill to amend the Union Territory Goods and Services Tax Act, 2017, be taken into consideration.”

*The motion was adopted.*

HON. DEPUTY SPEAKER: The House shall now take up clause by clause consideration of the Bill.

Since Shri N.K. Premachandran is not present in the House to move his amendment, I will put all the clauses together to the vote of the House.

The question is:

“That clauses 2 to 4 stand part of the Bill.”

*The motion was adopted.*

*Clauses 2 to 4 were added to the Bill.*

*Clause 1, the Enacting Formula and the Long Title were added to the Bill.*

SHRI PIYUSH GOYAL: I beg to move:

“That the Bill be passed.”

HON. DEPUTY SPEAKER: The question is:

“That the Bill be passed.”

*The motion was adopted.*

HON. DEPUTY SPEAKER: Now we will take up item no. 54.

The question is:

“That the Bill further to amend the Goods and Services Tax (Compensation to States) Act, 2017, be taken into consideration.”

*The motion was adopted.*

HON. DEPUTY SPEAKER: The House shall now take up clause by clause consideration of the Bill.



HON. DEPUTY SPEAKER: The question is:

“That clauses 2 and 3 stand part of the Bill.”

*The motion was adopted.*

*Clauses 2 and 3 were added to the Bill.*

*Clause 1, the Enacting Formula and the Long Title were added to the Bill.*

SHRI PIYUSH GOYAL: I beg to move:

“That the Bill be passed.”

HON. DEPUTY SPEAKER: The question is:

“That the Bill be passed.”

*The motion was adopted.*

---

**17 25 hrs**

**NATIONAL COMMISSION FOR BACKWARD  
CLASSES (REPEAL) BILL, 2017\***  
***Amendments made by Rajya Sabha***

सामाजिक न्याय और अधिकारिता मंत्री (श्री थावर चंद गहलोत) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ :

“कि राष्ट्रीय पिछड़ा वर्ग आयोग अधिनियम, 1993 का निरसन करने वाले विधेयक में राज्य सभा द्वारा किए गए निम्नलिखित संशोधनों पर विचार किया जाए:-”

अधिनियमन सूत्र

1. पृष्ठ 1, पंक्ति 1, -

“अड़सठवें” के स्थान पर “उनहत्तरवें” **प्रतिस्थापित** किया जाए।

खण्ड 1

2. पृष्ठ 1, पंक्ति 4, -

अंक “2017” के स्थान पर अंक “2018” **प्रतिस्थापित** किया जाए।

HON. DEPUTY SPEAKER: The question is:

“That the following amendments made by Rajya Sabha in the Bill to repeal the National Commission for Backward Classes Act, 1993 be taken into consideration:-”

**ENACTING FORMULA**

1. That at page 1, line 1, ***for*** the word "Sixty-eighth", the word "Sixty-ninth" be ***substituted***.

---

\* The Bill was passed by Lok Sabha on the 10<sup>th</sup> April, 2017 and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with amendments at its sitting held on the 6<sup>th</sup> August, 2018 and returned it to Lok Sabha on 7<sup>th</sup> August, 2018.

**CLAUSE 1**

2. That at page 1, line 4, **for** the figure "2017", the figure "2018" be **substituted** ."

*The motion was adopted.*

HON.DEPUTY SPEAKER: We shall now take up amendments made by Rajya Sabha. I shall now put amendment Nos. 1 and 2 made by Rajya Sabha together to the vote of the House.

The question is:

**“ENACTING FORMULA**

1. That at page 1, line 1, **for** the word "Sixty-eighth", the word "Sixty-ninth" be **substituted**.

**CLAUSE 1**

2. That at page 1, line 4, **for** the figure "2017", the figure "2018" be **substituted** ."

*The motion was adopted.*

HON.DEPUTY SPEAKER: The Minister may now move that the amendments made by Rajya Sabha in the National Commission for Backward Classes (Repeal) Bill, 2017, as passed by Lok Sabha, be agreed to.

**श्री थावर चंद गहलोत** : महोदय, मैं प्रस्ताव करता हूँ :

“कि सभा, राज्य सभा द्वारा किए गए संशोधनों से सहमत हो।”

HON. DEPUTY SPEAKER: The question is:

“That the amendments made by Rajya Sabha in the Bill be agreed to.”

*The motion was adopted.*

---

**17 28 hrs**

**BANNING OF UNREGULATED DEPOSIT SCHEMES BILLS, 2018- DEFERRED**

**वित्त मंत्रालय में राज्य मंत्री (श्री शिव प्रताप शुक्ला) :** उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ :

“कि अविनियमित निक्षेप पर पाबंदी के लिए एक व्यापक तंत्र का उपबंध करने के लिए और निक्षेपकर्त्ताओं के हितों की संरक्षा के लिए तथा उससे संबंधित या उसे आनुषंगिक विषयों वाले विधेयक पर विचार किया जाए”

HON. DEPUTY SPEAKER: Motion moved:

“That the Bill to provide for a comprehensive mechanism to ban the unregulated deposit schemes and to protect the interest of depositors and for matters connected therewith or incidental thereto, be taken into consideration.”

**श्री निशिकान्त दुबे (गोड्डा) :** उपाध्यक्ष महोदय, मोदी जी के नेतृत्व में भारतीय जनता पार्टी की सरकार ने इस देश के गांव, गरीब और किसानों के लिए बहुत बड़ा काम किया है। जिस बिल पर डिस्कशन होने वाला है, वह गरीब लोगों का जो पैसा पॉन्जी स्कीम्स में चला जाता है, उसको रोकने के लिए है। पॉन्जी स्कीम्स पर आज तक कोई रेग्युलेशन नहीं था, जिसके लिए सरकार यह बिल लेकर आयी है। यह बहुत ही महत्वपूर्ण बिल है। खास तौर से ईस्टर्न इंडिया, जिसमें पश्चिम बंगाल, झारखण्ड, बिहार, ओडिशा और पूरा नॉर्थ-ईस्ट इनसे बहुत परेशान है। मेरा आपके माध्यम से मंत्री महोदय से आग्रह है कि यह बहुत महत्वपूर्ण बिल है और इस पर विस्तृत चर्चा की आवश्यकता है। ऐसे कई मसले हैं, जो राज्यों से भी संबंधित हैं, इसलिए मेरा आग्रह है कि इस बिल को स्टैंडिंग कमेटी को भेज दिया जाए और स्टैंडिंग कमेटी से विंटर सेशन तक रिपोर्ट देने का आग्रह किया जाएगा तो एक अच्छा बिल सदन में हम प्रस्तुत कर पाएंगे। यह देश के लिए भी अच्छा होगा।

HON. DEPUTY SPEAKER: Does the House agree to refer this Bill to the Standing Committee?

SEVERAL HON. MEMBERS: Yes.

HON. DEPUTY SPEAKER: All right, the House agrees to refer it to the Standing Committee.

---

**17 30 hrs**

**REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL, 2017**

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): Sir, I beg to move:

“That the Bill further to amend the Representation of the People Act, 1950 and the Representation of the People Act, 1951, be taken into consideration.”

Sir, it is a very simple Bill. NRIs always used to complain that they are not getting opportunity to vote in elections. NRIs are spread in various parts of the world. They have love for India. They are equally interested in the democratic polity of the country and they want to participate in it. NRIs mean those who are citizens of India.

Based on a proper PIL and GoM discussion, we are only giving them the right to vote by proxy. This is a very simple amendment that we are making in the rules. You are aware that military personnel can vote by postal ballot. There have been many concerns like the concern of migrant workers. All the migrant workers who go to different parts of India have their names in the voters' list in their respective constituencies and they have also got the right to get themselves registered in the area where they are working.

HON. DEPUTY SPEAKER: Suppose a candidate is contesting from a Lok Sabha constituency in Kashmir and his vote is in Tamil Nadu, how will he go there?

SHRI RAVI SHANKAR PRASAD: The position is that he has to be registered in the voters' list. The NRIs need not come to vote. They are allowed to vote by proxy. Rules shall authorize as to under what conditions a proxy will vote. In Company Law and others, proxy is allowed. They will have to vet, confirm, and go through the whole process. Those NRIs, who are citizens of India and who still have their names in the voters' list, will be allowed to vote by proxy. Instead of asking them to come from America, England or Russia to vote, they will authorize their confirmed proxy to vote on their behalf. This is the only limited thing that we are trying to bring in. It is good for the country and also for the NRIs. The House should pass it. This is my initial observation on this Bill. I seek your kind indulgence for the consideration and passing of the Bill.

HON. DEPUTY SPEAKER: Motion moved:

“That the Bill further to amend the Representation of the People Act, 1950 and the Representation of the People Act, 1951, be taken into consideration.”



SHRI R. GOPALAKRISHNAN (MADURAI): I express my gratitude to my beloved leader Puratchi Thalaivi Amma before I speak on the Representation of the People (Amendment) Bill, 2017 which was introduced in Lok Sabha on December 18, 2017. The Bill seeks to amend the Representation of the People Act, 1950 and the Representation of the People Act, 1951 so as to allow proxy voting and to make certain provisions of the Acts gender-neutral.

The 1950 Act provides for allocation of seats and delimitation of constituencies for elections, qualifications of voters and preparation of electoral rolls. The 1951 Act provides for the conduct of elections and offences and disputes related to elections.

The 1951 Act permits an overseas voter to vote only in person. The Bill seeks to amend the 1951 Act to permit an overseas voter to cast his vote in person or by proxy in the constituency where the poll is taken. The 1951 Act provides for the wife of a person holding a service qualification to vote. The Bill replaces the term 'wife' with 'spouse'.

Sir, the previous UPA Government conceded the demand of overseas Indians to give the right to vote in the elections in the country in 2009. But their jubilation faded when the Election Commission subsequently made their physical presence mandatory in their respective constituencies at the time of the polls to cast their votes. NRIs ignored the call of the Election Commission to enrol their names in the voters' list online. Only 11,844 out of an estimated 100 million NRIs across the world registered their names at the time of 2014 Lok Sabha polls. Of these, very few travelled to India to exercise their franchise.

NRIs could not use their right because it was not practical and affordable for them to make an exclusive visit to the country at the time of elections.

The Government has sought to solve this problem by allowing NRIs to cast their votes from their overseas location through 'proxy'. However, a cross-section of the Non-Resident Indians have expressed apprehension that the facility could be misused. For example, say I am living with my family in Dubai. If I appoint a distant relative or a friend as my proxy, what is the guarantee that he or she will cast the vote according to my preference? The political parties back home can influence my proxy to vote for their candidate. I could not appoint a proxy unless there is a mechanism to confirm that he will vote for the candidate of my choice. It was not possible to trust even family members as they have their own political leanings. There are questions about the need for proxy voting in the technologically advanced era. The technology is now available to make foolproof online voting. The Government should use this and introduce online voting. Aadhar Card, which serves as the single identification, is now mandatory for all resident Indians. If the NRIs too are brought under this, they can vote online with biometric identification sitting anywhere in the world. Proxy voting might affect free and fair polls. Instead of this, voting for NRIs through Indian Embassies and Consulates will be safer and apt.

A majority of workers living abroad are unskilled or semi-skilled workers in the Middle East and in the Arabian countries. Most of these countries do not allow political activity. This means that the political parties may have to employ different

tactics to canvass for the NRI votes. We are afraid this could even pave the way to vote trading.

According to rough estimates, there are about 25 million NRIs of eligible voting age. They could hold a considerable sway in election results, wherever the contest is very close. Even a few votes will decide the winner and the loser. Therefore, the move to grant proxy voting rights to overseas electors assumes a significant importance and it is also desirable to provide equal opportunities for all political parties and leaders in getting the confidence of the NRI voters. Thank you, Sir.

**श्री राजीव प्रताप रूडी (सारण):** उपाध्यक्ष महोदय, लोकतंत्र के अपने संविधान के तहत जो हमारी व्यवस्था है, उसमें तीन स्तंभ हैं – कार्यपालिका, विधायिका और न्यायपालिका। हम जब विधायिका का काम करते हैं तो इस सदन में बैठकर करते हैं और यहां आने का अधिकार मतदान से होता है। चाहे वह विधान सभा में विधायी कार्य करने का हो या लोक सभा में विधायी कार्य करने का हो तो उसका अधिकार हम लोगों को उस मत से मिलता है। जब कभी आदमी बैठकर इत्मीनान से भारतवर्ष के बारे में सोचता है तो यह ख्याल जरूर आता है कि सवा सौ करोड़, अंग्रेजी में उसे कहें a country with a population of 1272 million people and it is a democracy. If we have to look at the figures of the entire globe, पूरी दुनिया में छः बिलियन की आबादी है। चीन और भारत के भीतर यह आबादी लगभग तीन बिलियन है। यानी तीन बिलियन इस पूरी धरती पर रहने वाले लोगों की संख्या भारत और चीन में है, अर्थात् धरती पर चलने वाला हर चौथा व्यक्ति भारतीय या चीनी है, यह हमारी उपस्थिति है। चीन में लोकतंत्र की चर्चा नहीं की जाती है, जबकि भारत में लोकतंत्र की चर्चा की जाती है। लेकिन एक तरफ एक विषय और होता है कि हमारा लोकतंत्र कितना बड़ा है और उसमें हम बार-बार कितने प्रकार की व्यवस्था करते हैं कि लोगों का मतदान हो।

इस सदन के माननीय सांसदगण जानते हैं कि मैं बिहार के एक जिले सारण से आता हूं और बिहार की आबादी इस समय 11 करोड़ है। यदि उत्तर प्रदेश को देखें तो उसकी आबादी बीस करोड़ है। अगर उत्तर प्रदेश अपने आप में एक देश होता तो दुनिया का छठा सबसे बड़ा देश होता। अगर मैं अपने जिले सारण को देखूं तो वहां की आबादी 42 लाख है। चूंकि उस जिले की आबादी 42 लाख है, अगर भारत के भीतर भी देखा जाए तो नौ राज्यों की आबादी, जैसे यहां नायक साहब बैठे हुए हैं, उनके प्रांत की आबादी 15 लाख है और वहां भी एक मुख्य मंत्री बैठते हैं, वहां भी गवर्नर जाते हैं। एक प्रांत ऐसा है, जिसकी आबादी 11 करोड़ है, वहां भी मुख्य मंत्री बैठते हैं। अब यदि इसकी तुलना करें तो पूरी दुनिया में यूनाइटेड नेशंस के 193 देश हैं और नॉन-यू.एन. देश लगभग 233 हैं। आज अगर मैं अपने जिले की चर्चा संख्या के आधार पर करूं तो सारण जिला की आबादी दुनिया के 103 देशों से ज्यादा है।

उस लोकतंत्र को हम कायम रखते हैं। मतलब कि हमारा एस.पी. डी.जी. के बराबर है। हम उन देशों से तुलना करते हैं। इसके पहले जब मैं मंत्री था तो मैं अगली बेंच पर बैठता था। मुझे विदेश जाने का मौका मिलता था। उस हैसियत से जब मैं विदेश गया तो एक देश में पहुंचा। वहां राष्ट्रपति, प्रधान मंत्री और कैबिनेट थी। वहां पर डी.जी. आदि सब कुछ था। मैंने पूछा कि इतना बड़ा लोकतंत्र है, तो जरा इसकी आबादी बताओ। उन्होंने कहा कि यहां एक लाख अस्सी हजार लोग रहते हैं और वहां का लोकतंत्र है। इसी प्रकार जब मैं दक्षिण अफ्रीका में गया, वहां जिस हवाई अड्डे पर उतरा तो मैंने देखा कि एक बड़ा ट्रिपल सेवन जहाज खड़ा है, ए-380 खड़ा है, तो मैंने सोचा कि भई यह देश तो बहुत बड़ा है। रात के अंधेरे में हम लोग उतरे थे तो मैंने एंबेसडर से उतर कर पूछा कि इस देश की आबादी क्या है? वह अफ्रीका का सबसे प्रगतिशील देश है। कभी-कभी यू.एन. की बड़ी-बड़ी कॉन्फ्रेंस में लोग कहते हैं कि साहब यह सबसे प्रगतिशील देश है। उसका जीडीपी 20 प्रतिशत के आस-पास है। मैंने पूछा कि इस देश की आबादी क्या है तो पता चला कि उस देश की आबादी 90 हजार लोगों की थी है। जहां राष्ट्रपति, प्रधान मंत्री, डिफेंस चीफ आदि सब कुछ है। उस तुलना में आज हम देश से बाहर रहने वाले भारतीयों को वोट देने की बात करते हैं तो पूरी दुनिया में लगभग 25 मिलियन लोग जो भारत के बाहर रहते हैं, उनको वोट देने के अधिकार की बात है। आप अनुमान लगा सकते हैं कि यह कितना बड़ा निर्णय होगा। यह सदन जब भी बैठ कर कोई निर्णय लेता है तो वह निर्णय बहुत बड़ा होता है। वह दुनिया के सौ देशों से अधिक बड़ा निर्णय होता है और इसी कारण पूरी दुनिया आज हमारे सदन की तरफ, इस संसद की तरफ, इस लोकतंत्र की तरफ देख रही है। पूरी दुनिया में हम ताकत के साथ खड़े होते हैं। इसका कारण यही है कि हमारे पास इस लोकतंत्र की जो शक्ति है, वह सदन का फैसला है। आज एक फैसला हम लोग लेने जा रहे हैं कि विदेशों में 33 मिलियन जो भारतीय रहते हैं, वे आ कर भारत में मतदान करें। अधिकार तो पहले भी था, लेकिन उनको आना पड़ता था। आज के बाद चुनाव आयोग कोई कानून बनाएगा कि वे यहां आ कर किस प्रकार से वोट दें।

महोदय, अब चुनाव आने वाला है। चुनाव आयोग ने घोषणा कर दी है कि वोटर लिस्ट का पब्लिकेशन, नाम काटना, नाम जोड़ना आदि सब होता है। जब हम सब सांसद मिल कर नाम जोड़ते और काटते हैं या शिकायत करते हैं तो एक हिंदू अखबार में मैंने एक आर्टिकल देखा, उसमें लिखा था कि देश में लगभग 33 करोड़ लोग माइग्रेंट हैं, यानी हमारे आपके जैसे, जो हमारे निचले स्तर के लोग हैं, 33 करोड़ लोग भारत के भीतर ही एक राज्य से दूसरे राज्य में साल में कहीं न कहीं पेट भरने जाते हैं। इतना ही नहीं, हमारे गुजरात के लोग यहां हैं, बिहार से कितने लोग महाराष्ट्र में हैं, मुंबई में हैं, पूरे भारतवर्ष में आप यह देख सकते हैं। जैसे आज मैं छपरा का सांसद हूँ तो मेरे जिले में गांव के गांव खाली पड़े हुए हैं। जो लोग थोड़े से अमीर हो गए, जिनके पास पैसे हो गए, वे शहरों की तरफ चल पड़े। उनका गांव में भी वोट है और शहर में भी वोट है। अब वे शहर में जा कर वोटर बन जाते हैं। जब देहात में चुनाव का दिन आता है, यह बहुत सारे गांवों का विषय है, तब गांवों में हम ढूंढते हैं कि भई मेरा वोटर कहां है। बूथ पर देखते हैं कि नौ सौ वोट हैं, परंतु जब गांवों में वोट डालने के लिए जाओ तो दो सौ वोट ही पड़ते हैं। इस देश में लोगों को लगता है कि मेरा वोट जहां रहेगा, वहां मेरी उपस्थिति दर्ज करेगा। यह खतरनाक सिचुएशन है। लेकिन अगर ऐसी स्थिति है, लोगों की ऐसी मानसिकता है तो आज दस करोड़ लोग एक जिले से दूसरे जिले में रहते हैं और उनको मतदान का अधिकार चुनाव के दिन नहीं होता है। जब हम लोगों ने इतना बड़ा कदम आज उठा लिया है तो क्यों न एक कदम और उठाएं। जिस तरह से पोस्टल बैलेट होता है, उसी प्रकार से मेरा मतदाता जो कहीं और हो और उसकी संख्या सौ से ज्यादा किसी एक स्थान पर हो, तो उसको भी वोट वहीं डालने की सुविधा मिले। हमारा इतना बड़ा लोकतंत्र है। जिस लोकतंत्र के बारे में हम चर्चा करते हैं। अगर चुनाव आयोग कहता है कि तीन सौ लोगों पर एक पोलिंग बूथ बना देंगे तो अगर मेरा सौ वोटर कहीं गुजरात में है, कहीं महाराष्ट्र में है, कहीं बेंगलुरु में है, कहीं कुर्ग में है तो उसके लिए भी एक मतदान केंद्र बना दीजिए, ताकि लोकतंत्र की ताकत बनी रहे। यह मेरा प्रस्ताव है। सरकार अगर मेरी बात सुन रही होगी तो इस पर ध्यान जरूर देगी, क्योंकि सब लोग नेता हैं और सब लोग वोट पर ही जीत कर आते हैं। तो हम लोग वोट के पीछे तो जाते ही हैं। लेकिन लोकतंत्र की ताकत और मर्यादा को बनाए रखने के लिए यह कदम बहुत जरूरी है।

माननीय मंत्री जी, मुझे विश्वास है कि आप इस बार लोक सभा में आएंगे। आप लंबे अर्से से राज्य सभा में हैं। यह काम आपको करना पड़ेगा, ताकि आपको भी इसका लाभ मिल सके और अगर आप इस काम को समझेंगे तो अच्छा रहेगा, क्योंकि आपको इसका पूरा का पूरा लाभ मिल सकेगा। मैं सदन से कहूंगा कि यह अपने आप में एक क्रांतिकारी निर्णय है। विदेशों में आज कितना हर्ष होगा। विदेशों में कई प्रकार के निर्णय सरकार लेती है। आज भी मैं जानता हूँ, मेरे कई ऐसे मित्र हैं, जो विदेशों में रहते हैं, अमरीका में रहते हैं। तीस-तीस साल रहने के बाद भी उन्होंने अपना पासपोर्ट भारतीय रखा है। लेकिन उनको यहां आने के लिए वीजा की मांग करनी पड़ती है। अफसोस है कि जो व्यक्ति तीस साल से अमरीका में रह कर, भारत का पासपोर्ट ले कर घूम रहा है, उसको भी वीजा की आवश्यकता है। उसको भी लंबी लाइन में खड़ा होना पड़ता है। ऐसे बहुत सारे मुद्दे भारत के लिए हैं और भारत की ताकत तथा पहचान के लिए हैं। यह बड़ा निर्णय सरकार करने जा रही है, लेकिन आने वाले दिनों में ऐसी अच्छी चीज का विस्तार होना चाहिए, क्योंकि पूरी दुनिया में भारतीयों की उपस्थिति है। इससे हमारी ताकत बनती है।

मैं आपके माध्यम से, सदन के माध्यम से माननीय मंत्री जी की काबिलियत को ध्यान में रखते हुए उनसे यह आग्रह करूंगा कि वे इस निर्णय का आगे भी विस्तार करें ताकि हमारे अच्छे मतदाता, जो हमसे दूर रहते हैं, वे भी हमारे लिए मतदान कर सकें। बहुत-बहुत धन्यवाद।

DR. MAMTAZ SANGHAMITA (BARDHMAN DURGAPUR): Hon. Deputy-Speaker, Sir, thank you for giving me this opportunity to participate in the discussion on the amendment of the Representation of the People Act.

In one way it is a good amendment but I am very surprised about the fact that the hon. Minister while making his initial remarks on the Bill said it is a very simple Bill. But it cannot be a simple Bill. Here it is a matter of the identity of people and also a question of the right of a person. How can a proxy vote be an alternative?

The point that I would like to make here is that while on the one hand we, everywhere, are trying to remove irregularities, there we are creating one more irregularity by bringing in this provision of proxy vote in this Act. How can we be sure that the person who is being chosen to give the proxy vote on behalf of the original person is casting the same choice as that of the person in whose name the vote is listed? In the event of a proxy vote, one vote would be cast by two people, one is the original person whose name the vote is being cast and the other one would be the person who is giving proxy on his behalf. It is very difficult to make it fool-proof.

The Government is thinking about the interest of the well-to-do NRIs because it may so happen that those votes may come to them. But on the other hand, the migrant people for whom the Government is shedding Crocodile Tears would not be allowed to cast a proxy vote. So, it is not possible to make it fool-proof at all. The electronic voting system is also not fool-proof with so much of cyber fraud being committed.



The Government should think twice or more times before they think of implementing the provisions of this Bill. I think, it is irregular in nature.

Thank you.

**श्री आनंदराव अडसुल (अमरावती):** महोदय, हमारे साथी रूडी जी की भाषा के अनुसार हमारे विद्वान मंत्री जी ने एक क्रान्तिकारी विचार हमारे सामने रखा है। This is about proxy vote on behalf of the NRI. मेरे दो-तीन सवाल हैं, हमारे मंत्री जी उन सवालों का निराकरण जरूर करेंगे। हमारा संविधान कहता है कि “एक नागरिक-एक वोट”। यह पहली बात है। प्रॉक्सी के माध्यम से अगर उनको दूसरा वोट करने का अधिकार मिलता है, तीसरा वोट करने का अधिकार मिलता है और जब हम वोटिंग करते हैं तो हमारी अंगुली के ऊपर इंक मार्क लगाया जाता है, तो कितनी अंगुलियों के ऊपर वह इंक मार्क लगा पाएगा, यह भी एक सवाल पैदा होता है।

एक बात यह है कि जब चुनाव आते हैं तो एक अलग-सा वातावरण बन जाता है। वर्ष 2014 का चुनाव आज भी हमें सामने दिखाई देता है। उस समय देश में इसके लिए पूरा माहौल बना था। सन्त, महन्त, सभी इसमें शामिल हुए, बच्चे से लेकर बूढ़े तक इसमें शामिल हुए थे। उस समय नारा एक ही था - ‘मोदी, मोदी’। वातावरण में अपना एक विचार बन जाता है। जो इस देश में नहीं है, बल्कि बाहर है, वह भी इसे टी.वी. पर देख लेगा, समाचार-पत्रों में पढ़ेगा। पर, तब भी यहां का जो असली वातावरण होता है, इसके बारे में उसे पता नहीं होता है। फिर वह किसी को यह अधिकार देगा, अगर वह हमारा सिटीजन है तो अधिकार देने की यह बात अच्छी भी है। लेकिन, इससे जो सवाल पैदा होते हैं, अगर आप उनका निराकरण करेंगे तो डेफिनेटली आपके इस निर्णय को मैं क्रान्तिकारी मानता हूं और इसका सपोर्ट करता हूं।

SHRI KALIKESH N. SINGH DEO (BOLANGIR): Sir, this particular amendment brought by the hon. Minister is not a simple amendment. It goes into the very basic foundation of democracy of India.

While we all agree that NRIs still remain Indians and should have a participatory nature of involvement in the democratic functioning of the country, the manner in which it has been brought in suggests to me that this particular process of yours is not fully thought out. Sir, please bear with me and I beg due indulgence from you on this point.

Our democracy functions on one-vote-one-person system which is governed by the Election Commission and the first past the post gets elected like you and me. My first question is this now. Does the Election Commission have the power to monitor elections outside India, if there is any system of doing that? How will you ensure that registration is correct or not? Has any thought been done on that?

HON. DEPUTY SPEAKER: French people are voting in Pondicherry when there is an election of President in France. Their Election Commission controls the election here when there is an election in France. There is a provision for that.

SHRI KALIKESH N. SINGH DEO : Sir, the Minister should tell us as to what provisions he has made to ensure that registration of these people is accurate and correct and whether it can be infiltrated. It is not a question of just a simple amendment. It strikes at the basic foundation of democracy and the Constitution of India.

We are talking about a proxy voting system. There is a proxy voting system for Armed personnel and Government servants in India but they also have an ability to choose between proxy voting or a e-postal voting. Why do we not have that option in this case also?

For example, a lady is working outside India and she chooses her husband to go and vote for a certain political party. He does not agree with her. He votes against her choice. Is that not a violation of her choice of vote? I would like to point out here that individual's freedom of expression through election under article 19A of the Constitution gets violated.

I would also like to point out here that it violates an individual's liberty to cast vote of his choice under article 21 of the Constitution. It is a constitutional provision. How do you ensure that the proxy will vote as per the nature or the intent of the person who has given the proxy?

Then, the hon. Member from Shiv Sena, Shri Adsul basically alluded to one person-one vote criteria. Under the Constitution, each person has one vote. However, in this case, if I am the proxy of my spouse, I will vote for myself and I will vote for her also. He talked in a very nice manner which is understood by everybody. 'कितने हाथों में आप इंक लगाएंगे?'

सर, मैं इसे थोड़ा टेक्नीकली बोलता हूँ। It violates section 128 of Representation of the People Act, 1951. It says:

“Any person who performs any duty in connection with the recording or counting at an election shall maintain and aid in maintaining the secrecy of voting.”

Here, the secrecy is gone because I have told my husband or wife about it. To that effect, it violates the basic law which they are trying to amend. It also violates section 39 of the Conduct of Election Rules, 1961.

Sir, we also know that many mechanisms are used which are unsavoury in Politics. Sometimes people are influenced; sometimes people are coerced; sometimes people are even paid money or given gifts to buy votes. How will the Election Commission monitor that if they are not in India? They can monitor spending in the country itself. They hold a candidate responsible for such incidents in the country. But, if somebody is giving money to voters in Dubai or America, what will the Election Commission do? What will the Government do? Sir, this, in my opinion also disenfranchises the vulnerable group of Indians. A large part of the Indian diaspora who go there are amongst the working class there. Some of them are workers; some of them are construction labourers. They may be coerced by the person who has given them jobs there to give powers to somebody in their family who is inclined to vote in a particular party. Will this encourage corruption or encourage free democratic practices?

Sir, I have a few more points to make. I would not take very long. I hope you will allow me. In my opinion, this violates right to equal opportunity and equal protection of the law in Article No. 14 of the Constitution. The hon. Minister himself is a Lawyer. He will understand, no matter what Law we make. If we make a Law which violates the Constitution itself, it would not stand. There will be people who will go against it.

Sir, my last and final point is, for elections to be conducted fairly, each political party must have an equal platform to work from, to campaign from. Now, Sir, in the last five years, the hon. Prime Minister has made us proud or so we thought, by going to a large number of countries, by holding large mega rallies of the Indian diaspora there at the cost of the Government. However, we, the Regional Parties neither have the power, nor the money or the outreach of the Ministry of External Affairs or the embassies there, working for hours; campaigning for hours on an individual mode. Is that fair, Sir? Should one political party enjoy the benefits of having all the embassies work for them and have these mega rallies continuously for five years leaving aside all other political parties at a disadvantage at the cost of the Government?

Therefore, Sir, with so many questions left unanswered, unless the hon. Minister answers them satisfactorily, I would stand to oppose the Bill. Thank you, Sir.

HON. DEPUTY SPEAKER: Now, it is already 05:57 pm and after Six o' clock, you want to take up Zero Hour. Therefore, what I am suggesting is, if the House agrees, we can extend this discussion up to Seven o' clock now.

... (*Interruptions*)

HON. DEPUTY SPEAKER: Let me complete. We are extending the time by one hour. In the meanwhile, we will pass the Bill and after finishing the passing of the Bill, we will take up Zero Hour. It is because this is a very small Bill and we are left with only two-three Members to speak on this.

... (*Interruptions*)

SHRI MOHAMMAD SALIM (RAIGANJ): Sir, you cannot compress the time....

*(Interruptions)*

HON. DEPUTY SPEAKER: I am not compressing the time. I am seeking the opinion of the House. I am just putting a suggestion. The rest is left to the House. I am not compressing. That is not my duty. I am giving the time. I am not limiting the time. We are extending the House up to 7 o'clock. Meanwhile, we will try to pass the Bill and afterwards, we will take up Zero Hour.

SHRI JAYADEV GALLA (GUNTUR): Thank you, Sir. This Bill is a very important Bill. It is very close to my heart, especially because I was also an NRI for the first half of my life. I lived in USA for 25 years. During that time, as an Indian citizen, I was not able to participate in the political process in America and because this provision was not there, I was not able to participate in the political process in India either. So, for 25 years, I felt like I was not a part of any country as I was living in one country and a citizen of another country. So, this is very important to me and people like me who live abroad and remain citizens of India. They may be settled abroad but their heart always remains with India. Their ties, their family ties, their ancestral ties and everything is always about India. So, it really brings a lot of cheer to all the Indian citizens living abroad.

**18 00 hrs**

But the way it is brought, as earlier Members also said, – I have not even got a chance to review the Bill properly to see what that process is going to be and how it is actually going to be done – what is this proxy system that they are talking about? What does ‘appointing a proxy’ mean? Does it mean that you appoint a person to vote on your behalf? That sounds like a very complicated process and in today’s age, with the technology that we have, why do we need to have a physical proxy in order to cast our vote?

Many countries around the world have already started e-voting as a practice. With the type of security and safety systems available, when millions of dollars are being transacted through electronic mode, why can a vote not be cast through electronic mode? I think it is high time that we can look at it, we can undertake it as a pilot project for overseas Indians. But eventually, this is a system



that can be offered to all our citizens even in India. So, e-voting should be studied carefully. We bring in technology to avoid corruption in many areas. Why can we not bring in technology in voting? Hence, I request the hon. Minister to look at e-voting and voting through electronic mode also rather than having physical proxies.

The proxy is gender neutral. It is a welcome step and I congratulate the Minister for that. NRIs, who remain Indian citizens, are about 16 million people in the world. It is not a very large number when you look at our electorate. These 16 million people cannot make a very significant impact just by voting. But the connectivity that you give them to the country is important. These 16 million people may be just one or two per cent of the population in many of the countries that they live in. But they are usually the top one or two per cent of that population. They are doctors, lawyers, engineers, accountants, astronauts etc. Many of them, after having taken citizenship abroad, are even becoming Governors, Senators and Congressmen in their countries and we may soon see a day when Presidents of other countries also could possibly be of Indian origin. But their hearts remain in India and we need to keep them connected. The brain-drain, that we see happening, has to be turned into a brain-gain as we bring those people back to India, with their capabilities, with their knowledge, with their resources, to invest back in our country.

Sir, I think, as a next natural step to this, dual citizenship should also be looked at. I think Indian citizens abroad are the most connected to their country compared to people who leave from other countries. If we give them this option of

dual citizenship, it will keep them connected to our country and help us to change the brain-drain into a brain-gain.

With these few words, I support this Bill and I encourage the Minister to look at taking the next step of dual citizenship.

SHRI KONDA VISHWESHWAR REDDY (CHEVELLA): Mr. Deputy Speaker, Sir, the Bill allows the NRIs to appoint proxies to vote on their behalf. The principle behind this Bill is very correct. They need a national identity and this Bill, probably, allows them to do it. Even Rudyji mentioned that there is a Non-Resident Indian, who lived for 30 years abroad, but at heart he is still an Indian.

But let me tell you frankly, when I heard the Minister speak, I was stupefied and astounded. I feel like the little boy in the story 'The Emperor's New Clothes' where everyone is saying that the Emperor's clothes are really fine and nice and I feel that the Emperor is totally naked.

Sir, we heard many times in news that some people sell their votes. You can buy votes. Now we are providing a mechanism for selling your vote by this system of proxy. So, the premise of this Bill is all NRIs are honest people and all Indians living in India are dishonest people.

SHRI RAJIV PRATAP RUDY (SARAN): This is not fair.

SHRI KONDA VISHWESHWAR REDDY : If a Non-Resident Indian can sell it to a proxy, can I not sell it to a proxy? I may be in ICU or somebody may be on the death bed. He also wants his identity as a human being. Suppose I am on the death bed, can I go and vote? Can I give you a proxy? ... (*Interruptions*)

So, that is the fundamental premise. The principle behind this Bill is really true and as Jayadevji mentioned, I think, NRIs need an opportunity to vote.

There is one more flaw which many people pointed out. I think the proxies may not represent people correctly, they can misrepresent. In fact, the very Act,

'The Representation of the People Act' will lead the proxies, who can potentially mislead.

So, one of the solutions – it may not be a perfect solution – is that it cannot be any proxy; a proxy has to be a blood relative. So, it is less likely that the blood relative will buy the vote from this NRI. So, a 'proxy' can be further defined. It need not be any proxy anywhere.

Sir, it is significantly important. Last time, when I had to go abroad, I applied for visa. Earlier, when I had to apply for visas, I actually had to go to the Embassy or the Consulate to get the visa. Now, I can go to a local agency in Hyderabad and put my fingerprints. My e-identity is there with biometrics. So, they give me the visa. I do not need to come to Delhi to the Consulate for visa.

If that can happen, why can the technology not be used to provide an e-voting for these NRIs?

Sir, we definitely agree with the principle behind this, but not the methodology, the technology and the procedure used. We need the Representation of the People Act, which does not misrepresent so that there is no scope for misrepresentation and there is no scope for malpractice.

Thank you, Sir.

**श्री मोहम्मद सलीम (रायगंज):** माननीय उपाध्यक्ष जी, देखने से तो ऐसा लगता है कि यह मामूली सा संशोधन है, लेकिन यह बहुत महत्वपूर्ण है। मैं समझता हूँ कि जल्दबाजी से इस तरह से जो ऐतिहासिक फैसले हो रहे हैं, नहीं होने चाहिए। अभी दो वक्ताओं ने कहा कि मामला सीक्रेसी का है। बैलेट सिस्टम सीक्रेट होता है, अगर बता दिया जाए तो वोट कैंसल हो जाता है... (व्यवधान)

मैं माननीय सदस्य से कहना चाहता हूँ आप अब भी नौजवान हैं और जब नौजवान थे, उस वक्त टेलीविजन और अखबार में प्रॉक्सी वोट लिखा जाता था। क्या इसका मतलब समझते थे? जब वोट की लूट होती है, जाली वोट होता है, तब उसे प्रॉक्सी वोट, गलत, गैर-कानूनी, वोट की लूट कहते हैं। ... (व्यवधान) आज आप इसका प्रावधान कर रहे हैं। इसके लिए बीजेपी के वरिष्ठ सांसद, भूतपूर्व मंत्री रूडी जी ने कहा कि इंटरनल माइग्रेशन भी हो रहा है... (व्यवधान)

हम उन लोगों के लिए पोस्टल बैलेट की बात करते हैं, जो सर्विस में हैं, जो ड्यूटी पर रहते हैं। हम जो अर्थनीति चला रहे हैं, इसमें हजारों-लाखों की तादाद में लोग इंटरनली माइग्रेंट लेबरर्स हैं। पश्चिम बंगाल या बिहार से लोग कश्मीर, मुंबई या दक्षिण भारत से पूर्वी भारत में काम के लिए जाते हैं। इनके लिए छुट्टी का कोई प्रावधान नहीं है, इनकी कमाई का कोई ठोस बंदोबस्त नहीं है, उन्हें आप कहते हैं कि तुम्हें गांव आना पड़ेगा और खुद वोट देना होगा क्योंकि तुम भारतीय हो, तुम भारत से भागे नहीं हो, तुम देशप्रेमी हो। ... (व्यवधान) मैं लिखित रूप से लिट्रेचर दिखा सकता हूँ, 1980 तक एनआरआई को भारत से भागा हुआ भारतीय यानी भाभाभा कहा जाता था। यह भाषण में नहीं लिखित रूप से है। आज जमाना बदल गया है, टाइम्स स्केवेयर में मोदी, मोदी, मोदी हो रहा है, आबूधाबी में हो रहा है। ... (व्यवधान) सुन लीजिए कैसे हो रहा है। चूंकि अभी दस्तावेज है कि किस तरह से ... \* को, किस तरह से वहां बड़ी भारतीय कंपनियों बड़े मैनेजिंग डायरेक्टर और मैनेजर को फोर्स किया जाता है कि तुम्हें अपने वर्कर को मोदी, मोदी चिल्लाने के लिए भेजना होगा... (व्यवधान) भाड़े के टट्टू, सिपाहियों से लड़ाई नहीं होती है... (व्यवधान) सुन लीजिए। ... (व्यवधान) इसीलिए आप प्रॉक्सी बोल रहे हैं। ... (व्यवधान) इसी कारण आप प्रॉक्सी बोल रहे हैं... (व्यवधान) हम एनआरआई के वोट के

---

\* Not recorded

अधिकार के विरोध में नहीं हैं।... (व्यवधान) आप सुन लीजिए।... (व्यवधान) आप प्रॉक्सी इसलिए बोल रहे हो, दूसरी बाकायदा कंपनियों से वोट का सौदा हो।... (व्यवधान)

SHRI RAJIV PRATAP RUDY : How can you blame the embassies? ...

(Interruptions)

श्री मोहम्मद सलीम : Sir, this is not fair. It is a Bill. I am very straight forward ...

(Interruptions) Yes, you counter me ... (Interruptions) मंत्री जी जवाब देंगे, काउंटर

करेंगे।... (व्यवधान)

श्री राजीव प्रताप रूडी : महोदय, यह आरोप है, इसे प्रोसीडिंग्स से बाहर करना चाहिए।... (व्यवधान)

श्री मोहम्मद सलीम : आपने बोला।... (व्यवधान) अब मैं बोल रहा हूँ, आप सुन लीजिए। रूडी जी,

आप मंत्री नहीं हैं, मंत्री जी जवाब देंगे। आप क्यों दे रहे हैं? ... (व्यवधान)

अभी कहा गया कि बहुत खर्चा होता है, अगर आप प्रचार करेंगे। एक तरफ निर्वाचन आयोग एक विधायक के चुनाव के लिए, सांसद के चुनाव के लिए सीमा तय कर देता है कि इतना रुपया खर्च करना पड़ेगा। यह किसी एक मुल्क में नहीं, जो वोटर्स हैं, चूंकि कंस्टिट्यूंसी वे चुनेंगे, वे अलग-अलग देशों में बिखरे हुए हैं चाहे वे नौकरी के लिए हों, पेशे के लिए हों, शिक्षा के लिए हो अथवा रोजगार के लिए हों। वहां जाकर, सीमा के अंदर रहकर प्रचार करना, वोट तो वे डालेंगे, लेकिन वोट का प्रचार करना, उनको संगठित करना, वोटर लिस्ट से लेकर उनसे वोट डलवाना यह सब इतना आसान नहीं है। आपने इसके एम्स एंड ऑब्जेक्टिवस में कहा this causes hardship. The above difficulty faced by the overseas electorates इसलिए आप इसको आसान कर हैं। जो इंटरनल माइग्रेंट लेबरर्स हैं, क्या उनको हार्डशिप नहीं होती है? उनको तो ज्यादा परेशानी होती है। आप सेलेक्टिव क्यों हो रहे हैं? सवाल था इलेक्टरल रिफार्म्स का, सवाल था चुनाव के खर्च में जो गैर-कानूनी काम हो रहे हैं, जो ब्लैक मनी इस्तेमाल हो रहा है, उसको कम करने का। सवाल यह भी था कि जो वोट लेकर लोगों के दिमाग में यह संदेह हो रहा है कि हम जो वोट डाल रहे हैं, वही सही हो रहा या नहीं हो रहा है, उसको ठीक करने का। आप अपने तरीके से उस मुद्दे को हटाकर, आप प्रॉक्सी वोट ला रहे हैं। Sir, you told, the French electorate, residing in Puducherry, casts vote. In the US

Presidential Elections, every embassy holds booth. Their citizens cast vote. आप कह रहे हैं कि हम दो नम्बर पर आएं, तीन नंबर पर आएं, चार नंबर पर आएं, हम डिजिटल पावर हैं। आप जो चुनाव का प्रचार कर रहे हैं, अगर चुनाव के वोट का बूथ हमारी एम्बेसी में होता है, तो आप क्यों नहीं कर सकते हैं? उससे आपका प्रचार भी अच्छा होगा, देश भी गौरवान्वित होगा। आप टेक्नोलॉजी का इस्तेमाल कीजिए। जब हम पासपोर्ट देते हैं, वोटर लिस्ट में नाम दर्ज करते हैं, तो इलेक्टोरेट का पूरा रिकार्ड आपके पास होता है, आप ऑल पार्टी मीटिंग बुलाकर इस पर चर्चा क्यों नहीं करते हैं? आप इसे इलेक्टोरल रिफार्म्स के साथ क्यों नहीं जोड़ते हैं, आप इसे खामोशी से क्यों कर रहे हैं? आपको तो ट्रांसपेरेंट होना चाहिए ... (व्यवधान) मैं दो बातें कर रहा हूँ तो आपको आपत्ति हो रही है। It is a representative form of the Government. If you want to bring any changes in that, why do not you hold an all-party meeting, at least, those parties are represented in Parliament and in State Assemblies and discuss it thoroughly? Why cannot you send this Bill to the Standing Committee? Let it be discussed. हम सिर्फ दो-चार लोग नहीं हैं, इलेक्शन कमीशन के लोग हैं, एन.आर.आईज के स्टैक होल्डर्स हैं, हमारे देश के अलग-अलग कानूनविद् हैं, उनसे चर्चा क्यों नहीं करते हैं? आप स्टैंडिंग कमेटी को क्यों बाईपास कर रहे हैं? 15 अगस्त 2014 में प्रधान मंत्री जी ने कहा था कि हमारी सरकार के लिए एकाउंटेबिलिटी एंड ट्रांसपेरेंसी दो बड़े मामले हैं। एकाउंटेबिलिटी को होल्ड करने के लिए उस आधार पर जाना पड़ता है। मैं समझता हूँ कि हमारा जो इंडियन डायस्पोरा है, उसमें उनका कंट्रिब्यूशन है, इसलिए उनको वोट का अधिकार है। लेकिन, आप जो उनको बाईपास कर रहे हैं, जिसको हमारा कानून इजाजत नहीं देता, हमारा पॉलिटिकल सिस्टम इजाजत नहीं देता। हम जब अपने देश के नागरिक को नहीं दे रहे हैं, आप वह चीज कैसे दे सकते हैं, जो हमारे देश में है? हमारे क्षेत्र के माइग्रेंट लेबरर्स को ट्रेन का टिकट नहीं मिलता है, पैसा नहीं मिलता है, छुट्टी नहीं मिलती है, जिसके कारण वह अपना वोट नहीं डाल सकता है। यह स्थिति हर गांव में है, हर मोहल्ले में है। आप भारतीय नागरिक के बारे में नहीं सोच रहे हैं, उनके अधिकार के बारे में नहीं सोच रहे हैं।

HON. DEPUTY SPEAKER: Alright. Please wind up.

... (Interruptions)

**श्री मोहम्मद सलीम :** अभी मैंने जो इंडस्ट्री की बात की है, उसे इन्होंने चैलेंज किया है। अभी आप देश की हर इंडस्ट्री में जाएं।

HON. DEPUTY SPEAKER: No, that point is not necessary to discussion.

... (Interruptions)

**श्री मोहम्मद सलीम :** ...\* के प्रचार के लिए सरकारी पैसे से कम्पलसरी बुक्स खरीद कर रखी गयी हैं। अगर वहां कोई भी विजिटर आएगा तो उनको वह किताब फ्री में देनी है, इसके लिए प्रचार अभी से छप रहा है...( व्यवधान) Sir, it is important for you also. The Government agencies or the Government offices are being used for propagating electoral campaign. आप चुनाव में विषमता तैयार कर रहे हैं। मैं समझता हूँ कि यह हमारे लिए बहुत ही घातक है तथा हमारे लोकतंत्र के लिए बहुत ही चैलेंजिंग है। अगर आप में हिम्मत है तो इस बिल को स्टैंडिंग कमेटी में भेजिए और स्टडी कर के चर्चा कीजिए।

**SHRI RAJIV PRATAP RUDY :** Here is a point of order. Under Rule 352(v), it is mentioned:-

“reflect upon the conduct of persons in high authority unless the discussion is based on a substantive motion drawn in proper terms;”

I also would like to read clause (x):-

“refer to Government officials by name; and”

He has talked about Embassies and Ambassadors across the world which should be deleted from his speech because this provision says clearly that he cannot refer to their names.

---

\* Not recorded



SHRI MOHAMMAD SALIM : I am talking about the misuse of the offices....

*(Interruptions)*

SHRI RAJIV PRATAP RUDY : He made a charge or an allegation. How can he say that Embassies across the world have been used by the Prime Minister ...

*(Interruptions)*? How can he make such a statement? It has to be deleted.

HON. DEPUTY SPEAKER: Rudy Ji, you have raised certain issue. If a Member makes any allegation against a particular person, that can be expunged. General statements cannot be expunged. He has not talked about any particular embassy.

... *(Interruptions)*

SHRI DHARAM VIRA GANDHI (PATIALA): Thank you Sir for giving me an opportunity to speak on this important Bill. I stand for voting rights of our NRI friends who have strong attachment with their motherland and they are in quite a big number. There are about 1.6 million people living in different parts of the world. So, I do not find any reason to oppose this Bill but the word 'proxy voting' is ridiculous. We know the meaning of proxy. It is about bogus voting. So, I have my first objection with the word 'proxy' which is the main body of the Bill.

Secondly, it violates the spirit of the People's Representation Act. One person, one vote clearly violates the spirit of the Act.

Thirdly, it is devoid of giving a level-playing field for the smaller parties or regional parties to attract or to voice politically or to preach and to spread their message outside the country, which are having less resources as compared to a mainstream, big political party. So, it does not give the level-playing field. Some objections were raised that the NRI's vote will be bought. I do not agree with this. They are having enough money. They do not need to get money back for their votes.

For me, I think we are a digital nation or we are advancing towards that Government's claim, as they rightly claim, that we have made a lot of progress in this field. Sir, e-voting will be the ideal alternative or an ideal solution for allowing voting to our NRI friends.

**श्री प्रेम सिंह चन्दूमाजरा (आनंदपुर साहिब):** माननीय उपाध्यक्ष जी, मैं समझता हूँ कि यह कोई सिम्पल बिल नहीं है, माननीय मंत्री जी द्वारा लाया गया बहुत ही महत्वपूर्ण और ऐतिहासिक बिल है। यह सच है कि विदेशों में रहने वाले भारतीयों का वर्षों से वहाँ रहने के बावजूद भी अपने देश के साथ

जो रिश्ता जुड़ा हुआ है, आज सरकार जो प्रावधान लेकर आई है, उनको पक्के तौर पर अपने देश के साथ जोड़ेगा। मैं समझता हूँ कि यह बहुत अच्छी बात है और विदेश में रहने वाले लोगों का कंट्रीब्यूशन देश में बढ़ेगा, उनका उसमें ज्यादा इंटेस्ट होगा। यह बहुत अच्छी बात है। मैं इसलिए भी इसके पक्ष में हूँ कि मेरे प्रदेश पंजाब के 40 प्रतिशत लोग विदेश चले गए हैं।

मैं समझता हूँ कि इससे बहुत अच्छा कंट्रीब्यूशन होगा। कुछ शंकाएं जो मेरे मित्रों ने यहां प्रकट की हैं, पहली बात प्रॉक्सी वोट की जो बात कही गई है, प्रैक्टिकल तौर पर जो लोग हैंडिकैप्ड होते हैं, जिनको दिखाई नहीं देता या जो चल नहीं सकते, वे भी प्रॉक्सी वोट के जरिये किसी साथी को वोट डालते हैं।

रूडी साहब ने एक प्रस्ताव रखा है। मैं इसके पक्ष में हूँ। जो इंटरनल माइग्रेशन है, माननीय मंत्री जी से मैं निवेदन करना चाहता हूँ कि जो रूडी साहब ने प्रस्ताव रखा है, इस देश में जो इंटरनल माइग्रेशन है, मैं कहना चाहता हूँ कि जो लोग बोनाफाइड जहां से हों, उनको वहां ही वोट डालने का अधिकार होना चाहिए।

दूसरे, मुझे इस बात की खुशी भी है और मेरे मित्र सलीम जी और दूसरे माननीय सदस्यों ने यह इश्यू उठाया कि सरकार मिसयूज कह रही है। मैं समझता हूँ कि इन्होंने सीधे तौर पर मोदी साहब को देश का प्रधान मंत्री मान लिया है कि ये जिन्दगी भर प्रधान मंत्री रहेंगे। यह लोकतंत्र है, यहां सरकारें बदलती रहती हैं। यह किसी एक पार्टी या किसी एक सरकार का काम नहीं है। इसको ओवरऑल देखना चाहिए। मैं केवल इतना ही कहना चाहता हूँ कि यह बिल जो सरकार लेकर आई है, बहुत अच्छा बिल है और देश के लिए बहुत अच्छा होगा और विदेशी भारतीयों को देश के साथ जोड़ने वाला होगा। धन्यवाद।

**श्री दुष्यंत चौटाला (हिसार) :** माननीय उपाध्यक्ष महोदय, आपकी परमिशन हो तो मैं यहां से बोलना चाहूंगा।

मंत्री जी एक बिल लेकर आए हैं और उस बिल के अंदर जो मत का अधिकार है, वह प्रौक्सी तौर पर अपने परिवार के सदस्य को देने के संबंध में है कि कोई भी विदेश में रहने वाला व्यक्ति जो 6 महीने से ज्यादा समय अपने देश से बाहर लगाता है, उसको देने की बात कर रहे हैं। एनआरआईज को देने की बात कर रहे हैं। आंकड़े अलग-अलग हैं। कोई 1.6 करोड़ कह रहा है, कोई 3.3 करोड़ कह रहा है। मैं मंत्री जी से एक बात जरूर पूछना चाहूंगा कि जब आप प्रौक्सी वोट देने की बात उन लोगों को करते हैं जो लोग न तो इस देश के अंदर देश सेवा में समय लगाते हैं, न ही इस देश के अंदर टैक्स पे करते हैं, वे आजीवन अपना कार्य विदेशों में करते हैं, परंतु वे इस देश के नागरिक हैं। हर नागरिक को इस एक्ट के माध्यम से वोट देने का अधिकार है। माननीय मंत्री जी, आप अपने रिप्लाय में इस बात का जरूर क्लेरिफिकेशन देना कि प्रौक्सी वोट देने की सुविधा अंडर special procedure for voting by certain classes of persons हमारे देश में उपलब्ध है और खास तौर पर जो पैरा-मिलिट्री और मिलिट्री के साथी हैं, जो आज बॉर्डर्स पर सेवा कर रहे हैं। पहले बैलेट के नाम से उनको हम परमिशन देते हैं कि पोस्टल बैलेट वे दे सकें और फिर अमेंडमेंट आया था कि आप अपने परिवार के सदस्यों को प्रौक्सी वोट का अधिकार दे सकते हैं। आप जरूर इस देश को बताने का काम करिये कि आज तक कितने फौजियों ने, कितने पैरा-मिलिट्री के साथियों ने प्रौक्सी वोट बनाने का काम किया?

मैंने जब लोक सभा का चुनाव लड़ा था, पूरा जोर लगा दिया था मगर कमांडेंट के साइन होकर भी 160 वोट भी बनकर नहीं आए थे। आज आप एनआरआईज की बात करते हैं। 3.3 करोड़ लोगों की बात करते हैं। क्या प्रोसीजर रहेगा? क्या मैं एम्बेसी में जाकर फाइल लेकर खड़ा होऊंगा कि यह देखिये, जैसे रुडी जी कह रहे थे कि सबसे ज्यादा मेरे यहां ऐसी जनसंख्या है। क्या मैं यह कहूंगा कि यह मेरी लिस्ट है, यह मेरा वोटर नम्बर है, यह मेरी आई डी. है, यह मेरा आधार है, यह मेरा पासपोर्ट है और यह मेरा वीजा है और वह प्रोसीजर कितने सालों में पूरा होगा?

हम 3.3 करोड़ की बात करते हैं तो आप कनाडा चलिये। हमारे पंजाब के साथी कह रहे थे कि एनआरआई को फायदा मिलेगा। इतनी सिख माइग्रेशन कनाडा के अंदर हुई है कि आज वहां पर पंजाबी को एक ऑफिशियल लैंग्वेज का दर्जा दिया गया है।

हमारे लिए सौभाग्य की बात है कि हमारे देश में इतना टैलेंट है कि इंजीनियर्स और साइंटिस्ट्स आज के दिन अलग-अलग फील्ड के अंदर अपने आपको एसकैलेट कर रहे हैं। लेकिन उन लोगों की वैरिफिकेशन कैसे की जाएगी? क्या प्रोसीजर होगा? यह तो एक अमेंडमेंट है कि हम एनआरआई को एक अधिकार दे रहे हैं, लेकिन प्रोसीजर के तौर पर उनकी वैरिफिकेशन कौन करेगा?

आज पैरा-मिलिट्री और मिलिट्री की बात करते हैं तो कमांडिंग अफसर उनका अधिकारी है जो मुहर लगाकर देता है कि मैं इनको अधिकारित करता हूँ कि अपनी वाइफ, अपने माता-पिता को यह अधिकार वह दे सकते हैं। When it comes to NRIs, which will be the authority to approve it.

आप किसी भी कंपनी के मालिक को यह अधिकृत नहीं कर सकते कि वह इंडिया में वोटिंग राइट को एप्रूव करे। आप एम्बेसी के अंदर या तो हाई कमिश्नर को करेंगे या जो हमारे वहां पर एम्बेसेडर हैं, उनको करेंगे। अगर कंट्रीज की बात करें, यू.एस.ए., सिंगापुर, आस्ट्रेलिया, इंग्लैंड और सऊदी अरब इत्यादि देशों में तो लाखों की तादाद में इंडियन माइग्रेशन है।

अगर मैं यूएई की बात करूँ तो वहां की जनसंख्या का 40वां हिस्सा हिन्दुस्तानियों का है। वे हमें नागरिकता भी नहीं देते हैं। वहां अधिकतम लोग एनआरआई स्टेटस लेकर बैठे हैं और अपना व्यवसाय चला रहे हैं। उन लोगों की वैरिफिकेशन का क्या प्रोसिजर रहेगा, आप इस पर अपना रेक्टिफिकेशन जरूर दें। क्योंकि आज आप इस बिल को लेकर आए हैं। मैं सलीम साहब के साथ सेकेंड करूंगा। यह एक अहम बिल है। हम इस देश के अंदर बहुत बड़ा कानूनी फेर-बदल वोटों के अधिकार के लिए करने जा रहे हैं, जहां एक बड़े चंक ऑफ पॉपुलेशन को अधिकृत करेंगे। आप इस पर

जरूर विचार करें। अगर सरकार को सबको साथ लेकर चलना है तो इसे कमेटी के पास जरूर भेजना चाहिए ताकि इस पर पूर्ण विचार हो सके।

उपाध्यक्ष महोदय, आपने मुझे बोलने का मौका दिया, इसके लिए आपका धन्यवाद।

**कुँवर हरिवंश सिंह (प्रतापगढ़):** मैं इस बिल का समर्थन करता हूँ। नॉन रेजिडेंट इंडियंस, वे भी इंडियंस हैं, लेकिन कोई अमेरिका से आकर यहां वोट करेगा, वह आने-जाने में दो-तीन लाख रुपये खर्च करेगा, उसको छुट्टी मिलती है या नहीं मिलती है, यह बड़ा मुश्किल काम है। वे लोग हमारे देश में जो पैसे लाते हैं, पैसे डॉलर या पौन्ड में आते हैं तो हमारा फॉरेन रिजर्व इम्प्रूव होता है। वे देश के सपूत लोग हैं, उनको वोटिंग का अधिकार मिलना चाहिए। तरीका जरूर पारदर्शी होना चाहिए, जिससे कोई फ्रॉड न हो और प्रॉपर वोटिंग हो। धन्यवाद।

**श्री रवि शंकर प्रसाद :** उपाध्यक्ष महोदय, मैं सदन के सभी माननीय सदस्यों के प्रति अपनी कृतज्ञता ज्ञापित करता हूँ कि उन्होंने बहुत ही महत्वपूर्ण विषय पर खुल कर अपनी बात रखी है। मैं विषयवार सभी के उत्तर दूंगा। माननीय राजीव प्रताप रूडी जी ने भारत के लोकतंत्र के बारे में बहुत विस्तार से कहा है। चन्द्रमाजरा जी ने उसका समर्थन किया है। गल्ला साहब ने भी उसके बारे में बात कही है। रूडी साहब ने, मैं लोक सभा में आऊँ, की उत्कंठ इच्छा प्रकट की है, मैं इससे बहुत अभिभूत हूँ। लेकिन वह जानते हैं कि मैं पार्टी का कार्यकर्ता हूँ, यह पार्टी तय करती है। सर, पहले मैं एक बात बताना चाहूँगा...(व्यवधान) मन की बात आपकी थी, मेरी नहीं थी। ...(व्यवधान)

उपाध्यक्ष महोदय, मैं एक बात बहुत गंभीरता से सभी माननीय सदस्यों से कहूँगा कि वे संविधान सभा को पढ़ें। जब भारत का संविधान बन रहा था, उस समय डॉ. राजेन्द्र प्रसाद, डॉ. अम्बेडकर, सरदार, पटेल जी और नेहरू जी इस बात को तय कर रहे थे कि हम आम हिन्दुस्तानियों को वोट का अधिकार देंगे। उनकी जात कुछ भी हो, जमात कुछ भी हो, उनका धर्म-ईमान कुछ भी हो। वे कितना पढ़े-लिखे हैं, कितना कमाते हैं, इन सब से कोई मतलब नहीं है। आप याद करिए, जब भारत का विभाजन हुआ था। उन्होंने आम हिन्दुस्तानियों पर ट्रस्ट किया था कि उसके एक वोट की ताकत से इस देश की तकदीर बनेगी। आज हिन्दुस्तान के लोगों ने यह करके दिखाया है। दिल्ली हो या राज्य हो, वे अपने वोट की ताकत से अपने प्रदेश और हिन्दुस्तान की तकदीर बदल सकते हैं, एक गरीब परिवार में पैदा हुए नरेन्द्र मोदी जी को तीस साल बाद बहुमत से भारत का प्रधान मंत्री बना सकते हैं। अगर आज से 70 साल पहले भारत के नेताओं ने आम हिन्दुस्तानियों पर इतना भरोसा किया तो आज भारतीय एनआरआई पर यह भरोसा क्यों नहीं होगा? मैं यह सवाल उठाना चाहता हूँ। आप सभी लोग विदेश जाते हैं, हम भी विदेश जाते हैं। यह कहा गया कि वे लोभ में आ जाएंगे, उनको प्रभावित कर लिया जाएगा।

Sir, I am very proud to say that all NRIs, whether they are in America, England or the Middle East, have reached there by their hard work, by their honesty and dedication. They went there with one or two dollars in their pockets

and today, they have become doctors, professionals, engineers and - I have seen as an IT Minister - great software giants. ... (*Interruptions*)

मैंने आपकी बात शांति से सुनी, अब आप मेरी बात शांति से सुनिए। मैं आपकी हर बात का उत्तर दूंगा।

माननीय उपाध्यक्ष महोदय, भारतीय विदेश मंत्रालय के स्रोत के अनुसार लगभग तीन करोड़ दस लाख एनआरआई हैं। मैं एक बात बहुत गर्व के साथ कहना चाहूंगा कि आज मॉरिशस के प्रधान मंत्री, त्रिनिडाड और टोबैगो के प्रधान मंत्री और राष्ट्रपति वे लोग बनते हैं, जिनके पूर्वज कभी मजदूर बन कर गए थे। यह भारत की क्षमता है, उस क्षमता का सम्मान करना चाहिए। अगर मोदी जी को एनआरआई सुनना चाहते हैं, इस पर आपत्ति क्या होती है?

अगर कभी आपकी सरकार बनेगी और आपके प्रधान मंत्री विदेश जाएंगे, तो क्या हम आपत्ति करेंगे? आपकी सरकार बनेगी या नहीं बनेगी, यह बहुत विवाद का विषय है। ... (व्यवधान) आप यदि देश का प्रधान मंत्री मानते, तो यह आपत्ति नहीं करते कि उनके लिए भीड़ बुलाई जा रही है। मैं इस बात को जानता हूँ कि जब प्रधान मंत्री जी दुबई गए थे, तब उन्होंने कहा कि जिस कैंटीन में मजदूर खाना खाते हैं, मैं उनके साथ वहां खाना खाऊंगा। वहां केरल के मजदूर, दक्षिण भारत के मजदूर थे, उनकी आंखों में आंसू आ गए कि भारत का प्रधान मंत्री उनके साथ, उनकी कैंटीन में खाना खा रहा है। इस बात का संदेश सभी शासकों को चला गया कि भारत का प्रधान मंत्री गरीब मजदूरों के साथ भोजन कर सकता है, तो यह हमारा दायित्व है कि कैंटीन ठीक चले। हमें इस बात का बहुत गर्व है कि भारत के प्रधान मंत्री ने भारत का मान बढ़ाया है। India is emerging as a global power. We all know it. मुझे लगता है कि इस बात पर आपत्ति करना, कम से कम सलीम साहब से अपेक्षा नहीं थी। आप एक बहुत ही अनुभवी सांसद हैं, बड़े नेता हैं। मुझे मालूम है कि आप हमारी पार्टी से नफरत करते हैं, यह आपका अधिकार है। ... (व्यवधान)

**श्री मोहम्मद सलीम :** हम आपसे नफरत नहीं करते हैं। हम आपका विरोध करते हैं। ... (व्यवधान)

**श्री रवि शंकर प्रसाद :** आप हमारी पार्टी के विरोधी हैं, हम आपको दुश्मन नहीं मानते हैं लेकिन देश की जनता हमें बार-बार जिताती है, तो हम क्या करें? इसे तो आप रोक नहीं सकते हैं।



We may say whatever we want to. But let us not deride the contribution of the great Indian NRIs. They have earned millions of dollars. They can become citizens of any country. They wield influence. But yet they keep the colour of their passport as Indian. That is their commitment to India. We need to recognize that.

This part of my reply will answer many of the queries which have been made. I have great respect for Kalikesh ji. I have great admiration for your understanding of Parliamentary procedures. But you made some sweeping comments. You said that if they are given this power, they will sell it or use it in some such way.

SHRI KALIKESH N. SINGH DEO : You are misquoting me.

SHRI RAVI SHANKAR PRASAD: I have heard you very carefully. It was akin to that. Any way you have clarified it. I take that.

Now, I come to the most basic point. Section 20A of the Representation of the People Act, 1950 says: '(1) Notwithstanding anything contained in this Act, every citizen of India,—

(a) whose name is not included in the electoral roll;

(b) who has not acquired the citizenship of any other country; and

(c) who is absenting from his place of ordinary residence in India owing to his employment, education or otherwise outside India (whether temporarily or not), shall be entitled to have his name registered in the electoral roll in the constituency in which his place of residence in India as mentioned in his passport is located.'

When did this 20A come? This came with effect from 10.2.2011. Salim ji, who was in power during 2011? It was brought by the Government which you

supported. It was done by the UPA Government. The UPA Government brought it for a good cause. They have been representing that they are finding it difficult to come to their constituency and vote in every election.

I must tell you one thing. I have interacted with many of them in my own way in different parts of the world. Their abiding commitment for India is truly remarkable. The way many of them have picked up various villages in their State for education, the way they involve themselves in the Teach India campaign, the way many of them are helping their alma mater with huge funds, like IITs, medical colleges, etc. is a matter of great manifestation of their commitment for India. We need to understand that.

दुष्यंत जी ने बहुत अच्छा सवाल किया है कि सेना के कितने लोगों ने किया है। मैं इस प्रश्न का उत्तर आपको लिखित में दे दूंगा।

They asked us whether we can allow them proxy. What was their concern? We have Legislative Assembly elections, we have local body elections, and we have Lok Sabha elections. We may want to participate in some elections and we may not want to participate in some elections. They asked us whether we can make a legal provision for proxy. Mr. Deputy-Speaker, you have been the Law Minister in the past. 'Proxy' is not a dirty word. 'Proxy' is a proper, defined legal word in Company Law and in many other places. Therefore, in case of Armed forces also, we gave them the the provision of proxy voting.

Now, Sir, all the concerns which have been raised by the hon. Members are matters of rules. Sir, you are aware that we have got the Conduct of Elections Rules, 1961. The entire procedure is there, for example, how will you file the nomination; how the voting lists will be prepared and how the counting be will held

etc. The Act which we are contemplating today gives the enabling support under Section 20A. The rule will take care of all the concerns which the hon. Members have raised today. What do you mean that an NRI will not vote as per his wish? Any NRI can put one of his relatives, one of his close friends as a proxy.

Let us trust his judgement about his proxy. Surely, when the rules are framed, Election Commission will take into account whether the mandate of the main NRI voter has been flouted, and then there is a provision for cancellation of that vote also. All these are matters to be considered when the appropriate amendment shall be made in the Conduct of Election Rules, 1961 or any other rules which the Election Commission may consider. Therefore, Sir, I do not want to elaborate this matter unnecessarily.

One thing more has been rightly pointed out. बहुत-से माननीय सदस्यों ने माइग्रेंट वर्कर्स की बात कही है। इसके बारे में सलीम साहब, रूडी जी तथा अन्य माननीय सदस्यों ने भी कहा है...(व्यवधान) माइग्रेंट वर्कर्स की एक बड़ी समस्या है।

SHRI JAYADEV GALLA : I want to know about e-voting.

SHRI RAVI SHANKAR PRASAD: I am coming to that point. Sir, Migrant workers cannot be compared with NRIs because they are mostly in India. They from Bihar to Tamil Nadu, Bengal to Delhi or Mumbai. Sir, we are fully cognizant of the need to give them this space. हमें उनको उनके वोट से बेदखल नहीं करना है। ...(व्यवधान). Election Commission is already working on this. They have formed a Committee. They have suggested for the establishment of absentee voting centres during elections. How many voters from a particular Constituency have gone out for their work etc. Let an Absentee Committee be there for this and then there is also a provision for their inclusion either there or at the place of voting.

Sir, these are some suggestions. Many have recommended for linking it with Aadhar. The Supreme Court has not recommended this. But the work is in progress. I want to assure this House that our sympathies are with the migrant workers. They should be given the Right to vote in the total architecture of voting procedure including being in the voting list. Let us wait till the Election Commission makes further progress on this.

HON. DEPUTY SPEAKER: I want to raise one point. Suppose a man from Bengaluru wants to contest election in Delhi and he is campaigning in Bengaluru, whether he has to go there and vote or a postal vote is allowed. Other workers and teachers are going to have the right to use postal vote.

SHRI RAVI SHANKAR PRASAD: Sir, my answer is very simple. As of now, migrant workers can register in their original place or in the new place of their work also, if they are ordinary resident in the meaning of the law. Today, we have allowed postal ballot only in case of Armed forces.

HON. DEPUTY SPEAKER: But teachers are also using that right because of their workplace.

SHRI RAVI SHANKAR PRASAD: Yes Sir.

HON. DEPUTY SPEAKER: The persons who are on election duty at some other places, should have that right.

SHRI RAVI SHANKAR PRASAD: If teachers go for election related works, they can use the postal ballot in respect of their constituencies.

Sir, voting in India, in terms of your name in voter list, is mainly relatable to your constituency. All of us are aware of that. Therefore, migrant workers

presently can remain voters in their constituencies or if they satisfy the requirement of ordinarily resident, they can become voters in their place of work.

The larger concerns about migrant workers which have been raised, it will be surely looked into.

**श्री प्रेम सिंह चन्दूमाजरा :** जो बौनाफाइड वोटर के बारे में व्यवस्था है, उसे भी खत्म कर दें।

**श्री रवि शंकर प्रसाद:** ठीक है, मैं इसे देखता हूँ आपने सुझाव दिया है, चुनाव आयोग से अभी बातचीत चल रही है। ऐब्सेंट वोटर्स का क्या करना है, उसे हम देखेंगे।

Now I come to the e-voting part. Sir, I am also having the IT Portfolio. I am one of the biggest supporters of IT initiative including online. But when we talked about it, we found that e-voting may not be completely free from difficulty. The first that thing that will happen is whom you have voted will come online. Therefore, we will have to make a very secured architecture as to how this can also be shielded. It will become a violation of the secrecy of voting. As of now, we need further technology to ensure that e-voting is completely free from any kind of trespassing or others knowing about it.

Second is the safety issue. Mr. Galla, since you have been in America for a long time, you must be aware that e-voting still is not globally free from difficulty. In America, they still do ballot part of it. ... (*Interruptions*) Therefore, the smaller countries with one lakh population, which Mr. Rudy talked about, can have it, but in India, with a population of 130 crore and 80 crore plus voters, the question of allowing e-voting will require a lot of hard work and security issues that we will have to look into.

Today, I would only say this. I have noted all the concerns that the hon. Members have suggested or observed, and while framing the Rule, I want to

assure, that these concerns shall be flagged into and all the security architecture will be there. This is a momentous event. ... (*Interruptions*)

हम देश के एन.आर.आई. को एक बहुत बड़ा अवसर दे रहे हैं, जो भारत को प्यार करते हैं, भारत का सम्मान करते हैं। इससे हम उनको भारत के लोकतंत्र में एक महत्वपूर्ण स्थान दे रहे हैं। इसलिए मैं सब से आग्रह करूंगा कि वे इसका समर्थन करें। धन्यवाद।

HON. DEPUTY SPEAKER: The question is:

“That the Bill further to amend the Representation of the People Act, 1950 and the Representation of the People Act, 1951, be taken into consideration.”

*The motion was adopted.*

... (*Interruptions*)

HON. DEPUTY SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

The question is:

“That clause 2 stand part of the Bill.”

*The motion was adopted.*

*Clause 2 was added to the Bill.*

### **Clause 3 Amendment of Section 20**

HON. DEPUTY SPEAKER: Clause 3, Amendment No. 3, Shri N. K. Premachandran -- not present.

Amendment No. 4, Dr. Shashi Tharoor -- not present.

The question is:

“That clause 3 stand part of the Bill.”

*The motion was adopted.*

*Clause 3 was added to the Bill.*

### **Clause 1 Short Title and Commencement**

*Amendment made:*

Page 1, line 5, --

*for “Act, 2017”*

*substitute “Act, 2018”. (2)*

(Shri Ravi Shankar Prasad)

HON. DEPUTY SPEAKER: The question is:

“That clause 1, as amended, stand part of the Bill.”

*The motion was adopted.*

*Clause 1, as amended, was added to the Bill.*

### **Enacting Formula**

*Amendment made:*

Page 1, line 1, --

for “Sixty-eighth”

substitute “Sixty-ninth”. (1)

(Shri Ravi Shankar Prasad)

HON. DEPUTY SPEAKER: The question is:

“That the Enacting Formula, as amended, stand part of the Bill.”

*The motion was adopted.*

*The Enacting Formula, as amended, was added to the Bill.*

*The Long Title was added to the Bill.*

SHRI RAVI SHANKAR PRASAD: Sir, I beg to move:

“That the Bill, as amended, be passed.”



HON. DEPUTY SPEAKER: The question is:

“That the Bill, as amended, be passed.”

*The motion was adopted.*

---

HON. DEPUTY SPEAKER: Now, we will take 'Zero Hour'. Shri Mullappally Ramachandran.

SHRI MULLAPPALLY RAMACHANDRAN (VADAKARA): Thank you, Deputy-Speaker, Sir.

The Right to Information Act of 2005 is a landmark legislation made by the UPA Government, and it has given independence and authority to the citizens to extract information as per the provisions of the Act.

This historic piece of legislation mandated the officials in every office to change their attitude and duty from one of secrecy to one of sharing and openness. The attempt to bring about amendments to the RTI Act will lead to non-accountability, apathy, arrogance and corrupt practices among the bureaucrats.

We are living in an open society, and through you, Deputy-Speaker, Sir, I would request the Government to reconsider the decision and desist from the move to change the Act. Thank you, Sir.

**श्री दुष्यंत चौटाला (हिसार):** उपाध्यक्ष महोदय, धन्यवाद।

महोदय, मेरे लोक सभा क्षेत्र में एमपीलैड्स के माध्यम से मेरे द्वारा तीन स्कूलों और एक कॉलेज में सोलर रूफटॉप्स दी गईं। मैं यह मामला आज आपके सामने इसलिए उठा रहा हूं, क्योंकि दो साल हो गए हैं जब हमने गवर्नमेंट सीनियर सैकेंडरी स्कूल में एमपीलैड्स के माध्यम से पांच किलोवॉट के दो सोलर रूफटॉप्स लगाने की परमीशन दी थी। लेकिन हरियाणा सरकार और केंद्र सरकार की ओर से इस विषय पर कोई स्थायी पॉलिसी न होने की वजह से आज तक उन स्कूलों में रूफटॉप्स नहीं लगाए गए हैं।

आज एम.पी. लैड्स की योजना के अन्दर भी लिखित तौर से है कि रूफटॉप पैनेलिंग आप दे सकते हैं। सरकार से मेरी यह मांग है कि तुरन्त एक पॉलिसी बनायी जाये, जिसमें शिक्षण संस्थानों के लिए या स्कूल को लाईट दिलवाने के लिए सांसद अपने निधि कोष से रूफटॉप पर सोलर पैनेल लगवाना चाहता है, तो उसको परमिट किया जाये, धन्यवाद।

HON. DEPUTY-SPEAKER: Shri Bhairon Prasad Mishra and Dr. Kulmani Samal are permitted to associate with the issue raised by Shri Dushyant Chautala.

SHRI RADHESHYAM BISWAS (KARIMGANJ): In the final draft of NRC published on 30<sup>th</sup> July, 2018, the names of 40,07,707 people were dropped from the draft. Out of those people, names of 2,48,000 people were kept on hold as they were marked as 'Doubtful Voters'. Maximum of those people have already proved their citizenship in the foreigner tribunal. Exclusion of names of the family members like father, mother, son, daughter and sister in the final draft of NRC has emerged as a major concern for many people among 37,39,630 applicants whose names do not figure in it. Even the original citizens coming from other parts of India and living in Assam applied for registration in NRC, but their names were also dropped

as the documents submitted by them were not authenticated by the respective States or authorities in the specific times.

In the name of checking NRC papers, Student Organisations of neighbouring States are harassing the citizens of Assam. The issue has become very serious and a complicated one. Now, filing of claims and objections will start from 30<sup>th</sup> August to 28<sup>th</sup> September, 2018. On 31<sup>st</sup> July, in an order, the hon. Supreme Court of India permitted the Home Ministry, Government of India, to prepare and submit new modalities for entering the names of the family members and others in the final NRC draft.

In view of the above, I urge upon the Home Minister through this august House to issue necessary advisory to all natives of the State of Assam to stop harassing innocent people before publishing final NRC draft and I also request to prepare such kind of modalities in consultation with all political parties before submitting the report to the hon. Supreme Court of India.

**डॉ. संजीव बालियान (मुजफ्फरनगर) :** उपाध्यक्ष महोदय, एन.सी.आर., दिल्ली, उत्तर प्रदेश, हरियाणा और राजस्थान के कुछ जनपदों को मिलाकर बनाया गया था। इसका उद्देश्य यह था कि दिल्ली में जो बाहर की आबादी का पलायन होता है वह न हो। दिल्ली के चारों तरफ इण्डस्ट्रीज आयें, विकास हो तथा दिल्ली पर आबादी का प्रेशर न बढ़े। वर्ष 2014 में जब मैं सांसद चुना गया था, तब मेरे जनपद की एक ही मांग थी कि मुजफ्फरनगर को एन.सी.आर. में शामिल किया जाये, जिससे मुजफ्फरनगर तक विकास पहुंच सके। शहरी विकास मंत्री और माननीय प्रधानमंत्री जी को मैं धन्यवाद दूंगा कि वर्ष 2015 में उनके द्वारा एक नोटिफिकेशन के माध्यम से मुजफ्फरनगर को एन.सी.आर. में शामिल कर लिया गया है।

माननीय उपाध्यक्ष महोदय, इस तरह की उम्मीद है कि नेशनल कैपिटल रीजन प्लानिंग बोर्ड द्वारा एन.सी.आर. में कनेक्टिविटी बढ़ाने के लिए करीब 8 रूट आर.आर.टी.एस. के फाइनल किये गये

थे, जिनमें से 3 पर काम जल्दी शुरू होगा। एक रूट दिल्ली, गुड़गांव, रेवाड़ी और अलवर है, जो 164 किलोमीटर का है। दूसरा रूट दिल्ली, सोनीपत और पानीपत का है, जो 103 किलोमीटर है। तीसरा रूट दिल्ली, गाजियाबाद और मेरठ का है, जो 82 किलोमीटर का है, जिसमें करीब 16 स्टेशन पड़ते हैं। मेरा आपसे अनुरोध है, चूंकि मुजफ्फरनगर अब एन.सी.आर. का पार्ट है और मुजफ्फरनगर तक एन.सी.आर. की सुविधाएं मिलनी चाहिए थी, उसके लिए आपके माध्यम से सरकार से अनुरोध है कि आर.आर.टी.एस., जो दिल्ली से गाजियाबाद और मेरठ तक जाती है, उसको बढ़ाकर मुजफ्फरनगर तक ले जाया जाये, क्योंकि मुजफ्फरनगर मात्र 30 किलोमीटर आगे है। इसमें 200 करोड़ रुपये प्रति किलोमीटर का खर्च है। मेरा अनुरोध है कि आर.आर.टी.एस. मुजफ्फरनगर तक जाये, धन्यवाद।

HON. DEPUTY SPEAKER: Shri Bhairon Prasad Mishra is permitted to associate with the issue raised by Dr. Sanjeev Balyan.

SHRI S.R. VIJAYA KUMAR (CHENNAI CENTRAL): The Government of Tamil Nadu has firmly opposed the construction of a dam across the Cauvery River at Mokedatu.

The State Government of Tamil Nadu functioning in the footsteps of Puratchi Thalaivi Amma is committed to protect the interests of the farmers, especially in matters relating to river water-sharing disputes with neighbouring States.

The hon. Chief Minister, Edappadi K. Palaniswami had urged the hon. Prime Minister to ask Karnataka not to carry out any work with regard to the construction of a Dam at Mokedatu. He had categorically reiterated that Tamil Nadu will not allow a dam across the Cauvery River at Mokedatu.

The Tamil Nadu Government had raised very strong objections to the construction of a new dam at Mokedatu and has taken up this issue with the Centre since the Mokedatu project will only create more complications. ...

(Interruptions) The construction of the new dam at Mekedatu would reduce the river's downstream flow and jeopardise livelihoods of millions of farmers in Tamil Nadu. ... (Interruptions) Besides turning delta districts into a desert, the Mekedatu dam would affect hydro power projects in Mettur.

Therefore, I urge the Union Government not to give any nod for the construction of the dam across the river Cauvery at Mekedatu. ... (Interruptions)

HON. DEPUTY SPEAKER: Shri G. Hari, Shri P.R. Sundaram, Shri P.R. Senthilnathan, Shri K. Ashok Kumar, Shri V. Elumalai, Shri T.G. Venkatesh Babu and Shrimati V. Sathyabama are permitted to associate with the issue raised by Shri S.R. Vijayakumar.

**श्री अरविंद सावंत (मुम्बई दक्षिण):**उपाध्यक्ष महोदय, आपने मुझे बोलने का अवसर दिया, इसके लिए मैं आपको धन्यवाद देता हूँ।

महोदय, आज 9 अगस्त है और क्रांतिदिवस है। आज के ही दिन भारत छोड़ो आंदोलन की शुरुआत हुई थी। भारत की स्वतंत्रता के लिए लड़ने वाले और स्वराज का सपना दिखाने वाले छत्रपति शिवाजी महाराज हैं। उन्होंने देश को स्वराज का सपना सबसे पहले दिखाया था।

महोदय, महाराष्ट्र में करीब 424-500 तक किले हैं। इन दुर्गों की देखभाल के लिए केन्द्र की एसआई और राज्य सरकार की एजेंसी है। लेकिन इन किलों में से केवल 84 की रजिस्ट्री हुई है। हम बार-बार कह रहे हैं कि हमारे ऐतिहासिक किलों का जो धन है उसे बरकरार रखना है। आने वाली पीढ़ी को इन्स्पिरेशन देने के लिए यही किले हैं। उस दिन मुझे टूरिज्म के प्रश्न पर भी यही पूछना था कि हम स्वदेश टूरिज्म कर रहे हैं, तीर्थ टूरिज्म कर रहे हैं, लेकिन किलों का टूरिज्म भी होना चाहिए, जिनसे हमने लड़ाइयां लड़ी हैं और देश को स्वराज का सपना दिखाया है, सुराज भी लाए हैं। छत्रपति शिवाजी महाराज के 350 किले हैं। रायगढ़ उनकी राजधानी थी और वहां के किले की एक मेकडोमरी बनानी थी, जिसको बनाने की अनुमति देने में अधिकारियों ने 14 वर्ष लगा दिए। उसके बाद वे कहने लगे कि छत्रपति शिवाजी महाराज का पुतला उसमें नहीं बैठा सकते हैं। होड़ीसमहाल के नाम से उस किले पर

वह जगह है, जहां छत्रपति शिवाजी महाराज का पुतला है। मैं आपके माध्यम से मांग करता हूँ और हमारे पक्ष प्रमुख आदरणीय उद्धव ठाकरे साहब ने आदरणीय प्रधान मंत्री जी से बात की थी कि ये सारे किले राज्य को दे दिए जाएं। हम इन किलों का जीर्णोद्धार कर सकते हैं और आने वाली पीढ़ी को इंस्पिरेशन देने का काम कर सकते हैं। इस पर सरकार ध्यान दे, यही बात कहकर मैं अपनी बात समाप्त करता हूँ।

HON. DEPUTY SPEAKER : Dr. Shrikant Eknath Shinde, Shri Rahul Shewale, Shri Rajan Vichare, Shri Bhairon Prasad Mishra, Dr. Kulmani Samal and Kunwar Pushpendra Singh Chandel are permitted to associate with the issue raised by Shri Arvind Sawant.

**श्री जुगल किशोर (जम्मू):** उपाध्यक्ष महोदय, आपने मुझे अपने क्षेत्र का बहुत ही महत्वपूर्ण विषय उठाने का मौका दिया, इसके लिए मैं आपका आभारी हूँ।

महोदय, जम्मू-कश्मीर में दो एयरपोर्ट्स हैं, जिसमें से एक जम्मू में है। यह एयरपोर्ट छोटा है और इंटरनेशनल भी नहीं है। इस एयरपोर्ट पर दिन-प्रतिदिन रश बढ़ता जा रहा है। जम्मू में एक बड़ा एयरपोर्ट बनाने की जरूरत है। इसके लिए केन्द्र सरकार द्वारा निर्देश दिए गए थे। इसके लिए जम्मू-कश्मीर सरकार ने नगरोटा और साम्बा में जगहों को आइडेंटिफाई कर लिया है। मेरी आपके माध्यम से सरकार से केवल इतनी ही प्रार्थना है कि यह जो जगहें आइडेंटिफाई की गयी हैं, इन पर जल्द सहमति दे और जल्द से जल्द फण्ड रिलीज किया जाए ताकि एक अच्छा एयरपोर्ट जम्मू में बन सके।

HON. DEPUTY SPEAKER: Shrimati Anju Bala, Shri Bhairon Prasad Mishra and Kunwar Pushpendra Singh Chandel are permitted to associate with the issue raised by Shri Jugal Kishore.

**SHRI RAM MOHAN NAIDU KINJARAPU (SRIKAKULAM):** Mr. Deputy Speaker, Sir, I would like to raise an important concern regarding my Srikakulam Parliamentary Constituency. This is an issue of national concern also. There is an area in my Constituency called Uddanam which comprises 109 villages with an

approximate population of one lakh people. Previously, Uddanam area used to be known for its beautiful nature and lush green vegetation and coconut plantations. But for the last two decades there has been a terrible reason as to why it has been in the news. Uddanam at present has the highest number of kidney patients in one concentrated area in the whole country. That is the seriousness of this issue.

I will mention some statistics just to make the House understand how important this issue is. When the kidney patients undergo dialysis, the number of Stage 1 patients is 17,870; Stage 4, 5 and 6 patients are 17,529. In the last ten years, Sir, there have been deaths of approximately 8,300 people.

In the last six months, 100 people have died because of kidney related diseases. In one single Panchayat with the name of Loharbanda, 23 people died. It is not sparing the rich or the poor. Two ex-MLAs have also died because of this disease. Previously, in this very House I had raised this issue but the demands I had put forward to the Central Government have not been fulfilled. I want to raise them again. One is that the Indian Council of Medical Research should set up a specific medical research facility in Uddanam area. Previously, in 2009 they had established it but because of insufficient funds, it has not gone through. This time, they have to provide adequate fund so that there should not be any problem. The Central Government has launched the Ayushman Bharat scheme. Somehow, they have to integrate kidney patients also in that scheme. Until that is done, we can't do justice to these patients. It is like social outcast right now. Nobody is going to work there; nobody is going to teach there; nobody is going to marry someone from there. They are all being treated as social outcasts. So, it is a



national concern. I want the Central Government to interfere in this matter and provide hope to those kidney patients who come from Uddanam area.

HON. DEPUTY SPEAKER : Dr. Kulmani Samal, Shrimati Aparupa Poddar and Dr. Mamtaz Sanghamita are permitted to associate with the issue raised by Shri Ram Mohan Naidu Kinjarapu.

**श्री राम टहल चौधरी (राँची) :** महोदय, आपका धन्यवाद । मैं शून्य काल के माध्यम से सदन के संज्ञान में लोक महत्व का प्रश्न उठाना चाहता हूँ। झारखंड के ग्रामीण क्षेत्रों में जो आंगनवाड़ी केन्द्रों में सेविकाएं और सहायिकाएं कार्यरत हैं, वे ग्रामीण क्षेत्र में छोटे बच्चों को शिक्षा देने, छोटे बच्चों को रोगों से बचाने के लिए, बच्चों को पोषण आहार संबंधी सुझाव देने, गांव की महिलाओं के बीमार होने पर उन्हें सहायता एवं ग्रामीण गर्भवती महिलाओं को सहायता प्रदान करती हैं। सेविका से लेकर सहायिका तक सभी दिन से लेकर रात तक, सर्दी और बरसात में भी काम करती हैं। मुझे सदन को बताते हुए खेद हो रहा है कि इन आंगनवाड़ी में कार्यरत सेविकाओं और सहायिकाओं को उनके कार्यों के अनुपात में पर्याप्त वेतन नहीं दिया जा रहा है। उनको दिया जाने वाला मानदेय आज की महंगाई के हिसाब से बहुत अपर्याप्त है। इसके लिए आंगनवाड़ी में कार्यरत सेविकाएं और सहायिकाएं आंदोलन कर रही हैं। उनकी मांगे भी जायज़ हैं। इस संबंध में कई सांसदों ने भी इस विषय को सदन में उठाया है। मेरा सदन के माध्यम से अनुरोध है कि आंगनवाड़ी में कार्यरत सेविकाओं और सहायिकाओं को बढ़ती महंगाई के कारण एवं उनके द्वारा ग्रामीण शिक्षा क्षेत्रों में दिए जा रहे सहयोग और सहायता के लिए उनका मानदेय बढ़ाया जाए एवं उन्हें सरकारी नौकरी का भी दर्जा दिया जाए।

HON. DEPUTY SPEAKER: Shri Sharad Tripathi, Shri Nishikant Dubey, Shri Rakesh Singh, Shri Rahul Kaswan, Dr. Manoj Rajoria, Dr. Sanjay Jaiswal, Shri Bhairon Prasad Mishra, Kunwar Pushpendra Singh Chandel, Shrimati V. Sathyabama and Shrimati Anju Balaare permitted to associate with the issue raised by Shri Ram Tahal Chaudhary.

**श्रीमती रमा देवी (शिवहर) :** उपाध्यक्ष महोदय, आज सदन को सूचित करते हुए मुझे बहुत तकलीफ हो रही है कि मेरे शिवहर जिला में किसानों की जो स्थिति है, वह बहुत गंभीर है। यह चिन्ताजनक है कि उन लोगों का जो पैसा बकाया है, वह उन्हें नहीं मिल पाता है। मेरे संसदीय क्षेत्र शिवहर के अंतर्गत सीतामढ़ी जिले में स्थित रीगा चीनी मिल किसानों द्वारा गन्ने की आपूर्ति का 11,612 लाख रुपये का भुगतान अभी तक लंबित है एवं पिछले साल के दौरान भी इस मिल पर 592 लाख रुपये लंबित थे। जबकि गन्ना नीति में गन्ने का भुगतान 14 दिनों के अंदर नहीं करने पर सूद देने का प्रावधान किया गया है। इस लंबित भुगतान के लिए अनुमान्य सूद का भुगतान नहीं हो रहा है। फरवरी 2018 से जिला प्रशासन द्वारा अनेकों प्रयास एवं समय-समय पर इसके शीघ्र भुगतान की अनुशंसा करने के बाद भी अभी तक यह लंबित है। सामान्यतः किसानों से गन्ना लेकर चीनी उत्पादन करके उसकी बिक्री से प्राप्त धनराशि को किसानों को उनकी आपूर्ति किए गए गन्ने के मूल्य का भुगतान प्राथमिकता के आधार पर मिलों द्वारा बैंकों से ली गई कैश क्रेडिट फैसिलिटी का उपयोग करके किया जाता है। आवश्यकता है कि मिल द्वारा चीनी एवं अन्य उत्पाद को बेचकर प्राप्त होने वाली धनराशि में से प्राथमिकता के आधार पर किसानों को उनके गन्ने का मूल्य अदा किया जाए। लंबित भुगतान ब्याज सहित न होने से किसानों का आर्थिक शोषण हो रहा है, जिस वजह से उनमें आक्रोश व्याप्त है। समय पर गन्ने का भुगतान नहीं होने से किसानों की आर्थिक हालत दयनीय हो गयी है, क्योंकि गन्ने की बुआई से लेकर उनको मिलों तक पहुंचाने में काफी धन खर्च करना पड़ता है।

### **19 00 hrs**

यह धनराशि लोगों तथा बैंकों तक से उधार लेकर किसान खर्च करता है।

अतः सदन के माध्यम से सरकार से अनुरोध है कि केन्द्र सरकार द्वारा मैसर्स रीगा चीनी मिल को किसानों के द्वारा आपूर्ति किए गए गन्ने के मूल्य का भुगतान शीघ्र कराने हेतु निर्देश देने का कष्ट करें। चूंकि किसान बहुत दयनीय और गरीबी की स्थिति में गुजारा कर रहे हैं। धन्यवाद।

HON. DEPUTY SPEAKER: Shri Bhairon Prasad Mishra and Kunwar Pushpendra Singh Chandel are permitted to associate with the issue raised by Shrimati Rama Devi. Now, it is seven o'clock. If the House agrees, we can extend the time of the

House by one more hour but I also request Members hereafter to take just one minute since there are many Members.

SEVERAL HON. MEMBERS: Yes.

HON. DEPUTY SPEAKER: You can make your point in one minute and say whatever you want to say without making a lengthy speech. Please co-operate so that we can exhaust the list; otherwise, it would be very difficult to cover the whole list.

SHRI JITENDRA CHAUDHURY (TRIPURA EAST): Hon. Deputy Speaker Sir, today is World Indigenous Day. I am bringing up here the issue of tribals in my State and also in the entire North-Eastern region.

You know that under the Sixth Schedule of the Constitution Autonomous District Councils have been formed. In Tripura, Assam, Meghalaya and Mizoram, there are ten districts. Our experience in Tripura is of 36 years and in Assam is of more than 40 years. What had been assured under the Sixth Schedule to protect land, for socio-economic development, etc. have not been fulfilled. That is why there has been a popular demand. Our party CPI (M) and the Gana Mukti Parishad have been demanding for a very long time that the provision of the Sixth Schedule should be reviewed totally and by amending the Constitution more empowerment and source of funds from Central Ministries should be ensured.

Here, I would like to mention that there is a very direct bearing on our hon. Prime Minister and our hon. Home Minister. I want to mention that on the 4<sup>th</sup> and 5<sup>th</sup> January, on the eve of the State Assembly elections, they had made categorical assurances to one of our regional parties in the State; and now that

political outfit is a coalition partner of the Government of the day. The promises made to that political outfit were widely carried by the State and national media.

The assurances and promises were that a modality committee comprising of senior officers of the Central Government and experts would be constituted by the month of January itself to examine and recommend the perspectives of socio-economic and linguistic development of the tribal people and overall development of the State; a comprehensive package would be declared for development of Kok-Borok, the mother tongue of the largest tribal population of the State along with languages and culture of all other smaller groups; and the Tripura Tribal Areas Autonomous District Council would be upgraded to such a status by amending the provisions of the Sixth Schedule that the tribal people could steer themselves to the height of self-reliance. But with the utter dismay, I rise to share here the sentiments of the 38 lakh people of the State. Since 4<sup>th</sup> January, when the meeting was held with the hon. Home Minister and the next day with the Prime Minister, seven months and six days have elapsed till today but no modality committee or high-powered committee has been constituted as yet.

There is no official communication issued from the end of the Central or State Government except some blank rhetoric. I demand a categorical statement from our Prime Minister or our Home Minister in this House. They should kindly come forward to fulfil the commitments made and give justice by amending the Constitution not only to the Autonomous District Council in the State of Tripura but also to the other nine such ADCs of the North-Eastern region. The tribal people should feel empowered and feel that they are proud Indians.

Today, on the occasion of World Indigenous Day, I am raising this issue.

Thank you.

HON. DEPUTY SPEAKER: Shri Md. Badruddoza Khan is permitted to associate with the issue raised by Shri Jitendra Chaudhury.

\*SHRI GURJEET SINGH AUJLA (AMRITSAR) : Thank you, Hon. Chairman Sir. I want to draw the attention of the Government towards the miserable condition of Railways, as far as Amritsar is concerned. Sachkhand Express Train No. 121716 plies from Amritsar. This train leaves much to be desired. Its condition is horrible.

HON. DEPUTY SPEAKER : You have requested for the construction of new I.I.M.

SHRI GURJEET SINGH AUJLA : No, Sir. I requested in the morning time. I requested in writing.

HON. DEPUTY SPEAKER: Make it very brief.

SHRI GURJEET SINGH AUJLA : Sir, this is a very important issue. Sir, train No. 12054 Jan Shatabdi has seven coaches, but AC coaches are in a very bad condition. Train No. 12242 Inter City Chandigarh needs more AC coaches. The Tata-Moori train has no water facility in the train. These trains have a halt at Manawala. However, there is no platform at Manawala. No lights are there. No security has been provided there.

Sir, at Amritsar railway station, Ministry of Tourism work is going on since 2012. A sum of Rs.1363 crores had been allotted for this purpose. But, this work has not yet been completed. Similarly, work at Chheharta Coach facility worth 61 crores was started in 2013-14. But, it has not yet seen the light of the day. Similarly, work at a railway bridge worth 8 crores remains incomplete. Moreover,

---

\* English translation of the speech originally delivered in Punjabi

line 2 and line 3 work at Amritsar was awarded in 2011-12. But, this work too remains incomplete. Additional station yard work worth 5 crore 58 lakhs was allotted in 2004-2005. This work too has fallen prey to apathy and neglect and remains incomplete. Sir, Amritsar is the hub for pilgrims and tourists. An escalator is needed at the railway station. About Rs.16.29 crores were allotted for this purpose. Money for this work was allotted in 2014-15. However, the work remains incomplete.

Sir, there are similar other works that have not yet seen the light of the day. The integrated security system has not come into existence. A one-megawatt Solar power plant worth 8 crores remains incomplete since 2016-17.

Sir, the railway infrastructure is in shambles. Passengers are not getting any facilities or amenities in the trains. Cleanliness or hygiene in the trains is a casualty. The image of railways has taken a beating. Sir, new rakes should be provided by railways.

HON. DEPUTY SPEAKER: Please, wind up.

SHRI GURJEET SINGH AUJLA : Sir, please, Sir....

HON. DEPUTY SPEAKER: It is very lengthy. Zero Hour means you have to be brief. It is not a railway demand.

SHRI GURJEET SINGH AUJLA : Sir, new rakes should be provided in the trains.

Thank you.

**श्री बलभद्र माझी (नबरंगपुर):**उपाध्यक्ष महोदय, आज विश्व आदिवासी दिवस है, इस अवसर पर मैं सभी को और विशेष कर अपने आदिवासी भाई-बहनों को बधाई देता हूँ।

महोदय, नोटबंदी के दौरान जो दिक्कतें पैदा हुई थीं, मेरे क्षेत्र में जो आदिवासी बहुल एरिया है, वहां नोटबंदी की दिक्कतें अभी तक हल नहीं हुई हैं। महोदय, वहां पर एक तो इंटरनेट की सुविधा नहीं के बराबर है। बैंक की शाखाएं और एटीएम बहुत कम हैं। उसके बाद नबरंगपुर संसदीय क्षेत्र के तीन जिलों – मलकानगिरी, नबरंगपुर, कोरापुर विशेषकर नबरंगपुर जिले में कैश रिक्वायरमेंट 150 करोड़ रुपये के आस-पास है, लेकिन वहां पर सिर्फ पचास करोड़ रुपये के आस-पास ही उपलब्ध हैं, जिसके चलते आज के दिन कस्टमर को लाइन में खड़ा होना पड़ रहा है। बीते दो-तीन सालों से वहां बैंक की कोई नई ब्रांच भी नहीं खुली है और न ही एटीएम पर्याप्त हैं। इसके चलते लोगों को बहुत मुश्किलें हो रही हैं। मैं आपके माध्यम से सरकार से निवेदन करता हूँ कि वहां बैंकों की कुछ शाखाएं खोली जाएं। ब्लॉक हैडक्वार्टर्स तक में बैंक शाखाएं नहीं हैं। वहां एटीएम लगाए जाएं। पर्याप्त स्टॉफ दे कर पर्याप्त कैश मुहैया कराया जाए, जिससे लोगों की दिक्कतें हो सकें।

धन्यवाद।

**HON. DEPUTY SPEAKER:** Shri Bhairon Prasad Mishra and Dr. Kulmani Samal are permitted to associate with the issue raised by Shri Balbhadra Majhi.

**श्री राहुल कर्वा (चुरू):** उपाध्यक्ष महोदय, मेरे क्षेत्र और राजस्थान के पश्चिमी क्षेत्र में जो शेखावटी बेल्ट है – चुरू, झुंझुनू, सीकर, वहां के काफी लोग विदेशों में और खास कर खाड़ी क्षेत्रों में काम करने के लिए और व्यवसाय के लिए जाते हैं। हमारे यहां इंडस्ट्री की इतनी सोर्स नहीं है, इसलिए काफी लोग वहां पर काम करने के लिए जाते रहते हैं। परंतु सऊदी अरब में जो लोग काम करने के लिए जाते हैं, जो विशेषकर ड्राइवर कैटेगरी में जाते हैं, जिनमें ड्राइवर्स हैं, ऑपरेटर्स हैं। वहां के वाहनों की इंश्योरेंस न होने के कारण कभी रोड पर एक्सिडेंट हो जाता है, तो उन लोगों को सीधी जेल होती है और जेल भी काफी लंबे समय की होती है। वहां पर एक और कॉन्सेप्ट ब्लड मनी का चला हुआ है कि उन लोगों से 50-60 लाख रुपये मांग लेते हैं और वह देने के पश्चात उनकी सजा माफ हो सकती है।

मेरे क्षेत्र चुरू के रहने वाले राकेश कुमार जांगीड़ पिछले दो साल से जेल में हैं। 50 लाख रुपये जैसी बड़ी राशि की व्यवस्था करना उनके लिए संभव नहीं है। मैं सरकार से अनुरोध करना चाहूँगा कि ऐसे जो व्यक्ति खाड़ी क्षेत्रों में फंस जाते हैं, उनके लिए कॉर्पस फंड की व्यवस्था की जाए और उनको

कुछ सहायता प्रदान की जाये। ये गरीब घर के बच्चे हैं। परिवार के लोग उनका इंतजार करते रहते हैं। पैसा न होने के कारण उन्हें सालों-साल वहाँ जेल में रहना पड़ता है। बहुत-बहुत धन्यवाद।

HON. DEPUTY-SPEAKER:Kunwar Pushpendra Singh Chandel, Shri Bhairon Prasad Mishra and Dr. Manoj Rajoria are permitted to associate with the issue raised by Shri Rahul Kaswan.

Shrimati Kirron Kher, not present.

Shri Nishikant Dubey.

**श्री निशिकान्त दुबे (गोड्डा):**महोदय, आपने मुझे शून्य काल में बोलने का अवसर दिया, इसके लिए मैं आपको धन्यवाद देता हूँ।

आज आदिवासी दिवस है। सभी आदिवासी भाई-बहनों को पार्लियामेंट ने याद किया है। आज मैं उसी से सम्बन्धित एक महत्वपूर्ण मुद्दा यहाँ उठाना चाहता हूँ। वर्ष 1901 की जनगणना और वर्ष 2011 की जनगणना को देखिए। मैं झारखंड राज्य से आता हूँ और यदि आप झारखंड, छत्तीसगढ़, ओडिशा, नॉर्थ-ईस्ट को देखेंगे तो आदिवासी समाज में क्रिश्चियन धर्म के प्रति कन्वर्जन बहुत बड़े पैमाने पर बढ़ा है। वर्ष 1901 में झारखंड में क्रिश्चियन धर्म की आबादी एक-दो परसेंट हुआ करती थी। मैं आदिवासी समाज की बात करता हूँ, आज लगभग 40-50 परसेंट आदिवासी समाज कन्वर्ट हो गया है। इसके लिए शिक्षा के नाम पर, स्वास्थ्य के नाम पर, मिशनरीज़ ऑफ चैरिटीज़ के नाम पर एक क्राइम इन लोगों ने लगा रखा है। अभी मिशनरीज़ ऑफ चैरिटीज़ की बात सामने आई है कि उन्होंने इसे एक सिंडिकेट क्राइम का अड्डा बना रखा है और उसमें यह सारा काम हो रहा है। मैं आपको बताता हूँ कि जब पहले कन्वर्जन होता था, जब अंग्रेजों का शासन था, वर्ष 1936 में जब अंग्रेज यहाँ रूल करते थे तो उन्होंने इस संबंध में एक ऑफिस ऑर्डर निकाला था। उसे रायपुर ऑर्डर कहते हैं। उसके हिसाब से यह तय था कि यदि किसी को भी धर्मान्तरण, धर्म-परिवर्तन करना है, तो उनको वहाँ के डिस्ट्रिक्ट कलेक्टर या वहाँ के अफसर से परमीशन लेनी है। यह वर्ष 1936 का रूल था। आजादी के बाद सेक्युलरिज्म के नाम पर कांग्रेस ने जो कबाड़ा किया, उसका यह असर है कि पूरा का पूरा नॉर्थ-ईस्ट, पूरा का पूरा झारखंड, ओडिशा और छत्तीसगढ़ का जो आदिवासी समाज है, वह



क्रिश्चियनिटी की तरफ जा रहा है। वर्ष 1947 में जब कांस्टीट्यूट असेम्बली में इस पर चर्चा हुई तो मैं आपको बताऊँ कि नगप्पा साहब, नेहरु साहब और अम्बेडकर साहब ने यह कहा कि जहाँ तक शेड्यूल्ड कास्ट्स का सवाल है, शेड्यूल्ड कास्ट्स में कोई भी कन्वर्जन, जो लोग दूसरे धर्म में चले जाएं, क्रिश्चियनिटी में चले जाएं या मुस्लिम धर्म में चले जाएं, तो उन्हें रिजर्वेशन का कोई फायदा नहीं मिलेगा। यही कारण है कि बुद्धिज्म, जैनिज्म और सिखिज्म, जो भारत के धर्म थे, यदि शेड्यूल्ड कास्ट्स उनमें कन्वर्ट होते हैं तो उनको रिजर्वेशन मिलता है। आदिवासी एक ऐसा विषय है, असम के हमारे भाई लोग लड़ाई लड़ रहे हैं। यदि कोई डिसप्लेस्ड हो जाता है, आदिवासी एरिया बेस्ड होता है। यदि हमारे झारखंड से आदिवासी असम में चले गए, तो उनको रिजर्वेशन नहीं मिलता है। जब एरिया के आधार पर रिजर्वेशन नहीं मिलता है, तो धर्म के आधार पर रिजर्वेशन नहीं मिलना चाहिए।

मेरा आपके माध्यम से आग्रह है कि जिस तरह से शेड्यूल्ड कास्ट्स को धर्म परिवर्तन करने के बाद रिजर्वेशन नहीं मिलता है, उसी तरह से शेड्यूल्ड ट्राइब्स यदि धर्म परिवर्तन कर लेते हैं, क्रिश्चियन हो जाते हैं या मुस्लिम हो जाते हैं, तो उनको रिजर्वेशन नहीं मिलना चाहिए। यह मेरा सरकार से आग्रह है।

HON. DEPUTY SPEAKER: Kunwar Pushpendra Singh Chandel, Shri Bhairon Prasad Mishra, Shri Sharad Tripathi, Dr. Manoj Rajoria, Shri Virender Kashyap and Shri Sunil Kumar Singh are permitted to associate with the issue raised by Shri Nishikant Dubey.

\*DR.DHARAM VIRA GANDHI (PATIALA) : Thank you, Hon. Deputy Speaker Sir. Today, I want to draw the attention of the Government towards the mess that Punjab finds itself in.

Sir, Punjab used to be the jewel in the crown of India. It was the phume in India's Turban. Militarily and economically, it was the number one state of India. There was a time when the per capita income of Punjab was highest in the country. During the freedom movement, freedom fighters from Punjab were at the forefront in sacrificing their lives for the sake of the motherland. The hard-working farmers of Punjab were the harbinger of Green Revolution. Punjab contributed the maximum foodgrains in the central pool and was once called the granary of India.

However, Sir, Punjab was bifurcated many times. Air and water pollution has plagued the state. The ground-water is contaminated at many places. Presently, Punjab is in the throes of a grave financial crisis. The menace of drugs has overpowered the youths of Punjab. All sorts of diseases have spread their tentacles in Punjab. Farmers find themselves in a mess. Suicide by farmers are rampant in Punjab. Farmers are finding it difficult to make both ends meet. Health of people has become a casualty. Education system is in shambles in Punjab. Punjab is reeling under the yoke of a gargantuan loan amount of 2 lakh 25 thousand crores. It has to pay a huge amount of 28,000 crores as interest every year.

Sir, for the last seventy years, the flawed policies of successive Central Governments has doomed Punjab. Conspiracies were hatched against an

---

\* English translation of the speech originally delivered in Punjabi.

advanced state like Punjab. Step-motherly treatment was meted out to Punjab time and again. Water of our rivers has been granted to neighbouring states in an unjust move. The loot and plunder of resources of Punjab has resulted in the economic downfall of Punjab.

So, I urge upon the Government and the Hon. Members of this august House to provide justice to Punjab. Punjab needs regional autonomy. Only then can Punjab flourish again and reclaim its top position among the states of India.

Thank you.

HON. DEPUTY SPEAKER: Kunwar Pushpendra Singh Chandel is permitted to associate with the issue raised by Shri Dharam Vira Gandhi.

DR. P. VENUGOPAL (TIRUVALLUR): Mr. Deputy Speaker, Sir, I thank you for giving me an opportunity to speak during 'Zero Hour' regarding reduction in Grants-in-Aid to Tamil Nadu.

As you know, Tamil Nadu is in the forefront in implementing several Centrally Sponsored Schemes for the benefit of the poor and the downtrodden. These Schemes have been a huge success in our State. I may also point out here that many schemes of Tamil Nadu have been replicated in several other States. Last week, we saw some Union Ministers admitting in this House that some schemes of the Tamil Nadu Government have been taken up by the Centre for implementation.

But of late, there has been a continuous and harsh reduction in the Grants-in-Aid received by Tamil Nadu from the Union Government, due to which not only the schemes fail, but also the poor suffer; and the net result is that the State Government of Tamil Nadu is finding it very difficult to cope up these schemes with its own scarce resources. The Chief Minister of Tamil Nadu had been continuously writing letters to the hon. Prime Minister of India, but to no avail.

To sustain such good schemes, Tamil Nadu Government need more resources. When Tamil Nadu got reduced Grants this year, Uttar Pradesh Government received an increased grant of Rs. 71,161 crore this year, as against Rs. 32,537 crore last year, which is a rise of about 119 per cent. Similarly,

Rajasthan received an increased grant of Rs.29,188 crore in 2017-18, as against Rs. 19,482 crore in 2016-17, which is a rise of about 50 per cent. Maharashtra also received an increased grant of Rs. 33,752 crore in 2017-18 as against Rs. 21,652 crore in 2016-17, which is a rise of about 56 per cent. So, this year, Tamil Nadu received a reduced Grant of Rs.19,264 crore as against Rs.19,838 crore last year, which is a 3 per cent reduction or a shortfall of Rs.574 crore for the current year. The Centre is continuously punishing a 'Better Performing State', thus putting a huge question mark on the 'Federal Character of our country'.

In view of this, I would request the Central Government to allocate sufficient Grants, as demanded by the Government of Tamil Nadu, for implementing welfare schemes for the people of our State.

HON. DEPUTY SPEAKER: Shrimati V. Sathyabama is permitted to associate with the issue raised by Dr. P. Venugopal.

**श्री अनुराग सिंह ठाकुर (हमीरपुर):** उपाध्यक्ष जी, धन्यवाद।

देश की सुरक्षा के लिए पहाड़ के नौजवानों ने अपनी जवानी भी दी, कुर्बानी भी दी। देश के विकास के लिए हिमाचल प्रदेश के किसानों ने अपनी ज़मीनें दी। वे इसके लिए बेघर भी हुए। भाखड़ा डैम बना, पोंग डैम बना। लेकिन, वहां के विस्थापित लोग यानी वहां के जो डैम आउस्टीज़ हैं, आज 40-50 वर्षों के बाद भी ऐसे हजारों परिवार हैं, जिन्हें अपनी ज़मीन और अपने अधिकारों की लड़ाई आज भी लड़नी पड़ रही है।

उपाध्यक्ष महोदय, मैं आपके माध्यम से सरकार से कहना चाहता हूँ कि जिस हरियाणा को, जिस पंजाब को और जिस राजस्थान राज्य को सिंचाई के लिए पानी और बिजली देने का काम हमने किया, हमारे यहां के हजारों गांव उजड़ गए, हजारों परिवार उजड़ गए, पर इतने वर्षों के बाद भी हमारे यहां के लोगों को न वहां ज़मीनें मिलीं और न ही उन्हें उनके अधिकार मिल पाए हैं। अपनी ज़मीन का कब्जा लेने के चक्कर में 42 लोगों की जानें चली गईं। आज सरकारें कहती हैं कि आप पाकिस्तान के

बॉर्डर पर जाकर ज़मीनें ले लो। क्या हिमाचल प्रदेश के लोगों का यह गुनाह है कि अपनी कुर्बानी देने के बाद, देश को आगे बढ़ाने के बाद भी उन्हें अपने अधिकारों के लिए लड़ाई लड़नी पड़ रही है? नर्मदा बाँध के लिए सुप्रीम कोर्ट ने ऑर्डर दिया कि उन्हें पैसे दिए जाने चाहिए।

आप जमीन नहीं भी दे सकते हैं, तो मैं आपके माध्यम से सरकार से मांग करता हूँ कि हिमाचल के डैम आउस्टीज़को भी मुआवजे के बदले में पैसा मिलना चाहिए। उनकी 40-50 वर्षों की यह मांग है, इसलिए उसको पूरा करना चाहिए।

महोदय, आपने मुझे बोलने का अवसर दिया, इसके लिए आपको बहुत-बहुत धन्यवाद।

HON. DEPUTY SPEAKER: Shri Virender Kashyap, Shri Bhairon Prasad Mishra, Shri Arvind Sawant, Kunwar Pushpendra Singh Chandel and Shri Sharad Tripathi are permitted to associate with the issue raised by Shri Anurag Singh Thakur.

PROF. K.V. THOMAS (ERNAKULAM): Hon. Deputy-Speaker, Sir, frequent collision of ships with fishing vessels in the coastal areas of Kerala, Tamil Nadu and Karnataka is causing deaths of fisherman and heavy damage to the fishing boats and equipment.

Very recently, on August 7, 2018 early morning there was another collision reported near Kochi and three fishermen were brought dead to the shore and nine people are still missing. Even though search operation is going on with the participation of the Coast Guard, the Navy, Marine Enforcement and local fishermen, these missing nine fishermen could not be traced yet. There is a strong demand from the local fishermen community that the search operation has to be further strengthened with the active participation of the divers from the Navy.

My request to the Government is that the Government should take effective measures to prevent such collisions in future and punish the guilty and also provide adequate compensation to the victims of such accidents.

**श्रीमती रीती पाठक (सीधी):** उपाध्यक्ष महोदय, आज मैं अपने संसदीय क्षेत्र के संजय गांधी राष्ट्रीय उद्यान द्वारा विस्थापित कुसमी के अंतर्गत भदौरा, रुदा और मझिगवां के ग्रामीणजनों की परेशानी आपके समक्ष रखना चाहता हूँ।

उपाध्यक्ष महोदय, 21 फरवरी, 2008 को तत्कालीन केन्द्र सरकार द्वारा विस्थापन का आदेश जारी हुआ और 13 अप्रैल, 2017 को इनके विस्थापन की घोषणा हो गई, परंतु आज तक इनका विस्थापन नहीं हो सका। इनके लिए मुआवज़े की जो राशि घोषित की गई थी, वह प्रति यूनिट तत्कालीन नियमों के आधार पर थी।

उपाध्यक्ष महोदय, अगर हम गांवों के बारे में बात करें तो आप समझ सकते हैं कि लोगों की संवेदनाएं गांवों से जुड़ी हुई होती हैं। गांव ऐसे ही नहीं बनते हैं, बल्कि कई पीढ़ियों का उनका श्रम लगता है, धीरे-धीरे पसीने से कमाए हुए पैसों का अंशदान होता है, उससे लोगों की भावनाएं जुड़ी होती हैं, उनका मिट्टी से जुड़ाव होता है, तब जाकर गांव बनता है। ऐसे गांवों को छोड़ने की मजबूरी लोगों को तोड़ कर रख देती है, खासकर ग्रामीणजनों को।

उपाध्यक्ष महोदय, उनको जो मुआवज़े की राशि दी जा रही है, वह पर्याप्त नहीं है। आज मेरा विषय यही है कि विस्थापन की परेशानी के साथ इनकी एक अन्य सबसे बड़ी परेशानी यह है कि केन्द्र सरकार की तीन महत्वपूर्ण योजनाएँ - जो उज्ज्वला योजना, सौभाग्य योजना तथा प्रधानमंत्री आवास योजना है, ये तीनों महत्वपूर्ण योजनाएँ हैं, जो आज गरीबों के जीवन-स्तर को ऊपर की ओर लेकर जा रही हैं। इन तीनों योजनाओं का लाभ उन लोगों को नहीं मिल पा रहा है।

उपाध्यक्ष महोदय, मैं आपके माध्यम से केन्द्र सरकार से निवेदन करना चाहती हूँ कि देश के भू-अधिग्रहण कानून में हुए संशोधन के बाद मिलने वाले मुआवज़े की राशि उन्हें दे दी जाए। मेरी यह भी निवेदन है कि इस विषय में शीघ्रता से एवं सहानुभूतिपूर्वक विचार करके इनके विस्थापन की समस्या को दूर किया जाए। धन्यवाद।

HON. DEPUTY SPEAKER: Shri Bhairon Prasad Mishra and Kunwar Pushpendra Singh Chandel are permitted to associate with the issue raised by Shrimati Riti Pathak.

DR. RATNA DE (NAG) (HOOGHLY): Hon. Deputy-Speaker, Sir, thank you for giving me this opportunity to raise an issue during the 'Zero Hour'.

Today we are celebrating '*Adivasi Day*'. The tribals are the protectors of our environment. Today we are also celebrating 'The International Day of Indigenous People'. Their contribution to society should be respected.

The hon. Chief Minister of West Bengal has ensured all-round development and protection of the tribal people. In our State too, we are celebrating this day as '*Adivasi Day*' and she has felicitated one Ms. Birbaha Hansda, a tribal lady, for her contribution to tribal culture. The West Bengal Tribal Development Cooperative Corporation is doing a great service for the welfare and development of tribals in the State. This is just one of the initiatives for development of tribals in the State of West Bengal.

I wish that the tribals are brought to the mainstream without losing their identity, customs and languages and only then the tribals would feel at home and contribute to the growth and development of our country. We cannot afford to isolate the tribal people. Tribals should be taken along as we grow. Their interests and requirements should be given proper attention and their needs have to be attended to.

Tribal population, as per 2011 Census, is over eight per cent of our total population. They should be given respect and should be allowed to stay where they were for centuries. They should be provided all amenities to lead a life of honour and respect.

HON. DEPUTY SPEAKER: Kunwar Pushpendra Singh Chandel is permitted to associate with the issue raised by Dr. Ratna De (Nag).



SHRI P. KARUNAKARAN (KASARGOD): Sir, with much pain and sorrow, I would like to place some issues for the serious consideration of the Government.

Due to heavy floods, rain and landslides, five districts of Kerala are badly affected. In Idukki district alone, 20 persons have lost their lives. In Wayanad district, five persons lost their lives. The Government is forced to open 22 dams just because of high water level which is 50 per cent more than the normal level. It is difficult for the people to move from one place to another. The Chief Minister of Kerala has sent urgent messages to get the assistance of the Navy, Air Force and the Military. There are Forces there but the difficulty is that there is no equipment with them as we have discussed earlier. It is there in Bengaluru. The Government has to give immediate instructions and directions to the Navy and Air Force to take action. This is the third consecutive natural calamity that we are facing. Ockhi was one natural calamity and then there was the second natural calamity. So, the Government has to pay extra attention to this issue and not as per normal norms. I would like the Government to take all steps to give relief to the affected people.

HON. DEPUTY SPEAKER: Dr. Kulmani Samal is permitted to associate with the issue raised by Shri P. Karunakaran.

**श्रीमती संतोष अहलावत (झुन्झुनू):** उपाध्यक्ष महोदय, आपने मुझे शून्य काल में बोलने का अवसर दिया, इसके लिए मैं आपको धन्यवाद देती हूँ। मैं एक बहुत गम्भीर विषय पर बात कहना चाहती हूँ।

महोदय, स्वच्छता जीवन में बहुत महत्वपूर्ण स्थान रखती है और यह विषय आदरणीय प्रधान मंत्री जी के दिल के करीब है। स्वच्छ भारत के तहत हमने गरीब लोगों को शौचालय बनाकर दिए हैं। इसके फलस्वरूप जिले के जिले ओडीएफ घोषित हो रहे हैं। मैं भी उसी संसदीय क्षेत्र से आती हूँ, जो ओडीएफ घोषित हो चुका है। बहुत से लोग ऐसे हैं, जो इस क्राइटेरिया में आते हैं, जिनको यह लाभ

मिलना चाहिए, पर चूंकि वर्ष 2011 की सूची में उनका नाम नहीं है या पहले एक घर था और आज तीन भाई अलग हो गए हैं, तो उनके तीन घर हो गए हैं।

उपाध्यक्ष महोदय, मैं आपके माध्यम से सरकार का ध्यान आकर्षित करना चाहती हूँ और निवेदन करना चाहती हूँ कि शौचालय बनाकर ऐसे गरीब लोगों को लाभ दिया जाए। इससे महिलाओं का भी सम्मान हो पाएगा और स्वच्छता जैसे विषय पर हम और अधिक काम कर पाएंगे। धन्यवाद।

HON. DEPUTY SPEAKER: Dr. Manoj Rajoria, Shri Bhairon Prasad Mishra, Shri Sharad Tripathi and Kunwar Pushpendra Chandel are permitted to associate with the issue raised by Shrimati Santosh Ahlawat.

SHRIMATI R. VANAROJA (TIRUVANNAMALAI): Sir, the most common point of contact of customers with the oil industry is the petrol pump. As per the existing Government policy, petrol pumps can be set up by public sector oil companies dealing in storage and distribution of petroleum products as per guidelines. The people of my constituency are facing difficulties due to non-availability of a petrol outlet. There is no petrol outlet within a radius of 15 kilometres in and around Vinnanur Panchayat. People face a lot of hardship as they have to go to far off places for filling petrol for their vehicles. As there is availability of land on both the sides of National Highway No. 66, between Puducherry and Bengaluru at Vinnanur Panchayat in Chengam Taluk, Thiruvannamalai District of Tamil Nadu, the Government may take appropriate action for it.

I appeal to the Government through this House to instruct the official concerned to include Vinnanur Panchayat in the trading area for opening a retail outlet by any one of the PSUs.

I wish to state that this matter has already been brought to the notice of the hon. Minister for Petroleum and Natural Gas, Government of India on several occasions in the past.

My fervent appeal is that the proposal for starting a retail outlet by any one of the PSUs may be considered and swift action may be taken by the Union Government for making it functional soon in Vinnanur Panchayat of Chengam Taluk of Thiruvannamalai district in Tamil Nadu.

**श्री राहुल शेवाले (मुम्बई दक्षिण मध्य):** माननीय उपाध्यक्ष जी, कल बीपीसीएल रिफाइनरी में जो भीषण ब्लास्ट हुआ है, मैं केंद्र सरकार का ध्यान इस तरफ आकर्षित करना चाहता हूं। कल दोपहर 2 बजकर 40 मिनट पर बीपीसीएल, भारत पेट्रोलियम रिफाइनरी में हाइड्रोक्रैकर प्लांट में कूड ऑयल रखा जाता है, वहां आग लगने से ब्लास्ट हुआ। इसके कारण बहुत नुकसान हुआ है। बीपीसीएल का यह प्लांट कुछ साल पहले यूरो-3 को अचीव करने के लिए बनाया गया था। कल गैस लीक होने के कारण एक्सप्लोजन हुआ, बड़ा ब्लास्ट हुआ। यहां लैवल श्री की आग लगी थी। इस आग में 40 से ज्यादा कर्मचारी जखमी हुए, दो कर्मचारी क्रिटिकल कंडीशन में हैं और तीन कर्मचारी सीरियस कंडीशन में हैं। स्थानीय लोगों के अनुसार इस ब्लास्ट का असर इतना विस्फोटक था कि इससे निकला हुआ धुंआ कई किलोमीटर दूर से विजिबल था और इसकी आवाज दूर के इलाके पवैया और सेंध तक सुनाई दी।

बीपीसीएल, एचपीसीएल, बीआरसी, आरसीएफ, बीएमसी और मजगांव के फायर टैंकर आग बुझाने गए थे। अभी कल शाम को ही आग कंट्रोल में आई है। बीपीसीएल के आसपास गवानपाड़ा, माउलकोलीवाड़ा, अंबापाड़ा गांव, बीएमसी के प्रोजेक्ट और अफेक्टिड लोगों की कॉलोनी है।

मेरा सरकार से निवेदन है कि इस ब्लास्ट घटना की इंक्वायरी होनी चाहिए। गवानपाड़ा, माउलकोलीवाड़ा, अंबापाड़ा और आसपास के एरिया में लोगों का जो नुकसान हुआ है, उसका मुआवजा दिया जाए। इसके साथ ही जो कर्मचारी जखमी हुए हैं, उनको भी मुआवजा दिया जाए। यहां

चार रिफाइनरीज़ हैं, मेरा सरकार से निवेदन है कि सभी का फायर ऑडिट होना चाहिए ताकि भविष्य में ऐसी दुर्घटना न हो।

**माननीय उपाध्यक्ष:** कुँवर पुष्पेन्द्र सिंह चन्देल, श्री अरविंद सावंत और डॉ. श्रीकांत एकनाथ शिंदे को श्री राहुल शेवाले द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

**श्री रमेश बिधूड़ी (दक्षिण दिल्ली):** माननीय अध्यक्ष जी, मैं आपका बहुत धन्यवाद करता हूँ कि आपने मुझे दिल्ली के किसानों का विषय शून्य काल में उठाने का मौका दिया।

दिल्ली में वाटर लैवल बहुत नीचे चला गया है। दिल्ली सरकार दिल्ली के तालाबों का रिवाइवल नहीं कर रही है। दिल्ली में लगभग 100 गांव ऐसे हैं, जिनकी अपनी जमीनें बची हुई हैं, यहां ट्यूब वैल लगे हुए हैं। वाटर लैवल नीचे जाने से ग्राउंड वाटर अथॉरिटी ट्यूब वैल लगाने की परमिशन नहीं दे रही है। मेरा निवेदन है कि ये तालाब रिवाइव होने चाहिए। मैं बार-बार दिल्ली के अर्बन और रूरल गांवों की बोर्ड मीटिंग में दिल्ली सरकार से निवेदन कर चुका हूँ कि इन तालाबों को रिवाइव किया जाए, क्योंकि ग्राउंड वाटर लैवल नीचे चला गया है। 100 गांवों के लोग 15 दिन से भूख हड़ताल पर बैठे हैं क्योंकि उनको अपनी जमीन पर फसल उगाने के लिए पानी चाहिए। लेकिन दिल्ली सरकार ट्यूब वैल लगाने की परमिशन नहीं दे रही है।

मेरा निवेदन है कि वाटर रिसोर्स मंत्री दिल्ली सरकार को आदेश दे ताकि किसान अपनी जमीन पर ट्यूब वैल लगाकर फसल उगा सकें। दिल्ली सरकार इसकी परमिशन दे और पानी की समस्या का निवारण करे।

आपने मुझे इस विषय पर बोलने का मौका दिया, इसके लिए बहुत धन्यवाद।

**माननीय उपाध्यक्ष:** श्री शरद त्रिपाठी और कुँवर पुष्पेन्द्र सिंह चन्देल, श्री भैरों प्रसाद मिश्र को श्री रमेश बिधूड़ी द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

**बेगम तबरसुम हसन (कैराना):** माननीय उपाध्यक्ष जी, मैं आपके माध्यम से सदन में कानपुर नगर और कानपुर देहात के लगभग 7,000 किसानों के परिवारों की पीड़ा के बारे में बताना चाहती हूँ। मंत्रालय द्वारा डेडिकेटेड फ्रेट कोरिडोर परियोजना के लिए कानपुर जनपद के लगभग 50 गांवों की भूमि का अधिग्रहण किया गया था। अधिग्रहण की कार्रवाई 28.08.2010 को हुई थी। प्रभावित किसान

परिवार के एक सदस्य को रेलवे द्वारा सरकारी नौकरी के आश्वासन पर वे अधिग्रहण पर तैयार हुए थे। रेलवे बोर्ड द्वारा जारी पत्र में भी रेलवे परियोजना से प्रभावित परिवारों को सरकारी नौकरी देने की बात कही गई थी। किसान इतने वर्ष बीत जाने के बाद भी दर-दर की ठोकड़ें खा रहे हैं। उनके परिवार में से किसी को अब तक सरकारी नौकरी नहीं मिली है।

मैं आपके माध्यम से रेल मंत्री जी से अनुरोध करती हूँ कि किसानों की मांग पर सहानुभूतिपूर्वक विचार करने का कष्ट करें।

**माननीय उपाध्यक्ष:** कुँवर पुष्पेन्द्र सिंह चन्देल को बेगम तबरसुम हसन द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

**श्रीमती अंजू बाला (मिश्रिख):** उपाध्यक्ष महोदय, आपने मुझे आज एक महत्वपूर्ण विषय सदन के सामने रखने का मौका दिया है। आए दिन हम लोग ऐसी घटनाएं देख रहे हैं कि बालिकाओं के साथ, हमारी बच्चियों के साथ घटनाएं हो रही हैं। मैं आपके माध्यम से सरकार से मांग करती हूँ कि सभी स्कूलों, चाहे सरकारी स्कूल हो या प्राइवेट, वहां पर जूडो कराटे और ताईक्वाण्डो की क्लास अनिवार्य की जाए, जिससे लड़कियां सक्षम हो जाएं, उसे सीख सकें और लड़ाई कर सकें। वहां पर योगा क्लासेज भी अनिवार्य हों, क्योंकि आज हमारे युवा, लड़के मानसिक तौर पर किस दिशा में जा रहे हैं, हम इस बात को समझ नहीं पा रहे हैं। सभी स्कूलों और कॉलेजों में यदि योगा को अनिवार्य कर दिया जाएगा तो हम एक अच्छी मानसिकता और अच्छी सोच के साथ आगे बढ़ेंगे।

मैं आपके माध्यम से सरकार से मांग करती हूँ कि उनके अच्छे भविष्य के लिए, सेल्फ-डिफेंस के लिए, जिससे वे अपने पैरों पर खड़ी हो सकें और लड़ना सीख सकें, जूडो कराटे और ताईक्वाण्डो क्लासेज अनिवार्य की जाएं। धन्यवाद।

HON. DEPUTY SPEAKER: Shrimati V. Sathyabama, Kunwar Pushpendra Singh Chandel, Shri Sharad Tripathi, Shri Bhairon Prasad Mishra and Dr. Manoj Rajoria are permitted to associate with the issue raised by Shrimati Anju Bala.

SHRI THOTA NARASIMHAM (KAKINADA): Mr. Deputy Speaker, I would like to bring to the notice of the Government that Nagarjuna Fertilizers and Chemicals

Limited is situated in my constituency, Kakinada in the State of Andhra Pradesh. It is facing problems due to the New Urea Policy. In my constituency, business units are facing a serious problem due to the New Urea Policy. The discriminatory policy gives undue benefits by disbursing subsidy to new units, but it does not extend the same benefits to old units. The fixed cost policy is not allowing any escalation for the next 15 years which will severely affect the pricing of the final product in future. I would also like to point out that the Direct Benefit Subsidy in this regard has not been clearly defined and Stock and Working Capital issues have also not been addressed in this policy.

So, I request the Government to take note of these issues and take immediate steps to resolve these problems.

SHRI P.R. SENTHILNATHAN (SIVAGANGA): Mr. Deputy Speaker, Sir, I would like to raise the matter with regard to establishing of a new airport at Karaikudi in my constituency Sivaganga under UDAN Scheme.

Karaikudi is 120 kms. away from the existing airports of Madurai and Trichy. In Karaikudi, many educational institutions and industrial establishments are situated. There is Alagappa University in Karaikudi, Central Electrochemical Research Institute, Bharat Heavy Electricals Limited and many other industrial units are situated. Television and film shootings are held on a daily basis. Research scholars, actors and businessmen have to travel to Trichy Airport, which is 120 kms. away from Karaikudi, by road and it takes more than two hours to cover this distance.

So, I urge upon the Union Government to establish an airport at Karaikudi, in my constituency Sivaganga, under UDAN Scheme.

HON. DEPUTY SPEAKER: I will allow only one minute to all Members who want to speak now. Please cooperate.

**श्री भोला सिंह (बुलंदशहर):** उपाध्यक्षजी, आज आपने मुझे एक महत्वपूर्ण मुद्दा सदन में उठाने का अवसर दिया, इसके लिए मैं आपको धन्यवाद देता हूँ। मैं आपसे आग्रह करना चाहूँगा कि मैं डेढ़ मिनट में अपनी बात पूरी करूँगा।

उपाध्यक्ष महोदय, भारत पूरे विश्व में सर्वाधिक आबादी वाला दूसरा देश है। आज जिस तरीके से हमारे देश में आबादी बढ़ रही है, बहुत ही जल्दी भारत सर्वाधिक आबादी के मामले में पहले नम्बर पर आ जाएगा। सरकार की अनेक योजनाएं जनसंख्या नियंत्रण कानून के लिए कार्य कर रही हैं, लेकिन कुछ ऐसे विशेष लोग, विशेष धर्म और समुदाय के लोग हैं, जिन पर इन बातों का कोई असर नहीं पड़ता है। आज हर व्यक्ति इसके लिए चिन्तित है, कई सामाजिक संस्थाओं एवं सुदर्शन न्यूज के माध्यम से इस पर नियंत्रण करने के लिए अनेक कार्य किए जा रहे हैं।

मैं आपके माध्यम से सरकार से आग्रह करना चाहूँगा कि जनसंख्या नियंत्रण के बारे में गंभीरता से कानून बनाकर लागू करना चाहिए और जो लोग इस पर अमल नहीं करते हैं, उनको सरकार से मिलने वाली सुविधाओं से वंचित रखना चाहिए।

HON. DEPUTY SPEAKER: Kunwar Pushpendra Singh Chandel, Shri Bhairon Prasad Mishra and Dr. Manoj Rajoria are permitted to associate with the issue raised by Shri Bholu Singh.

DR. SANJAY JAISWAL (PASCHIM CHAMPARAN): Mr. Deputy Speaker, Sir, I am speaking in Zero Hour on request. I seek your protection because it is a question of saving life of lakhs of pregnant women in India.

Sir, the Himachal Pradesh High Court pronounced an order on 15<sup>th</sup> March, 2018. In that order, nowhere was it written that oxytocin drug should be banned. There was an issue that oxytocin is used on animal husbandry. But the ICMR Guidelines say that oxytocin does not survive in a human body because it is a

protein. Even the National Dairy Institute has said that there no bad effect on the cattle because of oxytocin.

The Government, as a kneejerk reaction, has taken an action to stop oxytocin injection by 31<sup>st</sup> August,2018.

Sir, oxytocin is the only drug, which can save women if there is a blood haemorrhage after delivery.

Sir, if we ban this drug, or the way the Government is thinking to provide 1,000 vials to a private nursing home or to provide 1,000 vials to a district hospital, it would not work.

Sir, a delivery never takes place at a person's choice. It can happen in an ambulance or it can happen in a village. How would a doctor go to a district hospital to take oxytocin and come back and inject it into a women? Till that time, the women would die.

So, Sir, I would seek your protection. I would request you to direct the Government to think nicely in this regard. It is a question of life and death of pregnant women.

HON. DEPUTY SPEAKER: Shri Bhairon Prasad Mishra, Kunwar Pushpendra Singh Chandel, Dr. Manoj Rajoria, Shri Sharad Tripathi and Dr. Mamta Sanghamita are permitted to associate with the issue raised by Dr. Sanjay Jaiswal



\*SHRI IDRIS ALI (BASIRHAT): Hon. Deputy Speaker Sir, thank you for giving me this opportunity to raise a matter of public importance in the Zero Hour. I shall be speaking in Bengali. First, I express my heartfelt gratitude to the great national leader, our respected Chief Minister Mamata Bandyopadhyay. As we all know, today is the 'Adivasi Divas' or the Tribal People's Day. Since Dr. Ratna De Nag has already touched upon the subject, I shall not go into much details but would like to put forth only a few demands with due respect Sir.

My first demand is that in the interest of the tribal people, a university in the name of Birsa Munda should be set up. My second demand is that a Tribal Research Institute should also be set up for the tribals. Thirdly Sir, you must be knowing that the Wakf properties are under the Central Government. So those properties should be recovered and returned to the persons who have been dispossessed of their properties. Let the actual persons entitled to enjoy the Wakf properties get back their due.

Lastly Sir, in my constituency Basirhat, many tribal and poor people reside. Numerous farmers also stay there. The BJP Government always claims to be the friends of the farmers. Therefore, my humble request to the Government through you Sir is that the loans of the farmers should be waived off at once. This is the sowing season; thus, seeds should also be distributed to the poor farmers at subsidized rates.

With these few words, I rest my speech here. Thank you, Sir.

---

\* English translation of the speech originally delivered in Bangla.

DR. KULMANI SAMAL (JAGATSINGHPUR): Sir, I am thankful to you for giving me this opportunity to raise an important issue.

Paradip Port Trust belongs to my Constituency Jagatsinghpur, Odisha. So many people from outside India come and visit Paradip Port. There is a very beautiful beach at Paradip Port. There is also a Biju Minar at Biju Maidan. There is a building constructed named after Pandit Jawaharlal Nehru when he visited Paradip Port in 1962. There is also a big fishing harbour.

So many business centres are there at Paradip Port. But from the side of the Government of India, nothing has been done there for tourism purposes. No steps have been taken so far.

So, I would request the Minister of Culture and Tourism to take all necessary steps to promote tourism at Paradip Port. Thank you.

**श्री निहाल चन्द (गंगानगर) :** माननीय उपाध्यक्ष महोदय, मैं आपके माध्यम से केन्द्रीय सरकार का ध्यान दवाइयों पर लगने वाले टैक्स की तरफ दिलाना चाहूंगा। इस देश में दवाइयों पर भारी-भरकम टैक्स लग रहा है। इस देश में दवाइयों पर 6 प्रतिशत से लेकर 18 प्रतिशत टैक्स लगता है। केन्द्र सरकार ने आम जनता के स्वास्थ्य को ध्यान में रखते हुए कई लाभकारी योजनाओं की शुरुआत की है। माननीय प्रधान मंत्री जी ने राष्ट्रीय स्वास्थ्य बीमा योजना, आयुष्मान भारत और प्रधान मंत्री जन स्वास्थ्य केन्द्रों पर अनेक दवाइयों का संचालन किया जा रहा है, जिससे आम जनता को सस्ती और गुणवत्ता युक्त दवाइयां मिल सकें। राजस्थान के मुख्य मंत्री ने राजस्थान में भामाशाह योजना की शुरुआत करके निःशुल्क दवाइयां देने का काम किया है, जिसमें 500 करोड़ रुपये के बजट का भी प्रावधान किया है।

मैं आपके माध्यम से केन्द्र सरकार का ध्यान इस ओर आकर्षित करना चाहूंगा कि छः प्रतिशत से लेकर 18 प्रतिशत तक दवाइयों पर जो टैक्स लगा है, उसे टैक्स फ्री किया जाए, ताकि आम को लोगों दवाइयां मिल सकें।

**HON. DEPUTY SPEAKER:** Kunwar Pushpendra Singh Chandel, Dr. Manoj Rajoria and Shri Bhairon Prasad Mishra are permitted to associate with the issue raised by Shri Nihal Chand.

**श्री संतोख सिंह चौधरी (जालंधर):** उपाध्यक्ष महोदय, मेरा संसदीय क्षेत्र जालंधर को स्पोर्ट्स गुड्स इंडस्ट्री के नाम से जाना जाता है। देश और विदेश का कोई भी खिलाड़ी ऐसा नहीं है, जिसने जालंधर के बने हुए बल्ले, फुटबॉल और हॉकी से न खेला हो।

सर, जब जी.एस.टी. रिज़ीम आया तो जो छोटी आइटम्स थीं, जैसे छोटे वेट, वेट रॉड्स, स्कीपिंग रोप, जिससे हम जम्प करते हैं, जो विहसल बजाते हैं, स्पोर्ट्स हेलमेट और जितनी भी मैन्युअल मशीन्स लोकल मैन्युफैक्चर होती हैं, उनको हायर स्लैब में रख दिया गया है। इसका असर यह हुआ कि मेरे क्षेत्र की जितनी भी इंडस्ट्रीज हैं, वे बंद होने के कगार पर हैं।

मेरी आपके माध्यम से सरकार से रिक्वेस्ट है कि जितने भी ये आइटम्स हैं, मिनिमम जीएसटी रिज़ीम जो पांच प्रतिशत है, उनमें लाया जाए। एजुकेशन और हेल्थ केयर का जो रिज़ीम है, सारी आइटम्स जो लोकल मैन्युफैक्चर होती हैं, उनको उसमें लाया जाय ताकि हमारे यहां इंडस्ट्रीज खड़ी रहें।

एक सैक्शन नाइन सब-क्लाउज फोर है, जिसके जरिए जो छोटे मैन्युफैक्चरर्स हैं, जो घरों में फुटबॉल्स सिलते हैं, रैकेट्स बनाते हैं, जब वे बाजार में आते हैं तो उनको रजिस्टर करना पड़ता है।

मेरा आपके माध्यम से सरकार से कहना है कि सैक्शन नाइन सब-क्लाउज फोर को एबॉलिश किया जाए। ... (व्यवधान)

**HON. DEPUTY SPEAKER:** Kunwar Pushpendra Singh Chandel, and Shri Bhairon Prasad Mishra are permitted to associate with the issue raised by Shri Santokh Singh Chaudhary.

**श्री अजय मिश्रा टेनी (खीरी):** माननीय उपाध्यक्ष महोदय, भारत सरकार ने राजभाषा अधिनियम वर्ष 1963 में लागू किया था, जिसके अनुसार इस देश के विभिन्न प्रदेशों को क्षेत्रीय भाषा के आधार पर 'क', 'ख' और 'ग' श्रेणियों में बांटकर वार्षिक कार्यक्रम जारी किए जाते हैं। सभी के लिए राजभाषा में,

जो केन्द्रीय कार्यालय हैं, एक लक्ष्य निर्धारित किया गया है कि वह उस काम को करेंगे। ऐसे ही विदेशों में जो केन्द्रीय सरकार के कार्यालय हैं, उनके लिए भी 50 प्रतिशत का लक्ष्य निर्धारित किया गया है। उनको पत्राचार, टिप्पणी आदि काम करने के साथ-साथ जो उस कार्यालय में, उस देश की भाषा के अनुसार, उस देश की भाषा के साथ-साथ हिन्दी और अंग्रेजी, ऐसी तीन भाषाओं में उनको करना था, लेकिन वास्तव में उन कार्यालयों में यह नहीं हो पा रहा है। वहां लक्ष्य के अनुरूप काम भी नहीं हो पा रहा है और वार्षिक कार्यक्रम के अनुसार भी काम नहीं हो रहा है, जब कि राजभाषा ने दुनिया में दूसरा स्थान प्राप्त कर लिया है। जो बोली जानी वाली भाषा है, हम यूनियनों में भी उसे आधिकारिक भाषा बनाने के लिए काम कर रहे हैं।

मैं आपके माध्यम से सरकार से मांग करता हूँ कि विदेशों में स्थित केन्द्रीय सरकार के कार्यालयों में भी राजभाषा अधिनियम 1963 के अंतर्गत जारी वार्षिक कार्यक्रम निर्धारित व निर्धारित लक्ष्य के अनुरूप कार्य किया जाए। धन्यवाद।

**HON. DEPUTY SPEAKER:** Kunwar Pushpendra Singh Chandel Shri Sharad Tripathi and Shri Bhairon Prasad Mishra are permitted to associate with the issue raised by Shri Ajay Misra Teni.

\*SHRIMATI V. SATHYABAMA (TIRUPPUR): Hon. Deputy Speaker Sir, Vanakkam. The Bargur hills of Anthiyur Taluk in Erode district in my Tirupur Parliamentary constituency can be considered as a "Horticulture Cluster" under Mission for Integrated Development of Horticulture (MIDH). The Bargur hill located in the Western Ghats of Erode at an elevation of 700 to 1000 MSL with the rainfall of 900 – 1000 mm per year. This will encourage the small farm holders to adopt new and appropriate technologies in cultivation of vegetable and aromatic crops to improve their livelihoods. This backward region should be supported by the Government of India for the welfare of small, marginal and tribal

---

\* English translation of the speech originally delivered in Tamil

farmers of this region. I will be ever grateful to Hon. Union Minister if this suggestion of mine is considered and supported. Today is 'World Tribal Day'. I extend my heartfelt wishes to all the tribal people on this Day. Thank you.

**श्री मोहम्मद सलीम (रायगंज):** उपाध्यक्ष महोदय, आज 9 अगस्त है और जिन लोगों ने आजादी की लड़ाई लड़ी, उन्हें हमने श्रद्धासुमन अर्पित किए। मैं कहना चाहता हूँ कि आज भी हमारे किसान ऋण की जकड़ में हैं। 36 हजार किसानों ने तीन साल में आत्महत्याएं की हैं, यानी तीन हजार किसान हर साल आत्महत्या करते हैं और प्रतिदिन के हिसाब से देखें तो 33 किसान हर रोज आत्महत्या करते हैं। उनकी कर्ज माफी की मांग बार-बार उठती है। सरकार एमएसपी की बात कर रही है, लेकिन स्वामीनाथन आयोग ने बहुत से सुझाव दिए थे, उसके अंदर एक सुझाव सी2+50 परसेंट का था। इसे सरकार नहीं कर रही है। हमें प्रक्योरमेंट का नेटवर्क बढ़ाना पड़ेगा। आप किसान को बिना उचित मुआवजा दिए उसकी जमीन जबरदस्ती नहीं ले सकते हैं। मेरा कहना है कि जब वे बूढ़े हो जाते हैं तो उन्हें कम से कम पांच हजार रुपये की पेंशन मिलनी चाहिए, ताकि गरीब किसान या खेतिहर मजदूर अपना खर्च चला सकें। खेतिहर मजदूरों को मिनिमम वेजेज भी नहीं मिलता है। आज किसान खेती के लिए बिजली, पानी आदि की मांग करते हुए पूरे देश के जिलों में इकट्ठे हुए और उन्होंने जेल भरो का नारा दिया। कई जगहों पर लाठी चार्ज हुआ है। कई जगह किसानों को जेल में डाला गया। सरकार को सोचना चाहिए कि आज क्यों किसान खेत छोड़ कर सड़कों पर हैं। फसल बीमा के नाम पर इंश्योरेंस कम्पनियां फायदा ले रही हैं, लेकिन किसानों के बारे में कोई सोच नहीं रहा है।

इन मांगों के साथ मैं अपनी बात समाप्त करता हूँ।

HON. DEPUTY SPEAKER: Shri Md. Badaruddoza Khan is permitted to associate with the issue raised by Shri Mohammad Salim.

**श्री प्रेम सिंह चन्दूमाजरा (आनंदपुर साहिब):** उपाध्यक्ष महोदय, आप जानते हैं कि सिख समाज के लोगों ने अपनी ईमानदारी, मेहनत और अलग पहनावे के कारण दुनिया में मान-सत्कार प्राप्त किया है। मुझे दुख के साथ कहना पड़ता है कि पिछले कुछ दिनों में ऐसी वारदातें हुई हैं, जो बहुत ही निंदनीय

और दुखदायी हैं। पिछले एक हफ्ते में अमरीका में दो-तीन जगह सिखों को मारा पीटा गया। मैं आपके माध्यम से सरकार से निवेदन करना चाहता हूँ कि डिप्लोमैटिक लैवल पर इसका संज्ञान लिया जाए।

हमारे देश के राज्यों में इम्तिहान देने गए बच्चों की पगड़ी उतार कर उन्हें अंदर जाने के लिए मजबूर किया गया। हमारे अपने प्रदेश पंजाब के पटियाला के पास सिन्नौर में गुरुद्वारे में माथा टेकने गए बच्चों को मारा पीटा गया। मुख्य मंत्री के घर के सामने यह वारदात हुई और अभी तक वहां के एसएचओ को बदला नहीं गया है। वहां एक गिरोह रेत माफिया का पैदा हो गया है, जिन्होंने चालीस-पचास फीट गहरे गड्ढे करके पानी की गहराई कम कर दी है। वहां जमीन घस गई है और मकान गिर रहे हैं। एमएलए इसे रोकने गया, लेकिन उसे पीट दिया गया। एक प्रैस वाला जलालाबाद में गया, उसे मारा पीटा गया। वहां एक अधिकारी गए, उन्हें भी मारा पीटा गया। वहां अराजकता फैली हुई है। मैं आपके माध्यम से सरकार से विनती करता हूँ कि सिखों को इंसाफ दिलाया जाए और ऐसी वारदातें रोकी जाएं।

HON. DEPUTY SPEAKER: Kunwar Pushpendra Singh Chandel and Shri Bhairon Prasad Mishra are permitted to associate with the issue raised by Shri Prem Singh Chandumajra.

SHRI G. HARI(ARAKKONAM): Hon. Deputy Speaker Sir, the Arakkonam and Katpadi are very important railway junctions in Southern Railway. These two railway junctions need to be upgraded and modernized with all facilities with state of the art technology. The Itchiputhur and Marudalam railway stations have also to be upgraded. Platforms need to be extended and provided with all amenities.

The stoppage of Brindavan express train number 12639/12640 at Sholinghur-Banavaram railway station has not been there so far. I have raised this issue on the floor of this House several times. But it is yet to be done. At present, no train is operated between Tiruttani and Chennai between 0930 and

1400 hours. I wish that all the trains from Chennai to Arakkonam can be extended up to Tiruttani. Thank you.

**श्री रामस्वरूप शर्मा (मंडी):**उपाध्यक्ष महोदय, भारत सरकार के संस्थानों में वित्तीय घोटालों और रोजगार आदि अन्य कार्यों में भाई भतीजावाद का उदाहरण मेरे निर्वाचन क्षेत्र में स्थापित आईआईटी कमांद मंडी, हिमाचल प्रदेश में देखने को मिल रहा है। आईआईटी कमांद मंडी की स्थापना 2010 में हुई थी और यह संस्थान पिछले 5 वर्षों में पूरी तरह से तैयार होकर छात्रों को शिक्षा देने का कार्य कर रहा है। केंद्रीय लोक निर्माण विभाग व निदेशक आईआईटी मंडी अपनी मनमर्जी के अनुसार ठेकेदारों का चयन कर रहे हैं और गुणवत्ता की ओर कोई विशेष ध्यान नहीं दिया जा रहा है। वित्तीय नियमों का खुलेआम उल्लंघन हो रहा है। इन्हीं कारणों से दो वर्ष पूर्व आईआईटी कमांद में पांच लोगों की हत्या हो चुकी है।

यहां आए दिन स्थानीय लोगों द्वारा रोजगार को लेकर धरने प्रदर्शन समाचार पत्रों की सुर्खियाँ बने रहते हैं और अब तो आईआईटी कमांद में कार्यरत अधिकारी/कर्मचारी धरने प्रदर्शन, मुंडन व प्रैस वार्ता भी कर रहे हैं तथा निदेशक महोदय मूकदर्शक बनकर अपनी मनमर्जी के अनुसार प्रशासन चला रहे हैं। यहां तक की क्लास 3-4 श्रेणी के कर्मचारियों के साक्षात्कार लिए जा रहे हैं, ताकि अपनी इच्छा के अनुसार चहेतों को नौकरी दी जा सके।

मेरा आपके माध्यम से मानव संसाधन मंत्री जी से आग्रह है कि एक विशेष समिति का गठन करें, जो आईआईटी कमांद मंडी में हो रही अनियमितताओं की जांच करके एक रिपोर्ट सरकार को सौंप सके।

**HON. DEPUTY SPEAKER:** Kunwar Pushpendra Singh Chandel, Shri Sharad Tripathi and Shri Bhairon Prasad Mishra are permitted to associate with the issue raised by Shri Ram Swaroop Sharma.

**SHRIMATI APARUPA PODDAR (ARAMBAG):** Sir, on the 76<sup>th</sup> Anniversary of Quit India Movement, my respectful homage to all those who took part in the freedom fight.

Students, especially the girls of SC/ST caste-dominated Bolondi area of my parliamentary constituency, have been succeeding consistently in education. Job opportunities, education and all-round development of the Scheduled Tribes have been done by the West Bengal Government. Today, we are celebrating the Adivasi Diwas in West Bengal. My Bolondi area is comprising of 50 villages and six SC/ST Panchayats. People are facing communication problem. After Independence, the then Railway Minister, hon. Mamata Banerjee connected rail to Arambag. Many times, survey has been done in the Bolondi area for providing a halt station but till today no work is in progress.

I urge the Government to provide for a halt station at Bolondi for the common citizens who are shedding their blood and sweat every day to see their children move for a good life. Thank you, Sir.

**श्री वीरेन्द्र कश्यप (शिमला):** माननीय उपाध्यक्ष महोदय, मेरे संसदीय क्षेत्र शिमला के लाखों लोग हरिद्वार के लिए रेलवे लाइन की डिमांड कर रहे हैं कि कालका से हरिद्वार के लिए एक रेल लाइन शुरू की जाए।

रेल विभाग के द्वारा इस संबंध में एक सर्वे भी किया गया है और उसमें यह पाया गया है कि यह रेलवे लाइन लाभकारी होगी। लेकिन, इसकी तरफ अभी तक रेल विभाग का ध्यान आकर्षित नहीं हुआ है।

इसलिए मेरी डिमांड है कि कालका से हरिद्वार रेल लाइन को जल्द-से-जल्द शुरू किया जाए। हरिद्वार एक ऐसा क्षेत्र है, जहाँ पर मरणोपरांत संस्कार के लिए लाखों लोग जाते हैं, इसलिए शीघ्र इसकी व्यवस्था की जाए।

इसके साथ ही, चंडीगढ़ से बट्टी, जिसके लिए कई वर्षों से बजट में करोड़ों रुपये रखे जाते हैं, लेकिन हरियाणा सरकार द्वारा लैंड उपलब्ध नहीं कराये जाने के कारण लाखों लोगों का नुकसान हो रहा है, इसलिए यह काम भी शीघ्र किया जाए।



HON. DEPUTY SPEAKER: Shri Bhairon Prasad Mishra is permitted to associate with the issue raised by Shri Virender Kashyap.

SHRI S. RAJENDRAN (VILUPPURAM): Hon. Deputy Speaker, Sir, Villupuram in Tamil Nadu is a municipality and also the administrative headquarters of Villupuram district. The National Highway 45 touches Villupuram. There is a huge movement of lorries and a number of people cross the NH-45 at Ellichattiram. There are more than 30 villages located near Villupuram. Besides, a large number of students from the nearby villages also cross the road daily.

From 2008 to 2018, innumerable accidents have taken place resulting in huge loss of 100 human lives and 300 animals. I have been receiving representations from all the 30 villages surrounding Ellichattiram and Villupuram demanding immediate construction of a subway or an over-bridge near Ellichattiram near Villupuram on the NH-45 for the safe road crossing.

SHRI R. DHARUVANARAYANA (CHAMARAJANAGAR): Sir, I want to raise an important issue regarding the pending funds to be released by the Government of India to the State of Karnataka under the Mahatma Gandhi National Rural Employment Guarantee Scheme.

During the year 2015-16, the Government of India had to release Rs.1,946 crore but in reality, they released only Rs.991.55 crore. The State Government fully released its share of Rs.153.80 crore and released an additional Rs.750 crore to support the scheme to provide employment during the drought situations.

Again, during the year 2016-17, out of Rs.3,255.03 crore to be released by the Centre, the Centre released only Rs.2,261.11 crore. In addition to this, we, the all-Party MPs from Karnataka State, met the Rural Development Minister to

release the pending amount of Rs.1,090 crore under the MGNREGS. But till today they have not released the money.

I urge the Union Government to release Rs.1,090 crore under the MGNREGS from the Central Government to the State Government of Karnataka. Thank you, Sir.

HON. DEPUTY SPEAKER: Now it is 8 0' clock. We have to extend it by some more time to exhaust the list. I think if the House agrees, we can extend the time of the House up to 8.30 p.m. If you all cooperate, we can extend up to 8.30 p.m. and finish it.

SEVERAL HON. MEMBERS: Yes.

**20 00 hrs**

**श्री शरद त्रिपाठी (संत कबीर नगर) :** उपाध्यक्ष महोदय, धन्यवाद ।

महोदय, सबसे पहले आज मैं काकोरी कांड के अमर शहीदों को श्रद्धांजलि देता हूँ। मेरे संसदीय क्षेत्र के अंतर्गत खजनी तहसील के हरिहरपुर में बरसों पहले एक जैविक अनुसंधान केंद्र की स्थापना हुई थी। राजनीतिक कारणवश बरसों से वह अनुसंधान केंद्र बंद पड़ा है।

मेरा आपके माध्यम से सरकार से अनुरोध है कि वह पुनः वहां जैविक अनुसंधान केंद्र स्थापित करने का काम करे और उस क्षेत्र के बहुत से बेरोजगारों को रोजगार देने का काम करे, जिससे वहां के पिछड़े क्षेत्रों का विकास हो सके। आपका बहुत-बहुत धन्यवाद ।

HON. DEPUTY SPEAKER: Shri Om Birla is permitted to associate with the issue raised by Shri Sharad Tripathi.

**श्री ओम बिरला (कोटा) :** माननीय उपाध्यक्ष महोदय, इस देश की 125 करोड़ आबादी में से 48 करोड़ असंगठित क्षेत्रों में काम करने वाले मजदूर हैं। इनमें से 40 करोड़ ऐसे मजदूर हैं, जिनका न्यूनतम मजदूरी से कोई संबंध नहीं है। ये मजदूर फुटपाथ पर रहकर डेली वेजेज पर काम करते हैं। ये मजदूर बदतर ज़िंदगी जीते हैं।

उपाध्यक्ष महोदय, मेरी आपके माध्यम से सरकार से यह मांग है कि ऐसे असंगठित क्षेत्रों के मजदूरों के लिए एक सामाजिक सुरक्षा कवच का कानून बनाना चाहिए, ताकि इन मजदूरों को चिकित्सा व्यवस्था मिल सके, अपंग-विकलांग होने की स्थिति में उनको पेंशन मिल सके, अयोग्य होने की स्थिति में उनको ज़िंदगी भर पेंशन मिल सके। वह मजदूर महिला, जो प्रसूति होने के सात दिनों के बाद काम पर चली जाती है, ऐसी महिलाओं की चिंता करते हुए, सरकार कम से कम से उनको सात सप्ताह का निर्धारित वेतन देने का काम करे ।

उपाध्यक्ष महोदय, मेरी सरकार से मांग है कि वह असंगठित क्षेत्र के इन मजदूरों का डेटा बनाए। उन मजदूरों का जो कार्य स्थल है, जहां वे अपने गांवों से शहरों में मजदूरी करने आते हैं, उन मजदूरों के लिए ठहरने की कोई व्यवस्था नहीं होती, उनके पास मूलभूत सुविधाओं का अभाव रहता है।

मेरी सरकार से मांग है कि असंगठित क्षेत्र के ऐसे मज़दूरों के लिए, जिनका न्यूनतम मज़दूरी से कोई संबंध नहीं होता, उनके लिए सामाजिक सुरक्षा की एक योजना बनाई जाए, ताकि उनको निर्धारित पेंशन, चिकित्सा व्यवस्था एवं तमाम अन्य सुविधाएं मिल सकें, ताकि वे मज़दूर ठीक से अपना जीवन जी सकें। धन्यवाद।

HON. DEPUTY SPEAKER: Shri Bhairon Prasad Mishra, Dr. Manoj Rajoria and Kunwar Pushpendra Singh Chandel are permitted to associate with the issue raised by Shri Om Birla.

**श्री चन्द्रकांत खैरे (औरंगाबाद) :**उपाध्यक्ष महोदय, मैं आपके माध्यम से माननीय गृह मंत्री जी का ध्यान आकृष्ट करना चाहता हूँ।

महोदय, मैंने अपने संसदीय क्षेत्र और जिला औरंगाबाद का नाम परिवर्तित कर संभाजीनगर करने का निवेदन केंद्रीय गृह मंत्रालय और महाराष्ट्र शासन से तीस वर्षों से कई बार किया है। इस सदन के माध्यम से भी मैं यह निवेदन करता रहा हूँ। साथ ही साथ संभाजीनगर (औरंगाबाद) के चिकलठाणा एयरपोर्ट का नाम छत्रपति राजे संभाजी भोसले करने का प्रस्ताव किया था, जो अब तक नहीं हो सका है।

हिन्दुस्तान में औरंगाबाद नाम के दो जिले हैं। एक महाराष्ट्र में और दूसरा बिहार में। इसलिए यह अच्छा होगा कि एक शहर का नाम परिवर्तित करने का प्रस्ताव मान लिया जाए। माननीय श्री बालासाहेब ठाकरे जी की अंतिम इच्छा थी कि इस शहर का नाम संभाजी नगर कर दिया जाए। छत्रपति संभाजी महाराज, छत्रपति शिवाजी महाराज के सुपुत्र थे और अत्यन्त वीर योद्धा थे। उन्होंने 126 लड़ाइयां लड़ी थीं और सभी युद्धों में विजय पताका फहरायी थी। वे अपराजित योद्धा थे। छत्रपति संभाजी महाराज का औरंगाबाद में बहुत बड़ा सोनेरी महल है। यहां उन्होंने अपने जीवन का अंतिम समय बिताया था।

औरंगाबाद महानगरपालिका ने 19 जून, 1995 और 4 जनवरी, 2011 को प्रस्ताव पास किया था और वर्ष 1996 में महाराष्ट्र कैबिनेट ने भी प्रस्ताव पास किया था। इस प्रस्ताव को राज्य शासन के पास आवश्यक कार्यवाही हेतु भेज दिया था। हाल के वर्षों में कई शहरों का नाम परिवर्तित किया गया

है। जैसे कलकत्ता-कोलकाता, कोचिन-कोच्चि, मद्रास-चेन्नई, बैंगलोर-बंगलुरु तथा बम्बई-मुंबई, तो एक ही नाम के दो शहर औरंगाबाद के नाम को परिवर्तित क्यों नहीं किया गया है?

HON. DEPUTY SPEAKER: Shri Bhairon Prasad Mishra is permitted to associate with the issue raised by Shri Chandrakant Khaire.

SHRI P.R. SUNDARAM (NAMAKKAL): Thank you, hon. Deputy-Speaker, Sir, for giving me this opportunity to raise an important issue.

On 16.1.2018, the Central Government has announced that Haj subsidy will be completely taken off. This move will badly affect the pilgrims, who perform Haj once in their life time.

Our hon. leader Amma had always worked for the welfare of people of all communities and religions. During her time, Amma had increased pension to *Ulemas* and announced Rs.3 crore financial assistance.

Now, our hon. Chief Minister, Edappadi K. Palaniswami has written to the hon. Prime Minister requesting him to reconsider the decision to stop Haj subsidy. The Government of Tamil Nadu has sanctioned Rs.8 crore for Haj pilgrims this year.

I request the Centre to reconsider the decision to withdraw the Haj subsidy and continue it as earlier. Thank you.

DR. MAMTAZ SANGHAMITA (BARDHMAN DURGAPUR): Sir, today on the occasion of the Adivasi Divas, I want to say something. It is a sort of demand, which I wish to make to the Government, for something which is related to my constituency in Kanksa Block and some of the East Durgapur area. There is a huge area, which is inhabited by adivasis, which is there in Bankathi region and is a part of the Jungle Mahal region. There, they are quite enthusiastic about and

good at sports. Also, they are culturally quite aware. From my MPLADS Fund, I have given money for construction of a Mukht Munch as well as for the renovation of a football ground there.

Since they are very good in sports as well as in cultural activities, I would request the Central Government to construct a Sports Academy as well as a Sanskriti Centre for adivasis in that area.

Thank you.

**श्री मधुकरराव यशवंतराव कुकडे (भंडारा-गोंदिया):** माननीय उपाध्यक्ष महोदय, मेरे संसदीय क्षेत्र में युवकों को रोजगार मिले, जिले के किसान आत्महत्या न करें और जिला नशे से मुक्त हो, इसके लिए वर्ष 2012 में तत्कालीन मंत्री आदरणीय प्रभुनाथ जी ने भारत हैवी इलैक्ट्रीकल्स लिमिटेड का शुभारम्भ किया था। उसके लिए जमीन का अधिग्रहण किया गया था, कम्पाउण्ड वाल बनाने का काम किया गया था। दो वर्ष तक उस कार्यक्रम का काम जोर-शोर से चला, मगर वर्ष 2014 में सरकार बदली और वह काम बन्द पड़ गया। आदरणीय मोदी जी ने देश में दो करोड़ लोगों को रोजगार देने की बात की थी, लेकिन उस काम के बन्द होने से रोजगार नहीं मिल रहा है। आपसे अनुरोध है कि आप सरकार से निवेदन करें कि वहां भारत हैवी इलैक्ट्रीकल्स लिमिटेड का काम शुरू हो, वहां के लोगों को रोजगार मिले तथा किसान आत्महत्या न करें। जिला नशे से ग्रस्त न हो और जिले का पिछड़ापन दूर हो, धन्यवाद।

HON. DEPUTY SPEAKER: Kunwar Pushpendra Singh Chandel is permitted to associate with the issue raised by Shri Madhukarrao Yashwantrao Kukade.

**श्री विष्णु दयाल राम (पलामू) :** उपाध्यक्ष महोदय, मैं झारखण्ड के बरवाडीह और छत्तीसगढ़ के अम्बिकापुर के बीच रेलवे लाइन का मुद्दा उठाना चाहता हूँ। यह करीब 9 दशक पुरानी रेलवे लाइन का प्रस्ताव है, जो कि अंग्रेजों के जमाने का है। वर्ष 1930 में इस पर काम शुरू हुआ था, लेकिन द्वितीय विश्व युद्ध के प्रारम्भ हो जाने के बाद यह योजना खटाई में पड़ गयी। केन्द्र सरकार ने इस योजना की स्वीकृति प्रदान की है।

HON. DEPUTY SPEAKER: You have to say only what you want. Do not make a speech.

SHRI VISHNU DAYAL RAM : Sir, I do not get an opportunity to speak. Let me speak two or three lines more.

इसके बाद से पांच करोड़ रुपये की स्वीकृति दी गयी है। झारखण्ड के अन्तर्गत बड़गर, नौकी, बिन्दा, पारो, हुतार और बरवाडीह स्टेशंस है। वहां पर अर्थ वर्क का काम किया जा चुका है, लैण्ड एक्विजिशन किया जा चुका है, लेकिन राशि राशि का प्रबंध न होने से यह योजना अभी पूरी नहीं हो पा रही है। केन्द्र सरकार, छत्तीसगढ़ और झारखण्ड सरकार के बीच राशि का प्रबन्ध किया जाना है। मेरा आपके माध्यम से मंत्री महोदय से निवेदन है कि राशि का प्रबन्ध कराकर शीघ्र इस योजना को पूरा कराने का कष्ट करें।

HON. DEPUTY SPEAKER: Kunwar Pushendra Singh Chandel and Shri Bhairon Prasad Mishra are permitted to associate with the issue raised by Shri Vishnu Dayal Ram.

SHRI K. ASHOK KUMAR (KRISHNAGIRI): Hon. Deputy Speaker, Sir, the industrial town of Hosur in my Krishnagiri constituency consists of 1,000 industries comprising of large, medium, small and tiny industries. Most of the units of Hosur Industrial Area are covered under the EPF Act. One lakh and fifty thousand employees are the members of EPF at present. They are receiving their social security benefits such as Provident Fund, Member Pension, Widow Pension, Children Pension and Group Insurance from the Regional EPFO, Salem which is 164 kilometres away from Hosur.

The employees working in Hosur Industrial Area have been demanding for the opening of a Sub-Regional Office at Hosur for a long time. The regional

Committee of EPFO, Tamil Nadu had also recommended to the Central Board of Trustees of EPFO during 1999 for opening of EPF Office at Hosur.

Sir, I request the hon. Minister to open a Sub-Regional EPF Office at Hosur for the benefit of two lakh industrial workers.

Thank you.

**डॉ. मनोज राजोरिया (करौली-धौलपुर)** : मैं आपके माध्यम से सरकारी शिक्षकों के कार्य के बारे में संसद में बात करना चाहता हूँ। शिक्षा के क्षेत्र में राजस्थान में सरकारी शिक्षकों ने इतना अच्छा कार्य किया कि सरकारी स्कूलों में बच्चों का नामांकन बढ़ा है। प्रत्येक ग्राम पंचायत में राजस्थान की मुख्य मंत्री ने सीनियर सेकेण्ड्री स्कूल खोले हैं। महोदय, भारत सरकार या राज्य सरकार का कोई भी कार्य हो, शिक्षक अपनी शिक्षा के अलावा अनेक कार्यों में योगदान देते हैं, चाहे वह मिड-डे-मील का कार्य हो, चाहे जनगणना का कार्य हो, चाहे स्वच्छ भारत का कार्य हो। इसी प्रकार से चुनाव ड्यूटी का कठिन और चुनौती भरा कार्य भी शिक्षकों द्वारा किया जाता है। चुनावों में शिक्षकों की ड्यूटी लगायी जाती है।

महोदय, मैं आपके माध्यम से भारत सरकार से अनुरोध करता हूँ कि ऐसे शिक्षक और कर्मचारी जो चुनाव में बीएलओ का काम करते हैं, उनको विशेष मानदेय और अनुदान भत्ता दिया जाए, जिससे कि वे अपना कार्य बहुत उत्साहपूर्वक, आशावान, उम्मीद और जिम्मेदारी से कर सकें।

HON. DEPUTY SPEAKER: Shri Sharad Tripathi, Shri Bhairon Prasad Mishra and Kunwar Pushpendra Singh Chandel are allowed to associate with the matter raised by Dr. Manoj Rajoria.

SHRI V. ELUMALAI (ARANI): Hon. Deputy-Speaker, Sir, thank you. The two on-going BG line projects, namely Tindivanam – Tiruvannamalai and Tindivanam – Nagari in Tamil Nadu were announced in 2006-07 and 2008-09 Railway Budgets. Already eleven years have elapsed. But very little progress has been made so far. The Railways have allotted Rs. 10 crore for the project in every Budget. These two projects cover my parliamentary constituency through Vellimedupettai,



Thellaru, Vandavasi, Mambakkam, Cheyyar, Mamandoor and Arani. Tindivanam to Tiruvannamalai BG line passes through Narrarmangalam, Gingee.

I raised this issue in Lok Sabha on several occasions but so far no action has been taken. These Railway projects are very important and, therefore, early implementation of these projects is very necessary. Therefore, I urge upon the Minister of Railways to take all possible steps to allocate sufficient funds for the execution of these two projects at the earliest. Thank you Sir.

**प्रो. साधु सिंह (फरीदकोट):** उपाध्यक्ष महोदय, मैं पंजाब की फरीदकोट कंस्ट्रिक्ट्युन्सी को रिप्रजेंट करता हूँ। हमारे यहां के धर्मकोट एरिया से पंजाब की प्रमुख दरिया सतलुज बहती है। जब सतलुज फ्युरियस फेज़ में होती है तो इस इलाके के 50-60 गांव बिलकुल अपरूट हो जाते हैं, उनके घर डिमोलिश हो जाते हैं, उनकी जमीन, फसलें तबाह हो जाती हैं। उनके जानवर इसके फलो में बह जाते हैं। इसके बेसिन में जो लोग बसे हैं, वे भारत-पाकिस्तान के बंटवारे के समय वर्ष 1947 में यहां आकर बसे थे। हर साल बरसातों के दिन उनके लिए नया पाकिस्तान बन जाता है, उनके लिए नया बंटवारा हो जाता है, उनके घर उजड़ जाते हैं। सब कुछ तबाह हो जाता है। इस तबाही को रोकने के लिए दो इम्बैंकमेंट भी बने हुए हैं। ये इम्बैंकमेंट्स सतलुज के बाईं ओर हैं...( व्यवधान) सर, एक मिनट मुझे दीजिए, मैं अपनी प्रॉब्लम बता रहा हूँ। इन इम्बैंकमेंट्स के रिप्लेनिश करने की जरूरत है। प्रपोजल कन्सीव किया गया था, लेकिन पॉलिटिकल वेंडेटा होने के कारण से वह श्रेय नहीं चढ़ सका। उसको फिर से चलाया जाए और कंक्रीट की रोड बनायी जाए ताकि लोग यहां चल सकें।

**श्री हरिनारायन राजभर (घोसी) :**उपाध्यक्ष महोदय, मेरा लोक सभा क्षेत्र घोसी है, जहां कोई उद्योग धंधे नहीं हैं। यहां एक स्वदेशी कॉटन मिल है। मैं आपके माध्यम से चाहूंगा कि उत्तर प्रदेश सरकार को निर्देशित करें कि वह उसको खुलवाए।

मैं लोक महत्व की बात करना चाहता हूँ कि इस देश के किसानों की डेढ़ गुना आमदनी प्रधान मंत्री जी करना चाहते हैं। मगर उनके सम्पूर्ण विकास के लिए मैं भारत सरकार से किसान आयोग बनाने

की मांग करता हूँ, जिससे किसानों को अपने विकास का एक प्लेटफार्म मिले। इन शब्दों के साथ मैं अपनी बात समाप्त करता हूँ।

HON. DEPUTY SPEAKER: Shri Sharad Tripathi, Kunwar Pushpendra Singh Chandel and Shri Bhairon Prasad Mishra are allowed to associate with the matter raised by Shri Harinarayan Rajbhar.

SHRI PARTHA PRATIM RAY (COOCHBEHAR): Hon. Deputy-Speaker, Sir, thank you for giving me this opportunity to raise an important matter regarding re-opening of immigration check post at Gataldah, Coochbehar.

Under the Coochbehar District, there were two immigrations check posts, one at Changrabandha and the other at Gitaldah. After the order in 2002, Gitaldah ICP was closed. Since the closure of the ICP at Gitaldah, the safety and security of residents have been compromised and it has badly affected the local economy.

Gitaldah connects a town, Mogulhat in Bangladesh. Due to this route, two-way trade used to happen connecting the villages, and this border was used by at least 500 travellers every day. This has helped the local hotels, eateries and transport workers. But people from Dinhat division who want to go to Bangladesh, have to travel 200 kms to Changrabandha to cross the border which is a complete waste of time.

I, therefore, request the Government to consider this issue on an urgent basis and reopen the ICP at Gitaldah, Coochbehar at Indo-Bangladesh border. Thank you.

**श्री रवीन्द्र कुमार पाण्डेय (गिरिडीह) :** उपाध्यक्ष महोदय, धन्यवाद। आज आदिवासी दिवस है और जिस राज्य से मैं आता हूँ, वहाँ के लोगों को मैं अपनी ओर से बधाई देना चाहता हूँ। आपने मुझे बोलने का मौका दिया इसके लिए आपका धन्यवाद। कोल इंडिया और भारत सरकार से मैं मांग करता हूँ कि

माइनिंग सरदार, ओवरमैन, सर्वेयर जो पास करके बैठे हुए हैं, माइनिंग डिपार्टमेंट का सर्टिफिकेट लिया हुआ है, कोल इंडिया में लगभग पांच से छः हजार वेकेन्सी है। अतः आपसे मेरा निवेदन है कि अविलंब उन वैकेन्सियों को फुलफिल किया जाए ताकि वहां के जो आदिवासी, दलित और पिछड़े बच्चे हैं, उनको रोजगार मिल सके।

HON. DEPUTY SPEAKER: Shri Bhairon Prasad Mishra and Kunwar Pushpendra Singh Chandel are permitted to associate with the issue raised by Shri Ravindra Kumar Pandey.

SHRI M. UDHAYAKUMAR (DINDIGUL): Sir, my issues pertain to the Ministry of Railways regarding non-stoppage of Vaigai Express, Guruvayur Express and Pothagai Express trains during day time at Kodai Road Junction. Because of non-stoppage of trains during day time at the above Junction, everyone finds it very difficult to commute.

I also point out about the basic infrastructure and amenities which have to be provided for the development of Dindigul Railway Junction and Kodai Road Junction. In this regard, I urge upon the Ministry of Railways to look into the matter. I have written several letters to the Divisional Railway Manager, Madurai. In response to my letters, I was informed that the proposal is pending with the Railway Board. Nothing has happened on the ground till date.

I urge upon the Hon'ble Railway Minister to kindly consider my request.

**श्री मोहम्मद बदरुद्दोजा खान (मुर्शिदाबाद)** :माननीय उपाध्यक्ष महोदय, मैं उस क्षेत्र से चुनकर आता हूं जहां पर हजारद्वारी, इमामबाड़ा आदि स्थान मुर्शिदाबाद डिस्ट्रिक्ट में हैं, जो हिस्टोरिकल रूप से महत्वपूर्ण हैं। इन हिस्टोरिकल स्थानों को देखने के लिए हर साल 10 से 12 लाख लोग देश और विदेश से आते हैं। लेकिन क्लीनिंग के अभाव में यहां इसका यूटिलाइज नहीं किया जा सकता है। मैं कहना चाहता हूं कि यूनियन गवर्नमेंट टूरिज्म सैक्टर में कृष्णा सर्किट, बुद्ध सर्किट आदि बना रही है।

इसलिए आपके माध्यम से मेरी मांग है कि गवर्नमेंट मुर्शिदाबाद में भी एक नवाब सर्किट के नाम से एक टूरिज्म सर्किट बनाए।

HON. DEPUTY SPEAKER: Dr. Mamtaz Sanghamitais permitted to associate with the issue raised by Shri Md. Badaruddoza Khan.

SHRI ANIL SHIROLE (PUNE): Sir, the implementation of rainwater harvesting activities is yet to attract the importance in our country. At present, there is no Inter-Ministerial effort at the Government of India level. A lot needs to be initiated at the individual household level also. Wherever there is a pucca house, the owner or occupant should be encouraged not to concretise the front, rear and side-margins of the structure so that it will help in the percolation of rainwater in order to enhance the stock of the groundwater.

In addition, footpaths and roadsides need to be redeveloped within fixed time-frame to increase the percolation of rainwater. In order to promote seepage of rainwater in the groundwater underneath and to increase ten per cent post-monsoon flows in watercourses, a massive effort to develop the catchment areas as well as surface, feeding plant species therein, need be initiated.

Therefore, I feel there is a need to urgently prioritise and implement these suggestions on a time-bound manner through the monitoring by an Inter-Ministerial body at the Central Government level.

HON. DEPUTY SPEAKER: Kunwar Pushpendra Singh Chandel is permitted to associate with the issue raised by Shri Anil Shirole.

SHRI T.G. VENKATESH BABU (CHENNAI NORTH): Sir, the Perambur Railway Stadium in North Chennai is maintained by Southern Railway Sports Association. It lacks basic amenities. The Stadium Authorities have started collecting Rs.350

per month whereas the stadiums controlled by the State Government are charging only Rs.100 per month.

This Stadium is particularly used by senior citizens and sports persons. Hence, I urge the Hon'ble Railway Minister to direct the Southern Railway Sports Association to make it a free of cost for the senior citizens or to charge a nominal rate of Rs.100 per month.

HON. DEPUTY SPEAKER: Kunwar Pushpendra Singh Chandel is permitted to associate with the issue raised by Shri T.G. Venkatesh Babu.

**श्री राजन विचारे (ठाणे) :**उपाध्यक्ष महोदय, धन्यवाद । मैं मेरे संसदीय क्षेत्र में जो आदरणीय सुरेश प्रभु जी ने ऐरोली-कलवा लिंक एलिवेटेड ब्रिज को वर्ष 2015 के बजट में 428 करोड़ रुपये देने का प्रावधान किया गया था, इस नए रेलवे मार्ग का भूमिपूजन आदरणीय प्रधान मंत्री नरेन्द्र मोदी जी ने वर्ष 2016 में किया था । लेकिन दो साल होने के बावजूद भी अभी तक उसका काम शुरू नहीं हुआ है और इस प्रकल्प की लागत भी दिन-प्रतिदिन बढ़ती जा रही है।

मैं आपके माध्यम से आदरणीय रेल मंत्री से निवेदन करना चाहता हूँ कि महाराष्ट्र सरकार और माननीय मुख्य मंत्री जी को निर्देश दें कि वह इस प्रोजेक्ट को जल्दी से जल्दी शुरू करें।

HON. DEPUTY SPEAKER: Kunwar Pushpendra Singh Chandel is permitted to associate with the issue raised by Shri Rajan Vichare.

**श्री भैरों प्रसाद मिश्र (बांदा):** उपाध्यक्ष जी, आज 9 अगस्त है। मैं आजादी के उन शहीदों को बहुत-बहुत नमन करता हूँ। आज आदिवासी दिवस भी है, इसलिए मैं आदिवासी समाज के लोगों को बधाई देता हूँ। मेरे क्षेत्र में कोल आदिवासी जनजाति के लोग बहुत पाये जाते हैं। मैं सरकार से आशा करता हूँ कि वह उन्हें शीघ्र ही जनजाति का दर्जा देगी ।

महोदय, इस समय पूरे देश में एक अफवाह फैलाई जा रही है। जब से यहां से एस.सी.,एस.टी. एक्ट का संशोधन, जो सुप्रीम कोर्ट ने किया था, उसका यहां रिव्यू किया गया है, उसमें विशेष तौर से सवर्ण समाज और पिछड़े समाज के बीच में एक अफवाह फैलाई जा रही है कि उसमें तुरंत ही

गिरफ्तारी हो जाएगी, चाहे रिपोर्ट झूठी लिखी हो। इसे लेकर लोगों में बहुत आक्रोश है और जगह-जगह धरने-प्रदर्शन हो रहे हैं। आज कुछ जगहों पर बंद भी रखा गया है।

मैं आपके माध्यम से सरकार से निवेदन करता हूँ कि इसमें लोगों को स्पष्ट करना चाहिए कि ऐसा कुछ नहीं है। न्याय के तकाजे में ऐसे ही किसी की गिरफ्तारी नहीं होती है। धन्यवाद।

HON. DEPUTY SPEAKER: Kunwar Pushpendra Singh Chandel is permitted to associate with the issue raised by Shri Bhairon Prasad Mishra.

SHRI R. GOPALAKRISHNAN (MADURAI): Thank you, Deputy-Speaker, Sir. I would like to bring to the notice of this august House the important demand of existing Engineers and Valuers of the country.

The recent notification of the Company Rules 2017 relating to Section 247 read with Sections 258 and 269 of Companies Act 2013 dated 26.05.2017 has framed rules for valuation and registered valuers, and the power has been delegated to the Insolvency and Bankruptcy Board of India (IBBI). This has affected the livelihood of 12.5 crore Engineers and Valuers.

The Amendment made in the Companies Act, 2013 by the MCA and further activities of IBBI on the subject of valuation is arbitrary and unconstitutional. The new qualification norms prescribed by the IBBI will lead to unqualified persons being appointed as registered Valuer and help them in money-making only.

I would urge upon the Government and the MCA to withdraw the Valuation Rules framed by IBBI and to maintain the *status quo* on the valuation profession under the provisions of the Wealth Tax Act, 1957 Section 34AB, and to form a Council for the Engineers and Valuers to regulate the profession. Thank you, Sir.

DR. TAPAS MANDAL(RANAGHAT) : Thank you, Deputy-Speaker, Sir, for allowing me to raise an important issue of the people of different parts of my Constituency, namely, Ranaghat.

I want to draw the attention of the Railway Minister, through you, Sir, to take-up schemes for construction of motorable subway at Chakdaha Railway Station, Birnagar Station and Bahirgachi Station to facilitate the common people for their unhindered, easy and smooth movement; please ensure safety and security of the people at unmanned level-crossing at Panthapara and Vayna Stations by taking suitable measures; and please increase stoppages of trains at Santinagar Halt and Cooper's Camp Halt Stations for the benefit of the people of my Constituency....(*Interruptions*)

HON. DEPUTY SPEAKER: The next Member is Shri Lakhan Lal Sahu.

... (*Interruptions*)

DR. TAPAS MANDAL: Sir, kindly allow me a minute. ... (*Interruptions*)

HON. DEPUTY SPEAKER: No, it is enough.

...(*Interruptions*)...\*

**श्री लखन लाल साहू (बिलासपुर):** माननीय उपाध्यक्ष महोदय, मेरे संसदीय क्षेत्र में बिलासपुर-कटनी रेलवे मार्ग पर बेलगाना नामक स्टेशन है। वहां पर रात में बाजार लगता है। आज आदिवासी दिवस है, आज सदन में आदिवासियों के बारे में चर्चा हुई। वह वनाच्छादित और पहाड़ी क्षेत्र है। ज्यादातर जो आदिवासी समाज के लोग हैं, वे वहीं स्थानीय उत्पाद पैदा करते हैं और बेचते हैं।

मैं आपके माध्यम से कहना चाहता हूँ कि जो कटनी-बिलासपुर रेलवे ट्रैक है, उस पर चलने वाली दुर्ग-अम्बिकापुर एक्सप्रेस ट्रेन, जो अप-डाउन ट्रेन है, मैं उसके स्टापेज की मांग करता हूँ। इसके अलावा वहां वर्षों पुराना जो रेलवे आरक्षण काउंटर चल रहा था, उसको बंद कर दिया गया है। मैं रेल

---

\* Not recorded

मंत्री जी से निवेदन करता हूँ कि वहाँ रेलवे आरक्षण काउंटर को तत्काल चालू किया जाए और दुर्ग-अम्बिकापुर एक्सप्रेस का वहाँ स्टापेज दिया जाए। धन्यवाद।

HON. DEPUTY SPEAKER: Kunwar Pushpendra Singh Chandel and Shri Bhairon Prasad Mishra are permitted to associate with the issue raised by Shri Lakhan Lal Sahu.

**श्री विक्रम उसेंडी (कांकेर):** उपाध्यक्ष महोदय, आपने मुझे शून्यकाल में बोलने का समय दिया, मैं इसके लिए आपको धन्यवाद देता हूँ। आज आदिवासी दिवस के अवसर मैं बहुत-बहुत बधाई देता हूँ। छत्तीसगढ़ राज्य के उत्तर बस्तर कांकेर जिले के भानुप्रतापपुर में एक स्टेट बैंक है। उसके आसपास करीब सात स्टेट बैंक की ब्रांचेज जैसे अंतागढ़, दुर्गकोंदल, पंखाजुर, केंवटी, आसुलखार, कोरर, ताड़ोकी हैं। इन सभी ब्रांचों में राशि की कमी के चलते लोगों को बहुत परेशानी का सामना करना पड़ रहा है। वहाँ आर.बी.आई. नागपुर से माह में एक बार राशि आती है। लगभग पचास करोड़ रुपये के आसपास राशि मांगी जाती है। परंतु राशि कम मिलने के कारण वहाँ भुगतान नहीं हो पाता। वहाँ बी.एस.एफ., सी.आर.पी.एफ. तथा एस.एस.बी. के कैम्पस हैं। इन कैम्पों में रहने वाले जवानों को भी वहीं से भुगतान होता है। इसके साथ-साथ किसानों और कर्मचारियों का भी भुगतान वहीं से होता है। लेकिन राशि की कमी के कारण इन सबका भुगतान नहीं हो पाता है। बैंकों में पैसों की कमी होने के कारण वहाँ की जनता एवं हितग्राहियों, कर्मचारियों में काफी रोष व्याप्त है।

अतः आपके माध्यम से सरकार से निवेदन है कि उपरोक्त समस्या का शीघ्र निराकरण करके बैंकों में पर्याप्त धनराशि देने की व्यवस्था करें। धन्यवाद।

HON. DEPUTY SPEAKER: Kunwar Pushpendra Singh Chandel is permitted to associate with the issue raised by Shri Vikram Usendi.

ADV. NARENDRA KESHAV SAWAIKAR (SOUTH GOA): Hon. Deputy Speaker, today is 'The World Adivasi Day'. Through you Deputy Speaker, I would like to request the hon. Government to consider the request and demand of the Dhangar



and Gavdi Community of the State of Goa to be included in List of ST under the Article 342 of the Constitution of India.

Hon Deputy Speaker Sir, in fact, post-liberation, only in 2002, Gowda, Kunbi and various communities were included in the List of ST Communities and Dhangar and Gavdi Communities were left out. Various documents had been furnished by the RGI but in spite of this, the office of the RGI refused to submit to the request of the Dhangar and Gavdi Community of the State of Goa. So, through you, I would like to request the Government to consider the request and demand for inclusion of Dhangar and Gavdi Community of Goa in the List of ST.

**श्री राजेश रंजन (मधेपुरा):** उपाध्यक्ष महोदय, मैं शहीदों को नमन करता हूँ और विश्व आदिवासी दिवस पर सभी को बधाई देता हूँ। बिहार बाढ़ और सुखाड़ के चक्कर में बर्बाद हो रहा है। मेरे इलाके में लगातार कोसी, महानंदा, गंडक में बाढ़ की समस्या उत्पन्न है। मैंने कई बार महानंदा बेसिन पर प्रश्न किया है। कई बार मैंने बाढ़ पर कहा है कि उत्तर बिहार की स्थिति बहुत बुरी हो जाती है। गंडक, बेतिया से ले कर सीतामढ़ी तक यही स्थिति हो जाती है। मेरे ही क्षेत्र के सहरसा, सुपौल, नभट्टा, महसी, निर्मल्ली, मरौना आदि पूरा का पूरा इलाका कट रहा है। गांव के गांव कट रहे हैं, नभट्टा में कई गांव कट चुके हैं। सर, शिशुपौल के कई गांव कट चुके हैं। निर्मल्ली और मरौना आदि इलाकों में पानी घुस चुका है। महसी की स्थिति भी यही है। जब लोग मरने लगते हैं, तब सरकार इंतजाम करती है। नाव की व्यवस्था नहीं हो पाती है। आम लोगों की नावों पर किसी तरीके से हम चढ़ पाते हैं, सरकार नाव नहीं देती है। सरकार दो किलो चावल पर हम लोगों को बर्बाद कर देती है और उस इलाके में बाढ़ पर जब हायतौबा मचती है तो स्पार पर लूट हो जाती है। वहां के बांध पर लूट हो जाती है। उस इलाके के कैनाल और नहर बर्बाद हो चुके हैं। यह कई बार मैंने कहा है कि यह जो बीरपुर और भीमनगर का इलाका है, क्या कारण है कि पूरे भारत के ठेकेदार वहां जाते हैं और बांधों एवं स्पार को लूट लेते हैं। वहां नेताओं और इन माफिआओं का नैक्सस है। हम लोग बेघर हो चुके हैं। कोसी और सीमांचल के लोग बेघर होने की स्थिति में हैं। पूर्णिया से ले कर कटिहार में एक भी रोड नहीं है। नभट्टा और महसी के

इलाके में बाढ़ के कारण रोड बर्बाद हो जाती है। अररिया और किशनगंज की भी यही स्थिति है। मैं चाहता हूँ कि सरकार बाढ़ से होने वाली समस्या पर कुछ ध्यान दे। एक तरफ तो मगध में पानी गायब हो गया है। जहानाबाद, औरंगाबाद आदि में कहीं भी जमीन के नीचे पानी नहीं है। आप पानी पर चिंतित नहीं होते हैं। बिहार सरकार पानी को ले कर गंभीर नहीं है। मेरे क्षेत्र की तरफ लगातार सहरसा, सुपौल, मधुबनी, झंझारपुर, किशनगंज, अररिया, पूर्णिया, कटिहार, खगड़िया आदि इलाके जलमग्न हो जाते हैं। खगड़िया और सहरसा के हजारों-लाखों लोग विस्थापित हो चुके हैं। गरीब आदमी के पास घर नहीं है। मैं चाहता हूँ कि कोसी की जो त्रासदी आई थी, उस कोसी की त्रासदी का जो राहत का पैसा था, उसको आप अविलंब दें। जो इसके पहले की त्रासदी का पैसा था, वह भी अभी तक नहीं मिला है। किसी को मुआवजा नहीं मिला है। किसानों को मुआवजा नहीं मिला है। बेघरों को मुआवजा नहीं मिला है। फसल क्षतिपूर्ति नहीं मिली है। पशु क्षतिपूर्ति नहीं मिली है। इसके लिए मैं सरकार से लगातार मांग करता हूँ। मधेपुरा, सहरसा और सुपौल में लगातार बांधों पर जो सडक बननी थी, वह नहीं बन रही है। महानंदा बेसिन की चिंता सरकार को नहीं है। मैं अविलंब महानंदा बेसिन बनाने की मांग करता हूँ। इसके साथ-साथ मैं कहना चाहता हूँ कि हाईडैम को ले कर सरकार गंभीर नहीं है, जबकि नेपाल से बात कर के हाईडैम को बनाना चाहिए। महानंदा, गंडक, कमला, कोसी, गंगा, सोन आदि इन नदियों को जोड़कर उत्तर बिहार को बाढ़ से फ्री करना चाहिए। यह मेरा आग्रह है। वहां पर अधिक से अधिक लोगों के खाने की तुरंत व्यवस्था की जाए, नाव की व्यवस्था तुरंत की जाए और लोग बचें इसकी भी व्यवस्था तुरंत की जानी चाहिए। नभट्टा, बरौना, सुपौल और महसी के आम लोगों की स्थिति सबसे बुरी हो चुकी है।

धन्यवाद।

HON. DEPUTY SPEAKER: The House stands adjourned to meet again on Friday, the 10<sup>th</sup> August, 2018 at 11.00 a.m.

*The Lok Sabha then adjourned till Eleven of the Clock on Friday, August 10, 2018/Shravana 19, 1940 (Saka).*